

LOK SABHA DEBATES

(English Version)

Third Session
(Tenth Lok Sabha)



(Vol. IX contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
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LOK SABHA DEBATES

LOK SABHA

[Translation]

[Thursday, March 12, 1992/ Phalgun 22,
1913 (Saka)]

*The Lok Sabha Met at Eleven of the
Clock*

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

[English]

Visit by Chancellor of Germany

*225. SHRI PRATAPRAO B. BHONSLE:
Will the Minister of EXTERNAL AFFAIRS be
pleased to state:

(a) whether the Chancellor of Germany
is likely to visit India during the current year;

(b) if so, the details thereof; and

(c) the measures proposed to be initiated during the visit to strengthen further the bilateral relations between the two countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI):
(a) to (c). Chancellor Kohl of Germany will be visiting India in October 1992 to receive the Jawaharlal Nehru Award for International Understanding for the year 1990. His visit will also provide an opportunity for reviewing bilateral relations and views on major international issues.

SHRI PRATAPRAO B. BHONSLE: Mr. Speaker, Sir the Chancellor of Germany is visiting India after the successful visit of Indian Prime Minister Shri P. V. Narasimha Rao to Germany. The Prime Minister of India has played a vital role in bringing these two countries closer. I would like to know from the hon. Minister of External Affairs as to what specific proposals will be presented by the Government to the German Chancellor. Has any proposal been sent in advance? Has any preparation been made for it?

SHRI MADAVSINH SOLANKI: Mr. Speaker, Sir, the German Chancellor is coming to India mainly to receive the Nehru Award. But during his visit, bilateral issues and current international affairs may also be discussed if there is an occasion. Discussion can be held on various issues.

SHRI PRATAPRAO B. BHONSLE: Mr. Speaker, Sir, is there any proposal to discuss the developing countries, in the context of I.M.F, World Bank and the U.N. Security Council. Will any proposal be discussed to motivate Germany to respond to the new industrial policy and help India in overcoming the present financial crisis?

SHRI MADHAVSINH SOLANKI: Mr. Speaker, Sir, issues which are to be discussed are yet to be finalised. But when two big leaders meet each other, usually all issues are likely to figure in their discussion.

SHRI HARI KISHORE SINGH: Mr. Speaker, Sir, the Prime Minister's recent visit to Germany is being considered very successful. In the present context while America is putting its economic pressure on

India, I would like to know as to how are our relations with Germany and how far we expect relief from Germany.

SHRI MADHAVSINH SOLANKI: Mr. Speaker, Sir, India's relations with Germany have been cordial. And the relations have been further strengthened after the unification of the two Germanies, particularly in the field of trade and commerce. Germany has a lot of influence on the European Community. Keeping it in view in such a situation our relations should further strengthen and improve, we are trying to come closer.

[English]

Exchange of visits of leaders or discussions and dialogues are also going on.

SHRI ANANDGAJAPATI RAJU POOSAPATI: I would like to know about the economic content of the ties between Germany and India. Recently, while replying in the House, the hon. Prime Minister said that 80 per cent of the infrastructure in the Eighth Five Year Plan would come from foreign investments. Now, I would like to know from the hon. Minister as to how this infrastructure would be created. It is also a part of the question - the ties between the two countries. Therefore, I would like to know from the Hon. Minister how India would try to seek infrastructural investment from Germany within the ties which they are proposing to have.

[Translation]

SHRI MADHAVSINH SOLANKI: Mr. Speaker, Sir, it is not possible to answer this exhaustive question just now. But the ties between India and Germany have grown taking rapid strides. The German Government, businessmen and industrialists responded positively to the new economic policy announced by the Indian Government.

[English]

FRG has identified India as a strategic economic partner because of India's 850

million population. Among these, 250 million middle class people provide one of the biggest domestic markets.

[Translation]

The trade relations between India and Germany are likely to be strengthened in coming 10 to 30 years. Thus, it may help improve bilateral ties in respect of many things.

[English]

SHRI SUDARSHAN RAYCHAUDHURI: Sir, often disturbing news have been coming from Germany for the last one year that people of Asian and African origin are being harassed, if not assaulted, with impunity by the neo-Nazi elements there. Has the Government received report of any incident that people of Indian origin are involved? If so, would the Hon. Minister take up the issue with the Hon. Chancellor of Germany?

SHRI MADHAVSINH SOLANKI: Sir, whenever such incident takes place, our Mission takes care of it and has discussions with the local authorities. If any such issue comes to the notice of the Government, we will take the opportunity to discuss it whenever the Chancellor comes here.

SHRI SUDARSHAN RAYCHAUDHURI: Are you aware of any such incident?

SHRI MADHAVSINH SOLANKI: There have been reports and notice has been taken by our Mission there.

SHRI TARA SINGH: Sir, many Indian people have settled in Germany. When they want to come on certain occasions to India, they face great hardship for getting visas. May I know from the Hon. Minister whether he would like to exchange notes at the time of the visit of the Chancellor about this problem so that unnecessary harassment is avoided and people may come freely to India?

SHRI MADHAVSINH SOLANKI: Yes, Sir.

Production of Crude Oil

* [Translation]

*226. SHRI DAU'DAYAL JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the targets fixed for production of crude oil and LPG during 1990-91 and 1991-92;

(b) wheather the targets have been achieved;

(c) if not, the reasons therefor;

(d) whether the Government have drawn up any plan for achieving self-sufficiency in production of crude oil, petrol and LPG by 2000 A.D.; and

(e) if so, the details thereof?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) to (e). A statement is placed on the Table of the House.

STATEMENT

(a) Targets fixed for crude oil and LPG for 1990-91 were 35.09 MMT & 1.959 TMT respectively, and for 1991-92 these are 31.8 MMT & 2.106 TMT respectively.

(b) and (c). LPG target for 1990-91 was achieved. The crude oil production target was not achieved. For 1991-92, while the LPG target is likely to be achieved, there may be some shortfall in crude oil production. The shortfall in crude production was on account of various reasons such as reservoir constraints, slippages in projects, strikes etc.

(d) and (e). Projects for augmenting production are at various stages of imple-

mentation. By the end of the Eighth Plan period the indigenous production of Crude oil is expected to reach approximately 47 million tonnes per annum.

[Translation]

SHRIDAU DAYAL JOSHI: Sir, according to the statement of the hon. Minister the target fixed for 1990-91 was 35.09 M.M.T., whereas it was reduced to 31.8 M.M.T. for 1991-92. While replying to a question raised by Shri Chokka Rao, it was stated that expenditure on exploration was continuously increasing. The Indian Oil Limited spent Rs. 1378 crore in 1989-90 and Rs. 1084.64 crore 1990-91. Thus the expenditure is rising whereas the production target is declining. Why have these targets not been achieved? It has been stated that the factors for not achieving the target were strikes and slippage. Yet expenditure has been continuously made and targets are not being achieved. Why so?

MR. SPEAKER: What are the reasons for not achieving the target?

[English]

SHRI S. KRISHNA KUMAR: It is true that as against the original target of 35.90 million metric tonnes of production of crude, there was a shortfall in production by 2.908 million tonnes in 1990-91. The main reason for this is obligatory rectification measures in some of the oil fields of Bombay High which in turn is necessitated by the requirement of the overall health of the fields from the long term point of view. Similarly, there has been a shortfall in the North-Eastern region, especially Assam, as has been mentioned, due to bandhs and general law and order situation. So, these shortfalls were due to reasons beyond the control of the oil companies. Taking a very realistic view of production, both in 1990-91 and in 1991-92, in which there was a shortfall of 4.255 million tonnes, the targets have been revised. Sir, the expenditure of the oil companies, from year to year cannot be directly correlated to actual production.

[Translation]

SHRI DAU DAYAL JOSHI: My question as to why the targets have come down, has not been replied to.

MR. SPEAKER: Reply to your question has already been given.....

SHRI DAU DAYAL JOSHI: Sir, the reply has not been given. According to the statement, two thousand tonnes of oil is produced and by the end of the Eighth Plan period it is expected to reach 47 million tonne per annum. I would like to know as to what will be the requirement of the country by 2000 A.D. and how much oil will be imported from abroad? In this connection I would like to point out that new sources for oil are not being explored. The report of expert Shri K.C. Ray Chaudhary of West Bengal is with the Government in which he has stated that Rajasthan has maximum potential of gas, but no efforts are being made to explore it. As against it, millions of rupees are being spent on the import of oil from foreign countries. I would like the hon. Minister to clarify why oil is not being explored as per the reports of the experts. By when oil will be explored in Rajasthan?

[English]

SHRI S. KRISHNA KUMAR: Sir, as regards first part of his question, the estimated demand for 1991-92 is 51.6 million tonne of crude as against the estimated production which will only be 29.68 million tonnes of crude. Therefore, there will be shortfall of 21.92 million tonnes of crude necessitating that quantum of imports. At the end of the Eighth Plan, the estimated demand will be 67.5 million tonnes....(Interruptions)... The estimated production will be 45 million tonnes and there will be a shortfall of 22.5 million tonnes. Therefore, it is true that there will be a gap between demand and supply of crude oil as well as petroleum products. We are trying to reduce this gap as the gap is expanding. We have a programme for accelerated exploration...(Interruptions)... The Government has already sanctioned major oil pro-

duction projects like Neelam, L-III, L-II, Mukta and Panna and the Government is about to sanction R-15-A, Ravva and Gandhar. When these projects will go into the stream in two to three years, they will start yielding 190 million tonnes of crude over their life span. This development plan is going to be the major thrust for increasing the production of crude. As regards other areas, we have a regular plan for exploration in all the oil basins in the country and that is an on-going process.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): May I say that the hon. Member who comes from Rajasthan is very keen that exploratory activity should be taken up in Rajasthan? May I assure the hon. Member that we are very keen in finding out oil wherever it is available and we will not lag behind in finding oil in Rajasthan. I need only your cooperation.

SHRI M. KRISHNASWAMY: I would like to know from the hon. Minister through you whether international companies have given proposals in this regard and whether the Government is willing to grant licences for them and if so, the details thereof.

SHRI S. KRISHNA KUMAR: Government have recently put up tenders for what is called the fourth round of bidding for 72 prospective blocks, 33 in-shore and 39 off-shore in the country. The last date for the bidding is 15th April and this round of bidding facilitates participation not only by the public sector companies but also the Indian private sector companies as well as the foreign companies. The response is encouraging. The actual result will be known after the last date of the bid is over. Also, the present policy of the Government, as reinforced in the Budget proposals, allows the Indian private sector as well as the foreign companies to participate in exploration, refining and all other areas of the oil sector, the objective being to harness the much needed foreign exchange and investment resources which are absolutely required for a quantum jump in production in the oil sector.

SHRI BASU DEB ACHARIA: I would like to know whether it is a fact that the exploration activities in the Bengal Basin have been stopped though there is a report that there are enough reserves of oil in the Bengal Basin. Recently, a report was submitted by Shri K.C. Roy Choudhary, to which a reference was made by Sh. Joshi also. The report says that there is enough reserve of oil in the country and we will not have to depend on imports of oil in future if we explore the oil in Bengal and Gujarat basins. May I know from the Minister whether the Government proposes to take up exploration activities in Bengal Basin because there is a report that Calcutta city itself is floating on oil.

SHRI B. SHANKARANAND: Sir, this topic has been discussed in this House time and again. It is not for the first time that the hon. Member is raising this question. He has raised it a number of times and on each occasion we have given reply. May I say Sir that it is not as if we do not want oil? We want oil. We are willing to explore and if Bengal is going to give us oil, we will do everything to find it out.

SHRI JASWANT SINGH: The hon. Minister has informed us of some reasons for the shortfall, amongst which are reservoir constraints and slippages in projects. By a very rough estimate, placing the current value of oil at roughly 20 dollars per tonne, the loss that has been incurred by the country is around 200 million dollars. Therefore, I would request the Minister to elucidate the projects as to what are the reservoir constraints to which he referred and which of the projects in which there has been a slippage amounting to a loss to the nation of almost 200 million dollars.

SHRI S. KRISHNA KUMAR: In the relevant period, some of the fields in the Bombay High have been experiencing what are known as high gas-oil ratios and increased water cuts. A committee appointed by the Government called the Dasgupta Committee had gone into the rate of production from those wells and the criteria relating to proper well management and it had come

up with various recommendations. The problem is that there are many opinions. Some say that wells had been flogged too much in the past resulting in over production and negative health of the wells for the future. Some say, what had been done in the past is correct. This is a technical matter and the Dasgupta Committee has gone into it. But the fact remains that certain rectification measures are required to be taken now if the long term health of the wells is to be protected. ONGC is now engaged in the process of such rectification measures but that will result in loss of production in the interim period of two to three years which we just cannot avoid.

As regards slippages in projects we may mention that the Ravva field could not be cleared in time. There was delay obviously due to foreign exchange as well as resources scarcity and because of that the production from that field had to be postponed for quite some time. So, for every element of loss of production, there are valid circumstances over which the Government had no control at that time.

Sweet Water Prawn

*227. **SHRI BHAGEY GOBARDHAN:** Will the Minister of AGRICULTURE be pleased to state:

(a) the potential of sweet water prawn culture in the country;

(b) whether commercial production of prawn in sweet water has commenced anywhere in the country;

(c) if so, the details thereof; and

(d) the areas which have the potential for commercial production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d). The potential for development of fresh-water prawn culture in the maritime States, particularly West Bengal, Orissa, Andhra Pradesh, Kerala, Maharashtra and Gujarat

is good. However, commercial production in an organised way is yet to pick up due to *non-availability of seed in adequate quantities. The seed is now collected mainly from the estuaries in the above mentioned states. In order to augment the supply of seed and to demonstrate the technology of seed production, Government are establishing a large fresh water prawn hatchery in West Bengal with bilateral assistance. A few private hatcheries are also being set up for production of freshwater prawn in the private sector. The World bank assisted Shrimp and fish Culture Project in West Bengal envisages production of one crop of freshwater prawn.*

SHRI BHAGEY GOBARDHAN: Sir, admittedly fresh water prawn culture is yet to pick up but I had asked a question regarding the potential of sweet water or in other words non-brackish water prawn culture. I have got answer for brackish water prawn culture potential. Anyway, I am going to ask a supplementary.

May I know from the hon. Minister whether or not fresh water prawn culture is feasible in other States where water spread areas are available and what is the total water spread area available in the country for prawn culture?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): Sir, my colleague has replied the question very rightly. I am sure the potential for development of fresh water prawn culture in maritime States especially, Andhra Pradesh, Kerala, Maharashtra and Gujarat is good. Point is, we have to start somewhere. If we do not start then we will not be able to reach our goal. We have to start with the primary stage. Our main problem is the availability of seed. They are available in the estuaries from where they are brought in the hatcheries and cultivated.

As stated by my colleague, we are going to invest money in the fish culture project and we will get assistance from other sources also. So, it is not that the project does not have any good prospect. Our fish production which was about 7.52 lakh tonnes

in 1951 has increased to 38 millions now. This is quite a good position. Our next target is to increase the fish production by another 9 million tonnes.

SHRI BHAGEY GOBARDHAN: The hon. Minister has stated that he had no other way out excepting answering the question in regard to brackish water fisheries. I have one point before I ask the second supplementary questions. I would like to stress that pisciculture or brawn culture have got three aspects. Firstly, full utilisation of waterspread areas that are available in the country. Secondly, self-employment. And thirdly, cheap supply of protein.

He has pointed out some things regarding hatchery and the production of seed. I would like to confine my supplementary to the seed production itself.

Sir, seed production also involves three aspects.

MR. SPEAKER: No. You do not have to give the information, you have to ask for the information.

SHRI BHAGEY GOBARDHAN: All right, Sir. If you do not permit, I will ask the supplementary itself.

May I know from the hon. Minister for Agriculture whether a long term cryo preservation technique is also being readied for transportation of prawn, seed or larvae to remote rural areas for prawn farming and to preserve them for long term duration to be used during off season also? If not, whether this aspect will be looked into seriously and necessary steps taken expeditiously by the Government?

SHRI BALRAM JAKHAR: Sir, the hon. Member is very very right. He has hit the nail right on the head. That is the primary concern and we are going to do that; that entails the seed transfer. That is the most complex problem.

MR. SPEAKER: The reply is solidly positive.

SHRIBALRAM JAKHAR: That is right. We will do it.

SHRIMUMTAZ ANSARI: I would like to know from the hon. Minister whether there is any proposal for the development of prawn hatchery in Bihar which is adjacent to West Bengal. It is also interested in the development of prawn.

SHRI MULLAPPALLY RAMACHANDRAN: At the moment, there is no proposal to start a hatchery in the State of Bihar.

MR. SPEAKER: Only non-vegetarians will be allowed to ask questions!

SHRI SRIKANTA JENA: It is good that the hon. Minister has said that the Government of India is going to take initiatives for the fresh water prawn culture.

May I know from the hon. Minister whether the proposal sent by the Orissa Government of India for brackish water prawn culture and also the sweet water prawn culture has been cleared or not and if not, will it be possible for the Government of India to clear the project soon?

MR. SPEAKER: This is a question restricted to Orissa. If you have the information you can give now.

SHRI SRIKANTA JENA: Best prawns are available only in Orissa.

MR. SPEAKER: But the main question relates to the entire country as such.

SHRI MULLAPPALLY RAMACHANDRAN: The proposal had come from the state of Orissa and our Ministry did not clear that proposal.

SHRI ANBARASU ERA: Sir, I understand that recently a survey was conducted to have prawn culture in Tuticorin and in sub-urban area of Madras near Gummdipundi.

Further, I would like to inform the hon. Minister....(*Interruptions*).

MR. SPEAKER: No. You are prohibited from giving the information. You are allowed to ask the question. Please come to the question.

SHRI ANBARASU ERA: So, in view of the fact that there are large acres of land by the side of the sea in Tuticorin and near Gummdipundi, is there any project or proposal with the Ministry to have the prawn culture in these areas?

SHRI MULLAPPALLY RAMACHANDRAN: Sir, at the moment, we do not have any proposal to have any hatchery at Tuticorin. If such proposal comes from the State Government, we will definitely examine and possible steps will be taken by the Ministry.

MR. SPEAKER: Question No. 228.

SHRI MULLAPPALLY RAMACHANDRAN: Sir, I have to make one correction. The proposal from Orissa has come and we have just cleared the project.

MR. SPEAKER: Good. You have got a positive reply.

Coconut Development Board

*228 **SHRI THAYIL JOHN ANJALOSE:** Will the Minister of AGRICULTURE be pleased to state:

(a) the activities undertaken and results achieved by the Coconut Development Board during the last three years in Kerala; and

(b) the action plan drawn up for development of coconut plantations in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (b). A Statement is laid on the Table of the Sabha.

(a) The development programmes and achievements of the Coconut Development Board, in Kerala, during the last three years are as follow:-

STATEMENT

(a) The development programmes and achievements of the Coconut Development Board, in Kerala, during the last three years are as follow:-

(1)	Expension of area	- 2640	ha.
(2)	Production and distribution of TxD seedlings (No.)	- 1.41	lakh
(3)	Establishment of seed garden for DxT hybrids	- 200	ha.
(4)	Coverage of area under productivity improvement scheme	- 30,000	ha.
(5)	Assistance for irrigation facilities		
	(i) No. of pumpsets	- 2176	
	(ii) No. of drip irrigation	- 47	
	Expenditure incurred by Coconut Development Board for coconut development in Kerala during the last three years.	- Rs. 115.25	lakhs

(b) A tentative allocation of Rs. 350 lakh is proposed for coconut development in Kerala during 1992-93. The following will be the trust areas:-

1. Enhanced productivity.
2. Rehabilitation of diseased coconut holdings.
3. Integrated control of pests and diseases.
4. Increased production of quality hybrid seedlings.
5. Establishment of Demonstration-cum-seed Farms.
6. Production and marketing of value added coconut products.

7. Establishment of Coconut Technology Development Centre.

SHRITHYILJOHNANJALOSE: Coconut is the backbone of the Kerala economy. The recent decline in the price of coconut is seriously affecting the growers. I would like to know from the hon. Minister whether there is any programme or project to find a solution to this decline in the price of coconut.

SHRI MULLAPPALLY RAMACHANDRAN: Of Course, it is in the notice of the Ministry. It may please be noted that the price of copra has shot up from Rs. 2350 in January 1991 to Rs. 3390 in November 1991. However, there has been a fall in copra price to Rs. 3000 in January 1992. But the prices recovered to Rs. 3090 in February 1992. But if one compares the February 1992 price to February 1991 price, it is seen

that there has been a rise. Anyway, I also share the sentiments and the concern expressed by the hon. Members; and my Ministry will take every step to alert the State Government to ensure remunerative prices to the coconut growers all over the country.

SHRI THAYIL JOHN ANJALOSE: Coconut cultivation in Kerala is a facing serious threat from rootwilt and other diseases. Has the Government got any project to find a solution to this problem?

SHRI MULLAPPALLY RAMACHANDRAN: Of course, rootwilt is a debilitating disease affecting coconut cultivation in the State of Kerala; and of course so many steps are being taken by the Ministry to eradicate this disease. Certain recommendations have been made by the Department. They are as follows:

1. Removal of all affected seedlings in the pre-bearing age, along with palms in the advanced stage of disease;
2. Replanting with seedlings of high yielding genotypes;
3. Application of balanced dose of fertilizers and use of green manure in the basin;
4. Irrigating the palms during summer and avoiding water-logging by providing proper drainage;
5. Raising inter-crops in a rotation or a mixed farming with recycling of organic matter.

For the removal of debilitating disease affecting trees, we are giving Rs. 75 per tree; and the amount has been enhanced to Rs. 100 per tree.

SHRI KODIKUNIL SURESH: In Kerala lots of coconut trees are affected by different types of diseases and they are unused. In this situation, the coconut farmers are

facing lot of problems and lose their money. Is it a fact whether the Government of India is considering giving financial assistance to coconut farmers?

MR. SPEAKER: Just one minute before he had replied to that question.

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): We are providing Rs. 3000 per hectare; that is in stages Rs. 1000 each year for replanting.

[Translation]

SHRI VIRENDRA SINGH: Mr. Speaker, Sir, the subject matter under discussion is cultivation of coconut in Kerala. Is the Government formulating any scheme mainly for Eastern Uttar Pradesh and Bihar for coconut cultivation there? It may be possible that there is resistance in the soil of Uttar Pradesh and Bihar to the disease which affects the cultivation of coconut in Kerala. Therefore, why is the Government not doing anything for the development of coconut cultivation there?

SHRI BALRAM JAKHAR: For it, you have to pray for change in climate.

Post-Matric Scholarship to SC/ST Students

*229. **SHRI ARVIND NETAM:** Will the Minister of WELFARE be pleased to state:

(a) when the rates of post-matric scholarship for the Scheduled Caste and Scheduled Tribe students were revised by the Government under the Centrally Sponsored Scheme;

(b) the price-index at the time of implementing the revised rates along with the present price-index;

(c) whether the Government propose to revise the rates of scholarship in the beginning of every academic year on the basis of existing price-index; and

(d) if so, the details thereof?

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMARI): (a) The rates were last revised in October, 1989 and made applicable from 1-7-1989.

(b) The Index Number of whole sale prices (All commodities) during 1989-90 were 165.7 (Base year 1981-82 = 100). The present Price Index during December, 1991 is 211.3 (Base year 1981-82 = 100).

(c) No, Sir.

(d) Do not arise.

[Translation]

SHRI ARVIND NETAM: Mr. Speaker, Sir, if you go through the original answer, you will find that the Government implements a programme first and then takes decision. It reads "the rates were last revised in October, 1989 and made application from 1.7.89". It means the decision was taken in October and it was implemented from July. Besides this, the hon. Minister has refused to accept the price-index as the basis. The amount of the scholarship granted to the students is not sufficient and they face hardships. After all, what is the difficulty in accepting the price-index as the basis for revising rates? What is the basis of revision of rates of scholarship?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Sir, it is true that the rate of scholarship has neither been revised nor is revised on the basis of price-index. An officer committee was constituted in 1987. The Committee recommended that the scholarships of Rs. 400 and Rs. 150 should be granted to boarding scholars and day scholars respectively. Accordingly our department had sent the proposal to the Planning Commission and to the Ministry of Finance but they have made provision for only Rs. 280 and Rs. 125 respectively. It is true that its basis should be the present price-index whether it should be the basis

for other people or not but it must be the basis for Scheduled Castes and Scheduled Tribes. It is right that the amount of scholarship for them should be increased. Keeping it in view we had sent the proposals of Rs. 400/- and Rs. 150 to the Planning Commission.....(Interruptions) so far as the price-index is concerned, it is true that it has not been accepted as the basis but the department admits it that their scholarship should be increased and I say that.....(Interruptions).....

SHRI SRIKANTA JENA: Will the Planning Commission be agreeable to it or not?

SHRI SITARAM KESRI: Please listen to me and then speak, whatever you think is right and just....(Interruptions)....In such a situation it is difficult to reply. I say that it has been sent to the Planning Commission. Now there is the issue of economic crisis but I don't want this economic crisis to hit the interests of Scheduled Castes and Scheduled Tribes. This is what I want to submit.

SHRI ARVIND NETAM: Mr. Speaker, Sir, the Government of India has prescribed a limit of income for giving scholarship. Is the hon. Minister aware that the employees of class III and class IV are covered by that limit with the result their children are deprived of scholarship? Will the Government increase this limit? If so, by when this limit will be increased?

SHRI SITARAM KESRI: Sir, the hon. Member has given a constructive suggestion and I shall look into it. Since it is in their interest and the hon. Member is asking a right question, I shall look into it.

[English]

MR. SPEAKER: Shri Mahato.

SHRI BIR SINGH MAHATO: I like to know from the hon. Minister....

MR. SPEAKER: Please do not only raise the questions regarding backwards classes but allow the Members sitting on the back benches also to ask questions.

(Interruptions)

MR. SPEAKER : That is a shifting bench. Please repeat your question.

SHRI BIR SINGH MAHATO: I would like to know from the Minister through you, Sir, the rate of hostel charges for the pre-matric and post-matric students.

SHRI SITARAM KESARI: So far as the post-matric students are concerned, I can assure you that I will consider increasing the amount of scholarship.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the scheme of scholarship was started in 1943 for the Scheduled Castes and in 1947 for the Scheduled Tribes and its first revision was done in 1980 and the third in 1989. There are five categories in it. The lowest one is of I.A. or 10+2+2. The scholarship for this category ranges from Rs. 50 to Rs. 65 and you can understand it well what can be done in Rs. 50 in these days of skaf-rocketing prices. The hon. Minister has assured the House to increase the scholarship amount. I think that the hon. Minister has not gone through the Budget of his own Ministry of Welfare. If you go through the Budget of the Ministry of Welfare.

MR. SPEAKER: Mr. Paswan, not in this way, please.

SHRI RAM VILAS PASWAN: I have got this Budget document. I am asking whether it is a fact that the Ministry of Welfare has reduced the allocation for hostels and scholarship and on page no. 200....

MR. SPEAKER: Not in this way.

SHRI RAM VILAS PASWAN: Is it true that the allocation of Rs. 8 crore for the hostels has been reduced to Rs. 5 crore and the allocation of Rs. 4 crore for Scheduled Tribes has been reduced to Rs. 2.5 crore? Is it true or not? And if it is true, how would he manage to increase the amount of scholarship?

MR. SPEAKER: When allocation has been reduced, how can the scholarships be given?

SHRI SITARAM KESRI: Sir, we have sent our proposal to the Planning Commission about which the hon. Member has raised some points. (Interruptions) Please listen to me. When I have said that I will think over increasing the amount, and try to increase it, this question is irrelevant. The relevant question is that I shall try to do it because I have assured the House...

SHRI RAM VILAS PASWAN: You had assured the House to clear the backlog by 31 March. What is the significance of your assurance?

SHRI SITARAM KESRI: I am saying that by 31st March.. (Interruptions) I am repeating it that if it is not done by 31st March as I have said in House.... (Interruptions) Please listen to me. I will take steps in the direction without fail. So don't mention it. Mr. Ram Vilas, I would like to point out one thing more that it is not a political issue for me, rather it is my commitment and I will fulfil it.

SHRI RAM VILAS PASWAN: The hon. Minister has said so reply to my question in your presence.

SHRI SITARAM KESRI: I assure you... (Interruptions).... Please listen. I shall try my best to increase the scholarship amount and I hope that I will succeed in it.

SHRI RAM VILAS PASWAN: The amount has been reduced in the Budget allocation and the hon. Minister is talking of increasing the scholarship. (Interruptions)

MR. SPEAKER: Mr. Joshi, you say it again and again. It is not proper.

[English]

KUMARI FRIDA TOPNO: I would like to know from the hon. Minister whether the Government propose to have a centrally sponsored hostel accommodation scheme for SC/ST students in higher education,

specialty in cities like Delhi, Bombay, Madras, Calcutta, with a provision for coaching facilities for administrative/bank and other Central Government service examinations and also with post-matric scholarship.

[Translation]

SHRI SITARAM KESRI: Sir, I need a fresh notice for this.

SHRI KALKA DAS: Mr. Speaker, Sir, the issue is very important. I would also....(Interruptions)...

MR. SPEAKER: I am saying it again and again that only 60 minutes are allowed for Question Hour and there are 542 members in the House. Those Members who asked a question yesterday may not ask a question today and those who have asked today, may not ask tomorrow. All members can't be accommodated. It is useless to speak in this way..(Interruptions)....

MR. SPEAKER: Please, take your seat.

(Interruptions)

SHRI KALKADAS: I am also one of the 542 members....(Interruptions)....

MR. SPEAKER: Therefore, I am saying that the Members sitting in the front row should give a chance to the Members sitting on the back benches to ask a question.

MR. SPEAKER: Question No. 231. Kumari Uma Bharti.

Organic Manures and Fertilizers

* 231. KUMARI UMA BHARTI:
SHRI GUMAN MAL LODHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government had conducted any cost-benefit study to establish the supremacy of organic manures over the chemical fertilizers and also their impact on environment;

(b) If so, the outcome thereof; and

(c) the follow-up action taken thereon?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir. Organic Manures are of low nutrient content but they do improve the Physico-chemical and Microbiological condition of the soil because of their rich humus content. Hence, their role is not competitive but complementary to that of chemical fertilizer.

(b) and (c). Question does not arise.

[Translation]

KUMARI UMA BHARTI: Mr. Speaker, Sir, through you, I expected, for my convenience, that the Hindi knowing hon. Minister of Agriculture would reply my question in Hindi.

MR. SPEAKER: Use the ear phone, you can hear its Hindi interpretation.

KUMARI UMA BHARTI: Mr. Speaker, Sir, Part (a) of my first supplementary is about how much total fertilizer do we need for our cultivable land. Part (b) is about how much out of that is produced indigenously and how much is imported and part (c) is about countries from which we are making these imports?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): Mr. Speaker Sir, the question put by the hon. Member is about organic measure and I can give the figures, which are available with me. She also wants to know as to how much is imported and how much is produced indigenously. She has asked about fertilisers. In this connection I would like to tell her that we also produce manure.(Interruptions)

KUMARI UMA BHARTI: Mr. Speaker Sir, since he replied my question in a round-about way, I asked another question. It appeared to me that these people became very restless by my first question. So I

considered it appropriate to shift to another question. *(Interruptions)*

SHRI BALRAM JAKHAR: Mr. Speaker Sir, there is no problem in giving figures. Even figures on cow dung are available with us. *(Interruptions)*....Figures on cow dung are there and I can say how much of it is used. She says that we did not come with adequate preparation. Look, here are the figures. I can give her the detailed figures. We have 402 lakh buffaloes, 1326 lakh other cattle and 345 lakh other young stock. The total is about 2074 lakhs. All these animals produce a total of 8, 305 lakh tonnes of manure. We put it into use.. *(Interruptions)*

KUMARI UMA BHARTI: Mr. Speaker, Sir, through you, I would like to tell the hon. Minister that I did not ask this question at all.

MR. SPEAKER: Please sit down till he gives his reply and put your question thereafter.

KUMARI UMA BHARTI: All right, Sir, thank you.

SHRI BALRAM JAKHAR: She has asked about manure. Detailed figures on manure are also available with us. Details of information about the percentage which we import is also available with us and I can furnish the same to her. *(Interruptions)*

KUMARI UMA BHARTI: Mr. Speaker, Sir, part (a) of my question points out that agricultural scientists of U.S.A. believe that fertiliser affects the fertility of soil. It has an adverse effect. That is why they have started thinking in terms of using organic manure instead of fertiliser. Now let me make a comparison between U.S.A. and India. In U.S.A. only 7% of our population is dependent on agriculture but in India 70% of its population is dependent on agriculture and this dependence can not be done away with overnight with the help of Doon School or Nehru Model.... *(Interruptions)*

MR. SPEAKER: Not in this way.

(Interruptions)

KUMARI UMA BHARTI: Mr. Speaker, Sir, I will put my question in a different way. If they are so hurt with my small remark, it does not matter. Now I would like the hon'ble Minister to reply my point. 70% of the population in India is dependent on agriculture. It is, therefore, very essential that the productivity and fertility of the agricultural and cultivable land is maintained for a long time. Please let me know whether the agricultural scientists of India have conducted any survey on the same line as the people of America are thinking today? Has the use of fertilizers on the cultivable land had an impact on the productive capacity of Indian soil. I have put part (b) of my question in this context. Mr. Speaker, Sir, you had given a lot of time to Ram Vilas Paswan. As such should also be granted some time so that I may ask my question freely. Now my second question is that if we believe that fertiliser affects the productivity of our cultivable land, will the hon. Minister of Agriculture or the Central Government make an announcement that maximum organic manure would be produced that for use all over the country. For that, cow slaughter should be totally banned. Will the hon. Minister consider putting a complete ban on cow slaughter all over the country?

SHRI BALRAM JAKHAR: Mr. Speaker, Sir, her question is under consideration. We have to examine it from all angles. We have to feed 86 crore people and if they are to be fed, we will have to increase production. Production depends on promotion of agriculture, so both are important. Till today, we have all along been using manure. When population increased, we needed more and more foodgrains and started depending on chemical fertilizers. Both are complementary to each other. *(Interruptions)* While on the one hand we should think about the fertility of soil, we should also think about increasing production. We do not adopt the same method in every case. Today in India we use 66.9 kilograms of manure in one hectare of land. In China it is 264 kilograms, in Pakistan 90 kilograms, in Japan 417 kilograms, in U.K. 350 kilograms and in Egypt it is 404 kilograms. As our land is quite negligible. We tell people that in order to

maintain the productivity of soil and its strength, it is essential that we should use manure which our animals give us and along with that in every natural way we should use bio-fertilizers. For this purpose, we made research by establishing research Centres. We have been able to produce as much as 300 tonnes of manure at these centres seen. We would like to continue with this because both are complementary and without that it would serve no purpose. If today we do away with chemical fertilizers we may die of starvation we cannot do that work right now, but we should use both the items in a balanced way so that our productivity is maintained and our foodgrains requirement is fully met. *(Interruptions)*

KUMARI UMA BHARTI: The hon. Minister has not yet replied my point on banning cow slaughter. *(Interruptions)* Let the reply to question come. They will have to put a ban on cow slaughter because their government and their party view the problems of the nation from a communal angle. *(Interruptions)* Will he impose a ban on cow slaughter. He has not yet replied this point. *(Interruptions)*

SHRI GUMAN MAL LODHA: Mr. Speaker Sir, a provision of Rs. 1200 crore was made in the Budget of 1991-92 for the import of chemical fertilisers and Rs. 6000 crore is being allocated on subsidy for fertiliser. Sir, from one kilogram of cow dung we can produce 30 kilograms of manure at a cost of 15 paise per kilogram. It consists of micro nutrient, N.P. 205 and K 20 whereas one tonne of fertilizer costs Rs. 2300/-. Hence I would like to know from the hon. Minister of Agriculture whether he would take measures to increase cattle breeding in the country, which has now come down from 430 per 1000 population in 1951 to 271, so that we may get 120 tonnes of manure from cow dung.

[English]

MR. SPEAKER: There is a rule of relevance and irrelevance.

[Translation]

SHRI GUMAN MAL LODHA: I shall ask you in brief. In part (c) of my question I have desired to know that keeping in view the fact that when in Argentina there are 2089 cattle per thousand people, in Australia 1,365 cattle per 1000 people and in Columbia 919 cattle and in Brazil there are 726 cattle, will the hon. Minister of Agriculture take measures to protect the cows, buffaloes and oxen, the mobile fertiliser factories of the country, for their full utilisation because they yield free fertiliser. I would like to ask whether the Government would provide total protection to them so that their use may be ensured. The second part of my question relates to the fact that all the scientists are also unanimous and Encyclopedia Britanica also supports it that the use of chemicals is harmful for health.

MR. SPEAKER: You need not tell us, it is an established fact.

SHRI GUMAN MAL LODHA: I would like to state that at a recent held Conference of Cardiologists it has been admitted that use of chemical fertilizers have create a toxicity in food which is responsible for increase in the number of heart patients. I would like to ask the Government if it would encourage the use of natural fertilizers in place of chemical fertilizers. *(Interruptions)*

SHRI BALRAM JAKHAR: Mr. Speaker, Sir, this question raises another question. The hon. Member has been a judge so he can well understand that if I do some work which endangers the lives of many people, would he justify it? I cannot do any such work. I have to provide food-grains to whole of India.

[English]

SHRI BHUPINDER SINGH HOODA: I would like to know whether the Government is aware of one of the Japanese organisations working in this sphere — they have established their office in India also — which has proved that by using organic and natural fertilisers we can have more yield

than by using chemical fertilisers.

MR. SPEAKER: There is no dispute about some of these scientific statements. These are established facts.

SHRI BALRAM JAKHAR: I think the hon. Speaker has replied. *(Interruptions)*.

SHRI BHUPINDER SINGH HOODA: What the Government of India is thinking on this? Will they be consulting this organisation?

MR. SPEAKER: Let us come out with something else. These established facts we need not have to ask.

(Interruptions)

[Translation]

SHRI SHARAD YADAV: In regard to the question of getting natural fertilizers, I would like to submit that the question of imposing a ban on the slaughter of cows has been raised time and again. I agree with the suggestion but would like to submit at the same time that a ban should also be imposed on the slaughter of pigs. This is a scientific fact that the pig dung is a direct source of natural fertilizer. That is why I would like to know from the hon. Minister for Agriculture if the Government would propose to impose a ban on the slaughter of pigs for a certain period.

SHRI BALRAM JAKHAR: I would discuss the issue with Shri Yadav.

SHRI SHARAD YADAV: Mr. Speaker, Sir, I am discussing the issue very seriously. Even the Chinese leader Mao-tse-tung had also admitted that pig is a direct source of natural fertilizer. That is why much protection has been provided to pigs. Both the dung and the meat of pig are source of natural fertilizer. Would the Government take initiative for the protection and development of these animals?

SHRI BALRAM JAKHAR: What more I can do. I have already said that I am ready to discuss the matter with Shri Yadav and I will act according to the advice of Shri Yadav. *(Interruptions)*

MR. SPEAKER: This is the holy tradition of our country that we do not kill the animals unnecessarily.

SHRI AYUB KHAN: Mr. Speaker, Sir, I would like to submit that taking into account constant increase in population of this country, we would need about 50 million tonnes of foodgrains by the year 2000. To achieve this target, we would have to use more and more fertilizers. I would like to know whether the Government has proper ways and means to make available adequate fertilizers according to the needs of the land. Has the Government conducted any survey to find out the requirement of the fertilizers according to the need of different States?

SHRI BALRAM JAKHAR: Mr. Speaker, Sir, hon. Member is my colleague. First of all, I must inform him that we have to make available two hundred million tonnes of fertilizers not just fifty million by the year 2000. We will have to make all the arrangements for it. The various details as to how much fertilizers, what type of fertilizers—organic or bio-fertilizer would be needed and other relevant details are still to be worked out.

SHRI RAJENDRA AGNIHOTRI: Mr. Speaker, Sir, according to the procedure of the House, twenty questions are listed for answer but normally only six or even questions are being answered. I would like to submit that such an arrangement may be made that at least eleven questions are answered everyday or the number of questions put may be reduced to that more questions are covered. *(Interruptions)*

MR. SPEAKER: You have given a good suggestion. I would also like to suggest to you to speak when you are called for. Actually a number of hon. Members want to raise supplementaries after the original questions. I would request the members of the House that if a person has asked a supplementary question on one day he should not ask the supplementary on the other day and allow others to put their supplementaries on the other day. If one hon. Member goes on asking questions every day, it would be difficult to accommodate all of them.

WRITTEN ANSWERS TO QUESTIONS {Translation}

**Compressed Natural Gas as
Automotive Fuel**

[English]

*230. SHRIMATI MARAGATHAM
CHANDRASEKHAR:
SHRI R. SURENDER REDDY:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) whether the Government have taken any decision on the proposal submitted by the Gas Authority of India Limited and Indo-Burma Petroleum Co. Ltd. for introduction of compressed natural gas as automotive fuel at selected locations;

(b) if so, the details thereof; and

(c) if not, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a) Yes, Sir.

(b) The first phase of implementation of the CNG programme covering conversion of 220 petrol powered vehicles to run on compressed natural gas on an experimental basis has been approved by the Government. The IBP Company Limited would implement the programme in Assam and Tripura and the Gas Authority of India Limited would implement it in Delhi, Bombay and Baroda.

(c) Does not arise.

**Infiltration on Border of Tripura and
West Bengal**

*232. SHRI RATILAL VARMA:
SHRI SRIKANTA JENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Bangladeshi infiltrators apprehended on the border of Tripura and West Bengal and handed over to the Government of Bangladesh during 1991 and 1992 so far;

(b) whether infiltration on the border of these States has increased during the last few months;

(c) if so, the reasons therefor;

(d) whether the Government have made any review of the existing arrangements for checking such infiltration;

(e) if so, the details thereof;

(f) whether the concerned State Governments have requested the Union Government for deployment of para-military forces for this purpose; and

(g) if so, the decision taken thereon?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) Information given below:

State	Total Apprehensions	Handed over to the Government of Bangladesh/ Pushed Back
TRIPURA	1991	2484
	1992	593
	1992	278
(Upto February, 1992)		147

State	Total Apprehensions	Handed over to the Government of Bangladesh/ Pushed Back
WEST BENGAL	1991	58200
	1992	5416
(Upto February, 1992)		4981

(b) and (c). Interception of illegal migrants along the international border in these States has shown some increase during the last few months. Socio-economic and political conditions as also the porous nature of the border are the main reasons responsible for the influx of Bangladeshi nationals into India.

(d) and (e). The measures taken to prevent infiltration and to detect the illegal entrants include strengthening of the surveillance of the border, construction of roads along the border and fencing in sensitive stretches, setting up of units of Police force in affected States adjoining Bangladesh border for detecting illegal migrants, advising the State Governments and Union Territory Administrations to enforce provisions of the Foreigners Act, 1946 and to launch a special drive to detect and deport illegal migrants.

(f) and (g). Border Security Force is already deployed on Indo-Bangladesh border for checking infiltration.

[English]

Subsidy on Agricultural Inputs

*233. DR. LAXMINARAYAN
PANDEYA:
DR. A.K. PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have con-

ducted any study to assess the actual benefit to the farmers from the subsidy given by the Government on various agricultural inputs;

(b) if so, the outcome thereof; and

(c) the steps taken to ensure maximum benefits reaching the farmers?

THE MINISTER OF AGRICULTURE (DR. BALARAM JAKHAR): (a) to (c). No, Sir. No studies have been conducted to assess the actual benefit to the farmers from the subsidy given. There are a number of studies in respect of certain programmes which have a subsidy component. The shortcomings pointed out in these studies are circulated to the State Governments etc. and efforts are made to improve the efficiency of these programmes.

Cashew Cultivation

*234. SHRI P.C. THOMAS:
SHRI K. MURALEEDHARAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up a Cashew Development Board for development of cashew cultivation;

(b) if so, the details thereof;

(c) the steps taken to provide remunerative price to cashew growers;

(d) whether the Government also propose to set up a cashew mango processing unit with the assistance of NABARD; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE (DR. BALARAM JAKHAR): (a) and (b). The proposal to set up a Board for the development of cashew cultivation is at a preliminary stage.

(c) The Government of India implements the Market Intervention Scheme on the specific request of the State Governments when distress sale by farmers is apprehended. No such request has been received from any State in the case of cashew. The Government of Kerala under the Kerala Raw-Cashewnut (Procurement and Distribution) Act 1981, procures raw cashewnut at remunerative prices from cashew growers.

(d) No, Sir.

(e) Question does not arise.

[Translation]

Production of Petroleum Products

*235. **SHRI RAMKRISHNA KUSMARIA:**
SHRI BALRAJ PASSI:

Will the Minister of PETROLUM AND NATURAL GAS be pleased to state:

(a) whether he had any discussions with the representatives of the Asian Development Bank in January, 1992;

(b) if so, the outcome thereof;

(c) whether any fund is being provided by the Asian Development Bank for encouraging production of petroleum products; and

(d) if so, the details thereof?

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). Two loan Agreements with the Asian Development Bank have been signed in 1991 - one of US \$267 million for development of the Gandhar field and the other of US \$ 250 million for promoting accelerated exploration and development of domestic hydrocarbon resources.

In January 1992, general discussions were held with some representatives of the Asian Development Bank.

Organisation of Seminars

*236. **SHRIVILASRAO NAGNATHRAO GUNDEWAR:** Will the Minister of WELFARE be pleased to state:

(a) the details off seminars organised directly and indirectly by his Ministry during 1991;

(b) the topics discussed in those seminar and the outcome thereof; and

(c) the expenditure incurred thereon?

MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). A Statement is accached.

STATEMENT

Sl.No.	Issues	Collaborating Agency	Dates	Venue	Max. Approved Exp. (In Rs.)
1	2	3	4	5	6
1.	Three day seminar on Juvenile Justice Act	Guibarga University, Karnataka	5-7 February 1991	Guibarga	Rs. 10,900/-
2.	Three day seminar on the Prevention of Drug Abuse and Alcoholism	Gramothan Kalyan Parishad, Delhi	8-10 february, 1991	Delhi	Rs. 10,900/-
3.	- do -	Homes Economics Education society New Delhi.	18-20 February, 1991	New Delhi	Rs. 10,900/-
4.	Three day seminar on the Prevention of Drug Abuse and Alcoholism	Home Economic Education Society, New Delhi	6-8 March, 1991	New Delhi	10,900/-
5.	Seminar in Social Defence	Gram Niyolan Kendra, Ghaziabad	15-17 March, 1991	Manaklao	10,900/-
6.	Seminar in Juvenile Justice Administration	Department of Social Welfare	15-17 March, 1991	Lucknow	10,900/-
7.	Three day seminar on the Prevention of Drug Abuse and Alcoholism	Haryana State Council of Child Welfare Chandigarh	15-17 March, 1991	Chandigarh	10,900/-
8.	Three day seminar on Probation & Parole - changing perspective	Madras School of Social Work, Madras	18-20 March, 1991	Madras	10,900/-

SL.No.	Issues	Collaborating Agency	Dates	Vene	Max. Approved Exp. (in Rs.)
1	2	3	4	5	6
9.	Seminar in Social Defence	Gram Niyojan Kendra, Ghaziabad	22-24 March, 1991	Chitrakoot	10,900/-
10.	Three day seminar on Prevention of Drug Abuse and Alcoholism	Pandit Bachan Pandey Mehila Vikas Sansthan, Gopalganj	25-27, March, 1991	Gopalganj	10,900/-
11.	Seminar in Social Defence	Gram Niyojan Kendra, Ghaziabad	29-31 March, 1991	Hazaribagh	10,900/-
12.	Seminar on the Prevention of Drug Abuse and Alcoholism	St. John Ambulance, Delhi.	24-26 April, 1991	Delhi	10,900/-
13.	Seminar in Social Defence	Gram Niyojan Kendra, Ghaziabad	28-30 April, 1991	Ghaziabad	10,900/-
14.	Seminar on Juvenile Justice Act	Indian Council of Social Welfare, Bombay	28-30 April, 1991	Pune	10,900/-
15.	Seminar on the Prevention of Drug Abuse & Alcoholism	Society for the promotion of youth and masses, New Delhi	16-18, July, 1991	New Delhi	10,900/-
16.	Three day seminar on the prevention of Drug Abuse and Alcoholism.	Society for the Promotion of Youth and Masses, New Delhi.	8-19 August, 1991	New Delhi	Rs. 10,000/-
17.	Seminar on the Prevention of Drug Abuse and Alcoholism.	St. John Ambulance, Delhi.	30 Aug. to 1 September 1991	Delhi	Rs. 10,900/-

Sl.No.	Issues	Collaborating Agency	Dates	Vene	Max. Approved Exp. (in Rs.)
1	2	3	4	5	6
18.	Seminar on Delinquency Control.	Indian Institute of Development Research, Hyderabad.	27-29 August, 1991	Hyderabad	Rs. 10,900/-
19.	Seminar on the Prevention of Drug Abuse and Alcoholism.	Ashirvad, Indore	28-30 October, 1991	Indore	Rs. 10,000/-
20.	Three day seminar on the Prevention of Drug Abuse and Alcoholism	Haldia & Samaj Kalyan parishad, Midnapore	24-26 October, 1991	Midnapore	Rs. 10,900/-
21.	- do -	Social Welfare and Research Organisation New Delhi.	25-27 October, 1991	New Delhi	Rs. 10,900/-
22.	Three day seminar on the prevention of Drug Abuse and alcoholism	S.P.Y.M., New Delhi	25-27, November, 1991	New Delhi	Rs. 10,900/-
23.	Seminar on the Prevention of Drug Abuse and Alcoholism.	Social Welfare Research Organisation, New Delhi.	22-24, November, 1991	New Delhi	Rs. 10,900/-
24.	- do -	N.S.S. JNU, New Delhi	20-22 September, 1991	New Delhi	Rs. 10,900/-
25.	Human dimension of Integrated Social Development in the Present	Indian Council of Social Welfares, Bombay	14-16 September, 1991	Bhopal	Rs. 63,400/-
26.	Measuring the Health of Society; The level of care of Handicapped children in India.	Network for Child Development, New Delhi	16-17 October, 1991	Delhi	Rs. 50,000/-

Sl.No.	Issues	Collaborating Agency	Dates	Vene	Max. Approved Exp. (in Rs.)
1	2	3	4	5	6
27.	Programmes and services for the Elderly and Rights of Elderly.	Indian federation on Aging, Bombay.	1-2 October, 1991	Pune	Rs.10,900/-
28.	Community Based Rehabilitation Mampower Development and Research for the Visually Disabled	National Institute for the 8-9 March, 1991 Visually Handicapped, Dehradun		Dehradun	99,946/- (funded by UNICEF
29.	National Seminar on Mental Retardation	NIMH Secunderabad, In 21-22 Dec.91 Collaboration with Chetna Institute for the Mentally Handicapped		Bhubaneswar	46,500/-
30.	National Seminar to mark the Centenary Celebrations of Dr. B.R. Ambedkar.	Contorary Cell, Minister of Welfare	14.4.91	Delhi	479,00/-

[English]

Import of Seeds and Saplings

*237. SHRI RAJENDRA
AGNIHOTRI:
SHRI SIMON MARANDI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the saplings and seeds imported from other countries for supply to farmers are diverted for commercial use;

(b) if so, the details thereof; and

(c) the steps taken to protect the interests of farmer?

THE MINISTER OF AGRICULTURE (DR. BALRAM JAKHAR): (a) and (b). Department of Agriculture and Cooperation recommends under the New Policy on Seed Development, 1989 import of seeds and planting material as and when proposals are received from Government and Private organisations concerned. The material supplied to farmers by these companies is on commercial basis.

(c) Under the New Policy on Seed Development, seed material imported by FERA and MRTP companies are tested in multi-locational trials to assess its suitability

for cultivation. Besides, all imported seeds and saplings are subjected to quarantine.

Special Component Plan

*238. SHRIDATTATRAYA BANDARU:
Will the Minister of WELFARE be pleased to state:

(a) whether the Special Component Plan Scheme has been implemented by the States properly;

(b) if so, the details thereof Statewise; and

(c) the funds allocated under the scheme to each State during each of the last three years?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) and (c). There has been significant increase in the quantum of outlays provided under this strategy for the development and welfare of SCs. Agriculture, animal husbandry, dairy development, fisheries, rural development, minor irrigation, rural electrification, village and cottage industries, education, housing, etc. have been the major thrust areas under the Special Component Plan. The details of the funds allocated under the Special Component Plans of each State/UT during the last three years is given in the statement attached.

STATEMENT

Outlay under Special Component Plan during 1988-89, 1989-90 and 1990-91

S.No.	State/UT	1988-89	1989-90	1990-91
1.	Andhra Pradesh	149.63	153.54	144.04
2.	Assam	32.76	33.22	42.12
3.	Bihar	120.10	164.53	153.18

<i>S.No.</i>	<i>State/UT</i>	<i>1988-89</i>	<i>1989-90</i>	<i>1990-91</i>
4.	Gujarat	34.28	40.14	40.94
5.	Haryana	54.40	71.12	77.83
6.	Himachal Pradesh	28.60	30.65	42.05
7.	Jammu & Kashmir	22.11	22.59	28.23
8.	Karnataka	94.03	106.96	89.14
9.	Kerala	34.25	63.17	59.86
10.	Madhya Pradesh	96.65	113.26	180.34
11.	Maharashtra	85.51	123.85	180.34
12.	Manipur	1.69	1.89	2.02
13.	Orissa	71.49	144.14	193.86
14.	Punjab	30.23	39.47	71.14
15.	Rajasthan	108.30	135.65	157.84
16.	Sikkim	3.63	0.35	2.81
			(0.40 Budgeted)	(2.41 Notional)
17.	Tamil Nadu	177.99	206.23	231.27
18.	Tripura	15.69	17.33	23.28
19.	Uttar Pradesh	347.17	480.81	449.00
20.	West Bengal	92.21	110.45	137.54
21.	Chandigarh	5.32	6.28	8.50
22.	Delhi	28.59	31.24	69.82
23.	Goa	1.13	1.11	1.59
24.	Pondicherry	8.80	10.08	10.81
Total		1644.56	2065.90	2377.82

Oil Exploration

*239. SHRI RAM VILAS PASWAN:
SHRI PRABHU DAYAL
KATHERIA:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) the expenditure incurred on the
import of crude oil and petroleum products
vis-a-vis export earnings during each of the
last three years;

(b) the details of the oil fields proposed
to be explored with the assistance of the

Asian Development Bank and the quantity
of oil likely to be obtained from these oil
fields;

(c) the amount of loan likely to be
received for the purpose from the Asian
Development Bank;

(d) whether the private sector participa-
tion in the venture is also contemplated; and

(e) if so, the details thereof?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a)

(Rs. hundred crores)

<i>Year</i>	<i>Total Exports from India</i>	<i>Imports of crude oil and petroleum products</i>
1988-89	202.3	44.21
1989-90	276.8	63.44
1990-91	325.5	107.79

(b) and (c). A loan of US \$ 267 million
has been sanctioned by the Asian Develop-
ment Bank for the Gandhar Field Develop-
ment Project. An incremental production of
16.521 million tonnes of crude oil and 18.14
billion cubic meters of gas is expected from
the project.

(d) No, Sir.

(e) Does not arise.

[Translation]

**Assistance to Dependents of
Para-Military Personnel**

*240. SHRI SWAMI SURESHANAND:
Will the Minister of HOME AFFAIRS be
pleased to state:

(a) whether any scheme for providing
financial assistance and other facilities to
the dependants of the para-military person-
nel killed during encounters with the terror-
ists is under consideration of the Union
Government; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) There is already
a scheme for providing financial assistance
to the dependents of para-military person-
nel killed during encounters with the terror-
ists.

(b) The scheme provides for payment
to the families of such personnel a sum
which alongwith insurance under the Cen-

tral Government Employees Group Insurance Scheme and any ex-gratia payment by the State Government concerned, amounts to Rs. one lakh. This is in addition to the benefits and facilities available to all Central Government servants in case of death while on duty as a result of attack by or during action against extremists.

[English]

Damage to Properties in Kashmir

*241. SHRI SUSHIL CHANDRA
VERMA:

SHRI SRIBALLAV
PANIGRAHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether militants have been systematically destroying the properties of Kashmiris as a result of which they are being forced to flee from their homes in Kashmir;

(b) if so, the details regarding the worst affected areas;

(c) the extent of damage caused;

(d) the preventive measures taken in this regard;

(e) whether the Government propose to compensate for the losses suffered by such refugees on their return to Kashmir;

(f) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) A number of families have left Kashmir Valley to take shelter in other parts of the country. The terrorists have continued to destroy a large number of private properties.

(b) Several areas in the Valley, and particularly Srinagar, have been affected.

(c) Damage has been caused to residential houses, shops and commercial premises, educational institutions, community halls, etc.

(d) The Government has already stepped up pressure on the terrorists and vigil on the border. Intelligence operations has been further intensified.

(e) and (f). Government of Jammu and Kashmir has issued instructions for payment of ex-gratia assistance to the extent of 50% of the assessed loss of immovable property subject to an upper ceiling of Rs. 1 lakh. They have made payment in some cases and survey of damaged properties is in progress in other cases.

[Translation]

Illegal Migrants (Determination by Tribunals) Act, 1983

*242. SHRI MRUTYUNJAYA NAYAK:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Illegal Migrants (Determination by Tribunals) Act, 1983 enforced in Assam has been reviewed by the Union Government;

(b) whether any loopholes have been noticed therein;

(c) if so, the details thereof;

(d) whether the Government propose to amend the Act; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) to (e). The Illegal

Migrants (Determination by Tribunals Act, 1983 was reviewed and amendments were made in this Act in consultation with the Government of Assam in 1988. No further amendments are contemplated.

[English]

Prohibition Cases

*243. SHRI N. DENNIS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the report of the National Crime Records Bureau for the year ending 1991 indicates an increase in prohibition cases in the country;

(b) if so, the details thereof, State-Wise and Union Territory-wise;

(c) whether any investigation has been made to find out the reasons for this increase; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) The latest available publication of the National Crime Records Bureau pertains to the year 1990. The figures compiled therein indicate a decrease of 16.3 per cent in prohibition cases in 1990 as compared to the previous year,

(b) to (d). In view of above, do not arise.

Oil and Gas Exploration Projects

*244. SHRI J. CHOKKA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount spent on the various oil and gas exploration projects in the country during each of the last three years;

(b) the number of such projects under-

taken by foreign companies and whether all of them were successful;

(c) the total amount spent thereon during the said period; and

(d) the action taken by the Government to avoid precious foreign exchange paid to foreign companies for exploration work?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). A statement is attached.

The amount spent on oil and gas exploration by ONGC and OIL during the last 3 years are as under:—

(Rs. in crores)

	1988-89	1989-90	1990-91
ONGC*	1093.17	868.85	1003.78
OIL	48.99	49.67	75.57

*In the case of ONGC the figures include depreciation cost also.

Under the 3rd round of bidding contracts were signed with foreign oil companies for 9 off-shore blocks. 9 wells were drilled which proved to be dry. The foreign companies spent about US \$ 100 million on this exploration.

Impact of Cyclonic Storm on ONGC Ship

2569. SHRI PRAKASH V. PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether "Badrinath", a drilling ship of ONGC stationed in Bay of Bengal was caught in the cyclonic storm; and

(b) if so, the details thereof and the details of losses suffered?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b). 'Badrinath' a drill ship contracted by ONGC came under the influence of the cyclonic storm in Bay of Bengal from 13th to 15th November, 1991. On the 15th evening personnel on the drillship could be rescued with help of a helicopter. There was no loss of life or property in the above incident.

LPG Connections

2570. SHRI BHOGENDRA JHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether all the LPG connections sanctioned in 1990 out of the priority quota of Members of Parliament have been released; and

(b) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). As reported by the oil companies, priority vouchers to all persons who were sanctioned LPG connections in 1990 on the recommendation of Members of Parliament has been released.

Exemption to Co-operative Societies in Delhi under Income-Tax Act

2571. DR. ASIM BALA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have been given power under the Delhi Co-operative Societies Act, 1972 to exempt from income tax the profits of any Cooperative Society;

(b) if so, whether any notification has been issued by the Government in this regard;

(c) if so, the details thereof; and

(d) if not, whether the Government now propose to issue the notification?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) to (d). No, Sir. Government of India has not issued any notification to exempt the profit of cooperative societies from the income-tax nor there is any proposal to issue such notification.

Credit to South Asian Countries

2572. SHRI SYED SHAHABUDDIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the country-wise amount of credit extended by the Government to the other countries in South Asia during each of the last three financial years;

(b) the total amount disbursed to and repaid by the respective borrowing country as on December 31, 1991;

(c) whether this credit is linked to any project in those countries; and

(d) if so, the particulars of such projects?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) and (b). A statement containing the information attached.

(c) No, Sir.

(d) Does not arise.

STATEMENT

The detail of credit extended by Government to the countries in South Asia, during the last three financial years, the total amount disbursed and repaid by the respective countries as on December 31, 1991 are given below:-

NEPAL

<i>Year</i>	<i>Credit Extended</i>	<i>Amount Disbursed</i>	<i>Amount Repaid</i>
1989-89	Rs. 5 crore	Rs. 5 crore	Rs. 5 crore
1990-91	Rs. 39 crore	Rs. 39 crore	Rs. 39 crore
1991-91	Rs. 55 crore	Rs. 55 crore	Rs. 55 crore
Total:	Rs. 99 crore	Rs. 99 crore	Rs. 99 crore

This was in accordance with the revolving stand-by credit agreement between India and Nepal.

SRILANKA

Under the 1987 Credit Agreement a sum of Rs. 25 crores has been extended to Sri Lanka. As on 31.12.1991 a sum of Rs. 4.46 crores had actually been disbursed to the Government of Sri Lanka, and no repayment was made.

BANGLADESH

A credit-line of Rs. 30 crore has been extended to Bangladesh vide Agreement of August 1991 for import of capital goods and machinery from India. This credit has not yet been operated and as such no disbursements have been made out till date. A line of credit of Rs. 20 crores was extended previously vide Agreement of 15.6.1983 between the two governments. The details regarding this credit are given below:-

<i>Year</i>	<i>Disbursement</i>	<i>Repayment</i>
1989-90	Rs. 5,14,733	Rs. 2,02,59,068
1990-91	Nil	Rs. 2,35,39,183
1991-92 (Upto 31.12.91)	Nil	Rs. 83,30,000
Total:-	Rs. 5,14,733	Rs. 5,21,28,251

[Translation]

Legislation on Lottery Business

2573. SHRI BARE LAL JATAV: Will the

Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to introduce a bill in regard to lottery business; and

(b) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). No, Sir.

Pick pocketing in Buses in Delhi

2574. SHRIMATI DIPIKA H. TOPIWALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of incidents of pickpocketing are taking place in Delhi in the

buses of Delhi Transport Corporation (DTC) and those running under DTC operation at present; and

(b) if so, the remedial measures taken/ being taken to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The number of incidents of pickpocketing in Delhi in buses of Delhi Transport Corporation and those running under DTC operation in 1990 and 1991 is as under:-

<i>Year</i>	<i>DTC Buses</i>	<i>Buses under DTC operation.</i>
1990	408	226
1991	376	211

(b) Amongst the steps taken to curb such incidents are deployment of plain clothed staff at bus stops and in buses; foot and mobil patrolling by policy at crowded bus stops; surveillance over known bad charcters; and launching of special drives against pickpockets.

[English]

Evasion of Sales Tax

2575. SHRIMATI RITA VERMA:
SHRIMATI DIPIKA H. TOPIWALA:
SHRI MATI KRISHNENDRA KAUR:
SHRIMATI MAHENDRA KUMARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of sales-tax evasion detected in Delhi during the last six months;

(b) the number of firms having sales-tax arrears of above Rs. 10 lakh in Delhi; and

(c) the steps taken to expedite the recovery of sales-tax dues?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The Office of the Commissioner of Sales-Tax, Delhi Administration has reported that 43 cases of sales tax evasion were detected by the department during the last six months.

(b) There are 166 cases of firms against whom sales tax arrears of Rs. 10 lakhs and more are pending.

(c) All the Ward Officers have been instructed to pay personal attention to ensure timely recovery of sales tax dues. The arrears are also recoverable as arrears of land revenue. Steps, like attachment of bank account, attachment of movable/im-movable property of the defaulter and his arrest, are also resorted to.

India's Membership to Non-UNO International Organisations

2576. SHRI ARJUN CHARAN SETHI:

SHRI PARASRAM
BHARDWAJ:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of non-Uno International agencies/organisations of which India is a member; and

(b) the contributions made to such organisations in financial and professional spheres?

THE MINISTER OF EXTERNAL AFFAIRS (MADHAVSINH SOLANKI): (a) and (b). The information called for is being collected from all Ministries/Departments of the Government of India and will be placed on the Table of the House as soon as it has been compiled.

Plantation of fruit bearing trees

2577. SHRI NAWAL KISHORE RAI: Will the Minister of AGRICULTURE be pleased to state the funds earmarked by the Union Government for plantation of fruit bearing trees in the rural areas of the country for 1992-93 State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): The

State-wise allocation of funds by the Union Government for plantation of fruit bearing trees in the rural areas of the country during 1992-93 will be decided after the schemes are sanctioned and taking into account the performance of the State Governments in implementing the schemes during 1991-92.

[Translation]

Death of Prisoners in Tihar Jail

2578. SHRI VILAS MUTTEMWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of undertrial prisoners died in Tihar Jail in Delhi during the last year and in the current year;

(b) the causes of these deaths;

(c) the action taken against the officers found responsible; and

(d) the action being taken to provide proper medical care and ensure humane treatment to the prisoners?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Delhi Administration has reported that 34 undertrials under judicial custody died in Tihar Jail last year and 7 during the current year till 7th March.

(b) & (c). Out of the 41 death cases, inquest reports of Sub-Divisional Magistrate have already been received by the Administration in 20 cases. Except one case of suicide, death in remaining 19 cases was due to illness. In none of these cases, the officer conducting the inquest pointed out any lapse on the part of any jail official.

(d) At present, 5 dispensaries with OPD

are functioning in the jails. Besides emergency services are provided round the clock. There is also a 50 bedded hospital in Central Jail No. 3 for indoor treatment of the prisoners.

[English]

Bilateral relations with Japan

2579. SHRIMATI VASUNDHARA RAJE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the steps taken/being by the Government to strengthen further bilateral relations with Japan; and

(b) the response of Japan thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI):

(a) India has sought to strengthen and deepen bilateral relations with Japan through exchange of high level visits, imparting momentum to economic cooperation with Japan and through cultural and academic interaction. I visited Japan in January, 1992 and held useful and constructive discussions with the Foreign Minister of Japan. I also met the Prime Minister of Japan and senior Japanese Ministers. The Prime Minister has accepted an invitation from the Japanese Prime Minister to visit Japan. The 40th anniversary of the establishment of diplomatic relations between India and Japan and the signing of the India-Japan Treaty of Perpetual Peace and Amity is being commemorated this year.

(b) The Japanese Government have stated that it is their intention to further deepen and broaden Japan's relations with India over a broad range of fields. They have expressed appreciation of the economic

liberalisation policies undertaken by the Government of India. A high level economic mission was sent to India in January, 1992 by Japan to explore ways and means for promoting trade and investment between India and Japan and for the strengthening of economic relations and deepening mutual understanding between the peoples of the two countries.

[Translation]

Double Bott-Ling Connections

2580. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the criteria being followed for providing double bottling connections (DBC) facility?

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): The target for giving DBCs in a year is fixed keeping in view the product availability.

Institutions for handicapped in Bihar

2581. SHRI CHHEDI PASWAN: Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government propose to open some more institutions for the welfare of handicapped in Bihar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The Ministry of Welfare will assist voluntary organisations for the welfare of the handicapped in Bihar if they satisfy the conditions prescribed for the grant of assistance.

[English]

Development of Animal Husbandry in Tamil Nadu

2582. SHRI B. DEVARAJAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Tamil Nadu has submitted proposals for the development of animal husbandry in the State;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). Yes, Sir. The Government of Tamil Nadu have submitted the following proposal to the Department of Animal Husbandry & Dairying for the development of animal husbandry in the State during 1991-92.

"Expansion of Special Livestock Breeding Programme (SLBP) to cover more districts."

(c) The new project of SLBP has been sanctioned by the Govt. of India and the Central share amounting to Rs. 2.25 crores for the project has been released during 1991-92.

Setting up of Bombay High Gas Plants at Vidharba & Marathwada

2583. SHRIPRATAPRAO B. BHOSLE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any proposal to set-up Bombay High Gas Plants at Vidharba and

Marathwada has been received by the Union Government;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Various requests have been received from time to time. No allocations of natural gas based on offshore gas have been made in the Vidharba or Marathwada regions.

Export of Durum Wheat

2584. DR. RAVI MALLU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have decided to promote cultivation of Durum Wheat for export; and

(b) if so, the progress made so far indicating the quantity exported during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Government of India is exploring the possibility of promoting Durum Wheat cultivation both for export and for domestic industrial uses. A meeting was organised by the Ministry of Agriculture with Durum wheat growing states, Ministry of Food, NAFED, ICAR, Durum Wheat Breeders and concerned divisions of Department of Agriculture & Cooperation. Since the support price per quintal for Durum wheat is the same as is applicable for normal wheat, no separate procurement of Durum wheat has been done so far. There is no official record available of Durum wheat export separately.

[Translation]

**Fire In Jhuggi Cluster at Govindpuri,
Delhi**

2585. SHRI SHIV SHARAN VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received the report of experts of Central Forensic Science Laboratory who were deputed to enquire into the causes of fire incident occurred in Govindpuri Jhuggi Colony, Delhi;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) to (c). Two LPG gas cylinders, one intact and one damaged having a small tear-cut on its upper side portion which were referred by the Delhi Police to the Central Forensic Science Laboratory (CFSL) in this case, were examined by the Ballistic Division and the Physics Division of the CFSL. According to the Ballistic Division, the small tear-cut on the upper portion of the damaged cylinder could have been caused due to over-heating of the cylinder. According to the Physics Division, laboratory examination of one of the cylinders revealed the leakage of gas through its valve. No scientific examination could be carried out to detect the leakage in the other cylinder as the same was in damaged/ burst condition.

**NCDC Assistance to Agricultural
Projects In Bihar**

2586. SHRI LALIT ORAON: Will the Minister of AGRICULTURE be pleased to state:

(a) the States were projects relating to setting up of cold storages, vegetable and fruits processing units and Warehouses are implemented by National Cooperative Development Corporation with the World Bank assistance; and

(b) the funds earmarked to Bihar by NCDC for the year 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Presently no projects of cold storage and Fruit and Vegetable Processing are being implemented with World Bank assistance. However, under World Bank assisted NCDC-III Project, godowns are being constructed in cooperative sector in the States of Karnataka, Madhya Pradesh, Orissa, Rajasthan, Uttar Pradesh, West Bengal, Andhra Pradesh, Haryana, Himachal Pradesh, Kerala, Maharashtra, Punjab and Tamil Nadu.

(b) The Corporation has earmarked a tentative allocation of Rs. 8.21 crores for assistance to the State of Bihar under various Schemes for the year 1991-92, since proposals are considered only on the recommendation of the State Government.

[English]

Utilisation of Gas In Tripura

2587. SHRI SATYAGOPAL MISHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have taken any steps to utilise the entire Gas available in Tripura;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Yes, Sir. Estimated availability of gas has been fully committed to downstream users.

(c) Does not arise.

Financial Assistance for Development of Ambedkar Villages in Karnataka

2588. SHRI RAMACHANDRA VEERAPPA: Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have provided any financial assistance to various States and particularly to Karnataka for the development of Ambedkar villages;

(b) if so, the total amount sanctioned, State-wise;

(c) whether the Union Government have issued any directions to the States in this regard; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Financial assistance was released during 1990-91 to 3 States namely Kerala, Karnataka and Tamil Nadu for taking up special projects in connection with the Centenary Celebrations of Baba Saheb Dr. B.R. Ambedkar, based on their demands. The details are as follows:-

<i>Name of State</i>	<i>Amount sanctioned</i>	<i>Purpose for which sanctioned</i>
1. Kerala	Rs. 81.00 lakhs	Integrated development of rural habitats of Scheduled Castes into model settlements known as Ambedkar Gramams.
2. Tamil Nadu	Rs. 50.00 lakhs	Financial help for leather procurement centres and training centres for Adi Dravidar engaged in leather goods and manufacturing and financial help for the projects of stone crushers, pump sets, lorries, etc. for the cooperative Societies etc. for Stone crushing.
3. Karnataka	Rs. 50.00 lakhs	Rehabilitation of Devadasis, skill development for SCs and economic programmes for rural mothers.

(c) No, Sir.

Potato Production

2589. SHRI S.B. SIDNAL: Will the Minister of AGRICULTURE be pleased to state:

(d) Question does not arise.

(a) the quantum of potato produced in the country during 1989-90 and 1990-91; and

(b) the yield level per hectare during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The quantum of potato production in the country during 1989-90 and 1990-91 was respectively 147.7 and 152.5 lakh tonnes.

(b) The yield of potato per hectare during the last two years was as under:

<i>Yield</i>	<i>(Kgs. per hectare)</i>
1989-90	15714
1990-91	16195

Orange Cultivation

2590. SHRI GOPI NATH GAJAPATHI: Will the Minister of AGRICULTURE be pleased to state:

(a) the steps taken by the Government to promote Orange cultivation in the country;

(b) whether any extension centres are established to assist the farmers to grow Orange;

(c) if so, the places where these Centres have been set up;

(d) whether the climatic conditions and soil of Pallahara area in Oissa is suitable for growing Orange; and

(e) if so, the steps taken to assist the local farmers in this area to grow Orange?

THE MINISTER OF STATE IN THE

MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Government of India are implementing two scheme for the development of fruit trees which include oranges also,

(i) establishment of nutritional gardens in rural areas;

(ii) Central Sector Scheme on Integrated Development of Tropical and Arid Zone Fruits

besides, the State Governments also provide assistance for development of different fruit crops including oranges.

(b) and (c). Central Government is not establishing extension centres to assist farmers to grow oranges. However, State Governments are having extension services for different crops which include oranges also.

(d) and (e). Yes, Sir, Quality planting material is raised in the departmental farms and nurseries. The farmers are being provided technical known-now and other inputs.

Cement Project In Bhutan

2591. SHRI UDDHAB BARMAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have any proposal to implement a Cement Project at Nanglam in Bhutan under the Aid Bhutan Programme; and

(b) if so, the steps being taken in that regard and the likely date of its completion?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes, Sir. At the request of the Royal Government of Bhutan, India would take up the implementation of a Cement Plant at

Nanglam in Bhutan under the Aid Bhutan Programme.

(b) After the agreement on the project is signed between the Govt. of India and the Royal Govt. of Bhutan, the Detailed Project Report of the Nanglam Cement Project will be updated. The project is likely to be taken up for execution in 1993 and is expected to be completed in 1997-98.

[Translation]

CBI Investigation on Assassination of JMM Leader in Bihar

2592. SHRI SIMON MARANDI:
SHRI SHAILENDRA MAHTO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Bihar had requested the Union Government to get the assassination case of the Ex-President of the Jharkhand Mukti Morcha, Late Nirmal Mahto investigated by the Central Bureau of Investigation;

(b) if so, the action taken thereon; and

(c) the progress made in the investigation of the case so far?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) and (c). Investigation of this case was completed by the Central Bureau of Investigation and a charge sheet filed in the Court against the accused.

[English]

Amendments to Official Secrets Act

2593. SHRI MADAN LAL KHURANA:
DR. RAVI MALLU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the Official Secrets Act;

(b) if so, the details thereof; and

(c) when it is likely to be amended?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). There has been a proposal to carry out certain amendments to the Official Secrets Act, 1923 which are generally aimed at making the relevant provisions more liberal to provide treated access to official information. In view of the importance and complexity of the subject, formulation of definite views on the issues involved in the matter, would necessarily take time.

Activities of U.K. Nationals

2594. SHRI VIJAY KUMAR YADAV:
SHRI SANAT KUMAR
MANDAL:
SHRI SUKHENDU KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "What were the two Britons doing in North-East?" appearing in the Indian Express dated February 14, 1992;

(b) if so, the facts of the case; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) Two British nationals namely David Ward and Stephen Hillman entered Nagaland unauthorisedly and without the necessary travel documents in November, 1991. They were found organising meetings in Nagaland and indulging in virulent subversive anti-India propaganda. On 30th January, 1992, they were arrested along with the 13 nagas under the National Security Act by the Security Forces after an exchange of fire in which one Naga died. Some chinese made LMG and Rifles, ammunitions, one Videocamera with cassettes etc., were recovered.

(c) A case was registered under the Meluri Policy Station and the investigation entrusted to the Central Bureau of Investigation.

India's Participation in West Asia Peace Talks

2595. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India participated in the recent West Asia peace talks held in Moscow; and

(b) if so, the role played by India?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) No, Sir.

(b) Does not arise.

Signing of Memorandum of Understanding by ONGC

2596. SHRI P.G. NARAYANAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any Memorandum of Understanding has been signed by the Oil and Natural Gas Commission with the Government for 1991-92;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). The Memorandum of Understanding could not be finalised as the crude production target was under consideration consequent to the enquiry committee's report regarding Bombay High.

Petrol Pumps under Oil Companies in Maharashtra

2597. SHRI VIJAY NAVAL PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol pumps directly run by the Oil Companies in Maharashtra;

(b) the details in regard to loss and profit made by those companies for their operation of petrol pumps during each of the last three years; and

(c) the efforts made by those Companies for better services to the customers?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) 8

(b) three out of eight have been commissioned recently and the working results are yet to be finalised. Out of the remaining five, three are making profits and two are losing.

(c) All necessary amenities are being provided.

Central Grant to Union Territories

2598. SHRI P.M. SYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the per capita amount of Central grant to each of the Union Territories during each of the last three years;

(b) whether there per capita amount of central grant to Lakshadweep is comparatively less than other Union Territories;

(c) whether the Union Government have received any request to increase the per capita amount of Central grant to Lakshadweep; and

(d) If so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). The Union Territories except Pondicherry are allocated funds under Plan and Non-Plan on the basis of estimates/schemes projected by the Union Territories and availability of resources with the Union Government. In view of above, sectoral and administrative needs, and not population, is the criteria for allocation of funds to a Union Territory. Entire expenditure in case of Union Territories, except Pondicherry, is met by the Central Government. In case of Pondicherry, the Union Government provides central assistance and loan to meet the deficit in the Budget of

the Government of the Union Territory.

Distribution of Gas to Rural Areas Through Pipelines

2599. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to have a network of pipelines for the distribution of the gas to the rural areas in the country;

(b) If so, the details thereof; and

(c) If not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI. B. SHANKRANAND): (a) No, Sir.

(b) Does not arise.

(c) The present projections of availability of natural gas do not permit setting up of such a network of pipelines.

Journalists Injured by Police Action

2600. SHRISHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of journalists were injured by police action while demonstrating near the Parliament House on December 24, 1991; and

(b) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Delhi Police have reported that on 24.12.1991, the police had resort to use of tear-gas to disperse demon-

strating journalists near Parliament House. The demonstrators had broken a police cordon and started running towards Red Cross Road/Parliament House thereby willfully violating prohibitory orders u/s 144 Cr. P.C. A case u/s 188 IPC was registered against them at Parliament Street Police Station. In all, 289 demonstrators were detained u/s 65 of the Delhi Police Act. They were subsequently released at about 2 P.M. that very day. The Delhi Police have further reported that no demonstrator was injured.

Documentary Film on 'Rajiv Gandhi'

2601. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Russian producers have shown interest in making a film on former Prime Minister Late Shri Rajiv Gandhi and visited India in this regard;

(b) if so, the details thereof;

(c) whether the Union Government are providing any financial and technical assistance to such producers; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) and (b). Yes, Sir. Mrs. Vera Federchenko film director of M/s Central Studio, Moscow along with the filming crew visited India in Jan, 92 to shoot the documentary.

(c) and (d). The Government of India have not extended any financial assistance to the project. The Rajiv Gandhi Foundation facilitated access to all venues and interviews with concerned persons. The XP Division, MEA provided technical assistance by facilitating access to Govt. organisations such as Doordrshan, All India Radio, Photo

Division, and Films Division for obtaining audio and visual footage in accordance with the normal rules applicable in such cases.

De-Addiction Hospitals

2602. SHRI PRAFUL PATEL: Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government propose to open de-addiction hospital in Calcutta with the help of Bedford Centre of U.S.;

(b) the estimated cost thereof;

(c) whether the Government propose to open such hospitals in other parts of the country; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The Indian Chamber of Commerce Calcutta foundation, Calcutta, proposes to set up a Drug Rehabilitation Centre at Calcutta with consultancy agreement with the Betty Ford Centre, USA.

(b) The estimated cost is Rs. 401 lakhs.

(c) and (d). Does not arise.

Kerala Women's Commissions Bill 1991

2603. SHRIMATI SUSEELA GOPLAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Kerala has sent the Kerala Women's Commission Bill, 1991 for President's assent;

(b) when it was received; and

(c) when it is likely to be accorded President's assent?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) 29-4-91.

(c) The State Government has been requested on 28.1.92 to clarify certain provisions of the Bill. The Bill can be processed further only after the clarifications are received from the State Government.

[Translation]

Damages to Religious Places in Jammu and Kashmir

2604. SHRI DILEEPBHAI SANGHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of damages made to the religious places in Jammu and Kashmir during each of the last three years; and

(b) the corrective measures taken/being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Government of Jammu and Kashmir has advised that 38 religious places were damaged in Jammu and Kashmir, 13 in 1989; 9 in 1990 and 16 in 1991.

Measures to protect the religious places is a part of an over all efforts of the administration to contain terrorism and to restore normalcy in the valley. The Government has stepped up pressure on terrorists and vigil on the border. Intelligence operations have been further intensified.

[English]

Foodgrains Production in Kerala

2605. SHRI V.S. VJAYARAGHAVAN: Will the Minister of AGRICULTURE be pleased to state the major foodgrains produced in Kerala during the Seventh Five Year Plan period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): A Statement giving the production of major foodgrain crops in Kerala during the Seventh Five Year Plan Period i.e. 1985-86 to 1989-90 is annexed.

STATEMENT

(in '000 tonnes)

	1985-86	1986-87	1987-88	1988-89	1989-90
Rice	1173	1134	1034	1007	1073
Coarse Cereals	4	3	4	4	6
Pulses	26	20	20	19	19
Total Foodgrains	1203	1157	1061	1030	1098

Indians Seeking Asylum Abroad

2606. SHRIMATI GIRIJA DEVI:
SHRI MUMTAZ ANSARI:
SHRI HARI KISHORE SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian citizens who had sought asylum in Germany and other Western countries during 1990 and 1991, country-wise;

(b) the number of them given asylum by the respective countries; and

(c) the major factors identified by the Government for the Indian citizens seeking asylum abroad?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAV SINGH SOLANKI): (a) According to information available with Government, the number of Indian citizens who had sought asylum in West European countries is as follows:

	1990	1991
Germany	5612	5150
		(upto November)
UK	1415	1560
		(Jan-Sept.)
France	800	1000
Switzerland	1828	886
Netherlands		3000
		(cumulative total)
Denmark	26	35
Belgium	1026	1283
Austria	128	356
Spain	Nil	70

There was no case of any Indian seeking asylum in the other West European countries. Information with regard to USA and Canada is being collected and will be laid on the Table of the House later.

(b) The number of Indians who have been given asylum are as follows, country-wise:

France	-	5
Belgium	-	1

Germany - 5

Denmark - 1

Other West

European

Countries - Nil

(c) Prospects of economic betterment, desire to emigrate or extend their period of

stay are the principal motives of Indian asylum-seekers in Europe, even though the ostensible reasons invariably given by asylum-seekers is political and police persecutions.

LPG Connections

2607. SHRI PAWAN KUMAR
BANSAL:
SHRI UPENDRA NATH
VERMA:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) the number of LPG Consumers as on 31 December, 1991 State-wise; and

(b) the targets fixed for allotment of new LPG connections in the next two years?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B. SHANKA-
RANAND): (a) A statement is enclosed.

(b) Annual enrollment plants for new LPG connections are drawn based on likely availability of LPG from indigenous sources as well as from imports.

STATEMENT

*Price in Lacs.
(As on 31.12.91)*

<i>S. No.</i>	<i>State</i>	<i>Total</i>
1.	Andhara Pradesh	14.09
2.	Arunachal Pradesh	0.14
3.	Assam	2.65
4.	Bihar	5.19
5.	Goa	1.19
6.	Gujarat	16.57
7.	Harayana	5.17
8.	Himachal Pradesh	1.15
9.	Jammu & Kashmir	1.67
10.	Karanataka	8.87
11.	Kerala	5.68
12.	Madhaya Pradesh	9.71
13.	Magarashtra	31.25
14.	Manipur	0.34
15.	Meghalaya	0.24

<i>S. No.</i>	<i>State</i>	<i>Total</i>
16.	Mizoram	0.17
17.	Nagaland	0.21
18.	Orissa	2.23
19.	Punjab	6.53
20.	Rajasthan	6.21
21.	Sikkim	0.05
22.	Tamilnadu	14.54
23.	Tripura	0.24
24.	Uttar Pradesh	19.29
25.	West Bengal	8.86
UNION TERRITORIES		
1.	Andman & Nicobar	0.05
2.	Chandigarh	1.29
3.	Dadra & Nagar Haveli	0.04
4.	Delhi	12.57
5.	Daman	0.07
6.	Lakshadweep	0.01
7.	Pondicherry	0.29
8.	Silvasia	0.00
9.	Diu	0.00

Cultivation of Sunflower

2608. **SHRI V. KRISHANA RAO;**
SHRIMATI VASUNDHARA
RAJE:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total area under sunflower cultivation, State-wise;

(b) whether the Government propose to increase the area under Sunflower;
(c) if so, the details thereof; and
(d) the schemes proposed to be launched during Eighth Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) State-wise area under sunflower during 1990-91 was as follows:

	State	Area (Lakh ha.)
1.	Andhra Pradesh	1.60
2.	Haryana	0.18
3.	Karnataka	8.86
4.	Madhya Pradesh	0.28
5.	Maharashtra	4.97
6.	Punjab	0.14
7.	Tamil Nadu	0.18
	All India	16.42

(b) Yes, Sir.

(c) and (d). To increase the area and production of oilseeds including Sunflower, a Centrally Sponsored Oilseeds Production Programme (Opp) is being implemented in the country. The assistance is provided on production and distribution of seed, plant protection measures, seed minits, distribution of gypsum and pyrites Rhizobial cultures, sprinkler sets, improved farm implements and front-line and general demonstrations etc. it is propose to continue OPP during Eighth Plan.

Visit by High Level Team From Kuwait

2609. SHRI DHAMANNA MONDAYYA SADUL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a high-level official team from Kuwait is visiting India shortly; and

(b) if so, the objectives of this visit?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) and (b). A multi-disciplinary Kuwaiti expert team is scheduled to visit India in the near future to hold talks with their Indian counterparts to explore the possibility of expanding bilateral cooperation.

Leakage of Gas From cylinders

2610. SHRI JEEWAN SHRMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given on September 10, 1991 to Unstarred Question No. 6349 and state:

(a) whether the investigation regarding leakage of gas from cylinders has since been completed;

(b) if so, the outcome thereof and the action taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). While Indian oil Corporation has furnished some information further details are being ascertained.

Time Limit for issue of passport

2611. DR. K.D. JESWANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the government propose to prescribe any time limit for the issue of passport; and

(b) If so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLNKI): (a) and (b). Instruction have been given to the Passport Offices to issue passports in 5 weeks of receipt of applications. But they are not in all cases able to meet this goal due to delay in receipt of police reports, heavy increase in input application and shortage of staff.

However, passport procedures have been simplified to facilitate expeditious issue of passport services. The details are given in the attached statement.

STATEMENT

Simplification of Passport Procedures

1. Following categories of applications have been exempted from requirement of prior police and CID verifications before issue of passports to them:

- (a) All government servants and Employees of Public Sector Undertaking who along with their application submit No Objection Certificate (NOC) and verification certificate signed by their Head of Department on Official stationery.
- (b) Retired Gazetted Government Servants.
- (c) Former Members of Union Parliament (Rajya Sabha and Lok Sabha) and State Legislatures (Assemblies and Councils).
- (d) Sitting MPs and MLAs have been exempted from requirement of police verification where they choose to apply for an ordinary passport.
- (e) Where an applicant submits his application accompanied with a verification certificate signed by either:
 - (i) A Deputy Secretary to the Govern-

ment of India and above;

(ii) a Joint Secretary and above to a State Government;

(iii) a Sub-divisional Magistrate and above;

(iv) District Superintendent of Police and above;

2. In cases where Regional Passport Officers/passport offices are otherwise satisfied with genuineness of applicant, a passport may be issued where police and CID do not send their reports in 4 weeks after despatching personal particulars forms to them.

3. Children below the age of 15 years may be issued passport without waiting for police verification.

4. Persons holding normal passports may be issued fresh passports after 10 years of its validity without waiting for prior Police/CID verification.

5. As From 16-3-90 the Indian ordinary passport has been made valid for a period of ten years at a stretch from date of issue

6. Procedure for recognition of Travel Agents dealing with Passport Offices has been simplified for ex-service men.

7. To increase the productivity of passport Offices steps are being taken to computerise the passport Offices.

8. Attestation of photographs of applicants by Gazetted Officers has been dispensed with.

9. The Application forms completed in all respects will be accepted on counters of passport offices, even from persons other than the applicants.

10. Passport Offices have been advised to accept a copy of letter of employment for reputed employers towards proof of stay of an applicant within jurisdiction of passport offices.

11. The Passport Application from has been revised and all relevant pieces of information have been compiled and appended to each application form so that applicant is able to fill up application form correctly.

12. In case of Gulf evacuees, it has been decided to issue them police clearance Certificate based on verification certificate issued by the concerned District Superintendent of Police.

13. Restriction on Indian Passport holders visiting South Africa has been removed with effect from 10th December, 1991.

Voluntary Organisations

2612 SHRI M.V. V. S. MURTHY:
SHRI K.D. SULTANPURI:
SHRI K. MURALEEDHARAN:
DR. K.D. JESHWANI:

Will the Minister of WELFARE be pleased to state:

(a) the voluntary organisations getting financial assistance alongwith the amount received by each organisation during the last three years, State-wise;

(b) the schemes which have been given priority during 1991-92; and

(c) the proposed Schemes for the year 1992-93?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) (a) A statement is enclosed.

(b) and (c). The Schemes for welfare of Scheduled Castes/Scheduled Tribes, Drug addicts, and children in need of care and protection etc. handicapped etc. have been receiving priority. Such scheme will be continued during the year 1992-93. also.

STATEMENT

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
ANDRA PRADESH					
1.	Rayalaseema Seva Samithi, Thirupathi.	1,00,000	—	99,00	
2.	A.P. Viklangula Co-op Corpn., Hyderabad.	20,50,000	7,30,000	7,30,000	
3.	Vimukti Leprosy Relief Assocn., Children House, Kakinada.	50,000	50,000	—	
4.	Mahalaxmi Welfare Society, Vizianagaram.	91,000	—	—	
5.	Artificial Limb Fitting Centre, Tirupathi.	—	1,13,000	—	
6.	Smt. Merla Ramana Mem. Trust, Krishna District.	—	96,660	1,94,295	
7.	Thakur Hariprasad Instt. for Rehab. for mentally Handicapped Children, Hyderabad.	20,25,710	24,64,017	30,23,559	
8.	Hyderabad Spl. School, Secunderabad.	4,84,326	6,15,33	4,46,867	
9.	Andhra Mahila Sabha Trust, Hyderabad.	60,935	1,73,294	1,18,041	
10.	A.P. Fed. of the Blind, Hyderabad.	80,307	24,558	67,365	
11.	Women Welfare Centre, Vizianagaram.	2,00,000	2,00,000	—	
12.	Shivananda Rahab. Home, Hyderabad.	1,53,000	76,500	—	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
13.	Lakenshille, Spl. School for Ment. Handicapped, Vishakapatnam.	—	56,610	1,28,792		
14.	PAMENCAP Centre, Secunderabad	—	62,738	1,41,430		
15.	Child Guidance Cent., Hyderabad	—	44,810	2,17,484		
16.	Nethur Tech. Trg. Foundation, Bangalore.	—	1,00,000	—		
17.	Shantiniketan Instt. for Ment. Hand. Children, Hyderabad.	—	—	17,415		
18.	St.Francis Educational Society, Nellore.	—	—	82,890		
19.	Manasika Vikas Kendra, Vijayawada	—	—	1,96,995		
20.	Old Age Welfare Centre, hyderabad	87,750	91,800	91,800		
21.	SERD SC/ST & Children Welfare Society, Gunture.	—	—	5,385		
22.	Indira Mem. Worker Sec. Dev. Society, Gunture.	—	—	54,293		
23.	Andhra Mahila Sabha, Hyderabad	—	25,00	—		
24.	A.P. Fed. of Blind, Hyderabad	—	29,528	—		
25.	Help the Weaver, Kakinda	—	40,166	50,000		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
26.	Ind. Council of Social Welfare, Hyderabad.	—	40,166	50,000	
27.	Kavera Charitable Trust, Krishna District.	5,39,840	4,65,240	1,36,740	
28.	Nat. Instt. of Social Action, Hyderabad.	—	—	1,57,500	
29.	Marg Educn. Dev. Society, Chittoor District.	—	—	1,45,845	
30.	Child Foundation of India, Vishakapatnam.	—	—	2,95,560	
31.	Assocn. for Social Health in India, Hyderabad.	—	84,700	2,01,400	
32.	P.G. College of Social Work, Hyderabad.	—	2,75,000	—	
ARUNACHAL PRADESH					
1.	R.K. Mission School, Along.	5,58,462	4,46,618	12,82,378	
2.	R.K. Mission, Narottamnagar	41,853	41,424	6,08,603	
3.	R.K. Mission Hospital Hanagar.	—	—	6,90,000	
ASSAM					
1.	Ghumora Mdel Satra Hills & Rain Cult. Instn., Assam.	1,90,233	2,11,179	2,53,565	

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
2.	Prantiye Samaj Kalyan Kendra, Assam.	2,82,779	3,60,957	6,54,565
3.	R.K. Mission Ashram, Guwahati	1,58,520	1,95,755	12,46,861
4.	R.K. Mission Sevashram, Silchar	2,89,664	3,07,360	3,64,244
5.	Guwahati Mental Welfare Society, Guwahati.	1,00,000	—	1,27,350
6.	Women Self Emp. (Scheme) Association, Cachar, Assam.	—	1,00,944	—
7.	Shiehar Sarothi Spastic Society, Guwahati.	—	30,073	36,360
8.	Assam Seva Samiti, Guwahati	21,104	4,207	—
9.	Shri. Mata Shankar Mission, Nagaon.	—	46,768	44,516
10.	Dayanand Swashram Sangh, Karbi Anglong.	—	34,234	34,844
11.	Asocn. for Social health in India, New Delhi.	—	87,525	1,24,301
BIHAR				
1.	Indian Red Cross Society, Bihar.	6,00,000	6,00,000	—
2.	Bihar Rehab. and Welfare Instt. Patna	2,50,000	5,00,000	8,24,560

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
3.	Home for Ment. Retarded Psychological Sufferers, Patna.	48,150	7,80,240	14,56,080
4.	Rajendra Shiksha Evam Samaj Kalyan Saushan. Sitamara Distt.	—	—	1,00,000
5.	Girja Shankar dirishtihin Balika Vidyalaya, Bhagalpur.	1,38,501	1,38,262	1,41,399
6.	Home for Ment. Retardation, Patna.	3,34,665	3,51,810	4,00,907
7.	Santal Paharia Seva Mandal, baldyanath.	2,40,591	—	4,02,146
8.	Parakrtik Arogya Ashram, Nalanda.	1,50,336	1,57,842	78,921
9.	Bihar rehab & Welfare Instt. patna	—	17,710	2,72,808
10.	Gaya Nethraheen Vidyalaya, Gaya	—	—	1,72,459
11.	Jan Vikas Kendra, Ranchi	—	—	13,995
12.	R.K. Mission Vivekananda Society, Jamshedpur.	2,41,882	4,37,036	4,02,786
13.	R.K. Mission Tuberculosis Sanatorium, Ranchi.	1,00,121	1,35,963	2,05,560
14.	Society for Rural Industrialisation, Ranchi.	—	—	3,84,750
15.	Bharat Sevashram Sangha, Jamshedpur.	—	—	70,200

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
16.	R.K. Mission Ashram, Randhi	6,08,915	6,15,596	6,89,538	
17.	Youth Mobilisation for Nat. Adv. Prabhayan, Patna.	48,150	2,32,560	2,53,800	
18.	Asson. for Social Health in India, Patna.	—	4,10,399	2,01,400	
19.	Pandit Bachan Pandey Mahila Vikas Samsthan, Gopalganhi.	—	1,47,600	2,52,312	
	GOA				
1.	Instt. for Public Assistance, Goa.	—	18,000	—	
2.	Carfaz, Goa	20,000	1,16,213	3,39,453	
3.	Lok Viswan Pratsthan School, Goa	—	—	82,230	
4.	Asscn. for Social Health in India, goa.	—	73,399	1,29,600	
5.	Sevadhan Avalon, Bandra	—	2,22,475	—	
6.	Andhr Faria Mem. for Mapusa, Goa.	—	—	77,233	
7.	Asha Bavan, Goa	—	—	2,22,724	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
	GUJARAT				
1.	Manav Kalyan Mandal Trust, Gujarat.	1,35	—	—	
2.	Apang Manav Mandal, Ahmedabad.	1,38,430	—	—	
3.	Spl. School for Ment. Retard. Children, Porbandar.	28,452	—	—	
4.	Rotan Service Centre, Anand.	1,95,840	—	—	
5.	Society for the Ment. Retard. Rajkot.	—	92,560	72,429	
6.	Shri. K.L. Instt. for the Deaf, Bhavnagar	1,50,000	2,02,415	2,13,299	
8.	Blind Man's Asscn. Ahmedabad	13,49,759	14,3,048	18,81,988	
9.	Medical Care Cent. Trust, Vadodara.	2,50,000	3,09,108	3,37,264	
10.	Andhjan Vividhaalaxi Talim Kendra, Jamnagar.	3,50,721	3,98,227	3,35,793	
11.	Shri D.S. Parekh Deaf & Dumb School, Survindranagar.	—	16,884	—	
12.	Sharda Charitable & Educn. Trust, Ahmedabad.	1,50,000	1,30,00,000	—	
13.	Andh Kanya prakash Griha Trust Ahmedabad.	1,18,154	2,16,270	1,33,192	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
14.	Mahalaxmi Rotary Charitable Socley, Adipur.	99,324	49,662	—	
15.	Sh. V. H. Gandhi DEaf & Dumb School, Modasa.	—	1,50,000	—	
16.	Andh Kalyan Kendra , Ahmedabad	79,655	—	47,963	
17.	Shishu Seva Kalyan Mandal, Himatnaar.	40,000	10,000	—	
18.	Andh Kalyan Kendra, Ahmedabad	79,6905	—	47,963	
19.	Gujarat Kalyani Trust, Ahmedabad. Rajkot.	—	—	19,000	
20.	Sh. Kethiawar Nirashrit Bal Ashram, Rajkot	—	—	19,000	
21.	Bharat Sevashram Sangha, Ahmedbad. —	—	2,13,552	—	
22.	Balram Seghan Kshet a Samiti, Gujarat.	20,568	20,484	43,12	
23.	Gujarat State Crime Prev. Trust, Ahmebad.	40,276	43,112	—	
24.	Rachna Seva Sangh, Baroda	—	30,844	30,096	
25.	Indian Council of Social Welfare, Ahmedabad.	69,300	4,74,254	3,13,134	
26.	Vikas Vikyalaya, Gujarat	—	45,802	31,670	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
27.	Sh.Kasturba Stri Vikas Griha, Jamnagar.	—	50,000	50,000		
28.	Jyoti Sangh, Ahmedabad	—	15,028	39,570		
29.	Vikas Griha, Ahmedabad	—	24,953	32,286		
30.	Gandhinagar Jilla Samaj Kalyan Sangh, Gandhinagar.	—	6,557	—		
31.	Tapi Bai Rachhoda Gandhi Vikas Griha, Bhavnagar.	—	26,988	26,890		
32.	Jamnagar Jilla Samaj Kalyan Samsthan, Jamnagar.	—	47,904	49,452		
33.	Baroda Citiszens council, Baroda.	—	—	47,412		
34.	Akhandyoti Foundation, Ahmedabad.	—	—	43,868		
35.	Andh Sarvodaya Mandal, Ahmedabad.	25,000	—	—		
36.	V-Om Society, Baroda	2,00,000	2,00,000	2,60,000		
37.	Chamanlal Bhagat Charitable, Ahmedabad.	25,00	50,00	50,000		
38.	Indian Red Cross Society, ahmedabad.	—	50,000	—		
39.	Sarvodaya Mandal, Rajkot.	—	—	50,000		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
40.	Kasholi Deaf & dumb School, Balsar.	2,07,332	—	—	
41.	Mahabandi Mandal Gujarat, Ahmedabad.	4,72,983	13,76,564	8,08,900	
42.	Rachnakunak abhinay Trust, ahmedabad.	—	64,800	2,18,732	
43.	S.C. Patel Instt. Cancer Res. Instt & De-addiction Centre, Baroda	—	2,22,768	5,37,260	
HARYANA					
1.	Indian Red Cross Society, Chandigarh	5,00,000/-	5,00,000/-	5,42,000/-	
2.	National Assn. for the Blind, Faridabad	4,00,000/-	1,25,216/-	44,900/-	
3.	Dist. Red Cross Society, ambala	50,335/-	1,17,337/-	1,50,000/-	
4.	Haryana Welfare Society for the Hearing & special Handicapped, Chandigarh	80,724/-	—	—	
5.	Dist. Red Cross Society, Rohtak	1,98,604	3,75,870/-	7,95,010/-	
6.	Haryana Welfare Society for the Deaf, Chandigarh	—	4,04,579/-	—	
7.	Senior Citizens Council, haryana	—	—	27,900/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
8.	R.K.M. Edn. & Charitable Trust, Faridabad	—	—	22,231/-	
9.	Haryana State Council of C.w. Chandigarh	6,84,000/-	20,09,121/-	18,61,059/-	
10.	Indian Red Cross Society, Faridabad	2,14,920/-	6,03,760/-	7,07,411/-	
11.	Indian Red Cross Society Hissar	69,300/-	4,39,449/-	2,36,807/-	
12.	IRC, Karnal	69,300	4,22,280/-	1,58,409/-	
13.	Asn. for Social Health in India	—	1,56,165/-	1,23,949/-	
14.	IRC, Panipat	—	—	48,150/-	
HIMACHAL PRADESH					
1.	H.P. State Council for Child Welfare Shimla	8,83,491/-	11,73,147/-	3,40,335/-	
2.	Mahila Kalyan Parishad H.P.	67,500/-	—	—	
JAMMU & KASHMIR					
1.	Rotary Innerwheel Home for the Mr. Children, Jammu	94,00/-	84,479/-	66,774/-	
2.	Jammu Red Cross Home for the Handicapped, Jammu	—	3,67,768/-	—	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
3.	All India Centre for Urban & Rural Dev. Jammu.	—	—	3,03,765/-		
4.	Society for Promotion of Youth & Manes Katara, Delhi	—	1,32,7501/-	1,82,619/-		
	KARNATAKA					
1.	Rotary 75th Anniversary trust Karnataka	1,25,00/-	1,00,000/-	—		
2.	Assn. of the Phy. Handicapped Bangalore	—	2,32,527/-	2,04,332/-		
3.	Bapuji Angivikala Seva, Chyitradurga	2,18,230/-	4,09,225/-	7,02,408/-		
4.	Shri Utsavamba Vidya Sangha Anagi, Karnataka	4,38,040/-	2,19,020/-	1,4,638/-		
5.	Assn. of the Deaf, Kaenataka	1,10,718/-	43,209/-	—		
6.	Belgaom Distt. Assn. for the Blind, Karnataka	1,50,000/-	1,50,000/-	1,50,000/-		
7.	Uttar Kanada Distt. Disabled Welfare Karnataka	13,790/-	77,446/-	2,12,644/-		
8.	Instt. of Speech & Hearing Bangalore	4,88,117/-	4,02,830/-	7,78,046/-		
9.	Shri Ramanna Maharishi Academy Karnataka	8,42,716/-	11,33,069/-	12,39,548/-		
10.	Nat. Assn. for the Blind, Bangalore	2,63,425/-	1,52,178/-	92,186/-		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
11.	Dr. Steiners Instt. for Mr. Children Karnataka	1,50,00/-	—	—	
12.	All India Instt. of Speech & Hearing, Karnataka	6,53,227/-	10,25,000/-	5,25,00/-	
13.	Parents Assn. of the Deaf, Saraswatipuram.	22,860/-	23,814/-	—	
14.	Nivedita Manovikas Kendra, Bangalore.	18,450/-	36,900/-	—	
15.	Matrumanicall, Mysore.	26,410/-	—	—	
16.	Apostolic Carmen Edn. Society, Mangalore.	20,000/-	—	—	
17.	Vishwadharm Mahila Mattu Makkala Shikshana Seva Ashram Samiti, Karnataka	2,7,861/-	2,86,754/-	3,15,427/-	
18.	Saraswati Mahila Samaj, Karnataka.	26,518/-	96,456/-	74,519/-	
19.	Naviyoti Trust, Bangalore	29,605/-	1,24,076/-	40,740/-	
20.	Bijapur Distt. Phy. Hand. Welfare Assn., Bangalore.	—	3,63,436/-	3,20,394/-	
21.	Karnataka Hand. Welfare Ass., bangalore.	—	4,01,896/-	4,62,289/-	
22.	Assn. of the Mentally Handicapped Karnataka.	—	37,087/-	63,348/-	
23.	Karnataka Fed. of the Blind, Hanan.	—	24,953/-	1,95,730/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3		
24.	Karnataka Welfare Assn. for the Blind	—	10,000/-	—
25.	Honamma Edn. Society, Karnataka	—	—	37,255/-
26.	Kasturba Hospital, Karnataka.	—	—	37,255/-
27.	Kasturba Hospital, Karnataka	2,00,000/-	1,00,000/-	2,00,000/-
28.	The National Fed. of the Blind, Bangalore.	—	—	50,000/-
29.	Karnataka Dalitha progressive, Bangalore.	—	—	3,03,975/-
30.	Jan Kalyan Trust, Bangalore.	—	—	91,125/-
31.	Voluntary Coordinating Agency.	—	81,000/-	—
32.	CAIM Foundation, Bangalore,	9,81,700/-	4,44,474/-	4,06,620/-
33.	CREST, Bangalore.	86,850/-	2,38,050/-	1,96,510/-
34.	Nat. Instt. for Mental Health,	—	2,75,000/-	—
	KERALA			
1.	Kerala Fed. of the Blind Trivandrum	9,11,577/-	8,00,044/-	7,8-0,645/-

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
	Vol. Coordinating Agency, Kerala	—	—	45,000/-	
2.	Society for the Rehab of Mentally Deficient Children Cananore.	3,00,000/-	1,46,335/-	44,653/-	
3.	Asha Bhavan Social Centre, Trichur	48,514/-	—	—	
4.	Aasn. for the Welfare of Hand., Calicut	2,20,000/-	65,668/-	2,94,202/-	
5.	Rotary Instt. for Children in need of Spl. care, Trivandrum	1,47,018/-	1,72,795/-	—	
6.	Sasmi Bhavan Social Centre, Kerala	1,14,732/-	1,25,185/-	2,04,492/-	
7.	Young Women's Christian Assn., Quilon	30,865/-	27,039/-	31,875/-	
8.	Kartika Nair Swarak Samithy Bombay	1,06,662/-	94,244/-	1,03,359/-	
9.	Madonna Charitable Society Kerala	17,933/-	49,661/-	1,13,949/-	
10.	Sucha Bhavan, Kerala	1,31,914/-	1,46,886/-	1,59,779/-	
11.	Cherupushpam Ind. Instt., Trivandrum	30,700/-	65,012/-	83,195/-	
12.	Social Welfare Centre, Trichur	2,88,981/-	3,61,107/-	5,96,927/-	
13.	Raksha Society for care of Children, Cochin	60,080/-	1,10,332/-	1,30,160/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
14.	Bal Vika Society, Trivandrum	39,160/-	44,992/-	70,084/-	
15.	Vinla Mahila Samajam, Kerala	1,00,095/-	1,03,878/-	1,37,542/-	
16.	Pratiksha Trg. Centre, Trichur	—	33,733/-	1,13,238/-	
17.	Kottayam Social Services, Kottayam	—	66,687/-	34,848/-	
18.	Jayree Society, Kerala	—	11,484/-	—	
19.	Directorate of Social Action, Palghat	—	—	51,574/-	
20.	Kerala State Hand. Persons Welfare Corpn. Ltd. Trivandrum	—	—	121,00,000/-	
21.	Asha Nilayam, Kottayam	—	9,855/-	66,213/-	
22.	Santhigiri Ashram, Trivandrum	50,000/-	49,842/-	47,932/-	
23.	Korakoze Elias Services Society Trichur	—	48,439/-	—	
24.	Centre for Socia 1 Research, trivandrum	—	—	47,676/-	
25.	harjan Sevak Sangh, Trivandrum	—	1,10,669/-	2,05,704/-	
26.	R.K. Advaita Ashram, Kerala	3,82,033/-	3,26,383/-	5,00651/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
27.	Vinobaniketan, Kerala	—	3,11,940/-	6,38,095/-	
28.	St. Joseph's Daya Bhavan, Kottayam	3,00,000/-	—	69,480/-	
29.	M.G.M. Abhaya Bhawan, Kottayam	—	67,000/-	—	
30.	Ozanam society Kottayam	—	2,00,000/-	96,000/-	
31.	Abhaya, Trivandru	7,82,460/-	5,07,362/-	7,03,948/-	
32.	Centre for treat-ment Rehab & Res. Kerala	—	74,250/-	—	
33.	Int. Centre for Study & Dev., Quilon	—	47,250/-	9,21,238/-	
34.	K. Velayudhan Mem. Trust, Kerala	—	1,14,749/-	4,72,888/-	
35.	M/S Computers Laser Graphics, Triandrum	—	—	66,862/-	
36.	Total Response to Alchohol & Drug abuse Mangam, Kottayam	—	—	79,650/-	
37.	Muyahid Edn. Trust, Calicut	—	—	79,650/-	
	MADHYA PRADESH				
1.	M.P. Welfare Assn. for the Blind, Indore	2,12,900/-	1,75,000/-	1,75,000/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
2.	Welfare Assn. for the Disabled, Indore	1,64,191/-	1,50,000/-	1,25,235/-
3.	M.P. Welfare Assn. for the Blind, Dewas	1,00,000/-	—	—
4.	Asha Niketap, Bhopal	—	—	1,50,000/-
5.	Kritmin Aug. Kendra, Indore	1,50,000	1,50,000/-	2,38,000/-
6.	Kasturba Gandhi Nat. mem. Trust, Indore	—	50,000/-	—
7.	National Assn. for the Blind, Indore	—	36,680/-	8,294/-
8.	Pramod Van Anand Dham, Satna	1,31,731/-	1,34,900/-	31,410/-
9.	ICSW, Bhopal	—	93,600/-	37,800/-
10.	Dr. B.R. Ambedkar Nat. Inst. for social Services, Indore	1,78,600/-	5,75,775/-	—
11.	Gayatri shakti Shiksha Samiti, Jabalpur	—	—	1,50,825/-
12.	R.K. Mission Vivekananda Ashram, Raipur	2,06,760/-	3,04,145/-	1,96,400/-
13.	Akhil Bhartiya Rechnetmak Samaj, Bhopal	69,300/-	2,53,800/-	2,25,303/-
14.	Gandhi Bhavan, Trust, Bhopal	2,14,920/-	5,26,986/-	10,22,226/-

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
15.	Municipal Corpn. Bhopal	3,18,077/-	—	4,00,000/-	
16.	Sainik Shiksha Avam Kalyan samiti, Bhopal	69,300/-	1,26,000/-	—	
17.	Municipal corpn. Gwalior	3,00,000/-	—	—	
18.	Gwalior Sambhaj Nashabandi Parishad	69,300/-	92,250/-	—	
19.	Ine, Indore	2,14,920/-	2,00,000/-	6,09,012/-	
20.	R.S. University, Raipur	60,000/-	—	—	
21.	Municipal Corpn. Ujjain	5,90,000/-	—	—	
22.	Assn. for Social Health In India, Gwalior	—	1,15,207/-	1,24,345/-	
23.	Berojgar Mahila Seva Samiti, M.P.	—	—	46,350/-	
MAHARASHTRA					
1.	Ahmad Nagar Apang Kalyankari Mandal, Ahmednagar.	47,460/-	—	—	
2.	Sahrud Mandal, Pune.	20,00/-	1,04,118/-	1,07,144/-	
3.	Spastics Society of India, Bombay.	16,66,999/-	15,90,170/-	21,66,173/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
4.	Thane zilla Stree shakti jagrati Samiti, Thane.	10,000/-	—	—	
5.	Rotary Welfare Trust, Maharashtra.	2,00,000/-	—	10,000/-	
6.	Society for the voc. Retarded, Bombay.	38,804/-	40,021/-	44,642/-	
7.	Matru Seva Sangh, Nagpur.	2,44,896/-	1,91,848/-	1,21,756/-	
8.	hellen Keller Instt. for the deaf & lumb, Bombay.	2,18,574/-	—	3,36,524/-	
9.	Indian Cancer society Bombay.	1,57,012/-	—	2,71,418	
10.	Nat. Assn. for the Blind, Bombay.	10,75,524/-	7,26,559/-	7,60,466/-	
11.	Apang Kalyan and Punarvasan Samiti, Maharashtra.	40,964/-	1,50,000/-	—	
12.	Fellowship for the P.H. Bombay.	30,000/-	41,028/-	75,215/-	
13.	Shri Vasant Naik Edn. Society, Maharashtra.	2,00,000/-	—	—	
14.	CASP. Bombay.	6,04,704/-	4,37,956/-	3,39,451/-	
15.	The New Edn. Society, Kohlapur.	80,000/-	—	—	
16.	Research society, Bombay.	2,99,340/-	50,000/-	4,58,524/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
17.	Educational Auditory & Res. Society, Bomabay.	81,251/-	—	95,801/-	
18.	Karmayani udyog, Poona.	33,619/-	—	—	
19.	National Society Bombay.	1,19,036/-	1,82,864/-	50,000/-	
20.	Jankibal shikshan Sansthan, Bombay.	52,245/-	57,470/-	—	
21.	Shri Bhalrav Seva Samiti, Binwandi.	40,462/-	—	—	
22.	Society for Education of Crippled Child & Adult, Bombay	8,910/-	—	—	
23.	Society for Rehab. of Crippled Children, Bombay	2,84,399/-	—	—	
24.	Shri Trust, Maharashtra	2,49,529/-	5,59,190/-	6,32,501/-	
25.	ASTITVA, Bombay	—	1,00,000/-	—	
26.	Indian Red Cross Society, Solapur.	—	1,23,108/-	—	
27.	Blind Relief Association, nagpur.	—	1,50,000/-	—	
28.	Lion's Physically Handicapped School, Nagpur.	—	1,50,00/-	1,50,000/-	
29.	AWMH-Bombay	—	56,439/-	94,878/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
30.	KEM Hospital, Pune.	—	1,52,547/-	2,03,116/-		
31.	Poona Seva Sadan Society, Pune.	—	16,200/-	—		
32..	Society for Reheb. of Paraplegics, Bombay.	—	92,500/-	—		
33.	Maharashtra Shikshan Sansthan pratishthan, Bombay.	—	86,535/-	—		
34.	Maharashtra Apang Edn. Society, Maharashtra.	—	95,475/-	—		
35.	National Society for Equal Opportunities for the Handicapped, Maharashtra.	5,00,000/-	5,00,000/-	9,78,010/-		
36.	NSD Ind. Home for the Blind, Bombay	—	—	1,03,942/-		
37.	Shri Ram Edn. Society, Maharashtra.	—	—	1,50,000/-		
38.	Muka Badhir Vidyalyaya, Maharashtra.	—	—	60,911/-		
39.	Viklang Vikas Sansthan, Maharashtra.	—	—	1,25,909		
40.	Society for the Welfare of Phy. Handicapped, Pune.	—	—	1,50,000/-		
41.	Vijaya Merchant Rehb. Centre for the Disabled, Bombay.	—	—	64,080/-		
42.	Artificial Limb Centre, Pune.	25,00/-	50,00/-	—		

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
43.	Apang Maitree, Thane.	—	—	1,00,000/-
44.	Blind Welfare Assn., Amravati.	—	—	1,13,900/-
45.	Vikang Vikas Sanatha's Silent love, Maharashtra.	—	—	1,54,425/-
46.	Andh vidyalaya, Maharashtra.	—	—	1,78,098/-
47.	Vidya Bhawan Edn., Maharashtra.	—	—	2,42,860/-
48.	PRIDE INDIA, Bombay.	—	—	42,928/-
49.	Pragati Pratishan, Thane.	—	—	1,50,000/-
50.	Ayothya Cheritable Trust, Pune.	—	15,000/-	45,00/-
51.	All Yavar Jung NIH, Bombay.	6,00,00/-	7,00,000/-	3,50,00/-
52.	Impace India Foundation, Bombay.	—	—	28,000/-
53.	Indian Council of Social Welfare, Bombay.	19,514/-	4,38,242/-	3,14,700/-
54.	Children Aid Society Bombay.	—	50,000/-	50,000/-
55.	Community Aid & Sponsorship Prog., Bombay.	—	50,000/-	50,000/-

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
56.	Belgram SOS Children's villages, Pune.	—	41,688/-	45,040/-		
57.	Centre for the Res. & Dev. , Bombay.	—	6,536/-	19,475/-		
58.	Nat.. Fed. of the Blind, Bombay.	—	35,250/-	42,930/-		
59.	Indian Asn. of Retired Persons, Bombay.	16,218	22,500/-	18,000/-		
60.	Jestha Nagrik Sangh, Maharashtra.	—	48,350/-	—		
61.	Ind. Arg. for promotion of Adoption, Bombay.	—	—	27,900/-		
62.	Jankbal Trust, Bombay.	—	—	27,900/-		
63.	Bombay Suburban Senior Citizen's Assn., Bombay.	—	—	18,450/-		
64.	Shri Manar Seva Sangh, Bombay.	—	—	19,800/-		
65.	C.K.P. Saba, Dadar.	—	—	3,75,000/-		
66.	Servants Society, Poona.	16,99,330/-	21,62,415/-	23,48,153/-		
67.	Bhartiya Samaj Unnati Mandal, Thane.	3,56,144/-	2,48,452/-	4,29,660/-		
68.	Bharatiya Agro Ind. Foundation, Pune.	2,15,000/-	4,25,000/-	3,20,000/-		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
69.	Apnalaya, Bombay.	1,20,285/-	71,751/-	1,13,003/-	
70.	Bhartiya Vikas Manda, Nagpur.	17,482/-	—	—	
71.	Lions's Club of Andheri, Bombay.	34,650/-	—	—	
72.	Lion's Club, Bombay (I)	21,375/-	—	—	
73.	Lion's Club, Bombay (II)	42,750/-	—	—	
74.	Mahatma Jyotirao Phule Samiti, Pralishthan.	7,01,100/-	—	—	
75.	Muktangan Mira Kirshic patrakar Nagar, Pune.	1,79,100/-	9,76,325/-	8,83,192/-	
76.	Nasik Mun. Corp'n, Nasik.	9,00,000/-	—	—	
77.	Sevadhan Avalon, Bombay.	4,27,460/-	8,80,655/-	8,34,455/-	
78.	Yuva Shakti Pralishthan Bombay.	1,50,750/-	5,33,641/-	3,51,000/-	
79.	drug abuse Inf. & Res. Centre, Bombay.	—	1,60,200/-	1,05,383/-	
80.	Forum Against Drugs, Bombay.	—	90,000/-	—	
81.	Kripa Rehab. Centre, Bombay.	—	4,01,040/-	7,09,651/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
82.	MSS Instt. of Social Work, Nagpur.	—	1,57,500/-	65,370/-	
83.	Sandip shikshan Sansthan, Nagpur.	—	12,150/-	—	
84.	Asha Niketan, Bombay.	—	—	64,800/-	
85.	Ideal Society Naya Bazar, Nagpur.	—	—	13,706/-	
MANIPUR					
1.	Centre for Mental Hygiene, Imphal.	3,27,280/-	10,33,228/-	11,33,791/-	
2.	Manipur Deaf & Mute Assn. Imphal.	—	80,000/-	—	
3.	Manipur Ex-Service Men's League, Imphal.	75,000/-	1,00,000/-	—	
4.	Meetei Phurup, Imphal.	—	20,882/-	—	
5.	Assn. of Prof. Social Workers, Imphal.	—	13,500/-	2,65,320/-	
6.	Cent. for Social Dev., Imphal.	—	—	1,23,435/-	
7.	Tribal Sevak Samiti, Imphal.	45,000/-	—	1,99,395/-	
8.	Manipur T.d. Society, Imphal.	—	—	2,39,190/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
9.	Manipur Rural Instt., Imphal.	2,91,607/-	2,59,348/-	2,77,560/-	
10.	Evangelical Conv. Church, Manipur.	—	—	88,350/-	
11.	RIRO Authority, Imphal.	—	—	14,886/-	
12.	Service & Edn. for Welfare Action, Imphal.	—	—	48,420/-	
	MEGHALAYA				
1.	Bethany Society's Mandal, Meghalaya.	—	1,80,045/-	85,745/-	
2.	Ladies & Children's Rec. Centre, Shillong.	—	—	26,775/-	
3.	R.K. Mission Ashram, Meghalaya.	18,23,708/-	20,00,000/-	23,05,848/-	
4.	R.K. Mission, Shillong, Meghalaya.	2,13,327/-	3,47,630/-	2,55,775/-	
5.	Ind. Council for Child Welfare, Shillong.	—	—	48,150/-	
	MIZORAM				
1.	Faith Home, Aizawl.	3,57,120/-	7,31,320/-	6,45,120/-	
2.	Mizoram Synod Social Front, Aizawl.	3,46,590/-	65,450/-	3,21,230/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
3.	Social Guidance Agency, Aizawl.	4,26,160/-	9,17,038/-	6,34,778/-		
	NAGALAND					
1.	Nagaland Gandhi Ashram, Nagaland.	82,249/-	98,821/-	74,129/-		
2.	Batheda youth Welfare Centre, Dimapur.	6,03,350/-	3,64,542/-	4,92,590/-		
3.	Nega Mother's Assn. Kohima.	—	—	21,420/-		
4.	Youth Mission. Mohima.	—	—	94,500/-		
5.	Evangelical Youth Fellowship Nagaland.	—	42,750/-	—		
	ORISSA					
1.	Handicapped Welfare Association Balasore	26,514/-	2,10,743/-	—		
2.	Orissa Association for the Blind, Bhubaneswar	80,000/-	41,150/-	13,000/-		
3.	Red Cross School for the Blind, Berhampur	3,88,282/-	5,07,493/-	—		
4.	Shanta Memorial Rehabilitation Centre.	—	1,40,359/-	—		
5.	Nehru Seva Sangh, Orissa.	—	2,90,134/-	—		

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
6.	NIRTR, Cuttack.	25,00,000/-	—	—
7.	Vocational Rehabilitation Centre for the Handicapped, Bhubaneswar.	—	5,00,000/-	—
8.	Indian Red Cross Society Kalahandi.	75,000/-	—	—
9.	Indian Red Cross Society, Phulbani.	50,000/-	—	—
10.	Orissa Association for Deaf, Bhubaneswar.	—	13,417/-	9,110/-
11.	Nilachal Seva Pratisthan, Orissa.	—	—	1,06,475/-
12.	Gram Sewa Mandal, Orissa.	78,975/-	2,22,232/-	3,15,900/-
13.	Asha Nakam Sangha, Cuttack.	22,635/-	—	—
14.	Loknayak Club, Cuttack.	23,400/-	2,00,000	41,175/-
15.	Shaheed Ravi Mahapatra Charitable Trust, Ganjaur.	—	58,347/-	—
16.	Basudhara, Cuttack.	—	18,540/-	19,800/-
17.	Subhadra Mahtab Sava Sadan, Phulbani.	—	73,800/-	1,29,105/-
18.	Banabasi Seva Samiti	—	40,500/-	1,29,105/-

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
19.	Jan Kalyan Samiti, Bhuneswar.	—	—	1,89,292/-		
20.	Jyotirmazee Mahila Samiti, Cuttack.	—	—	49,095/-		
21.	Singhnath Club, Cuttack.	—	—	16,875/-		
22.	Konark Associations & Culture Association Cuttack.	—	—	86,940/-		
23.	Society for Health Education, Bhubaneswar.	—	—	27,630/-		
24.	National Institution of Social work Bhubaneswar.	—	—	1,25,100/-		
25.	Banki Anchalikke Advasi Harijan kalyan Parishad, Cuttack.	—	—	23,006/-		
26.	Ram Krishna Mission Bhubaneswar.	—	—	72,540/-		
27.	Association for Moral Guid and Legal Aid Services to poor, Bhubaneswar.	1,23,750/-	4,47,370/-	5,90,388/-		
28.	Centre for Youth and Social Development, Bhubaneswar.	3,97,900/-	1,62,557/-	2,46,210/-		
29.	Regional Drug Prevention Rehabilitation Centre, Rourkela.	45,000/-	—	—		
30.	Gopinath Yuva Sangh Puri	—	14,544/-	—		
31.	Project Swarajya Thorla sahi, Cuttack.	—	29,350/-	—		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
32.	Citizen, Cuttack.	—	—	20,520/-	
33.	Government College, Orissa.	—	—	18,340/-	
	PUNJAB.				
1.	Dr. SatyaPaul Khosla Charitable Memorial Trust, Jalandhar.	5,11,000/-	5,32,453/-	1,00,000/-	
2.	Indian Red Cross Society, Gurdaspur.	40,320/-	19,440/-	87,750/-	
3.	Vocational Rehabilitation Centre for the Blind, Ludhiana.	—	93,777/-	50,000/-	
4.	Nevadac prosthetic Centre, Chandigarh.	15,00,000/-	14,20,000/-	20,00,000/-	
5.	Nurkam Sawa Ashram, Ludhiana.	1,37,000/-	2,01,000/-	1,12,590/-	
6.	Indian Red Cross Society, Bhatinda.	—	1,50,000/-	2,71,980/-	
7.	Chief Khalsa Diwan, Amritsar.	—	—	1,57,500/-	
8.	Navjivani Guidance Centres Patiala.	3,89,208/-	2,20,989/-	2,22,769/-	
9.	Child Welfare Council, Chandigarh.	—	1,10,250/-	1,13,997/-	
10.	Indian Rehabilitation Centre, Mohali.	—	—	3,59,730/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
11.	Indian Rehabilitation Centre, Jalandhar. SIKKIM	—	—	87,750/-	
1.	Association for Social health In India Gangtok. RAJASTHAN	—	1,39,665/-	1,10,700/-	
1.	L.K.C. Shri Jagdamba Andha Vidyalaya Samiti, Sri Ganganagar.	9,17,703	3,29,548	7,41,896	
2.	Indian Council for Child Welfare, Jaipur	1,42,169	1,55,058	3,38,239	
3.	Theosophical Society, Udaipur	1,00,000	—	—	
4.	Viklang Kalyan Samiti, Udaipur.	50,00	38,480	—	
5.	Badhir Val Vikas Samiti, Ajmer	50,00	—	3,95,874	
6.	Rajasthan Mahila Bal Vikas Samiti, Ajmer	2,00,000	99,918	80,446	
7.	Badhir Bal Kalyan Vikas Samiti, Bhiwara.	1,04,679	2,00,000	50,000	
8.	Netraheen Vikas Sansthan, Jodhpur.	—	1,50,000	2,50,000	
9.	Society for Welfare of Mentally Handicapped, Jaipur	—	66,966	5,250	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
10.	Bhagwan Mahavir Viklang Sahayata Samiti, Jaipur	25,00,000	29,75,000	41,50,000	
11.	Saraswati Shishu Niketan, Udaipur	—	34,602	1,01,565	
12.	Bharat Children's Shiksha Samiti, Jaipur	—	22,926	24,598	
13.	Jeevan Nirman Sansthan, Bharatpur.	—	12,800	—	
14.	Brij Bal Niketan Samiti, Bharatpur	—	25,816	—	
15.	Rajasthan Vidyapeeth, Udaipur	—	50,000	50,000	
16.	A.K. Public School, Jaipur	—	25,540	—	
17.	Bal Rashmi Society, Jaipur	—	21,492	32,767	
18.	Bela School Samiti, Jaipur	—	13,671	23,500	
19.	Arvind Bharati Vidyalaya Samiti, Jaipur	—	10,102	39,400	
20.	Ajit Vidya Mandir Samiti, Jaipur	—	7,598	—	
21.	Varishtha Nagarik parishad, Jaipur	—	7,598	—	
22.	Victoria Montessori School Shiksha Samiti, Jaipur	—	9,000	81,000	

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
23.	Chetna Public School, Jaipur	—	—	28,350
24.	Bal Bharati Society, Udaipur	—	—	27,900
25.	Rajasthan University, Udaipur	—	—	43,200/-
26.	banasthali Vidyapith, Rajasthan.	6,85,965	7,66,898	7,55,187
27.	Municipal Board, Barmer	8,29,747	—	—
28.	Municipal Council, Ajmer	8,61,893	—	—
29.	Municipal Council, Jodhpur	8,38,386	—	—
30.	Optum De-addiction Treatment, Jodhpur	25,13,526	32,64,663	33,91,827
31.	Manav Kalyan Society, Jaipur	—	86,400	2,37,600
32.	Indira Gandhi Mahila Prashikshan Sansthan, Pilani.	—	85,050	2,16,700
TAMIL NADU				
1.	Little Flower Convent, Madras	43,950	82,480	—
2.	Guild or Service, Madras	3,97,823	2,06,947	1,96,397

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
3.	Women Voluntary Service, Madras	9,000	3,00,000	3,00,000
4.	Punjab Association, Madras	22,945	1,46,000	1,25,000
5.	T.N. Assn., Madras	4,21,240	2,74,879	47,165
6.	St. Anne's Rehab. Society, Tiruchirapalli.	1,00,000	—	—
7.	Satya Jyothi Little Flower Madras	51,744	64,451	83,763
8.	Hellen Keller Service Society, Madurai.	28,067	1,88,442	39,799
9.	German Leprosy Relief Assn., Madras	72,096	73,230	73,327
10.	School for the Young Deaf, Madras	36,018	39,761	76,824
11.	Cheshire Homes, India, Madras	24,300	—	—
12.	Cheshire Home, Madurai	33,043	33,247	37,710
13.	Sudar School for Ment. Thanjavur	43,705	22,542	61,761
14.	Indian Association for the Blind, Madurai.	47,634	1,01,569	1,34,378
15.	National Association for the Blind, Madras	1,13,310	97,587	98,556

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
16.	Aniagam Instt. for the Handicapped, Madurai..	1,37,628	1,29,146	1,48,876	
17.	ICCW, Madras	2,03,393	77,060	1,82,426	
18.	Andhra Mahila Sabha, Madras	2,94,237	3,44,928	3,60,810	
19.	Akshaya, Madras	3,09,385	2,50,000	2,50,000	
20.	Bishop Sergeant School for the Ment. Retarded Tiruvetvelir	1,00,000	1,00,000	—	
21.	T.N. Asso. for the Blind Madras	43,883	40,099	22,464	
22.	Naviyoti Trust, Madras	17,125	1,20,438	36,019	
23.	State Govt. of T.N., Social Welfare Deptt, Madras	20,00,000	—	—	
24.	Dolora Home for the Deaf Childre, Trichy.	27,040	—	—	
25.	Balavinar, Madras	53,990	24,475	42,118	
26.	Spastic Society for TN, Madras-12.	1,16,327	—	—	
27.	Spastic Society for TN, Madras -13.	7,93,356	1,51,440	7,67,831	
28.	St. Louis Instt. for the Deaf & Blind, Madras	44,820	—	—	

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
29.	'Pathway' Madras	1,74,320	—	1,56,006
30.	Madras Citizen's Council	40,630	88,610	—
31.	Christian Fund for the Blind, Madras	2,44,313	1,89,485	1,71,719
32.	Worth Trust, Vellore	4,50,000	3,00,000	—
33.	TN Corpn. for Development of Women's Ltd., Madras	—	8,00,000	—
34.	TN. State Fed. of the Deaf, Madurai.	—	49,200	—
35.	'STAR', Coimbatore	—	89,400	—
36.	Anbmgam Spl. School, T.N.	—	34,000	65,140
37.	Erode Arina Society, T.N	—	34,000	65,140
38.	Society for the aid of the Handicapped, Coimbatore	—	1,00,000	6,000
39.	Swallows India, Madras	—	30,120	—
40.	Indian Red Cross Society Madras.	2,00,000	5,14,615	4,73,616
41.	Prabhadevi Trust, T.N.	—	36,070	35,658

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
42.	Sacred Heart Leprosy, T.N.	2,00,000	1,00,000	1,03,000		
43.	Innacculate Heart of Mary, Madras	—	—	53,568		
44.	St. Annes Rehab. Centres, Madras	—	—	22,629		
45.	Social Welfare Centre, T.N.	—	—	15,779		
46.	Madras Instt. of Habilitate Rtarded Afflicted, Madras	1,00,000	—	98,000		
47.	Life Help Centre, Madras	25,000	—	1,00,000		
48.	"Sadhna", Madras	1,25,000	1,90,000	1,50,000		
49.	"Mukti", Madras	—	25,000	—		
50.	Ioyola Convent, Madras	—	20,000	—		
51.	Church of Sourth India Trust, T.N.	—	—	50,000		
52.	Sarl Kanyakumari Ashram, t.N.	—	50,000	49,704		
53.	Child Welfare Home, T.N.	—	7,097	—		
54.	Vallurar Education Society, T.N.	75,330	79,650	86,400		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
55.	Swami vivekananda Med. Mission, T.N.	—	16,766	16,628	
56.	Kuriakose Silas Service Society, T.N.	—	—	38,880	
57.	Dharampur Manohar Sangam, T.N.	75,330	79,650	86,400	
58.	St. Ananthony's Home, T.N.	39,060	24,732	25,732	
59.	Gandhi Seva Samagam, T.N.	30,240	30,240	30,240	
60.	Khajamali Ladies, Assn. T.N.	—	3,35,520	9,57,960	
61.	Kalasehvi Karumalaya Social Welfare Society, Madras	—	1,50,000	1,69,255	
62.	Society for Improvement of Weaker Sections, Madras	—	—	81,000	
63.	People Multipurpose Dev. U Society, T.N.	—	—	83,700	
64.	Madurai Kamaraj University, T.N.	—	—	98,460	
65.	Society for the Promotion of Res., Madurai	—	—	55,800	
66.	Miliri Advasi Welfare Association, T.N.	2,34,302	2,72,700	3,51,338	
67.	AGNT Trust, Madras	2,12,700	81,450	—	

SL.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
68.	CONCERN, Madras	3,30,885	1,25,691	1,62,810		
69.	Indian women's Council for Social Affairs, Madras	2,58,200	—	—		
70.	T.T. Ranganathan Clinical Res.	8,47,395	10,15,372	2,30,184		
71.	Association for Social Health	—	1,05,852	1,53,530		
72.	Indian Society for Criminology, Madras	—	1,74,150	6,04,272		
73.	Madras School of Social Work, Madras.	—	2,75,000	—		
74.	Madras Instt. of social Work, Madras	—	2,75,000	—		
75.	Sister of the Cross society for Education, T.N.	—	31,000	85,554		
76.	shir Parankalyani College, T.N.	—	12,900	—		
77.	Swartha Education & Charitable Trust, Madras	—	—	1,52,1100		
TRIPURA						
1.	North Tripura Deaf &	1,23,693	—	—		
2.	Abalambur, Agartala	—	26,800	1,35,090		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
3.	Association for Social Health in India, Agartala	—	84,700	2,30,184	
4.	All Tripura Audit Drug & Anti Dowry Social Society, Agartala	—	—	82,350	
WEST BENGAL					
1.	SILENCE, Calcutta	14,400	—	73,881	
2.	Spastic Society of Eastern India, Calcutta.	10,05,261	9,60,138	11,30,685	
3.	Aikendu Bodh Niketan, Calcutta	6,04,110	2,16,737	2,56,383	
4.	R.K. Mission, calcutta	50,897	43,649	55,552	
5.	Abhinav Bharti Manovikas Kendra, Calcutta.	7,09,552	3,29,249	7,21,586	
6.	North calcutta Postibandhi Seva Kendra, Calcutta.	37,836	2,805	23,000	
UTTAR PRADESH					
1.	Sri Vrindwan Anndh Maha Vidyalaya Radha Niwas, Varansi	1,03,230	1,12,608	2,48,401	
2.	Pragnarain Mook Badhir vidyalaya, Samiti, Aligarn.	1,63,255	1,34,973	1,54,980	
3.	Deaf & Dumb School, Azamgath.	2,67,853	—	—	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
4.	Deaf & Dumb School, Meerut	1,21,433	1,34,715	1,57,036		
5.	Nethaji Subash, VidyaMandir, Rampur.	2,00,000	2,90,000	3,76,795		
6.	Akhil Bhartiya Viklong Kalyan Samiti Mandal, Ayodhya.	2,96,067	1,48,000	—		
7.	Chetna, Lucknow	4,25,361	3,79,166	3,99,565		
8.	Deaf & Dumb School, Lucknow	1,37,209	1,68,192	6,1,922		
9.	Training College for Teachers of the Deaf, Lucknow	1,34,423	67,200	1,33,040		
10.	Raphael Ryder Chacher International Centre for the relief of sufferings, denradun	1,37,012	1,63,317	1,81,000		
11.	Sur Smarak Mandal, Agra	1,93,451	2,44,699	2,18,333		
12.	Rotary Sponsored Crippled and Youth Welfare Society, Allahabad.	2,20,102	52,676	3,29,925		
13.	Shri Hanuman prasad Poddar Andn vidyalay, Varanasi.	4,54,121	4,77,944	6,75,984		
14.	Goonge Bahron ka Vidyalaya, Kanpur,	2,63,471	92,115	55,383		
15.	Mangalam, Lucknow	1,99,0-18	1,52,560	1,40,216		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
16.	National Fellowships & Rehab. Centre, Alahabad.	58,620	30,000	—	
17.	Shaheed Memorial Society, Lucknow. 47,880	1,37,945	1,23,006		
18.	Deaf & Dumb school, Varanasi	1,33,915	1,05,177	2,02,643	
19.	National Association for the Blind, Aligarh.	80,100	3,38,730	2,30,286	
20.	Ajar Dham Handita Asaram Trust, Haridwar.	52,131	2,17,746	3,90,501	
21.	Nal Duniya Badhir Vidyalyaya Dehradun.	3,43,386	—	—	
22.	Abhinay Reportery, Theatre & Research Institute, Lucknow	—	6,300	81,108	
23.	N.C. Chatturvedi School for the deaf, Lucknow.	—	3,00,000	1,10,000	
24.	U.P. Deaf & dums Institute, Allahabad	—	1,86,000	18,340	
25.	Paryaveran Janjagaran Samiti, Almora	—	—	63,180	
26.	Saran Ashram, Allahabad	86,567	3,40,910	1,64,944	
27.	Human Services Charitable Society of India, Lucknow.	—	—	2,99,835	
28.	Artificial Limss Manufacturing Corpn., of India, Lucknow	1,60,00,000	2,00,00,000	2,00,00,000	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
29.	Mangalam, Lucknow.	13,50,000	15,00,000	13,00,000		
30.	Vikang Kendra, Allahabad.	15,00,000	11,50,000	13,00,000		
31.	Abhinay Repertory theatre & Research Instt., Lucknow	—	—	1,50,000		
32.	Bahujan Hitai Sansthan, Bareilly	21,600	—	—		
33.	Bodhi Salwa Saheo, Lucknow	56,700	—	—		
34.	Friends Club, Sitapur.	1,37,700	—	—		
35.	Harjan Yuvek Kalyan parishad, Lucknow.	42,300	—	—		
36.	Manav Sansthan, Sharanpur.	1,21,500	1,65,474	—		
37.	Shri Ram Sharan Smarak Seva, Pustakalayan, Basuali	22,500	—	—		
38.	Saral Nahar Udyogic Samiti, Sadoan	39,150	—	—		
39.	Sarnaj Kalyan Sewa Samiti, Birsinghour, Birsinghpur, Sultanpur. 74,160	—	—	—		
40.	Sarvodaya Manav Vikash, Allahabad.	9,000	—	—		
41.	Kashi Club, Varansal	20,10,080	10,25,450	18,69,360		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
42.	Sri Ram Pabu Varma Charitable Society, Agra.	9,13,086	7,04,387	3,30,302	
43.	Association for Social Health in New Delhi.	—	1,46,881	3,79,794	
44.	Abhinay Repertory theatre and Researon Institute, Lucknow.	—	3,02,050	2,34,900	
45.	Gramaya vikas Seva Sansthan, Allahabad.	—	2,24,100	85,050	
46.	Shri Kanchi Lal Shastri Smarak Sansthan, Kanpur	—	94,500	42,750	
47.	Akhil Bharat Vikas Parishad, Lucknow	—	47,700	—	
48.	Swargiya Ramdeo Singh Swantra Sangram Sewa Nirashrit Dalit Avam Pichhra Varg, Basti.	—	50,400	—	
49.	Bureau of Child Welfare & Research, Lucknow	20,564	—	—	
50.	Rotary Sponsored Crippled & Youth Welfare Society, Allahabad	50,000	25,000	34,331	
51.	Samaj Sewa Sangh, Delhi	27,697	81,540	54,540	
52.	Alok Charitable Trust, New Delhi.	—	—	11,700	
CHANDIGARH					
1.	Indian Council for Child Welfare, Chandigarh.	22,000	75,149	1,70,662	
2.	Chandigarh Edn. Society for Deaf & Dumb, Chandigarh.	48,600	55,026	27,513	
3.	Society for the care of the Blind, Chandigarh.	17,370	15,453	—	

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
4.	Assn. for Social Health in India, Chandigarh.	-	84,700	2,09,100
5.	YWCA, Chandigarh.	1,21,5000	4,10,205	1,97,410
	DELHI			
1.	AIIMS, New Delhi	2,75,000	50,000	2,91,000
2.	IPH, New Delhi	27,50,000	25,00,000	29,98,000
3.	Mangalam, New Delhi	—	10,00,000	12,00,000
4.	All India Fed. for the Deaf.	8,73,005	10,31,2681	9,13,539
5.	Maulana Azad Mad. College and Hospital	2,00,000	2,00,000	4,00,000
6.	Amarjyoti Charitable Trust	5,59,020	6,87,221	9,26,783
7.	Ind. Society for H.H. New Delhi.	1,07,345	1,64,526	2,27,180
8.	Delhi Council for C.W., New Delhi.	10,000	—	39,00
9.	Blind Relief Assn.	3,51,657	1,50,000	3,69,978
10.	SSB, Cabinet Sectt., New Delhi	12,00,000	12,25,000	15,87,485
11.	Samaj Sewak Sangh	1,16,367	2,66,540	7,176,930
12.	Ind. Council for Education	24,37,211	29,80,658	23,16,972
13.	Hand. Welfare Fed.	—	33,857	38,572

Sl.No.	Name of Voluntary Organisation	Amount allotted		
		1988-89	1989-90	1990-91
1	2	3	4	5
14.	Bhartiya Adimjati Sevak Sangh	8,35,983	13,64,742	19,05,013
15.	All India Confed. of the Blind	1,44,196	1,44,635	3,23,212
16.	Ind. Int. Rural Cultural Centre	—	21,073	25,764
17.	The Society of N. India	11,12,494	11,06,820	16,36,085
18.	Nat. Fed. of the Blind	4,42,941	6,90,059	7,93,096
19.	Age Care India	1,71,442	1,14,921	91,378
20.	Helpage India	3,10,140	3,18,980	2,79,000
21.	Jamia Millia Islamia	—	47,520	34,020
22.	Chandrawati Chaudhary Smarak Trust	—	—	1,00,000
23.	Ind. Council for Social Welfare	—	—	22,275
24.	All India women's Conference	—	1,29,600	83,678
25.	Bhartiya Navchetana Vkas Samiti	—	—	27,900
26.	ARROH	—	—	1,63,350
27.	Alok Charitable Trust	—	—	11,700

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
28.	SOS Children's Village of India	—	—	8,29,000	
29.	Women's Studies & Dev. Centre	—	—	54,000	
30.	Christian Intt., New Delhi	—	—	94,320	
31.	Delhi Society for the Welfare of Ment. REtarded	3,01,650	—	3,06,580	
32.	Tamianna Association, New Delhi.	1,76,610	—	3,77,298	
33.	Dr. Zakir Hussain Men. Society	2,01,787	—	1,05,600	
34.	Janta Adarsh Andh vidyalaya	1,23,660	—	1,64,051	
35.	Asan. for the Adv. & Rehab. for Handicapped.	1,20,941	—	—	
36.	Fed. for Mentally retarded	7,65,148	7,63,573	7,76,492	
37.	Sanjivni Society for Mental Health	1,15,641	2,96,271	96,191	
38.	N.D.Y.M.C. Association	2,00,000	2,13,187	—	
39.	Instt. of the Blind	77,580	—	28,620	
40.	Akhil Bhartiya Naitraheen Sangh	47,520	1,46,034	49,527	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
41.	Balwantraj Mehta Vidyabhavan	5,91,863	6,46,842	7,55,308		
42.	Assn. for the Dev. of the Multiple Handicapped	2,08,150	68,400	1,02,969		
43.	Hand. Women Welfare Assn.	61,493	1,19,802	1,53,853		
44.	Prabha Instt. of Fine Arts	33,777	1,34,716			
45.	Eclat society for the Welfare of Ment. Retarded	13,622	1,64,758	1,80,794		
46.	Nat. Assn. for the Blind	—	72,811	6,18,094		
47.	Akshay Pratishthan	—	61,099	3,95,233		
48.	Samadhan	—	—	87,617		
49.	harijan Sewak Sangh	38,86,153	37,58,593	35,85,403		
50.	Ind. Red. Cross Society	14,71,429	17,68,924	17,41,138		
51.	Hindi Sweeper Sevak Sangh	4,67,422	3,55,215	5,58,787		
52.	Rashtriya Shoshit Parishad	3,53,600	9,98,910	13,61,850		
53.	Shri L.B. Shastri Seva Niketan	1,00,000	—	—		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
54.	Shoshan Ummulan Parishad	—	8,78,053	7,94,480	
55.	All SC Federation	—	25,000	25,000	
56.	Shri Mukhtiar Singh Sharak Samiti	—	2,72,655	2,22,328	
57.	Bengali SC/ST Welfare Assn.	—	20,000	1,08,090	
58.	Nat. Labour Law Assn.	—	—	1,62,000	
59.	Baba Saheb Ambedkar Sec. Sch. Society	—	—	2,31,120	
60.	Social Welfare & Human Dev. Society	—	—	1,80,280	
61.	Bhartiya Dalit Sahitya Academy	—	—	4,62,420	
62.	Akhil Bhartiya Gramin Seva Sangh	—	—	1,46,700	
63.	Mukti Sangram Sangh	—	—	16,040	
64.	Shri Vinayak Edn. Society	—	—	37,710	
65.	Akhil Bhartiya Advasi Vikas Parishad	5,06,707	15,63,870	11,63,827	
66.	Akhil Bhartiya Daganared Seva Sangh	2,12,000	7,99,990	6,67,242	

S.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
67.	DAV College	1,54,560	1,97,757	1,87,443	
68.	Deendayal Kr. Instt.	—	—	1,88,145	
69.	Assn. for Nat. Brotherhood for Social Change	67,500	6,92,730	6,92,730	
70.	Assn. for Social Health in India, Delhi.	30,21,526	19,72,341	8,73,385	
71.	Delhi Women's League	7,86,438	5,04,078	4,00,622	
72.	Society for Youth & Masses	4,95,830	10,07,625	5,00,089	
73.	JAGRAN, Delhi	8,50,500	1,39,239	4,00,076	
74.	Home Economics Edn. Society.	5,13,593/-	2,58,135/-	2,08,259/-	
75.	Dr. Vidyasagar Kaushalyadevi Mem. Trust.	2,68,311/-	5,12,821/-	10,69,081/-	
76.	Mass Communication Ret. Centre, Jamia Millia.	30,000/-	—	—	
77.	Ind. Univ. Assn. for Continuing Education.	—	38,700/-	54,850	
78.	Miranda House.	—	42,000/-	39,000/-	
79.	Publisher's Distributors Circulation Distribution Consultant ND	—	17,500/-	7,500/-	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
80.	SANDARSHAN, ND.	—	45,000/-	—	
81.	Vishvayatan Yogashram.	—	2,42,100/-	—	
82.	Adwave, New Delhi.	—	—	6,000/-	
83.	M/s Align Advertising New Delhi.	—	—	12,800/-	
84.	All India Assn. for Social Welfare for Downtrodden, N.D.	—	—	82,350/-	
	PONDICHERRY				
1.	St. Joseph's Clunney Convent, Pondicherry.	1,29,595/-	—	—	
2.	Immaculate Heart of Mary's Society, Pondicherry.	79,869/-	1,59,300/-	1,59,808/-	
3.	Assn. for Social Health in India, Pondicherry.	—	4,42,930/-	1,30,150/-	
	WEST BENGAL				
1.	SILENCE, Calcutta	14,400	—	78,881	
2.	Spastic Society of Eastern India, Calcutta.	10,05,261	9,60,133	11,30,685	
3.	Akendu Bondh Niketan, Calcutta	6,04,110	2,16,737	3,56,383	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
4.	R.K. Mission, Calcutta	50,897	48,649	55,552	
5.	Abhinav Bharti Manovikas Kendra, Calcutta.	7,09,552	3,29,249	7,20,536	
6.	North Calcutta Pratloendni Seva Kendra, Calcutta	37,836	2,805	23,000	
7.	Pravartak Instt. for Mentally Retarded, Chandanagar.	2,99,062	4,29,808	2,99,089	
8.	Vikas Bharati Welfare Society Calcutta	14,05,834	10,44,400	15,95,533	
9.	Renab. India Calcutta.	1,92,318	1,29,703	—	
10.	Pratibandhi Kalyan Kendra, W.B.	2,36,880	1,86,473	90,816	
11.	Jaipalguri Welfare Organisation W.B.	48,780	—	1,46,938	
12.	Dr. s.N. Mukherjee Mukacoadhir Vidyalaya, W.B.	91,260	1,24,695	5,09,313	
13.	Society for the remedial Edn. W.B.	5,32,854	1,84,648	7,47,581	
14.	Speech & Hearin Instt. & Res. Centre. Calcutta.	3,13,704	3,39,805	4,07,660	
15.	North 24 pgs. Disabled Persons Association, W.B.	20,632	7,286	30,103	
16.	Ananda Bhavan, W.B.	1,62,598	1,74,432	2,07,691	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
17.	R.K. Mission, W.B.	12,79,842	14,20,423	2,07,691	
18.	Bharat Scpit & Guides, Calcutta	1,50,000	—	5,836	
19.	South Sunderban Edn. & Cultural Instt., W.B.	—	57,780	14,357	
20.	Economic Rural Dev., Calcutta	—	64,260	—	
21.	Shri Sarl R.K. Sanjananda Edn. & Charity Trust, W.B.	—	—	2,50,000	
22.	Boy's Sporting Club, W.B.	—	—	1,00,000	
23.	NIOH, W.B.	4,00,000	13,50,000	20,00,000	
24.	Rehab. Centre for Children, Calcutta.	1,00,000	2,00,000	2,75,000	
25.	Dumdum Welfare Society, Calcutta	—	—	20,000	
26.	Haldia Samaj Kalyan Parishad, Calcutta.	—	2,25,924	2,89,225	
27.	Bani Mandir, W.B.	—	19,872	24,170	
28.	R.K. Mission Boy's Home, W.B.	—	30,410	30,608	
29.	Children Welfare Assn. W.B.	—	30,410	30,608	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
30.	Lighthouse for the Blind, W.B.	—	29,930	—	
31.	The Calcutta Orphanage, Calcutta	—	18,064	—	
32.	Save the Children Committee, Calcutta.	—	32,310	—	
33.	R.K. Mission, 24 Pgs. W.B.	95,165	2,68,882	1,81,850	
34.	Welfare Society for the Blind	—	6,320	—	
35.	Jayaprakash Instrt. for Social Change, Calcutta	—	50,000	80,353	
36.	Saroj Nalini Dutt Mem. Association, Calcutta.	—	1,47,830	20,457	
37.	Dulal Samiti Sansad, W.B.	—	12,124	15,790	
38.	All Bengal Women's Assn., Calcutta.	36,564	17,668	68,720	
39.	R.K. Mission, Home for the Aged, 21 pgs.	2,00,000	50,000	—	
40.	Shrikrishnachaitanya Mission, W.B.	—	1,80,000	—	
41.	W.B. SC, Tribes & Minority Welfare Assn., W.B.	2,22,400	14,62,210	17,42,840	
42.	Women's Coordinating Council, W.B.	5,53,160	3,43,921	3,54,001	

Sl.No.	Name of Voluntary Organisation	Amount allotted				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
43.	Shri Guru Bholananda Ashram, W.B.	—	63,090	—		
44.	Govt. Pensioner's Assn., Calcutta	—	1,35,000	35,000		
45.	Elmhurst Instt. of Comm. Studies, W.B.	—	—	13,500		
46.	Sampukur Matri Satika Samiti, W.B.	—	—	63,382		
47.	Assn. for Social Health in India, Calcutta.	—	—	50,445		
48.	Senlipur Udyan Club, W.B.	—	—	62,910		
49.	Vivekananda Lok shiksha Niketan, W.B.	—	—	31,455		
50.	Vatubi Mahila Mandal, W.B.	—	—	62,910		
51.	Banageria pratibha club, W.B.	—	—	97,910		
52.	Biplaoi Rural Dev. Society, N.B.	—	—	97,605		
53.	R.K Mission Vidyapeeth, Purulia,	1,00,000	1,28,996	1,23,348		
54.	Bengal SC/ST Dev. Society, 24 Pgs.	—	4,97,360	5,79,261		
55.	Chandranath Basu Sewa Sangh, Culcutta	—	—	79,515		

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
56.	Siddhu Kanu Edn. Society, W.B.	—	—	79,515	
57.	Dr. B.R. Ambedkar Mem. Edn. Centre.	—	—	37,710	
58.	B.R. Ambedkar Shenu Manjal, W.B.	—	—	20,154	
59.	Harjan Sewak Sangn, W.B.	8,12,861	4,60,947	4,27,393	
60.	Nikhil Bharat Bahvani Panchayat, W.B.	7,06,792	13,23,480	1,45,797	
61.	Tagore Society for Rural Development, W.B.	1,22,400	1,55,146	1,19,505	
62.	Women in Social Action, W.B.	—	79,290	1,05,938	
63.	Instt. of Social Res. & applied Anthropology, Calcutta.	—	46,890	51,359	
64.	Calcutta Bamaritans, Calcutta	2,81,250	1,84,751	1,52,111	
65.	Centre for psychological testing & Res., Calcutta	6,99,949	—	8,52,293	
66.	Instt. of psychological & Edn. Res., Calcutta.	3,47,695	1,72,755	2,19,240	
67.	City Health & Welfare Assn., Calcutta.	3,444,602	—	—	
68.	Vivekananda Edn. Society, Calcutta	5,55,430	6,63,265	9,12,200	

Sl.No.	Name of Voluntary Organisation	Amount allotted			
		1988-89	1989-90	1990-91	
1	2	3	4	5	
69.	Indian Mime Theatre, Calcutta	2,70,000	1,35,000	1,35,000	
70.	Agradutt Sangna, W.B.	19,260	43,20	21,150	
71.	Indian Puppet Theatre, Calcutta	28,429	—	—	
72.	women Dev. & Res. Insect. Burdwan	—	79,550	2,61,450	
73.	Indian Instt. for Human Welfare, Calcutta.	—	79,550	2,61,450	
74.	St. John ambulance Assn., W.B.	—	31,5000	—	
75.	St. Joseph's Rehab. Centre Relief services, Calcutta.	—	87,098	—	
76.	Sir Syed Group Of Schools, Calcutta.	—	2,12,400	5,58,504	

Measures to Solve Bodo Problem

2613. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the specific measure taken to solve the Bodo problem so far; and

(b) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB):

(a) and (b). three Member Experts' committee has been constituted to determine the areas of Bodos and other plains Tribals and make recommendations as to the autonomy, legislative, administrative and financial powers, that could be given to them. This Committee is expected to submit its report by 31st March, 1992.

[Translation]

Allocation of kerosene to Gujarat

2614. SHRI KASHIRAM RANA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any request has been made by the Government of Gujarat to increase the quota of kerosene; and

(b) if so, the action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Some requests had been received. Requests, whenever received, are considered and decisions taken keeping in view various factors, including product availability etc.

[English]

Gas Flaring Reduction Projects

2616. SHRI HARISH NARAYAN PRABHU ZANTYE:
SHRI TARA CHAND KHANDELWAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to commission gas flaring reduction projects at all gas flaring wells;

(b) if so, the time by which the gas flaring reduction projects would be commissioned and the targets of zero level would be achieved; and

(c) to what extent the indigeneous demand of gas would be met as a result thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Projects for reducing the flaring of gas have been undertaken in the Western offshore region, in Gujarat and in Assam. Flaring is expected to be reduced to minimum levels by 1995. Approximately 11 million cubic metres of gas is being flared at present.

National Research Centre for Onion and Garlic at Nasik

2617. DR. VASANT PAWAR: Will the Minister of AGRICULTURE be pleased to state the reasons for delay in opening National Research Centre for Onion and Garlic at Nasik in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): Sir, The land for the proposed Centre has not yet been handed over by the Government of Maharashtra.

[Translation]

Use of Nuclear Energy in Agriculture

2618. SHRIMATI SHEELA GAUTAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether nuclear energy is being widely used in the field of agriculture;

(b) if so, the details thereof;

(c) the progress made so far in this regard;

(d) the Research Units involved in the country for harnessing nuclear energy for agriculture; and

(e) the steps taken to promote the use of nuclear energy in the field of agriculture?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) to (c). Sir, Nuclear energy is being used for creating genetic variability in crops and for studying nutrient transformation as well as nutrient and water movement in soil. Several mutants including commercial cultivators have been developed in important crops such as wheat, rice, cotton, sugarcane and pulses. In Animal Sciences it is being used for radio-immuno assays, tracers for minerals and for vaccine production.

(d) and (e). The ICAR institutes and State Agricultural Universities are involved in harnessing nuclear energy for agriculture. They are collaborating with national and international agencies for promoting use of nuclear energy in the field of agriculture.

[English]

Rape of Minors in Delhi

2619. SHRIMATI GEETA MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether rape of minors is fast becoming a trend in Delhi;

(b) if so, the number of such incidents which occurred in Delhi during 1991 and 1992 so far; and

(c) the steps taken being taken to check the menace?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c). The Delhi Police have

reported that number of cases of rape of minors from 1st January, 1991 to 15th February, 1992 is 131.

Amongst the steps taken are increased surveillance over the activities of bad characters, increased vigilance and intensive patrolling so that police presence and its effects are felt and serve as deterrent.

[Translation]

Austerity Measures in Indian Embassies

2620. SHRI SURENDRA PAL PATHAK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to take austerity measures in Indian Embassies/High Commissions/Consulates abroad; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) and (b). The Ministry of External Affairs have adopted austerity measures for Indian Missions and Posts abroad in line with the economy measures adopted by the Government of India. These involve general budgetary restrictions specific cuts in the allocation for capital expenditure and travel, and the exercise of the maximum possible economy in all expenditure.

[English]

Recruitment of Blinds in Government Service

2621. SHRI GANGADHARA SANIPALLI: Will the Minister of WELFARE be pleased to state:

(a) the number of blind persons in the country State-wise; and

(b) the number of blind persons recruited in the various Central Government offices during the last three years?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) State-wise total number of estimated visually handicapped persons in the country, as per report of National Sample survey Organisation conducted during 1981 is given the statement attached.

(b) The placement of handicapped persons in gainful employment is done through the Employment Exchanges, Special Employment Exchanges and Special Cells in normal Employment Exchanges, Vocational Rehabilitation Centres for physically handicapped functioning under the

Ministry of Labour and through open competitions. The placement effected by Employment Exchanges to blind persons during the last three Years is as under:-

No. of Blind persons placed in Central Government Year-wise from 1988-1990.

<i>Year</i>	<i>Placement</i>
1988	136
1989	117
1990	108

STATEMENT

Estimated number (per 1,00,000) Persons having visual disability

<i>State</i>	<i>Rural</i>	<i>Urban</i>
Andhra Pradesh	709	426
Assam	190	168
Bihar	518	291
Gujarat	481	244
Haryana	530	473
Himachal Pradesh	398	348
Jammu & Kashmir	248	141
Karnataka	593	315
Kerala	255	303
Madhya Pradesh	484	309
Maharashtra	528	307
Manipur	203	68
Meghalaya	251	139
Nagaland	Not surveyed	35
Orissa	738	501

<i>State</i>	<i>Rural</i>	<i>Urban</i>
Punjab	727	373
Rajasthan	635	376
Tamil Nadu	565	637
Tripura	585	395
Uttar Pradesh	664	394
West Bengal	364	219
Chandigarh	143	111
Dadra & Nagar Haveli	318	No Urban Area
Delhi	419	173
Goa, Daman & Diu	451	216
Mizoram	226	95
Pondicherry	814	1,259
All India	558	256

Exploration of Oil in Tripura**[Translation]**

2622. SHRI BHERU LAL MEENA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Commission has commissioned 60th well at Pacharthal in Tripura recently for oil exploration; and

(b) if so, the estimated quantity of oil to be explored from it?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). The 60th well, Khubal-1, in Pacharthal area is presently under drilling by ONGC. It is too early to speculate on the nature and quantity of hydrocarbons that may be discovered.

Consumption and Production of LPG

2623. SHRI SURAJ MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the consumption of LPG, State-wise;

(b) the number of LPG agencies, State-wise;

(c) the details of the consumption and production of the LPG during each of the last two years; and

(d) the steps being taken to bridge the gap between consumption and production?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). A statement is enclosed.

(c) and (d). The production of LPG was

1760 TMT in 1989-90 and 2144 TMT in 1990-91. The demand of LPG has been always considerably higher. Steps to augment availability include increased indigenous production and imports.

STATEMENT

<i>S.No.</i>	<i>States</i>	<i>Consumption 1990-91 Figs in the</i>	<i>LPG distribution Ships as on 31.12.91</i>
1.	Andhra Pradesh	188.36	337
2.	Arunachal Pradesh	1.31	12
3.	Assam	35.02	108
4.	Bihar	62.44	143
5.	Goa	12.53	29
6.	Gujarat	214.78	292
7.	Haryana	72.96	119
8.	Himachal Pradesh	3.75	43
9.	Jammu & Kashmir	16.02	58
10.	Karnataka	108.78	237
11.	Kerala	80.90	171
12.	Madhya Pradesh	114.71	219
13.	Maharashtra	496.49	548
14.	Manipur	3.75	9
15.	Meghalaya	2.72	14
16.	Mizoram	1.55	10
17.	Nagaland	2.03	14
18.	Orissa	20.01	82
19.	Punjab	92.33	166
20.	Rajasthan	77.78	164
21.	Sikkim	0.71	2

<i>S.No.</i>	<i>States</i>	<i>Consumption 1990-91 Figs in the</i>	<i>LPG distribution Ships as on 31.12.91</i>
22.	Tamil Nadu	204.01	305
23.	Tripura	2.45	11
24.	Uttar Pradesh	247.07	442
25.	West Bengal	124.90	224
UNION TERRITORIES			
1.	Andaman & Nicobar	0.44	1
2.	Chandigarh	14.61	26
3.	Dadra & Nagar Haveli	0.52	1
4.	Delhi	205.03	215
5.	Daman	0.58	2
6.	Lakshadweep	0.02	1
7.	Pondicherry	7.42	5

Control of Pests

Yes, Sir.

2624. SHRI RAM TAHAL
CHOUDHARY:
SHRI ARJUN SINGH YADAV:

(b). A Statement is annexed.

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are providing assistance to State Government for controlling the pests and insects which are harmful to crops;

(b) if so, the details of such assistance provided to each State during 1991-92; and

(c) the progress made so far in effectively controlling the menace of pests in the country?

(c) To effectively control the menace of pests in the country the Central Government/State Governments are constantly taking the following steps due to which the outbreak of major pests/diseases have been kept under control during the recent past:-

(i) Regular surveillance programmes for detecting occurrences of pests/diseases.

(ii) Popularisation of different components of 'Integrate Pest Management' encompassing cultural, mechanical, biological control and use of safer pesticides only as a last resort;

(iii) Training of extension functionaries on modern aspects of plant protection technology.

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
MULLAPPALLY RAMACHANDRAN): (a)

STATEMENT

<i>Sl.No</i>	<i>Name of the State</i>	<i>Rs. in the lakh</i>
1.	Andhra Pradesh	508.88
2.	Assam	114.80
3.	Arunachal Pradesh	-
4.	Bihar	142.80
5.	Goa	3.50
6.	Gujarat	280.30
7.	Haryana	201.91
8.	Himachal Pradesh	42.87
9.	Jammu & Kashmir	42.00
10.	Karnataka	254.23
11.	Kerala	6.57
12.	Madhya Pradesh	595.58
13.	Maharashtra	360.65
14.	Manipur	1.00
15.	Meghalaya	3.36
16.	Mizoram	0.50
17.	Nagaland	0.50
18.	Orissa	143.53
19.	Punjab	218.71
20.	Rajasthan	333.51
21.	Sikkim	19.50
22.	Tamil Nadu	111.19
23.	Tripura	14.69
24.	Uttar Pradesh	541.95
25.	West Bengal	275.00
		4217.53

EEC Assistance to Agricultural Projects in U.P.

2625. SHRI HARI KEWAL PRASAD:
Will the Minister of AGRICULTURE be
pleased to state:

(a) the agricultural projects in Uttar Pradesh funded by the European Economic Community during the last three years; and

(b) the target fixed and achievements made under these projects during the above period?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
MULLAPPALLY RAMACHANDRAN): (a)
The following two on-going agricultural

projects of Uttar Pradesh have been extended assistance by the European Economic Community (EEC) during the last three years:-

(i) Integrated Watershed Management in Ravinous Areas of Chambal/Yamuna Catchment in Uttar Pradesh.

(ii) Bhimtal Integrated Watershed Management in Uttar Pradesh.

(b) *Integrated Watershed Management in Ravinous Areas of Chambal/Yamuna Catchment in Uttar Pradesh.*

The targets fixed and achievements made under the Chambal/Yamuna project during the last three years (1989-90 to 1991-92) upto December, 1992 are:-

<i>Item</i>	<i>Unit</i>	<i>Targets</i>	<i>Achievements</i>
I. <i>Land Development</i>	(ha)	47566.18	39426.41
II. <i>Allied Works</i>			
(a) Road Construction	(Km)	70.86	39.27
(b) Tubewells	(Nos.)	167	90
(c) Demonstration plots	(Nos.)	1312	1228
(d) Improved Practices	(ha)	29339	20561.00

Bhimtal Integrated Watershed Management in Uttar Pradesh

This project is being implemented since May, 1990. The targets fixed and achievements made during the 1990-91 and 1991-92 up to January, 1992 are:-

<i>Item</i>	<i>Unit</i>	<i>Targets</i>	<i>Achievements</i>
(a) Forestry	(ha)	150	150
(b) Soil Conservation	(Nos)	470	349
(c) Horticulture			
(i) Raising of private orchards/rejuvenation of old orchards.	(ha)	45	59
(ii) Homestead orchards	(Nos)	5000	5582

<i>Item</i>	<i>Unit</i>	<i>Targets</i>	<i>Achievements</i>
(d) Support Irrigation	(Nos)	7	4
(e) Agriculture	(Nos)	2801	2792
(f) Animal Husbandry			
(i) Distribution of fodder minikits/equipments.	(Nos)	361	270
(ii) Pasture Development	(ha)	10	12

[English]

Bomb Blast in New Delhi

2626. SHRI TARA CHAND KHANDELWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a crude bomb exploded in a police van parked in Kamla Nagar area in New Delhi on February 8, 1992;

(b) if so, whether any clue has been found in this regard;

(c) if so, the details thereof; and

(d) the steps taken/being taken to arrest the persons involved in the bomb explosion?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) Yes, Sir.

(b) to (d). One person has already been arrested. Two more persons suspected to be involved are absconding. A number of raids have been conducted at the possible hide-outs of terrorists. Police parties have also been sent to Punjab to trace the two suspects. A case FIR No. 32 u/s 4/5 Explosive Substance Act and 3/4/5 TADA Act and 307/427/120.B IPC at Police Station Roop Nagar, New Delhi has been registered.

Supply of Gas by Gail

2627. SHRI S.B. THORAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether attention of the Government has been drawn to the News item captioned "GAIL proposals shock industry" appearing in Indian Express dated February 17, 1992;

(b) if so, the reaction of the Government thereto;

(c) whether the production plans of gas based new fertilizer units are likely to be affected as a result of delay in supply of gas by GAIL; and

(d) the steps been taken/proposed to ensure timely supply of gas to these units?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANKUT): (a) Yes, Sir.

(b) to (d). Supply of gas to the fertilizer plants on the HBJ pipeline is expected to be made in accordance with their contracts with GAIL.

Punjab Terrorists in Maharashtra

2628. SHRI MORESHWAR SAVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether instances of Punjab terrorists fleeing Punjab and making their bases in Maharashtra have come to the notice of the Union Government;

(b) if so, the districts of Maharashtra where the terrorists have made their bases; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) Such instances have come to notice.

(b) Mainly, the districts affected are Bombay, Nasik, Dhule, Nagpur and Wardha.

(c) Law and order is a State subject. However, the available intelligence inputs have been provided to the State Government from the Centre from time to time. Whatever assistance is possible will also be provided to the State.

Potato Research Station at Hassan, Karnataka

2629. SHRI H.D. DEVEGOWDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received any representation for opening of a Potato Research Station at Hassan in Karnataka; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes Sir.

(b) No final decision on the representation has been taken.

New Petrol/Diesel Bunks on National Highways

2630. SHRI NANDI YELLAIAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the guidelines/criteria followed by the Government for creating new petrol/diesel bunks on national highways;

(b) whether the Government are aware that motor vehicle owners are facing problems due to non-availability of petrol/diesel bunks on national highways;

(c) whether the Government have received any representation for creating a new filling station on national highway at Ramayampet and Toopran of Medak District, Andhra Pradesh;

(d) if so, the action taken thereon; and

(e) the details of new filling stations sanctioned by the Government in Andhra Pradesh during the last three years?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Separate Volume-Distance norms for combined MS/HSD and Lone HSD retail outlets are laid down for opening such outlets on national highways.

(b) to (d). Representations are received from time to time for opening of retail outlets at different locations in the country including those in Andhra Pradesh. The oil companies on the basis of the market survey, economic viability and product availability, include such places in their Marketing Plan.

(e)	Year	ROs
	1988-89	19
	1989-90	21
	1990-91	09

Allocation of Kerosene to States

2631. SHRIMATI BASAVA RAJESWARI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to allocate kerosene to States and Union Territories on uniform basis throughout the year; and

(b) if so, the quota fixed for Karnataka for 1991-92?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Based on options exercised by the States/Union Territories, 18 States/Union Territories are being allocated kerosene on uniform basis from November '91. The monthly quota for Karnataka since November '91 is 36975 MT.

Misuse of Funds by Organisations

2632. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of WELFARE be pleased to state:

(a) whether the misuse of funds by any organisations getting grants for the welfare of scheduled castes/tribes have come to the notice of the Government during the last one year;

(b) if so, the details thereof; and

(c) the action taken by the government thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) Complaints regarding misuse of funds against three organisations viz. Rashtriya Shoshit Parishad, Delhi, Shri Vinayak Educational Society, Delhi and Bengali Scheduled Castes and Scheduled Tribes Development Society, 24 Parganas, West Bengal, have been received.

(c) Departmental enquiries into the

complaints have been conducted and action considered necessary on the findings of the enquiry reports is being taken.

Pakistan's Providing Funds to Kashmiris in United States

2633. SHRI ATAL BIHARI VAJAPAYEE:
SHRI SHANKERSINH VAGHELA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government are aware of the recent reports regarding Pakistan's providing funds to Kashmiris living in US for carrying on propaganda against India; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Government are aware of some reports in this regard.

(b) Government have repeatedly urged Pakistan to desist from hostile anti-India propagandas which is in total violation of the Simla Agreement and vitiates the climate of bilateral relations. Government have and will continue to take appropriate measures to project the correct facts regarding Jammu and Kashmir. The international community has been apprised of Pakistan's support to terrorism directed against India.

Additional Staff to Regional Passport offices

2634. SHRI KODIKKUNIL SURESH:
SHRI G. MADEGOWDA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to provide additional staff to Regional Passport offices at Bangalore, Cochin and Trivandrum; and

(b) If so, the details thereof, office-wise?

ANSWER

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI):

(a) and (b). A proposal to augment staff strength in the Passport Offices is under consideration.

External Affairs Minister's Visit to Kuwait

2635. SHRI RABIRAY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he visited Kuwait recently;

(b) if so, the bilateral matters that figured in his talks with Kuwaitian leaders and the outcome thereof;

(c) whether Kashmir issue also figured in the talks; and

(d) if so, the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI):

(a) Yes, Sir; I paid an official visit to Kuwait on February 15 and 16, 1992.

(b) My talks with Kuwaiti leaders included comprehensive review of all bilateral matters. These talks have led to further strengthening of close and cordial bilateral relations between India and Kuwait.

(c) Yes, Sir.

(d) Kuwait has fully supported the resolution of all questions between India and Pakistan bilaterally and on the basis of the Shimla Agreement.

Supply of Cashew Grafts

2636. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any Centrally Sponsored Cashew Grafting Scheme is under opera-

tion in Andhra Pradesh;

(b) if so, the details thereof;

(c) the number of cashew grafts supplied to Andhra Pradesh annually;

(d) whether the demand for cashew grafts in Andhra Pradesh is growing rapidly; and

(e) if so, the steps taken to supply adequate grafts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN):

(a) to (c). A Central Sector Programme for area expansion with clonal (grafts) planning is being implemented in Andhra Pradesh during 1991-92, under which Department of Horticulture of the State is being provided Central assistance @ Rs. 9 per graft.

(d) and (e). To meet the growing demand, it is proposed to distribute one lakh cashew grafts in Andhra Pradesh during 1992-93.

Production by ONGC

2637. SHRI HANNAN MOLLAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the production of ONGC during the last three years and profit earned by it during the said period;

(b) whether there is continuous deterioration in production as well as profit and if so, the reasons therefor;

(c) the installed capacity of ONGC units and the achievements; and

(d) the steps the Government have taken to improve the situation?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b).

<i>Year</i>	<i>Crude oil production (M.T.)</i>	<i>Profit after tax (Rs. crores)</i>
1988-89	29.64	1602
1989-90	31.99	1624
1990-91	30.35	1048

The reduction in profit for 1990-91 as compared to 1989-90 was mainly on account of higher exchange loss, cost of dry wells written off, depreciation/depletion and operational expenditure.

(c) There is no concept of 'installed capacity' in respect of oil fields.

(d) A number of oil and gas field development projects are being implemented.

Deployment of Armed Force of Madhya Pradesh in States

2638. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Armed Forces of Madhya Pradesh have been deployed in other States from time to time on the directives of the Union Government;

(b) whether the Government of Madhya Pradesh has requested the Union Govern-

ment to compensate the expenditure being incurred on the Armed Force deployed in other States;

(c) if so, the amount due for such deployment in those States; and

(d) the action being taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRIM.M. JACOB): (a) Yes, Sir.

(b) According to the existing instructions, it is for the borrowing State to make reimbursement to the lending State except in the case of some exempted States the reimbursement in respect of which is made by the Central Government.

(c) As per the information given by the Government of Madhya Pradesh, the amount due from various States/UTs is as follows:

<i>Sl. No.</i>	<i>State/UT</i>	<i>Amount (Rs.)</i>
1.	Assam	22,32,63,493.00
2.	Kerala	1,32,39,012.00
3.	Lakshadweep	2,96,15,000.00
4.	Andhra Pradesh	5,50,243.00
5.	Delhi	1,87,968.00
6.	Chandigarh	58,00,000.00
7.	Bihar	1,90,395.00
8.	Orissa	19,724.00
9.	Punjab	39,13,360.00

(d) These States/UTs have been requested to expedite the payment due to the Government of Madhya Pradesh.

Integrated Horticultural Development Programme

2639. SHRI OSCAR FERNANDES: Will the Minister of AGRICULTURE be pleased to refer to reply given to USQ No. 2314 on December 5, 1991 and state:

(a) the places identified by World Bank for implementation of Integrated Horticultural Development Programme in Karnataka; and

(b) the time by which the programme is likely to be launched?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The World Bank has not yet identified any place for implementation of Integrated Horticulture Development Programme in Karnataka. It has now proposed conducting a feasibility study in nine States including Karnataka for preparation of project report on Integrated Development for Tropical Horticulture.

Strictures Against Delhi Policemen

2640. SHRI ARJUN SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases in which strictures have been passed by the various Courts against the Delhi policemen for falsely implicating the persons during the last one year; and

(b) the action taken on the orders of the Courts?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) Three cases have been

reported strictures have been passed.

(b) In two cases departmental enquiry has already been initiated.

Shifting of Agricultural Research Institute to Rural Areas

2641. SHRI NARAIN SINGH CHAUDHRI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether most of the Agricultural Research Institutes are located in big cities and urban areas;

(b) if so, the reasons therefor;

(c) whether the Government propose to shift these Institutes to rural areas so that they serve the farmers better;

(d) if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). Sir, The Research Institutes are generally established, keeping in view the suitability of the location, availability of the required facilities and accessibility to different types of users such as researchers, students, industry representatives and farmers.

(c) No.

(d) Does not arise.

(e) The Institutes have been functioning as per their mandate at their existing location.

[Translation]

Diplomatic Relations with Israel

2642. SHRI DILEEP SINGH BHURIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any Arabian country has formerly opposed India's decision of establishing diplomatic relations with Israel; and

(b) if so, the steps taken by India to take those countries into confidence?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI):
(a) No Sir.

(b) Does not arise.

[English]

Development of Agriculture

2643. SHRI SOBHANADRESSWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Agricultural Research Institute in its paper "Technology, Agricultural growth and Regional Imbalance" has quantified in monetary terms, the potential of Indian agriculture;

(b) if so, the details thereof; and

(c) the steps taken to realise this vast untapped potential?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, Two scientists formerly employed in the Indian Agricultural Research Institute had in this paper published in "The Economic Times" quantified the potential gap of Indian agriculture in physical and monetary terms.

(b) The estimated gaps between actual and potential returns from crop production resulting from the failure to adopt fully the recommended level of technology in various regions of the country have been worked out.

(c) Concentrated efforts have been made to tap the potential of Indian Agriculture

through extension programmes, infrastructural developments like increase in irrigation for critical inputs like fertilizer and improved seeds and output and remunerative price support.

Forcible Occupation of Land in Delhi

2644. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some anti-social gangs are actively engaged in forcible occupation of land in Delhi; and

(b) if so, the remedial measures taken/being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) The Delhi Police have reported that no such gang has come to their notice.

(b) As and when such gangs come to notice, legal action will be taken accordingly.

Uniform Code on Police Force

2645. SHRI V. DHANANJAYA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to formulate uniform code on police force;

(b) if so, the details thereof; and

(c) when it is likely to be formulated?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) There is no such proposal under consideration.

(b) and (c) Does not arise..

[Translation]

Scheduled Tribes.

Atrocities on SCs/STs

2646. SHRI SURAJBHANU SOLANKI: Will the Minister of WELFARE be pleased to state:

(a) the number of cases of atrocities on scheduled castes and scheduled tribes, occurred during 1991 and in January 1992, State-wise;

(b) the number of cases in which enquiry has been made; and

(c) the financial assistance provided to the effected families during the above period?

MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Information to the extent available is given in Statement I for Scheduled Castes and Statement II for

(b) The enforcement of the provisions of the Scheduled castes and the Scheduled Tribes. (Prevention of Atrocities) Act, 1989 is done by States and Union Territories. However, sometimes certain specific cases of atrocities are enquired into by Government of India agencies. In the event of serious incidents of atrocities involving large scale killings, etc., Minister/Deputy Minister also visits the places of incidents.

(c) During the year 1991 and January, 1992, an amount of Rs. 164.72 lakhs has been provided to the States of Bihar, Karnataka, Haryana, Gujarat and Uttar Pradesh. In addition, an amount of Rs. 17.95 lakhs was also provided from Prime Minister's Relief Fund to the victims of village Chura, P.S. Kunda Teshil, Pratapgarh District, Uttar Pradesh and villages Deo, Sahlara and Bihta villages of Bhojpur District of Bihar.

STATEMENT - I

Statement showing the number of atrocity cases committed against Schedule Castes from January, 1991 to January, 1992, as reported by the States Government/U.T. Administrations

Sl.No.	Name of State/U.T	Murder	Grievous Hurt	Rape	Arson	Other offences	Total	Remarks
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	19	117	27	06	195	364	September, 91
2.	Assam	01	-	01	-	12	14	October, 91
3.	Bihar	15	15	25	23	179	257	June, 91
4.	Goa	01	-	-	-	04	05	December, 91
5.	Gujarat	20	94	14	22	1205	1355	December, 91
6.	Haryana	06	-	19	02	45	72	January, 92
7.	Himachal Pradesh	-	02	06	-	31	39	December, 91
8.	Jammu & Kashmir	-	01	02	-	39	42	December, 91
9.	Karnataka	19	32	10	12	518	591	October, 91
10.	Kerala	10	18	32	05	595	660	December, 91
11.	Madhya Pradesh	92	329	245	63	4653	5382	December, 91
12.	Maharashtra	29	38	32	12	462	573	December, 91

Sl.No.	Name of State/U.T	Murder	Grievous Hurt	Rape	Arson	Other offences	Total	Remarks
1	2	3	4	5	6	7	8	9
13.	Orissa	07	16	13	23	313	372	December, 91
14.	Punjab	20	06	03	—	06	35	November, 91
15.	Rajasthan	39	159	113	94	1693	2098	December, 91
16.	Sikkim	—	—	—	—	31	31	January 92
17.	Tamil Nadu	07	04	06	12	452	481	November, 91
18.	Uttar Pradesh	284	734	194	284	3308	4804	December, 91
19.	West Bengal	—	01	04	—	05	10	November, 91
20.	Dadra & Nagar Haveli	—	—	—	—	—	—	December, 91
21.	Delhi	01	—	01	—	03	05	January, 92
22.	Pondicherry	01	—	01	01	02	05	December, 91
Total		571	1586	748	559	13751	17195	

Note:- Information in respect of other States/UTs is NIL.

STATEMENT - II

Statement showing the number of atrocity cases committed against Scheduled Castes from January, 1991 to January, 1992, as reported by the State Government/U.T. Administrations

Sl.No.	Name of State/U.T	Murder	Grievous Hurt	Rape	Arson	Other offences	Total	Date not received
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	09	17	17	--	31	74	April, Aug & Oct, 91 to Jan, 1992
2.	Arunacha Pradesh	--	--	--	--	--	--	June, Aug to Nov, 91, Jan 1992.
3.	Assam	--	01	01	--	01	03	July, 91 to Jan, 1992
4.	Bihar	01	--	03	01	08	13	Jan, 1992
5.	Gujarat	19	34	20	03	130	206	Jan, 92
6.	Himachal Pradesh	--	--	--	--	01	01	
7.	Karnataka	--	--	--	01	14	15	July, 91 to Jan, 92
8.	Kerala	--	01	04	01	32	38	May, June, Aug Oct 91 to Jan, 92.
9.	Madhya Pradesh	62	152	190	20	1721	2145	Sept, Nov, 91 Jan, 92.
10.	Maharashtra	06	14	14	05	149	188	Sept, Dec, 91 and Jan, 92.

Sl.No.	Name of State/U.T	Murder	Grievous Hurt	Rape	Arson	Other offences	Total	Date not received
1	2	3	4	5	6	7	8	9
11.	Manipur	04	03	--	--	--	07	
12.	Meghalaya	--	--	--	--	--	--	Dec, 91 and Jan, 92
13.	Nagaland	--	--	--	--	--	--	Jan, 92
14.	Orissa	02	07	08	05	112	134	Aug, 91 and Jan, 92.
15.	Rajasthan	11	37	16	11	361	436	Jan, 92
16.	Sikkim	01	03	--	--	23	27	
17.	Tamil Nadu	02	--	01	--	43	46	July to Oct, & Dec, 91 Jan, 92.
18.	West Bengal	03	--	--	--	02	05	Sept. to Dec 91 & Jan, 92.
19.	Andaman & Nicobar Islands	--	--	01	--	--	01	
20.	Dadra & Nagar Haveli	--	--	--	--	08	08	
21.	Daman & Diu	--	--	--	--	04	04	Nov, 91 & Jan, 92.
Total:		120	269	275	47	2840	3351	

Note: 1. J & K and U.P. not reported.

2. Information in respect of other States/UTs is NIL.

Release of Criminals from Tihar Jail*[English]*

2647. DR. C. SILVERA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to release criminals lodged in Tihar Jail;

(b) if so, the reasons therefor;

(c) the number of such criminals to be released;

(d) the number of prisoners that can be kept in Tihar Jail at a time; and

(e) whether prisoners lodged in Tihar Jail at present are over and above the capacity?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) to (c). Delhi Administration have reported that no final decision has been taken in this regard.

(d) About 2000 prisoners.

(e) As on 31.12.1991, there were 7033 prisoners in Tihar Jail.

*[Translation]***Backlog Reserved Posts**

2649. SHRI DHARAM PAL SINGH MALIK: Will the Minister of AGRICULTURE be pleased to state:

(a) the backlog of reserved posts for Scheduled Caste and Scheduled Tribe candidates, category-wise as on December 31, 1991 in his Ministry;

(b) the progress made in filling up of these reserved posts during last three months; and

(c) the steps taken by the Government to fill up the remaining reserved posts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

*[English]***Report on 1984 Riots**

2650. SHRI RAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received the Kusumata Mittal-Kapoor report on the 1984 riots;

(b) if so, when;

(c) the details of officers against whom action was proposed in the report;

(d) whether these officers were given an opportunity to defend themselves; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) and (b). Yes, Sir. The Kapoor-Mittal Committee submitted the report to the Lt. Governor of Delhi on 1st March, 1990. The Ministry agreed with the views of the Delhi Administration that the recommendations of Ms. Kusumata Mittal should be the proper basis for further action with regard to the role of police officials during the riots.

(c) Ms. Mittal recommended disciplinary action and other appropriate action against 72 officials.

(d) and (e). The Committee's work was essentially an administrative one enquiring into the acts of omission and commission on the part of the individual police officials and was not meant to act as a quasi-judicial

forum. The officials concerned will get full opportunity to defend themselves as and when departmental proceedings are started.

Allocation for Exploration of Tapti Gas Fields

2651. SHRI SOMJIBHAI DAMOR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the allocation proposed for exploration of Tapti Gas Fields during Eighth Five Year Plan;

(b) the quantity of gas from Tapti Gas Fields is likely to be allocated to Gujarat; and

(c) the gas allocation made for power projects in Gujarat?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). This has not been finalised.

(c) The present commitment is 7.55 MMSCMD (not from Tapti field).

[Translation]

Pakistanis Residing Permanently in India

2652. SHRIGAYA PRASAD KORI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Pakistani citizens are permanently residing in India; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) Yes, Sir.

(b) Ever since partition, minority community in Pakistan have been migrating to India. Presently, Pakistani nationals are com-

ing to India on short term visas. Some of them do apply for long term visa for the purpose of staying here permanently and their cases are considered on merit. No details are available as such. Information is maintained by the State Govt./UT Admn.

[English]

Land Fertility of Indo-Gangetic Plain

2653. DR. Y.S. RAJASEKHAR REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether land fertility in the Indo-Gangetic plain had decreased due to increase in the salinity;

(b) if so, the details thereof; and

(c) the corrective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) wherever the lands have been affected by the salinity the general fertility of the soil goes down. The decrease in crop production occurs due to toxic effects of salts on plant tissues, limited uptake of essential plant nutrients, removal of water from plant growth etc., decrease of the land fertility in the saline soils for Indo-gangetic plains has enhanced in the irrigated areas.

It is estimated that approximately 2.5 m.ha. area of the Indo-gangetic plain spread over in the States of Punjab, Haryana, U.P., Bihar, Rajasthan and M.P. is affected by soil salinity.

(c) To control the problem of soil salinity, the Command Area Development Programme of the Ministry of Water Resources envisages the following measures:

(i) on-farm development works of constructing the field channels, land levelling and land shaping;

(ii) providing adequate water drainage;

(iii) encouraging conjunctive use of surface and ground water;

(iv) adoption of suitable cropping pattern; and

(v) creation of awareness among the farmers for more efficient and judicious use of water through adoptive trials, demonstrations, training programmes and extension efforts.

In other areas, adoption of suitable cropping pattern, application of soil amendments and drainage are advocated.

Central Agricultural University in Manipur

2654. SHRI YAIMA SINGH YUMNAM:
SHRI CHINMAYANAND SWAMI:

Will the Minister of AGRICULTURE be pleased to refer to reply given to Unstarred Question No. 4009 on August 22, 1991 and state the time by which the Central Agricultural University in Manipur is likely to be established.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): Sir, No decision on the proposal to establish a Central Agricultural University in Manipur has been taken.

Apple Plantation

2655. SHRI GURUDAS KAMAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether apple plantation in the country remains unprofitable activity for farmers;

(b) if so, the reasons thereof; and

(c) the steps taken/proposed to be taken to make it profitable profession?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No report has been received about the unprofitability of the apple plantations in the country.

(b) and (c). The Government of India implements the Market Intervention Scheme on the specific request of State Governments whenever there is an apprehension of distress sales by farmers. The State Governments have also to convey their willingness to bear 50% the cost of Market Intervention Operations.

Linkage to Diesel Power Generating Units in Kerala

2656. PROF. K.V. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Kerala has requested for oil linkage to diesel power generating units at Brahmapuram, Calicut and Kasar Godu in Kerala; and

(b) if so, the action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). It has been decided to give a clearance in principle to provide the oil linkage to these projects.

New Passport Offices

2657. KUMARI PUSHPA DEVI SINGH:
SHRI CHANDRESH PATEL:
SHRI HARIBHAI PATEL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state the number of new passport offices proposed to be opened in the country during 1992-93, State-wise and location-wise?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): A proposal to open new Passport Offices during 1992-93 is under consideration. The number and location will depend on the available additional financial and manpower resources.

Exploration of Oil at Cochin High

2658. SHRIRAMESH CHENNITHALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the achievements made in exploration of oil at Cochin High during the last three years?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): Two wells have been drilled so far, but no hydrocarbons have been discovered.

[Translation]

Exploration of Oil and Natural Gas in Madhya Pradesh

2659. SHRI PHOOL CHAND VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any scheme of Indian Oil Corporation to explore oil and natural gas in Madhya Pradesh;

(b) if so, the details thereof; and

(c) the places where oil and natural gas has been found in the state?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) No commercial oil/gas discoveries has been made so far in Madhya Pradesh.

[English]

Development of Pepper Cultivation

2660. SHRI PALA K.M. MATHEW: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to formulate master plan for the cultivation, encouragement and development of pepper in Kerala;

(b) if so, the details thereof; and

(c) the financial assistance proposed to be given to Kerala for development of pepper cultivation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). There is no specific proposal of formulating a master plan for cultivation, encouragement and development of pepper in Kerala. However, the Government of Kerala has recently prepared a project proposal for pepper development in Kerala at a cost of Rs. 160.92 crores phased over a period of seven years for external assistance. The main components of the project are rehabilitation of existing gardens, area expansion, strengthening of extension activities and research etc. The aim is to achieve a production target of 1.05 lakh tonnes of pepper by 2000 A.D.

(c) The quantum of financial assistance to Government of Government of Kerala for development of pepper cultivation during 1992-93 and 8th Plan (1992-97) has not yet been finalised. However, an amount of Rs. 337.04 lakh has been allocated out of which Rs. 330.30 lakh has already been released during 1991-92 to the Government of Kerala for development of pepper cultivation under the scheme "Integrated Programme for the development of Spices".

Export of Red Chillies to Sri Lanka

2661. SHRI HARIN PATHAK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether NAFED had suffered huge loss on export of Red Chillies to Sri Lanka;

(b) If so, the reasons therefor;

(c) whether an enquiry has been conducted into the matter; and

(d) If so, the outcome thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) to (d). Do not arise.

Migration from Andaman and Nicobar Islands

2662. SHRI PIUS TIRKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to take steps to stop migration of people from the mainland in the Union Territory of Andaman and Nicobar Islands;

(b) If so, the details thereof;

(c) whether it is also proposed to introduce "Permit System" for tourists visiting Andaman and Nicobar Islands;

(d) If so, the reasons therefor;

(e) whether the primitive tribes including Javars, Onges and Thesectineles are facing extinction; and

(f) If so, the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) to (d). The problem of uncontrolled growth of population of the Government for some time. A Sub-Group constituted at the instance of the Island Development Authority - a high powered problem in 1987-88 had not recommended

any legal measures to contain uncontrolled influx of population. However, any such decision would require detailed examination of various factors including the legal and constitutional ones, in consultation with other Central Ministries.

(e) No, Sir.

(f) Does not arise.

Illegal Immigrants from Bangladesh

2663. SHRISYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of illegal immigrants from Bangladesh apprehended on the Indo-Bangladesh border during 1991, sector-wise, and

(b) the number of such immigrants pushed back into Bangladesh and those handed over to the local authorities for legal action during the above period, separately?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) 61,888 illegal immigrants from Bangladesh were apprehended on the Indo-Bangladesh Border during 1991. The Sector-wise breakup is given below:-

Calcutta	52626
Krishnanagar	2902
Malda	1419
Kishanganj	334
Siliguri	477
Cooch Behar	776
Guwahati	62
Shillong	377

Silchar	308
Mizoram	123
Tripura North	731
Tripura South	1753

(b) The number of the immigrants pushed back into Bangladesh during 1991 is 53,733 and those handed over to the local authorities for legal action is 8,155.

Indian Prisoners in Pakistan

2664. SHRI SRIBALLAV PANIGRAHI:
KUMARI UMA BHARTI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians imprisoned in Pakistan including Military personnel; and

(b) the steps being taken by the Government to get them released?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVISINH SOLANKI):

(a) According to information available, 1021 Indians are believed to be in Pakistani jails.

(b) Government have on several occasions taken up with the Government of Pakistan the question of the release and early repatriation of all Indian prisoners. Efforts to secure the release of Indian prisoners continue.

Amendment to Punjab Municipal Act, 1911

2665. SHRI SRIBALLAV PANIGRAHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the New Delhi Municipal Committee has submitted a proposal for amending the Punjab Municipal Act, 1911;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) to (c). The New Delhi Municipal Committee has submitted a proposal in this regard to Delhi Administration. No such proposal has been received by the Government of India.

[Translation]

Migration of Scheduled Castes from Chitradipur, Mehsana of Gujarat

2666. SHRI BARE LAL JATAV: Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have directed the Government of Gujarat to submit the report regarding migration of Scheduled Castes from village Chitradipur, Mehsana of Gujarat;

(b) if so whether the Government of Gujarat have since submitted the report;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Yes, Sir.

(b) The State Government of Gujarat have taken steps to settle the migrated Scheduled Castes at Lakhavad near Mehsana and also provided cash relief, temporary shelters and other facilities.

(d) The question does not arise.

Foreigners Settling Illegally in India

2667. SHRI SHIV SHARAN VERMA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given on December 2, 1991 to the Starred Question No. 146 regarding foreigners settling illegally in India and State;

(a) whether the information in regard to parts (b) and (c) of the question has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) to (c). No, Sir. A number of State Governments and Union Territory Administrations have not furnished the requisite information as yet. They have been impressed upon the expedite the same.

Activities of Foreign Spies and Terrorists

2668. SHRI LALIT ORAON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Seemavarti Kshetron Mein Vedeshi Jassos Va Ugravadi Sakriya" appearing in *Hindustan (Patna)* dated January 3, 1992;

(b) if so, the facts of the case; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Government is aware of this news item.

(b) and (c). The requisite information is being collected and will be laid on the Table of the House.

LPG Cylinders found Filled with Water in Delhi

2669. SHRI SHIV SHARAN VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware of the fact that gas Cylinders in Delhi are found filled with water instead of cooking gas;

(b) the number of such complaints received by the Government during the last six months;

(c) whether any enquiry has been made into the matter; and

(d) if so, the action taken against the persons found guilty?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). Information is being collected and shall be placed on the Table of the House.

[English]

Coconut Plantation

2670. SHRI GOPI NATH GAJAPATHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have launched any scheme of development of coconut plantation in the Coastal States;

(b) if so, whether any such scheme has been launched in Orissa;

(c) if so, the details thereof;

(d) whether the Government have any proposal to bring additional areas in Orissa under Coconut Plantation during the Eighth Five Year Plan period; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). Coconut Development Board is implementing a scheme for expansion of area under coconut which includes coastal areas of the country including Orissa. This scheme is under implementation in the state of Orissa since 1984-85. Under this scheme, the Board provides an incentive subsidy of Rs. 3000/- per ha. to small and marginal farmers in three annual instalments. So far an area of 1377 ha. has been covered in the State under fresh planting with a total subsidy of Rs. 25.927 lakh.

(d) and (e). The Eighth Five Year Plan has not yet been finalised. However, a tentative target for coverage of additional 2500 ha during the Plan period has been fixed for Orissa.

[Translation]

Bilateral Relations with Singapore

2671. SHRI GOPINATH GAJAPATHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the steps taken/proposed to be taken by the Government to strengthen further the bilateral relations with Singapore; and

(b) the response of Singapore thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) and (b). Both India and Singapore equally share the keen desire to strengthen and further expand their bilateral relations. Both sides have made consistent efforts to promote them in all fields of mutual interest. These efforts include, inter-alia, exchange of high level visits, exchange of officials delegations from business and industry, holding of seminars such as the one of investment in India recently held in Singapore and participation by both countries in each other's trade fairs and exhibitions.

[English]

Expansion of Haldia Refinery

2672. SHRI SATYA GOPAL MISHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the steps taken by the Government for expansion of Haldia refinery during the Eighth Plan period?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): There is no proposal to expand the Haldia Refinery during the Eighth Five Year Plan.

Rice Research Centre in Assam

2673. SHRI UDDHAB BARMAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research propose to set up a Rice Research Centre in Barpeta district of Assam;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No, Sir.

(b) and (c). Does not arise.

Skimmed Milk Powder

2675. SHRI T.J. ANJALOSE:
SHRI M. RAMANNA RAI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received any request from the Government of Kerala for the allotment of Skimmed Milk Powder;

(b) if so, the details thereof;

(c) the decision taken by the Union Government there on;

(d) the Skimmed Milk Powder allotted to major cities in the country during 1991-92;

(e) whether there is any proposal to increase the allotment of Skimmed Milk Powder to the major cities; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA):(a) to (c). No request has been received from the Government of Kerala recently for the allotment of Skimmed Milk Powder.

(d) A statement indicating the quantity of skimmed milk and other city dairies during 1991-92 (upto Feb.,92) is attached.

(e) and (f). There is no proposal under consideration at present to increase the allotment of skimmed milk powder to metro and other city dairies.

STATEMENT

S.No.	Name	Quantity (MT)
(A) Metro Dairies		
1.	Delhi	8591
2.	Calcutta	3754
Total (A)		12345
(B) Other City Dairies		
1.	Guwahati	152
2.	Bokaro	40
3.	Ranchi	50
4.	Patna	10
5.	Muzaffarpur	30
6.	Jamshedpur	90
7.	Ambala	70
8.	Ballabgarh	35
9.	Shimla	111
10.	Jammu	78
11.	Bangalore	140
12.	Manipal °	20

<i>S.No.</i>	<i>Name</i>	<i>Quantity (MT)</i>
13.	Gulbarga	10
14.	Mangalore	10
15.	Shimoga	10
16.	Mysore	20
17.	Hassan	10
18.	Tumkur	10
19.	Kozhikode	46
20.	Cannanore	17
21.	Ernakulam	45
22.	Kottayam	19
23.	Quillon	40
24.	Trivandrum	34
25.	Bhopal	125
26.	Ujjain	20
27.	Imphal	10
28.	Bhubaneswar	220
29.	Agartala	101
30.	Darjeeling	98
31.	Pondicherry	30
Total (B)		1701
Grand total (A+B)		14046

[Translation]**Post-Matric Scholarship to Students in Madhya Pradesh**

2676. SHRI ARVIND NETAM: Will the Minister of WELFARE be pleased to state:

(a) whether the SC/ST students of

classes VI to X are getting more scholarship than those of classes XI and XII in Madhya Pradesh;

(b) if so, the reasons therefor;

(c) whether the Union Government propose to increase the amount of post-matric scholarship; and

(d) if so, the details thereof?

MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The scholarship rates admissible to hostellers in classes VI to X under the State Sector Scheme of Government of Madhya Pradesh are higher than the maintenance allowance rates for hostellers as admissible for group E courses i.e. classes XI and XII and first year of general courses of graduate level, under the Centrally Sponsored Scheme of Post Matric Scholarship for students belonging to Scheduled Castes and Scheduled Tribes.

(b) The maintenance allowance rates admissible to all the State Governments and Union Territory Administrations receiving Central Assistance from the Government of India under the Centrally Sponsored Scheme of Post Matric Scholarship for students belonging to Scheduled Castes and Scheduled Tribes are for post matric levels of education i.e. XI standard onwards and are not to be compared to the scholarship rates for any class or category fixed by and State Government. However, the State Governments are free to provide enhanced scholarships to the students pursuing post matric level courses over and above the admissible rates under the scheme from their own resources.

(c) and (d). The rates of maintenance allowance under the Scheme have been revised with effect from 1.7.1989.

Hostels for SC/ST students

2677. SHRI ARVIND NETAM: Will the Minister of WELFARE be pleased to state:

(a) the criteria laid down by the Government for the construction of hostels for Scheduled Castes and Scheduled Tribes in respect of Plain and hilly areas under the Centrally Sponsored Scheme;

(b) the method adopted for recognition of plain and hilly areas; and

(c) whether the criterion for the hilly areas would be applied to the remote areas

of Madhya Pradesh?

MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The location selected for hostels for girls or boys in a hilly area or plain area is decided by the State Government/U.T. Admn. depending on the local situation. The costs adopted for hilly areas are higher considering the additional cost of transportation of materials, labour etc.

(c) Distance or remoteness is not the criterion.

Fixation of House Tax

2678. SHRI ARVIND NETAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the norms adopted for fixation of house tax of the houses allotted by the Delhi Development Authority in Delhi;

(b) whether there is any variation in House Tax in respect of self-occupied and rented houses;

(c) if so, the details thereof; and

(d) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). The Municipal Corporation of Delhi has reported that House Tax is a percentage of rateable value of the houses. The rateable value is worked out as under:-

(i) Properties subject to provisions of Delhi Rent Control Act, 1958:-

(a) Self-occupied - 8.25% upto 30.11.88, and 10% thereafter of the cost paid to DDA.

(b) Rented - For a period of five Years, annual rent agreed upon at the time of first letting and thereafter at 8.25% upto 31.11.88 and 10% from 1.12.88 of cost paid to DDA.

(ii) Properties outside purview of Delhi Rent Control Act, 1958:-

(a) Self-occupied - Comparative rents.

(b) Rented - Actual rents.

DDA has not constructed/allotted houses in New Delhi Municipal Committee area.

Reserve Battalion

2679. KUMARI UMA BHARTI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to raise any Reserve Battalion;

(b) if so, the details in regard to the jurisdiction and the deployment of the said battalion;

(c) the expenditure likely to be incurred thereon; and

(d) whether women are to be recruited in the said battalion?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) At present no proposal is under consideration of the Government to raise Reserve Battalion.

(b) to (d). Do not arise.

[English]

Exploration of Small Oil Fields in Gujarat

2680. SHRI RATILAL VARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Commission propose to explore small oil fields in Gujarat;

(b) if so, the details thereof;

(c) whether the Government of Gujarat have requested the Union Government to permit it to explore these areas; and

(d) if so, the decision taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Out of 27 small oilfields discovered in Gujarat by 1.1.1991, 10 have been put on production.

(c) and (d). Government of Gujarat has been interacting with the Union Government regarding the exploitation of small oil/gas fields.

[Translation]

Grants to Voluntary Organisation in Gujarat

2681. SHRI RATILAL VARMA: Will the Minister of WELFARE be pleased to state:

(a) the names of the voluntary organisations in Gujarat which received grants/financial assistance for welfare activities during the last three years;

(b) the amount of grant/financial assistance received by each organisation during the last three years, year-wise;

(c) whether these organisations have been submitting their accounts and reports regularly to the Government; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). A statement is attached.

(c) and (d). Grants are not released unless Audited Statement of Accounts/ Utilisation Certificates are made available.

GUJARAT

	1988-89	1989-90	1990-91
1	2	3	4
1. Manav Kalyan Mandal Trust, Gujarat.	1,35,900	-	-
2. Apang Manav Mandal, Ahmedabad	88,430	-	-
	50,000		
	1,38,430		
3. Special School for M.R. Children, Porbandar.	28,452	-	-
4. Rotary Service Centre, Anand	1,95,940	-	-
5. Society for the Mental Retarded, Rajkot	-	92,560	72,429
6. Sh. K.L. Instt. for the Deaf, Bhavnagar.	1,59,000	1,00,000	2,13,299
7. National Association for the Blind, Dahod.	1,50,000	1,00,000	2,13,299
8. Blind Men Association Ahmedabad..	13,49,759	14,37,048	18,81,988

	1988-89	1989-90	1990-91
	1	2	3
	4	5	
9. Medical Care Centre Trust, Vadodara.	2,50,000	3,09,108	3,37,254
10. Andhajan Vividhaxi Talini Kendra, Jamnagar.	3,50,721	3,98,227	3,35,793
11. Shri D.S. Parekh Deaf & Dumb School, Surindranagar.	-	16,884	-
12. Sharda Charitable & Education Trust, Ahmedabad.	1,50,000	1,30,000	-
13. Ansh Kanya Prakash Graha Trust, Ahmedabad.	1,18,154	2,16,270	1,33,192
14. Matalaxmi Rotary Charitable Society Adipur.	99,324	49,662	-
15. Sh. V.H. Gandhi Deaf & Dumb School, Modasa.	-	1,50,000	-
16. B.M. Instt. of Mental Health, Ahmedabad.	4,12,554	1,55,440	7,08,365
17. Shishu Seva Kalyan Mandal, Himatnagar.	40,000	10,000	-
18. Ansh Kalyan Kendra, Ahmedabad.	79,695	-	47,963
19. Gujarat Kalvani Trust, Ahmedabad.	3,67,830	9,45,876	9,70,972

		1988-89	1989-90	1990-91
1	2	3	4	5
20.	Sh. Kathiawar Nirashrit bal Ashram, Rajkot.	3,67,830	9,45,876	19,000
21.	Bharat Sevashram Sangha, Ahmedabad.	-	-	2,13,552
22.	Balaram Saghan Kehetra Samiti, Gujarat.	20,568	20,484	28,614
23.	Gujarat State Crime Poor Trust, Ahmedabad.	-	40,276	43,112
24.	Rachna Seva Sangh, Baroda.	-	30,344	30,096
25.	Indian Council of Social Welfare, Ahmedabad.	69,300	4,74,254	3,13,134
26.	Vikas Vidyalaya, Gujarat	-	45,802	31,670
27.	Sh. Kasturba Shri Vikas Griha, Jamnagar.	69,300	50,000	80,000
28.	Jyoti Sangh, Ahmedabad.	-	15,028	39,590
29.	Vikas Graha, Ahmedabad.	-	24,953	32,286
30.	Gandhinagar Jilla Samaj Kalyan Sangh, Gandhinagar.	-	6,557	-

	1988-89	1989-90	1990-91
1	2	3	4
5			
31. Tapai Bal Raschhodes Gandhi Vikas Grahya, Bhavnagar.	-	26,988	26,890
32. Jamnagar Jila Samaj Kalyan Sansithan, Jamnagar.	-	47,904	49,452
33. Baroda Citizens Council, Baroda.	-	-	47,412
34. Athandiyeti Foundation, Ahmedabad.	69,300	47,904	43,868
35. Ansh Sarvodaya Mandal, Ahmedabad.	28,000	-	-
36. V-Oma Society Baroda.	2,00,000	2,00,000	2,60,000
37. Chamanlal Bhagat Charitable, Ahmedabad.	25,000	50,000	50,000
38. Indian Red Cross Society, Ahmedabad.	-	50,000	-
39. Sarvodaya Mandal, Rajkot.	-	-	50,000
40. Kasholi Deaf & Dumb School, Balar.	2,07,332	-	-
41. Neehalandi Mandal Gujarat, Ahmedabad.	4,72,983	13,76,564	8,08,900

		1988-89	1989-90	1990-91
1	2	3	4	5
42.	Rachnanak Abhinay Trust, Ahmedabad.	-	64,800	2,18,732
43.	S.C. Patel Instt. Cancer Reh. Institute De-addiction Centre, Baroda.	-	2,22,768	5,37,260

STATEMENT

GUJARAT

		1988-89	1989-90	1990-91
1.	Manav Kalyan Mandal Trust. Gujarat.	1,25,900/-	-	-
2.	Apang Manav Mandal, Ahmedabad	88,430/- 50,000/- 1,38,430	-	-
3.	Special School for M.R. Children, Porbandar.	28,452/-	-	-
4.	Robary Service Centre, Anand.	1,95,940/-	-	-
5.	Society for the Mental Retarded. Rajkot.	-	92,560/-	72,429/-
6.	Sh. K.L. Instt. for the Deaf, Bhawnagar.	1,50,000/-	1,00,000/-	2,13,299/-
7.	National Association for the Blind, Dahod.	1,50,000/-	1,00,000/-	2,13,299/-
8.	Blind Mani Association Ahmedabad.	13,49,759/-	14,37,049/-	18,81,988/-
9.	Medical Care Centre Trust, Vadodara.	2,50,000/-	3,09,108/-	3,37,254/-
10.	Andhajan Vividhlaxi Talini Kendra, Jamnagar.	3,50,721/-	3,98,227/-	3,35,793/-
11.	Shri D.S. Parekh Deaf & Dumb School, Surindranagar.		16,884/-	-
12.	Sharda Charitable & Education Trust, Ahmedabad.	1,50,000/-	1,30,000/-	-

		1988-89	1989-90	1990-91
13.	Andi Kanya Prakash Graha Trust, Ahmedabad.	1,18,154/-	2,16,270/-	1,33,192/-
14.	Matalaxmi Rotary Charitable Society Adipur.	99,324/-	49,662/-	-
15.	Sh. V.H. Gandhi Deaf & Dumb School, Modasa.	-	1,50,000/-	-
16.	B. M. Instt. of Mental Health, Ahmedabad.	4,12,554/-	1,55,440/-	7,08,365/-
17.	Shishu Seva Kalyan Mandal, Himatnagar.	40,000/-	10,000/-	-
18.	Andh Kalyan Kendra, Ahmedabad.	79,695/-	-	47,963/-
19.	Gujarat Kalbani Trust, Ahmedabad.	3,67,830/-	9,45,876/-	9,70,972/-
20.	Sh. Kathiwar Nirashrit Bai Ashram, Rajkot.	3,67,830/-	,45,876/-	19,000/-
21.	Bharat Sevashram Sengha, Ahmedabad.	-	-	2,13,552/-
22.	Balram Saghan kshetra Samiti, Gujarat.	20,568/-	20,484/-	28,614/-
23.	Gujarat State Crime Poor Trust, Ahmedabad.	-	40,276/-	43,112/-
24.	Rachna Seva Sangh, Baroda.	-	30,344/-	30,096/-
25.	Indian Council of Social Welfare, Ahmedabad.	69,300/-	4,74,254/-	3,13,134/-
26.	Vikas Vidyalaya, Gujarat.	-	45,802/-	31,670/-
27.	Sh. Kasturba Shri Vikas Griha, Jamnagar.	69,300/-	50,000/-	80,000/-

		1988-89	1989-90	1990-91
28.	Jyoti Sangh, Ahmedabad.	-	15,028/-	39,590/-
29.	Vikas Groha, Ahmedabad.	-	24,953/-	32,286/-
30.	Gandhinagar Jilla Samaj Kalyan Sangh, Gandhinagar.	-	6,557/-	-
31.	Tapi Bai Racchhadas Gandhi Vakas Graha, Bhavnagar.	-	26,988/-	26,890/-
32.	Jamnagar Jila Samaj Kalyan Saustham, Jamnagar.	-	47,004/-	49,452/-
33.	Baroda Citizens Council, Baroda.	-	-	47,412/-
34.	Akhandjyoti Foundation, Ahmedabad.	69,300/-	47,904/-	43,868/-
35.	Andh Sarvodaya Mandal, Ahmedabad.	28,000/-	-	-
36.	V-One Society, Baroda.	2,00,000/-	2,00,000/-	2,60,000/-
37.	Chamanlal Bhagat Charitable, Ahmedabad.	25,000/-	50,000/-	50,000/-
38.	Indian Red Cross Society, Ahmedabad.	-	50,000/-	-
39.	Sarvodaya Mandal, Rajkot.	-	-	50,000/-
40.	Kasheli Deaf & Dumb School, Balar.	2,07,332/-	-	-
41.	Nashalandi Mandal Gujarat, Ahmedabad.	4,72,983/-	13,76,564/-	8,08,900/-
42.	Rachnanak Abhinay Trust, Ahmedabad.	-	64,800/-	2,18,732/-
43.	S.C. Patel Instt. Cancer Reh. Institute De-addition Centre, Baroda.	-	2,22,768/-	5,37,260/-

Indian Pilgrims to Kataraj

2682. DR. LAXMINARAYAN
PANDEYA:
SHRI PHOOL CHAND
VERMA:
SHRI B.L. SHARMA PREM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state the steps taken by the Government to ensure the safety of Indian pilgrims during their forth-coming visit to Kataraj shrine in Pakistan?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): Indian pilgrims are allowed to visit the Kataraj shrine in Pakistan in terms of the Protocol on Visits to Religious Shrines signed between India and Pakistan in 1974. As the host Government, the Government of Pakistan are responsible for their security. Liaison Officers from the High Commission of India, Islamabad are invariably attached to groups of Indian pilgrims to render necessary assistance and to coordinate their welfare with the Pakistani authorities.

[English]

Podu Cultivation

2683. SHRIDATTATRAYA BANDARU:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether tribals in various parts of the country are involved in unscientific podu cultivation;

(b) if so, the details thereof;

(c) the steps taken/proposed to be taken by the Government to bring them out of podu cultivation;

(d) the assistance provided to each State Government during 1991-92 in this regard;

(e) whether the International Fund for

Agricultural Development (IFAD) has offered help to disengage them from podu cultivation; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Yes, Sir. Podu cultivation is the local name of shifting cultivation in Andhra Pradesh. It is significantly practised in the States of Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Manipur, Meghalaya, Nagaland, Orissa, Tripura & Aurnchal Pradesh and sporadically in Maharashtra, Kerala, Karnataka and Sikkim. This practice is generally confined to the tribal communities.

(c) A Pilot Project for control of shifting cultivation with 100% Central assistance for settlement of 1300 families with a total outlay of Rs. 146 lakhs was taken up during the 5th Five Year Plan. Based on its experience the scheme for control of shifting cultivation was launched during 1987-88 with 100% Central assistance to the State plan in Andhra Pradesh, Orissa and all the States of North Eastern Region. Against the targeted settlement of 25,000 families with an outlay of Rs. 75 crores, 26,532 families were identified for settlement and the scheme remained in operation upto 1990-91. The scheme now stands transferred to the States w.e.f. 8th Plan.

(d) No Central assistance has been released during 1991-92.

(e) and (f). Two agreements for IFAD assistance one of SDR 9.25 million (equivalent \$ 12 million) on 4.2.88 and another of SDR 14.05 million (equivalent \$ 20 million) on 15.5.91 were signed for integrated development of tribals of Orissa & Andhra Pradesh respectively. The projects include the components of natural resources development, marketing, credit support, community and women development, health, education etc.

Model Farmer Scheme

2684. SHRI DATTATRAYA
BAHDARU:
SHRIMATI MAHENDRA
KUMARI:
SHRI CHETAN P.S.
CHAUHAN:
SHRI ANNA JOSHI:
SHRI CHITTA BASU:

Will the Minister of AGRICULTURE be
pleased to state:

(a) whether the Government have
finalised the Model Farmer Scheme as sug-
gested by the Bhanu Pratap Singh Commit-
tee;

(b) if so, the details thereof;

(c) the time by which the scheme is
proposed to be launched; and

(d) the decision taken on other recom-
mendations of the Committee?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
MULLAPPALLY RAMACHANDRAN): (a) to
(d). The recommendations of the Committee
are being examined in depth in consultation
with other concerned Ministries/Departments
of Government of India.

Espionage by Pakistani Nationals

2685. SHRI DATTATRAYA
BANDARU:
SHRI BALRAJ PASSI:
SHRIMATI MAHENDRA
KUMARI:
SHRI ANNA JOSHI:

Will the Minister of HOME AFFAIRS be
pleased to state:

(a) the number of cases of espionage
by Pakistani nationals which came to notice
during the last six months;

(b) the number of persons arrested in

this connection; and

(c) the action taken against them?

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS: (SHRI
M.M. JACOB): (a) to (c). The requisite infor-
mation is being collected and will be laid on
the Table of the House.

National Seeds Corporation

2686. SHRI RAM VILAS PASWAN: Will
the Minister of AGRICULTURE be pleased
to state:

(a) whether the Tata Consultancy Ser-
vices appointed by the Government to go
into the working of the National Seeds Cor-
poration has submitted its final recommen-
dations;

(b) if so, the details thereof;

(c) the follow-up action taken thereon;
and

(d) the steps taken by the Government
to fill up the back log of reserved vacancies
for SCs/STs in all the categories in this
Corporation?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
MULLAPPALLY RAMACHANDRAN): (a)
Yes, Sir.

(b) The major recommendations of the
study report relate to:

(i) increased production and
marketing;

(ii) revision in product mix.

(iii) adjusting staff levels to match
the revised production and
marketing
activities;

- (iv) writing off of accumulated losses to improve debt; equity ratio.

(c) Funds are being released to undertake the actions as detailed above.

(d) As the Corporation is currently facing financial stringency, recruitment is being made.

[Translation]

Recruitment of SCs/STs

2687. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of candidates belonging to Scheduled Castes and Scheduled Tribes recruited by his Ministry under the special recruitment drives during the last six months category-wise;

(b) the number of reserved post lying

vacant at present, category-wise; and

(c) the steps taken to fill up the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) to (c). The special recruitment drive for clearing the backlog of vacancies reserved for Scheduled Castes and Scheduled Tribes was launched as per Deptt. of Personnel and Training's instruction dated 25.10.91. As per this, assessment of vacancies and sending requisitions to UPSC etc. was to be completed by 1.12.91. A statement indicating the number of vacancies filled up during the drive (as on 20.2.92) and those yet to be filled up is enclosed. In the case of the latter all steps including sending of requisitions to Union Public Service Commission/Staff Selection Commission/Employment Exchanges, release of advertisements in the newspapers etc. have already been completed.

STATEMENT

Category of posts	Number of posts filled up		Number of posts not yet filled up	
	Scheduled Caste	Scheduled Tribe	Scheduled Caste	Scheduled Tribe
1	2	3	4	5
Group 'A'	14	7	7	3
Group 'B'	—	1	11	16
Group 'C'	86	206	840	783
Group 'D'	3	1	3	15

[English]

Recovery of Unidentified Bodies in Delhi

2688. SHRI PAWAN KUMAR
BANSAL:
SHRI RAMESH
CHENNITHALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of unidentified bodies recovered in Delhi during 1991 and 1992 so far;

(b) whether a huge quantity of grenades, fire arms etc. have been brought to Delhi by anti-social elements in the recent past; and

(c) if so, the steps taken/being taken to check this activity?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) The number of unidentified bodies recovered in Delhi during the years 1991 and 1992 (upto 29.2.1992) is as under:-

1991 — 987

1992 — 122
(Upto 29.2.92)

(b) According to available information, this does not appear to be correct.

(c) Does not arise.

[Translation]

Villages Under Integrated Tribal Development Project' In Gujarat and Uttar Pradesh

2689. SHRI KASHIRAM RANA:
SHRI HARI KEWAL PASAD:

Will the Minister of WELFARE be pleased to state the details of village selected under 'Integrated Tribal Development Project' in Gujarat and Uttar Pradesh?

MINISTER OF WELFARE (SHRI SITARAM KESRI): There are 4835 villages in 9 ITDPs in Gujarat covering an area of 23947 sq. Kms. with a total population of 4813582 out of which ST population is 3370391. These 9 ITDPs are located in 9 districts of Gujarat.

Uttar Pradesh has only one ITDP covering 41 villages with an area of 9936.77 Sq. Kms. with a total population of 22431, out of which tribal population is 16980. There is only one district in Uttar Pradesh which covers one ITDP only.

[English]

Development of High Yielding Variety of Paddy

2691. SHRIMATISHEELAGAUTAM:
SHRI TEJ NARAYAN SINGH:
SHRI RAJESH KUMAR:
SHRI GOPI NATH
GAJAPATHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Agricultural Scientists of the Indian Agriculture Research Institute, New Delhi have developed a high yielding variety of paddy by using modern and conventional methods;

(b) if so, the details thereof;

(c) the areas identified for the cultivation of this variety of paddy; and

(d) the steps taken to popularise this variety of paddy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). Yes Sir, A high yielding

variety, Pusa Basmati-1, was released in 1989.

(c) Punjab, Haryana, Western Uttar Pradesh and Delhi.

(d) Quality seed of this variety is multiplied and popularised by the National and State Seed Corporations. The seed is also being distributed under the schemes of Integrated Programme for Rice Development (IRDP) and supply of minikits.

Agricultural Production

2692. SHRIMATI VASUNDHARA RAJE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to increase agricultural production during Eighth Five Year Plan period;

(b) if so, the strategies proposed to be adopted for increasing agricultural production;

(c) the aid and assistance proposed to be given to Rajasthan to promote agriculture;

(d) the scheme submitted by the Government of Rajasthan to the Union Government for the promotion of agriculture; and

(e) the steps taken by the Government to provide adequate Central assistance to Rajasthan to promote agriculture?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) The strategies proposed for increasing agricultural production during the Eighth Five Year Plan include (i) adoption of latest technology and its implementation quickly; (ii) following need based research recommendations; (iii) timely and need based supply of agricultural inputs; (iv) improvement in agricultural productivity in

the dryland belts; (v) acceleration of agricultural growth in the eastern region; (vi) implementation of effective programmes of diversification of cropping pattern; (vii) promotion of scientific post-harvest management of horticulture produce; (viii) acceleration of agricultural and plantation exports and import substitution of selected commodities; (ix) diversification of agricultural and acceleration of agrobased rural activities covering sericulture, fish-farming, poultry, animal husbandry, agriculture and silviculture systems.

(c) The aid and assistance proposed to be given to Rajasthan to promote the agriculture during the Eighth Five Year Plan has not yet been decided.

(d) No, Sir.

(e) Does not arise in view of the reply given in part (c) above.

Extradition treaties with US and Canada

2693. SHRISHRAVAN KUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to initiate talks on extradition treaties with US and Canada; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVVSINH SOLNKI): (a) An extradition treaty with Canada was signed in February, 1987 and ratified in May the same year. The US-UK extradition treaty of 1939, which was acceded to on behalf of India in 1942 remains enforced between India and the US.

(b) Does not arise.

Visit by P.L.D. Chief

2694. SHRI SHARAVAN KUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether P.L.O. Chief visited India recently; and

(b) if so, the outcome of the talks held with him?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVVSINH SOLNKI):

(a) Yes, Sir. President Yassir Arafat visited India from January 20-22, 1992.

(b) The visit provided an opportunity to exchange views on various international issues including the ongoing peace process. India's continued strong commitment to the Palestinian cause and keenness to contribute effectively to promoting Palestinian interests in the peace process were reiterated. President Arafat expressed appreciation for India's consistent support and stressed the importance of Indo-PLO relations. He favoured Indian participation in the multilateral phase of the West Asian peace talks in view of its close and friendly relations with all Arab countries.

Recruitment Camps of Para-Military Forces in U.P.

2695. SHRI BHUWAN CHANDRA KHAN DURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the places in Uttar Pradesh where recruitment camps of the different para-military forces were held during the last three years;

(b) the number of persons recruited during the said period, force-wise;

(c) whether the Government propose to hold recruitment camps of the said forces also during 1992 in Uttar Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) The information is given in a statement attached.

(b) BSF recruited 4560 candidates, CRPF recruited 2290 candidates, CISF recruited 1558 candidates, ITBP recruited 1678 candidates and Assam Rifles recruited 1924 candidates during the years 1989, 1990 and 1991 from Uttar Pradesh.

(c) and (d). BSF, CRPF and ITBP have no plans at present to carry out recruitment from Uttar Pradesh. Assam Rifles have tentatively selected Gocher and CISF have tentatively selected Ghazipur and Deoria in Uttar Pradesh for recruitment in 1992.

STATEMENT

Names of places in Uttar Pradesh where recruitment camps of the different para-Military Forces were held during 1989, 1990 & 1991

<i>Name of the Force</i>	<i>Place of Recruitment</i>
Border Security Force	Bijnour, Bulandshahr, Bareilly, Pratapgarh, Basti, Sitapur, Kotdwar, Lucknow, Mathura, Gorakhpur, Muzaffarnagar, Allahabad, Karan Prayag, Kanpur, Lansdowne, Gaziabad, Moradabad, Meerut, Pilibhit, Dehradun, Mainpur, Gazipur, Azamgarh, Ballia, phulur, Anupshahr, Baduan.
Central Reserve Police Force	Pithoragarh, Almora, Rampur, Allahabad, Varanasi, Faizabad, Agra, Sahjahanpur, Varanasi, Faizabad, Agra, Sahjahanpur, Bulandshahr, Mawana, Meerut, Saharanpur Muzaffarnagar, Moradabad, Nainital, Bareilly, Jaunpur, Mirzapur, Barabanki, Gorakhpur, Aligharh, Lucknow, hardoi, Knapur, Hamirpur, Jhansi, Singar, (Garhwal), Pithue (napur), Haridwar, Farrukhabad, Dehradun, Azamgarh, Etawah, Sultanpur, Banda, Ghazipur.
Central Industrial Security Force	Dehradun, Gonda, Fatehpur, Ghazipur, Raebareilly, Haridwar, Nainital, Kashimpur, Panki, Mathura, Maharajganj, Salon, Gorakhpur, Pharanda, Lucknow, Shakinagar, Paurigarhwal, Pilibhit, Jagdishpur, Bijnor, Jaunpur, Badaun, Farukhabad, Moradabad, Deoria, Barabanki, Agra, Baharatch, Rampur, Etawah, Varanasi, Unchhar, Meerut, Almora.
Indo-Tibetan Border Police	Matil, Srinagar (Garhwal), Gaucher, Tehri, Dehradun, Pithoragarh, Merthi, Almora, Rankheth, Munsiri, Moradabad, ram, pur, Allahabad, Mathura, Haldwani, Muzaffar Nagar, Pilibhit, Bhirtal, Lohaghat, Najibabad, Mahidande, paurl Garhwal, Joshimath, Bageshwar, Champawat, Agra.
Assam Rifles.	Almora, Pithoragarh, Joshimath, Ranikhet, Landsdowne, Singar (Garhwal), Varanasi and uttar Kashi.

Alleged Irregularity in Sale of Liquor In Delhi

2696. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Delhi Prashasan Ki Dukano Par Ek Brand Ki Do Tarah Ki Angrezi Saraab" appearing in "Jansatta" dated December 30, 1991;

(b) if so, the facts of the case; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) The news item has been seen.

(b) The Delhi Administration have reported that in the bonded warehouse of one of the L-1 licensee, around 800 cases of a particular Brand of whisky were lying with the label bearing batch number and manufacturing date of 1987. On the request of the distillery, the sale of these bottles was withheld on the ground that these were not upto the company's standard though were of ISI specification. The samples from this stock were got chemically analysed by the Excise Department and were found to be in accordance with the specifications. However, due to over sight approximately 400 cases were released in December 1991 for sale along with the recently received bottles of the same brand. The Delhi Administration has reported that the liquor was not duplicate.

(c) On detecting the mistake, the stock of the batch number bearing date of 1987 was withdrawn from the retail vends and was stored separately. Instructions have been issued to all band inspectors to mention batch number and date of manufacturing on the transport permit at the time of

making supply to retail vends. One official of the Excise Deptt. has been placed under suspension.

Upliftment of SCs/STs Living below Poverty line

2697. SHRI NAWAL KISHORE RAI: SHRI SHASHI PRAKASH:

Will the Minister of WELFARE be pleased to state:

(a) the number and percentage of scheduled castes and scheduled tribes living below the poverty line as per 1991 census;

(b) the target fixed for bringing them above the poverty line and achievement made during 1990-91; and

(c) the targets fixed for the year 2000 in this regard?

MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Information on as per 1991 concern is not yet available.

(b) The targets in respect of families to be assisted and achievements during 1990-91 were as follows:

	Target	Achievement
SC	22,30,608 families	22,39,627 families
ST	8,24,500 families	8,92,747 families

(c) Target for the year 2000 have not been fixed.

[Translation]**Assistance Under Training and Visit System**

2698. SHRI RAM TAHA CHAUDHARY: SHRI HARI KEWAL PRASAD:

Will the Minister of AGRICULTURE be pleased to state the assistance provided to each State under Training and Visit System during each of the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): The Training and Visit System is currently being

funded in 12 States by World Bank under three National Agricultural Extension Projects. Assistance is on a reimbursement basis and not direct. In the last two years Department of Economic Affairs has provided advance Central assistance to States to facilitate their full hudgetary support to the projects. State-wise details are given in the statement attached.

STATEMENT

<i>Project/State</i>	<i>Advance Central Assistance (Rs. in lakhs)</i>
NAEP-I (Cr. No. 1523-IN)	
Orissa	50
Rajasthan	25
Uttar Pradesh	100
NAEP-II (Cr. No. 1569-IN)	
Gujarat	25
Karnataka	75
NAEP-III (Cr. No. 1754-IN)	
Assam	50
Bihar	25
Himachal Pradesh	25
Uttar Pradesh	50
<i>Project/State</i>	<i>Advance Central assistance (Rs. in lakhs)</i>
NAEP-I (Cr. No. 1523-IN)	
Rajasthan	100
Madhya Pradesh (NAPE-I+ Watershed pilot Project).	100
Orissa	100
Uttar Pradesh	100

<i>Project/State</i>	<i>Advance Central Assistance (Rs. in lakhs)</i>
NAEP-I (Cr. No. 1569-IN)	
Haryana	50
Karnataka (NAPE-II + Watershed pilot project)	100
Gujarat	50
Jammu & Kashmir	100
NAEP-I (Cr. No. 1754-IN)	
Uttar Pradesh (NAEP-III + Watershed pilot Project)	200
Himachal Pradesh	100
Assam	100
Punjab	50
Bihar	100

[English]

1990-91 and 1991-92.; and

**Supply of H.S.D. and Petrol to
Karnataka**

2699. SHRI H.D. DEVEGOWDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the demand made by the Government of Karnataka, for High Speed Diesel (Diesel), Petrol (MS), Kerosene (SK) during

(b) the actual quantity of the above petroleum products supplied during the said period?

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). The consumption of petrol, diesel and kerosene in Karnataka during 1990-91 and 1991-92 (April-December) are as follows:-

(Figs. in TMT)

	<i>Petrol</i>	<i>Diesel</i>	<i>Kerosene</i>
1990-91	219.45	1052.37	439.54
1991-92 (Apr.-Dec.) Provisional	165.94	821.02	320.98

Inter-State Council Meeting

2700. SHRIMATI BASAVA RAJESWARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a meeting of the Sub-Committee of the Inter-State Council was held on February 17, 1992 to discuss the various recommendations of the Sarkaria Commission;

(b) if so, the details of the recommendations discussed.

(c) the outcome thereof; and

(d) the steps taken to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No meeting of the Sub Committee of the Inter-State Council was held on February, 17, 1992.

(b) to (d). Question does not arise.

Persons Arrested under National Security Act

2701. SHRI SYED SHAHABUDDIN: SHRI VISHWANATH SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested

under National Security Act and various other Acts during 1991 and 1992 so far State-wise; and

(b) the number of former and present Members of Parliament and Legislatures among the persons arrested under the afore-said Acts, separately?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The information is being collected and will be laid on the Table of the House.

Smuggling of Livestock

2702. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of livestock smuggled to foreign countries across the land border during each of the last three years, sector-wise;

(b) whether any organised gangs are involved in such smuggling; and

(c) the steps taken to stop such smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) the details of livestock seized at the international border are given below:-

Sector	1989	1990	1991
Rajasthan	643	658	1239
Gujarat	-	2	
West Bengal	9341	13126	15591
Assam	920	936	866
Meghalaya	252	109	140
Tripura	903	698	1233

(b) No Sir.

(c) The steps taken to prevent smuggling include strengthening of Border Security Force to reduce the gaps between the border outposts, intensified patrolling, erection of O P Towers along the International border and supply of night vision devices, binoculars etc. for better observations, patrolling in the revering areas etc.

Bids in fourth round of Exploration for Oil and Gas

2703. SHRI SYED SHAHABUDDIN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the last date for submission of bids in the fourth round of exploration for oil and gas in India has been extended;

(b) if so, the reasons therefor;

(c) the companies which had submitted bids in the three earlier rounds of exploration;

(d) whether any allotments have been made to any of those companies and if so, the particulars thereof; and

(e) whether any exploration is in progress as a result of first three round of exploration?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). The last date for submission of bids has been extended to 15.4.92 because of requests from various companies to allow them more time for evaluation of the blocks.

(c) and (d). In the First Round, British Petroleum, Phillips, Chevron, Texaco, Occidental and Deminex had submitted bid. Production sharing contract for only one block was signed with Chevron. In the Second Round, chevron had submitted bid but no contract was signed. In the Third Round, Chevron-Texaco, BHP, IPC, Shell, Amoco, Britoil and Albion had submitted bids. Production sharing contracts for nine blocks were signed with companies as shown below:-

<i>Name of Companies</i>	<i>Block for which contract were signed</i>
Chevron-Texaco	KG-OS-I, KG-OS-VII, P-GS-II and MN-OS-I
Amoco	KG-OS-V
Sheel	KK-OS-IV & KK-OS-II
BHP	KK-OS-VI
IPC	KG-OS-IV

(e) No, Sir.

category-wise; and

Post Lying Vacant in Lakshadweep

2704. SHRI P.M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of posts lying vacant in Union Territory of Lakshadweep,

(b) the action contemplated by the Union Government for filling up these posts?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRIM.M. JACOB): (a) and (b). The information is

being collected and shall be laid on the table of the House.

Ban of Fishing in Ganges

2705. SHRI P. M. SYEED: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a ban on fishing from Rajghat to Ramnagar in the Ganga;

(b) if so, the reasons therefor;

(c) whether there was an agitation against this ban;

(d) if so, the details thereof; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Indian Embassies and High Commissions

2706. SHRI K.D. SULTANPURI:
SHRI SUSHIL CHANDRA
VERMA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of countries where Indian Embassy/High Commission has opened during the last one year;

(b) the number of Ambassadors/High Commissioners/Head of Missions who were posted in Indian Missions abroad;

(c) the number out of them belongs to I.F.S., I.A.S., and other Central Services;

(d) the number out of them who are non-officials;

(e) the number of them belongs to

Scheduled Castes and Scheduled Tribes communities;

(f) whether any quota fixed for persons of these communities for appointment as Ambassadors or Heads of Missions; and

(g) If so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI):

(a) No resident Indian Mission has been opened during last one year.

(b) At present there are 93 Heads of Missions and 3 permanent Representatives of India to the United Nations Offices.

(c) and (d). 86 belongs to IFS. There are 10 others out of whom 4 are retired officers; from IAS (2), IPS (1) and IFS (1).

(e) There are 10 Heads of Missions who belong to Scheduled Caste Communities and 6 Heads of Mission belongs to Scheduled Tribes Communities.

(f) and (g). No quota is fixed for appointment of Scheduled Caste/Scheduled Tribe officers as Head of Mission.

[Translation]

Action Plan for Development of Naxalite Affected areas in Madhya Pradesh

2707. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Madhya Pradesh has submitted any action plan to the Union Government for development of naxalite affected areas in the State;

(b) If so, the details thereof;

(c) whether any Central assistance is likely to be provide to the State for the implementation of the said plan; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) and (b). The State Government of Madhya Pradesh have drawn up an Action Plan for providing immediate relief to the people of affected districts. The plan has been prepared for a period of 5 years and the total requirement of funds for implementing various schemes is Rs. 71875.37 lakhs.

(c) and (d). In the discussions held in this Ministry in this regard, it was decided that the Action plans prepared by the affected State Governments would be examined by the Joint Coordination Committee (JCC) and then incorporated by the respective States in their 8th Plan proposals. The Planning Commission while finalising the States' Plans would consider these proposals favourably within the approved formula of Central assistance.

[English]

**Compensation for Death in Police/
Government custody**

2708. SHRI ARJUN SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has fixed the amount of compensation to be paid to the next of kin of persons dying in police/Government custody;

(b) if so, the details thereof; and

(c) the action taken to implement the verdict?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) to (c). This Ministry is not aware of the Supreme Court judgement laying down a uniform pattern for payment of compensation amount in the cases of death of persons in police/government custody.

Issuance of Identity Cards

2709. SHRI SOBHANJADREESWARA RAO VADDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the government propose to issue identity cards to the citizens with complete information relating to the citizen for identification purpose during Elections, transaction with financial institutions etc; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Identity cards are being issued in specified border areas with a view to register benefice residents, to collect reliable information regarding status of residents and to check movement of visitors who stay for more than thirty days.

[Translation]

Fall in Prices of Kharif crops

2710. SHRI SURAJBHANU SOLANKI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the prices of paddy, Jowar, bazra, macca and ragi per quintal have fallen down during the last three months;

(b) if so, the details thereof; and

(c) the steps taken to ensure the farmers do not suffer as a result of fall in prices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). The prices of rice, Jawar, bajra, macca and ragi have shown a rising trend during the last three months as may be observed from the following table:-

**Index Number of Wholesale Prices
(Monthly Average)**

(Base 1981-82=100)

	November, 1991	December, 1991 (P)	January, 1992 (P)
Rice	223.7	228.0	237.7
Jowar	211.5	231.0	239.1
Bajra	209.8	251.7	267.7
Maize (Macca)	227.0	237.2	247.1
Ragi	164.7	169.8	174.0

(P) = Provisional

[English]

**Restructuring of Oil and Natural Gas
Commission**

2711. SHRI R. SURENDER REDDY:
Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) whether the Government have decided to set-up a Committee to examine the restructuring of Oil and Natural Gas Commission;

(b) if so, the details thereof;

(c) to what extent the restructuring of Oil and Natural Gas Commission will help to improve the oil exploration in the country;

(d) whether the Government are appointing another Committee for looking into the need for greater managerial and financial autonomy of public enterprises in the hydrocarbon sector;

(e) if so, -the details thereof?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a) and (b). Government has constituted a Committee to examine all aspects of the existing organisation of Oil and Natural Gas Commission and the need for its restructuring.

(c) This could be assessed only after knowing the recommendations of the Committee referred to above.

(d) and (e). Another Committee has been constituted by the Government to review the extent of managerial and financial autonomy and accountability of public sector enterprises in the hydrocarbon sector.

Food aid to Russia

2712. DR. RAVI MALLU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India provided any food aid to Russia;

(b) if so, the details thereof;

(c) whether such an aid is also being contemplated to Ethiopia; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes, Sir. Government have announced a contribution of Rs. 150 million to the Russian Commission for Humanitarian and Technical Assistance, as a gesture of friendship and in the tradition of mutual cooperation.

(b) This amount would be used to supply items identified by the Commission, viz. baby food, rice and medicines.

(c&d) India supplied medicines, baby food and milk powder worth Rs. 5 lakhs to Ethiopia in August, 1991. There is at present no proposal under consideration to render similar assistance this year.

Setting-up of National Militia

**2713. SHRIMATI GIRIJA DEVI:
SHRIMATI SAROJ DUBEY:
SHRI DEVENDRA PRASAD
YADAV:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to set-up a National Militia to fight insurgency, internal disorders and terrorism; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) Does not arise.

Demulsification Plant

2714. SHRI K. MURALEEDHARAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the normal water percentage available in crude oil after demulsification;

(b) whether it has come to the notice of the Government that the demulsification plant of some wells are not working; and

(c) the action taken by the Government to rectify the problem of demulsification in time?

THE MINISTER OF PETROLEUM AND

NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). The normal water percentage in crude oil after demulsification varies upto 1% in the case of light crude oils and as high as 3% or even more in respect of heavy crude oils. To overcome the problem in heavy oilfields of higher Bottom Sediments and Water (BS&W), free water content and salinity of crude, ONGC is setting up a Central Demulsification and Desalting Plant at Nawagam in Gujarat.

Prawn Production

2715. SHRI K. MURALEEDHARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Kerala has submitted any proposals to the Union Government for the large scale production of prawns in the State; and

(b) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Yes, Sir. Some of the proposals submitted by Government of Kerala for prawn farming in the State and the decision taken thereon, are as under:

(i) *Kerala Project for Prawn Culture with assistance from Kuwait Fund for Arab Economic Development:*

The proposal for development of prawn culture in 1500 ha. has already been approved and an agreement has been signed between Govt. of India and Kuwait Fund in 1989. Kuwait Fund will be resuming disbursement for this project from 1992-93.

(ii) *Brackishwater Fish Farmers Development Agencies (BFDAs):*

The proposal for establishment of three BFDAs in Alleppey, Trichur and Kozhikode was cleared by Govt. of India in January, 1992.

(iii) *Kerala Prawn Culture Development Project-Phase-I:*

This project proposal submitted by Kerala State Cooperative Federation for Fisheries Development Ltd. (MATSYAFED) to the National Cooperative Development Corporation (NCDC) has been examined and the NCDC is exploring the possibility of obtaining assistance from inter-national agencies as the project involves import of technology.

Imposition of ban on Rallies around India Gate

2718. SHRI MORESHWAR SAVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to ban rallies and demonstrations around the India Gate in New Delhi; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) and (b). No final decision has been taken in this regard.

Implementation of Import/Export Policy by Hydro Petroleum Limited

2719. SHRI GURUDAS KAMT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether import/export policy is being followed by the Hydro Petroleum Limited;

(b) if not, the reasons therefor; and

(c) the total amount for which capital goods have been imported during 1991-92?

THE MINISTER OF PETROLEUM AND

NATURAL GAS (SHRI B. SHANKARANAND): (a) There is no such public sector undertaking under the Ministry of Petroleum and Natural Gas.

(b) and (c). Do not arise.

Operation Rakshak

2720. SHRISHRAVANKUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the main features of the Operation Rakshak launched in Punjab recently; and

(b) the number of militant hideouts smashed, the number of militants killed / rounded up/surrendered and the details of arms and ammunition seized from them after the launching of the said operation?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) The main features of the 'Operation Rakhsak' are to carry out screening of specific areas on specific information, help the administration to curb terrorist activities, boost the morale of the people and to provide security to vital installations.

(b) 592 militants have been killed, 413 have been apprehended and 8 militants have surrendered. Details of areas and ammunition seized are given in the statement below.

STATEMENT**Weapons Seized:-**

Revolver. 455 bore	1
Revolver. 38 bore	1
Other Revolvers'	23
Pistols 30 bore	7
Pistols 12 bore	1

Pistols 32 bore	1
Pistols 3x3 bors	87
Assault Rifles AK-47	1
Assault rifles AK-96	19
" " AK-74	8
" " AK-56	1
AK 54	7
GPMC	7
Stenguns	1
LMG	201
Other pistols	10
SLR	7
ALR	7
Gun 7. 62 bore	3
Thompson Gun	7
Snapper Gun	3
Gun 12 bore	25
Gun 3x3	7
SBBL Gun	1
DBBL Gun	21
Other guns	69
Mousers	44
Stick bombs	17
Other bombs	28
Rockets	1
Rocket launchers	5
Rocket Detonators	126

Magazines	69
Rifles 3x3	41
Rifles 67.62	2
Rifles 315 bore	6
Automatic Rifles	1
Other rifles	36
Hand Grenades HE-36	14
Other hand grenades	30
Land Mines	6
Grande Launcher	1
Carbines	1
Explosive material	2770 gms
Explosive Rackets	99
Cartridges	11152

Insurgency activities in North-Eastern States

2721. SHRIMATI VASUNDHRA RAJE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether insurgency activities are on the increase in the North-Eastern States;

(b) if so, the main factors responsible therefore; and

(c) the steps taken or proposed to be taken to curb such activities?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRIM. M. JACOB): (a) Close coordination and collaboration among the various insurgent

groups in the North East and acquisition of sophisticated weapons as well as assistance and sanctuarise enjoyed by these groups in the neighbouring countries are some of the main factors responsible for the continued existence of insurgent groups and their violent activity

(c) The areas needing development of armed forces in aid of civil power have been declared as disturbed areas, and insurgent groups viz. ULFA, NSCN and Maitie Extremist organisations have been declared as 'unlawful association'. The concerned State Government, are being given assistance to deal with the activities of the insurgent groups.

Upgradation of IVRI Calcutta

2722. SHRI HANNAN MOLLAH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the government propose to develop the Indian Veterinary Research Institute, Calcutta as the major Research Institute of the eastern region;

(b) whether the Government of West Bengal has also submitted any proposals in this regard;

(c) if so, the details thereof; and

(d) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, there is only Regional Research Station of the Indian Veterinary Research Institute in Calcutta. There is no proposal to develop it as major research Institute.

(b) and (c). The government of West Bengal has offered a piece of land for development of this regional Station.

(d) A Task Force has been constituted to examine the offer.

Compensation to Peppervine Growers

2723. SHRI PALA K.M. MATHEW:
SHRI P.C. THOMAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the government propose to compensate the Peppervine growers whose crops are damaged by quickwilt and other diseases; and

(b) if so, the details of relief provided or proposed to be provided to these growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The central sector Integrated Programme for Development of Spices being implemented during 1991-92 has various components which provide relief to the farmers, whose pepper crops are affected by quick-wilt and other diseases. These include (i) rehabilitation of old pepper gardens in Kerala which are senile and disease affected (ii) supply of input-kits and plant protection sprayers with subsidy (iii) supply of disease free planting material to farmers. An outlay of Rs. 356.54 lakhs has been provided for development of pepper under the programme for 1991-92. The problem of quick wilt disease of pepper was recently reviewed in this Ministry and under the above mentioned central Sector scheme, an additional amount of Rs. 11.81 lakh has been sanctioned to government of Kerala for exclusive utilisation in the quick wilt disease affected areas in the State. The Spices Board under the Ministry of Commerce has also sanctioned a scheme with an outlay of Rs. 20.00 lakhs for protection of disease affected areas of pepper in Kerala.

[Translation]

Rental Value of Agricultural lands

2724. KUMARI UMA BHARTI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the rental value of the agricultural land is taken into consideration while determining the prices of agricultural products;

(b) whether the rental value of land is determined through various methods in each State; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RANCHANDRAN: (a) to (c). Rental value of owned land used in crop production is included in the cost of cultivation/ production of principal crops which is one of the important considerations in determination of procurement/support prices of agricultural commodities.

The rental value of one land is estimated on the basis of prevailing rents in the village for identical type of land or as reported by the sample farmers subject to the ceiling of fair rents given in the land legislation of the concerned State.

[English]

Spread of Militancy to Northern States

2725. SHRI SHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the militants in Punjab and Jammu and Kashmir have extended their operations to other States like Haryana, Rajasthan and Uttar Pradesh, etc.;

(b) if so, the reasons therefor;

(c) whether a meeting of Home Secretaries and Police Chiefs of the five northern States and Chandigarh was called on December 10, 1991 to discuss and evolve effective means to prevent the spread of militancy and terrorism to other States; and

(d) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) and (b). Such instances have come to notice. This has happened due to increased pressure from Security forces in the States affected by terrorism.

(c) and (d). A meeting was convened by Governor of Punjab at Chandigarh on 10th December, 1991 to discuss the measures to coordinate steps to deal with terrorism. It was decided to strengthen anti-terrorist measure and to have frequent exchange/ sharing of information about terrorist activities/movements/hideouts among affected States.

Statement in UN Security Council on Non-proliferation Treaty

2726. KUMARI UMA BHARTI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India had consented to a Statement made in the Security council on February 1, 1992 to the effect that the summitters note the importance of the decision taken by many countries to adhere to the No-proliferation Treaty;

(b) whether this amounts to departure from the stand taken by India in this regard; and

(c) if not, the reasons for giving consent to such a statement?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAV SINGH SOLANKI): (a) to (c). The statement issued at the conclusion of the Security council Summit Meeting noted the importance of the decision taken by many countries to adhere to the NFT since several delegation highlighted this issue in their statements at the meeting.

Prime Minister, however, made it quite clear in his statement that some of the crucial concerns of India had not been reflected in the statement issued by the president of the

security Council. He noted that India fully shared the concerns expressed by several leaders on the threat posed to international peace and security by the proliferation of nuclear weapons but emphasized that the only logical route available was to pursue a global approach based on a new international consensus on non-proliferation. He called for universal, comprehensive and non-discriminatory regime for nuclear non-proliferation which would be linked to the goal of complete elimination of nuclear weapons.

India has not signed the nuclear non-proliferation treaty because that treaty is discriminatory. The NPT symbolises a perpetual division of the world between nuclear have and have-not. We believe that it is only within the work of a time-bound programme of eliminating nuclear weapons that the question of horizontal proliferation can be tackled.

Flaring up of Gas at Bombay High

2727. SHRI RAM NIAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of gas produced per day at Bombay High and the quantity being flared up per day;

(b) since when the gas is being flared up and the date when the World Bank aided Gas Flaring Reduction Project (GFRP) was implemented and the progress made thereon so far;

(c) the turn over of oil production in tonnes during 1989-90 and 1990-91; and

(d) the reasons for fall in production, if any, and the steps taken/proposed to be taken to increase the production?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) In 1991-92, on the average approximately 40 MMSCMD was produced and 8.7 MMSCMD flared

(b) Gas in Bombay High field is being flared since 1976. The implementation of the Project was started in 1991-92.

(c) Production of oil in the country in these years was 34.69 and 33 million tonnes respectively.

(d) There has been a decline in production due to various reasons including reservoir constraints, disturbed law and order situation in the Eastern region etc. Rectificatory law and order situation in the Eastern region etc. Rectificatory action is being taken in the Bombay High and other fields to restore the reservoir voidage balance and new oil field development projects are being implemented.

Safeguards available for an individual

2728. SHRI. ARJUN SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the circumstances under which a citizen of Delhi can be called to the police station/post;

(b) the circumstances and the rules and regulations under which a citizen of Delhi can be subjected to a search of his residence, vehicle etc.,

(c) the competent authority who can order such a search and at what level can such a search be undertaken;

(d) the steps taken to ensure that no citizen is harassed/victims unnecessarily; and

(e) the details of the safeguards available to Citizen against any harassment etc. during the searches?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): (a) to (e). The provisions relating to police officers power to require

attendance of witnesses are contained in Section 160 of the Cr. P.C. and those relating to search by a police officer are contained in Sections 165 and 166 of the Cr. P.C. and Section 62 of the Delhi Police Act. Instructions have been reiterated to all police personnel to deal with the public with utmost courtesy. Senior Police Officers have been enjoined upon to visit police stations regularly to check against the harassment and victimisation of citizens and to deal sternly if any case of abuse or misuse of power comes to notice. The safeguards for ensuring that searches are carried out properly are provided under Section 100 Cr. P.C.

Financial Assistance to Kerala fishermen

2729. SHRI T. J. ANJALOSE: Will the Minister of AGRICULTURE be pleased to state;

(a) the financial assistance given to the Government of Kerala under phase -III of the national co-operative development corporation assistance;

(b) whether the Government of Kerala has distributed this amount to the fishermen;

(c) if not, the reasons therefor; and

(d) the steps taken by the Union government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) the financial assistance given to the Kerala State under National cooperative Development Corporation Phase II is Rs. 838 lakhs

(b) The government of Kerala has already released the amount to Kerala State Cooperative Federation for Fisheries Development Ltd (MATSYAFED), who in turn have distributed the Fishing inputs worth of Rs. 75.85 lakhs to Fishermen and Fishing

inputs worth the balance amount will be distributed by 31.03. 1992.

(c) and (d). does not arise.

Earthquake Prone Places in Garhwal

2730. SHRI GURUDAS KAMAT: Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware of the report of Indian Institute of Technology in which it is stated that Garhwal region is prone to earthquakes and landslides; and

(b) if so, the steps initiated to move the people of the region to safer places?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMNCHANDRAN): (a) Government are not aware of any report of Indian Institute of Technology in which it is stated that Garhwal Region is prone to earthquakes and land slides. However, according to the Seismic Zoning Map of India the districts of Chamoli and three fourths of Pithoragarh lie in seismic zone where MM intensity IX or more are probable. The remaining parts of Garhwal region are placed in Zone IV where maximum MM intensity VIII is likely to occur sometime in the future. The area is also prone to land slides.

(b) The Geological Survey of India has been requested to carry out a Survey to find out the critical villages in the area for rehabilitating the villagers in safer places. A preliminary Survey has already been conducted by the Geological Survey of India.

[Translation]

Import of Plant products

2731. SHRI SIMON MARANDI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the government have relaxed the rules for import of plant products;

(b) if so, the details thereof; and

(c) the number of cases relating to import of plant products cleared since June, 1991?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Yes Sir. With effect from 20th January, 1992, the Government has relaxed the requirement of Import Permit for the consignments of plant and plant materials imported for consumption purposes and the requirement of Import Permit, Phytosanitary Certificate for the consignments of plant/plant materials imported as an accompanied baggage and through international postal channel have also been relaxed without compromising with the plant quarantine procedures.

(c) A total number of 9,755 cases (consignments) of plants and plant products have been cleared after the required quarantine screening upto 31st January, 1992.

[English]

Deficit in Oil Industry Pool Accounts

2732. SHRI GURUDAS KAMAT:
SHRI SANAT KUMAR
MANDAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the cumulative deficit in Oil Industry Pool Accounts has gone to thousands crores of rupees;

(b) if so, the details thereof; and the reasons therefor; and

(c) the remedial measures being taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). Oil Pool Account has incurred sizable deficits from

1989-90, mainly on account of sales realisations not fully covering the costs incurred. The situation is being monitored continuously.

Boycott of Elections by Political parties in Punjab

2733. SHRI GURUDAS KAMAT:
SHRI RABI RAY;
SHRI K.D. SULTANPURI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some political parties boycotted the elections held in Punjab recently;

(b) if so, the reasons therefor; and

(c) the parties which boycotted the elections?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Some political parties boycotted elections held in Punjab recently, possibly under pressure from militants.

(c) While national parties like Congress-I, BJP, CPI, CPI (M) and Janta Dal as well as Shiromani Akali Dal (Kalul) participated in the elections. SAD (Mann), SAD (Badal), SAD (Roade-Baba) and ASSIF (Manjit) boycotted the elections.

Return of Indians to Kuwait

2734. SHRI KODIKKUNIL SURESH:
Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians who have returned to Kuwait so far;

(b) the number of Indians working in Kuwait at present; and

(c) the facilities provided by the government for the return of Indians to Kuwait?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI):
(a) 68,000 Indians have returned to Kuwait so far,

(b) The number of Indians working in Kuwait is estimated at 65,000.

(c) Government have taken various steps to facilitate and speed the return of the Indian nationals repatriated from the Gulf; these include waiver of Immigration Clearance Requirement, speedier issuance of passports and reintroduction of Air India flights to Kuwait.

Petroleum And Natural Gas Projects for Kerala

2735. SHRI KODIKKUNIL SURESH:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the petroleum and natural Gas projects for Kerala pending with the Union Government for approval;

(b) the action taken so far in each case; and

(c) the reason for the delay?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). The following two project proposals are at different stages of consideration of the Government.

(i) Expansion of the refining capacity of the Cochin Refineries Limited; and

(ii) Increasing capacity for additional Benzene production by Cochin Refineries Limited.

World bank aid to Oilpalm cultivation in Kerala

2736. SHRI KUDIKUNNIL SURESH:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the World Bank aided scheme to grow Oilpalm trees in Kerala is in progress;

(b) if so, the cost of the scheme;

(c) the places where this scheme is under operation in that state;

(d) whether the Government propose to cover more places under this scheme in Kerala; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) There is no World Bank aided scheme for oil palm in Kerala.

(b) to (e). Do not arise.

Increase in Prices of Food Grade Hexane

2737. SHRI ARJUN CHARAN SETHI:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any decision has been taken to increase the prices of food grade hexane a crucial input for manufacturing Solvent extracted vegetable oils and deoiled meals; and

(b) if so, the reasons therefore?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Hexane is not a price administered product. Oil industry determines the of Hexane on market considerations.

Girls Hostels for Scheduled Caste Students

2738. SHRI DHARMABIKASHAM: Will the Minister of WELFARE be pleased to state:

(a) the details of girls hostels for Scheduled Caste students constructed so far in Andhra Pradesh;

(b) the details of boy hostels constructed for Scheduled Caste students during 1990-91 in Andhra Pradesh;

(c) the details of girls and boys students benefited;

(d) the amount sanctioned provided to the State for the purpose during 1990-91 and 1991-92;

(e) whether the State Government has fully utilised that amount;

(f) if so, the details thereof and if not, the action taken thereon; and

(g) the number of girls and boys hostels proposed to be constructed there during the Eighth Plan?

<i>Year</i>	<i>Girls Hostels</i>	<i>Boys Hostels</i>
1990-91	Rs. 1,08, 58, 750/-	Rs. 1,29,57 638/-
1991-92	Rs. 1, 50,00, 000/-	Rs. 2,00,50,000/-

(e) and (f). The hostels sanctioned during 1990-91 have not yet been completed. The completion of hostel building may take some time.

(g) The Eighth Five Year Plan has not yet been finalised in respect of any State including Andhra Pradesh.

Foreign Assistance to Churches in Bihar and Madhya Pradesh

2739. SHRI RAM KAPSE: Will the Min-

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) 316 hostels for girls belonging to Scheduled Caste have been constructed and buildings in respect of 95 hostels are under construction.

(b) The Centrally Sponsored Scheme of Boys' hostels for Scheduled Caste students came into existence during 1989-90. 36 hostel buildings were sanctioned for Andhra Pradesh during 1990-91.

(c) 31600 girls have been benefited and 9,500 will be benefited after completion of 95 hostel buildings under consideration 3600 Scheduled Caste boys will benefit after 36 hostels sanctioned during 1990-91 are constructed.

(d) The following amounts were sanctioned during 1990-91 and 1991-92 (upto 29. 2. 2992):

ister of HOME AFFAIRS be pleased to state the foreign financial aid/assistance received by the Churches in Bihar and Madhya Pradesh during 1989-90 and 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M.M. JACOB): The receipt of foreign contribution as reported by the cruches in Bihar and Madhya Pradesh is as under:-

<i>State</i>	<i>Year</i>	<i>Amount</i>
Bihar	1989	379.75
	1990	453.99
Madhya Pradesh	1989	641.35
	1990	726.60

Meetings on Jharkhand Issue

2740. **SHRI MUKUL BALKRISHNA WANNIK:**
SHRI SHAILENDRA MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government convened a number of meetings to discuss the Jharkhand issue during February, 1992;

(b) if so, the details thereof;

(c) the main points discussed in those meetings; and

(d) the follow-up action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Union Home Minister held discussion on Jharkhand issue with the Chief Minister of Bihar and West Bengal on 18.2.1992. The Chief Ministers of Orissa and Madhya Pradesh could not attend the meeting due to their other pre-occupations. Following this the Union Home Secretary held discussions with the Chief Secretaries, Governments of West Bengal, Orissa and Madhya Pradesh and the Home secre-

tary, Government of Bihar on 27.2.1992.

(b) to (d). Various issues relating to a separate Jharkhand State covering these four States were discussed including the provisions of the Jharkhand Area Development Council Bill passed by the Bihar State Legislature.

Area under cotton cultivation

2741. **SHRIPRASRAMBHARDWAJ:**
SHRI MANIKRAO HOLDYA GAVIT:

Will the Minister of AGRICULTURE be pleased to state :

(a) the area under cotton cultivation in Maharashtra and Madhya Pradesh during the last three years;

(b) whether the area under cotton cultivation in these States have decreased;

(c) if so, the reasons therefore; and

(d) the corrective measures taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The area under cotton cultivation in Maharashtra and Madhya Pradesh during the last three years is as under:-

(Lakh hectares)

<i>Year</i>	<i>Maharashtra</i>	<i>Madhya Pradesh</i>
1988-89	26.3	5.6
1989-90	26.4	5.8
1990-91	27.3	5.9

(b) No, Sir.

(c) Does not arise.

(d) Govt. of India is implementing in-

tensive cotton development programme (ICDP) in important cotton growing States including Maharashtra and Madhya Pradesh for increasing productivity of cotton. Under the Scheme, financial assistance is provided

to the State for production and distribution of quality seeds, plant protection measures, farmers training and demonstration.

[Translation]

Foodgrain Production

2742. SHRI RAJEVEER SINGH: Will the Minister of AGRICULTURE be pleased to state :

(a) the quantity of wheat, rice and oilseeds produced in Uttar Pradesh during each of the last two years; and

(b) the Scheme being implemented by the Government to increase their production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) the information on quantity of wheat, rice and oilseeds produced in Uttar Pradesh during each of the last two years is given below:

(In lakh tonnes)

	1989-90	1990-91
Wheat	176.8	183.6
Rice	94.8	102.0
Oilseeds	11.5	13.3.0

(b) In order to increase the production of wheat, rice and oilseeds, the Government is implementing certain crop production programmes. These include:

- (i) Special Foodgrain Production Programme for Wheat Development (SFPP);
- (ii) Integrated Rice programme for Rice Development (IRDP)
- (iii) Oilseeds production programme (OPP)

(iv) Stepping up of research Programmes to Develop Hybrid Rice varieties resistant to pests, diseases and moisture stress; and

(v) Effective market and price support.

Foodgrain production

2743. SHRI NITISH KUMAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of foodgrains in the country has increased considerably during the last four decades;

(b) if so, the quantum of the foodgrains produced during the year 1950-51 and 1990-91;

(c) whether there has not been any significant increase in the farmers income during the above period;

(d) if so, the reasons therefore; and

(e) the income of the farmer during the year 1950-51 and 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) The quantum of foodgrains produced during the year 19950-51 and 1990-91 was 50.82 and 176.23 million tonnes. respectively.

(c) No, Sir.

(d) Does not arise.

(e) The incomes generated from agriculture and allied activities in 1950-51 and 1990-91 at 1980-81 prices were Rs. 20461 crores and Rs. 58921 crores respectively.

Area under Foodgrains and Cash Crops

2744. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of AGRICULTURE be pleased to state:

(a) the areas under foodgrain and cash crop during the last year and current year alongwith their production;

(b) whether the area under foodgrain cultivation has decreased during the current rabi season as compared to last year but the area under oilseeds and cash crops has increased;

(c) if so, the reasons therefore; and

(d) the steps taken to increase the area under foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Final estimates of area and production of foodgrains and other major cash crops for 1991-92 have not yet become due from the States. However, the area and production of foodgrains and other major cash crops for 1990-91 and 1989-90 are given in the Table below;

<i>Crops</i>	<i>Area (Million hectares)</i>		<i>Production (Million Tonnes)</i>	
	<i>1990-91</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1989-90</i>
Foodgrains	127.5	126.8	176.2	171.0
Oilseeds	24.0	22.8	18.5	16.9
Sugarcane	3.7	3.4	240.3	225.6
Fibers	8.5	8.7	3.3	3.5

(b) to (d). As per the current information available, the area under the foodgrain crops during the current rabi seasons has decreased and that of oilseeds particularly rapeseed and mustard increased. The reason may be purely due to the non-availability of optimum soil moisture at the time of sowing because of early withdrawal of monsoon from most of the States of the country. The Department of Agriculture and Cooperation has always laid emphasis on the increase in productivity as there is not sufficient scope in increasing the area. The schemes under implementation for increasing the productivity of foodgrain crops are as follows;

1. Special Foodgrain production programme (SFPP) - Wheat, pulses and maize and Millets.
2. Integrated programme for Rice Development (IPRD)

3. National pulses Development Programme (NPDP).

[English]

Foodgrain Stock

* 2746. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the per capita production and consumption of cereals and pulses during each of the last three years, year-wise;

(b) the stock position of foodgrains at present;

(c) whether is it sufficient to meet the internal requirement; and

(d) if not, the manner in which Government propose to meet the shortage of foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAYPALLY RAMACHANDRAN): (a) The per capita production and per capita net

availability of cereals and pulses during the last three years has been estimated as under;

(Kgs/year)

Year	<i>per capita production</i>		<i>Per capita net availability</i>	
	<i>Total</i>	<i>Pulses</i>	<i>Total</i>	<i>Pulses</i>
	<i>Cereals</i>		<i>Cereals</i>	
1989(P)	191.3	17.0	165.2	15.3
1990 (p)	190.0	15.5	157.9	15.1
1991 (p)	190.9	16.6	171.6	14.5

P - Provisional

(b) to (d). the stocks of foodgrains (rice and Wheat) with the public agencies as on 1.2.1992 were 14.5 million tonnes, which are considered adequate to meet the reasonable requirements of the Public Distribution Systems

Betal Leaf production

2747. DR. KARTIKESWARPATRA: Will the Minister of AGRICULTURE be pleased to state:

(a) the Places in the country where betal leaf is grown; and

(b) the production of betal leaf during 1991-92, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Betelvine is grown in West Bengal, Assam, Kerala, Andhra Pradesh, Arunachal Pradesh, Orissa, Bihar, Karnataka, Madhya Pradesh, Tamil Nadu, Maharashtra, Mizoram, Nagaland, Tripura, Pondicherry and Uttar Pradesh.

(b) Betelvine is a non-fore-cast crop and not covered by the Department of Economics and Statistics for collection of State-

wise statistics. Hence, official estimates on production are not available.

[Translation]

Centenary Celebration of Dr. B.R. Ambedkar

2748. SHRI BARE LAL JATAV: Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have extended the celebration period of Dr. B.R. Ambedkar Centenary Year upto April 14, 1992;

(b) if so, whether Dr. B.R. Ambedkar Birth Centenary Year Celebration Committee has been reconstituted by the Government;

(c) if so, the details thereof; and

(d) if not, the reasons thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) Yes, Sir.

(c) Details are given in the Statement attached.

(d) Question does not arise.

STATEMENT

No.1/3/91-CC.1
GOVERNMENT OF INDIA
MINISTRY OF WELFARE
CENTENARY CELL

25, Ashoka Road, New Delhi-110001

Dated the 14th February, 1992.

Resolution

In the Resolution No. 1/3/91-CC.1 dated 29th March 1991, Government have constituted a national Committee for Century Celebrations of Baba Saheb Dr. B. R. Ambedkar for evolving various programmes for the Centenary Celebrations and recommending the same to the Government of India.

2. Now, Government have decided to reconstitute the aforesaid National Committee as follows:-

1. Prime Minister of India	Chairman
2. Minister of Welfare	vice-Chairman
3. Minister of Finance	Member
4. Minister of Agriculture	88 „
5. Minister of Human Resource Development	„
3. Minister of Urban Development	„
7. Minister of Railways	„
3. Minister of Petroleum & Natural Gas	„
3. Minister of Law & Justice and Company Affairs	„
10. Minister of Health & Family Welfare	„
11. Minister of External Affairs	„
12. Minister of Home Affairs	„
14. Minister of Civil Aviation & Tourism	„
15. Minister of Parliamentary Affairs	„
16. Minister of State for Textiles	„
17. Deputy Chairman, Planning Commission	„
18. Minister of State for Textiles	„
19. Minister of State for Food Processing Industiring	„

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20.	Minister of State for Information & Broadcasting		..	
21.	Minister of State for Coal		..	
22.	Minister of State for Mines		..	
23.	Deputy Chairman , Rajaya Sabha		..	
24.	Ministry of State for Personnel, Public Grievances and Pension		..	
25.	Ministry of State for Urban Development		..	
26.	Ministry of state for Finance (Shri . Dalbir Singh)		..	
27.	Minister of State for Industry (Prof .P.J. Kurien)		..	
28.	Minister of State for Rural Development (Shri. P.K. Thungon)		..	
29.	Minister of State for Rural; Development (Shri. Uttambhai H. Patel)		..	
30.	Minister of State for Rural Development (Shri .G. Venkataswamy)		..	
31.	Deputy Minister of Welfare		..	
32.	Deputy Minister for Home Affairs		..	
33.	Governor, Jammu and Kashmir		..	
34.	Governor, Punjab		..	
35.	Governor, Meghalaya		..	
36.	Lt. Governor, Andhaman & Nicobar Islands		..	
37.	Lt. Governor, Delhi		..	
38.	Administrator, Daman & Diu		..	
39.	Administrator, Lakshadweep		..	
40.	Chief Minister , Andhra Pradesh			

- | | |
|--|----|
| 41. Chief Minister, Arunachal Pradesh | .. |
| 42. Chief Minister, Assam | .. |
| 43. Chief Minister, Bihar | .. |
| 44. Chief Minister, Goa | .. |
| 45. Chief Minister, Gujarat | .. |
| 46. Chief Minister, Haryana | .. |
| 47. Chief Minister, Himachal Pradesh | .. |
| 48. Chief Minister, Karanataka | .. |
| 49. Chief Minister, Kerala | .. |
| 50. Chief Minister, Madhya Pradesh | .. |
| 51. Chief Minister, Maharashtra | .. |
| 52. Chief Minister, Manipur | .. |
| 53. Chief Minister, Mizoram | .. |
| 54. Chief Minister, Nagaland | .. |
| 55. Chief Minister, Orissa | .. |
| 56. Chief Minister, Pondichery | .. |
| 57. Chief Minister, Rajasthan | .. |
| 58. Chief Minister, Sikkim | .. |
| 59. Chief Minister, Tamil Nadu | .. |
| 60. Chief Minister, Tripura | .. |
| 61. Chief Minister, Uttar Pradesh | .. |
| 62. Chief Minister, West Bengal | .. |
| 63. Shri Ram Villas paswan, M.P., No. 12, Janpath, New Delhi | .. |
| 64. Shri. Arvind Netam, M.P.
19, Ferozeshah Road, New Delhi | .. |

81. Shri. P.M. Sayeed M.P.
3, Gurdwara Rakab Ganj Road
New Delhi ..
82. Shri Chitta Basu, M.P.
28, Gurdwara Rakab Ganj Road, New Delhi ..
83. Shri Ram Sunder Das, M.P.,
29, Dr. Rajendra Prasad Road
New Delhi ..
84. Shri. Hari Singh Chowdhry, M.P.
Civil Lines , Bulandshaher, Uttar Pradesh ..
85. Smt. Stya Bahin, m.P.
171-172 South Avenue, New Delhi ..
86. Prof. M. Kamsom, M.P.
28, Canning Lane, New Delhi ..
87. Shri O. Swaminathan M.P.
28, Canning lane, New Delhi ..
88. Shri Sulthan Salahuddin Owaisi M.P.
34, Ashoka Road, New Delhi ..
89. Shri Prakash Ambedkar, M.P.
" Raj Oriha, Hindu Colony
Dadar, Bombay ..
90. Shri. L.K. Advani, M.P.
C-1/6, Pandara Park, New Delhi ..
91. Shri. Harkrishana Singh Surjeet
8- Tin Murti Marg New Delhi ..
92. Shri A.R. Antulay, M.P.
6 Dupley Road New Delhi. ..
93. Smt. Savita Ambedkar,
"MATRY CHAYA"
9, R. D.S.K. Bole Road,
Dadar (West) Bombay -4 00028 ..
94. Smt. Aruna Asaf Ali,
507, Vitthal Bhai Patel House
Rafi Marg, New Delhi ..

95. Shri B.D. Jatti,
Former Vice-President of India
No. 2, Dr. Zakir Hussain Marg
New Delhi
96. Justice P.N. Bhagwati,
Rtd. Chief Justice
S/ 296, Greater Kallash - New Delhi.
97. Smt. Sarojini Mashishi,
C/14 Lodi Garden
New Delhi
98. Ch. Brahm Prakash
Chair Person, Economic Development committee
1145 Sector XII, R.K. Puram, New Delhi
99. Shri Yogendra Makwana,
Chairperson, Planning & Programme Committee
C-8361 Vasant Kunj, New Delhi
100. Prof. Mata Din,
Chairperson, Education Committee
23-b Pocket-A, MIG Flats
Ashok Vihar, Phase -III
Delhi-52
101. Shri. Ramji Lal Suman ,
Dr. B.R. Ambedkar Hostel, Ashok Nagar
Agra, Uttar Pradesh
102. Shri. K.K. Birla, M.P.
7, Tees January Marg
New Delhi
103. Shri. Ashok Kumar Jain,
Chairman , ' The Times of India'
No. 7, Bahadurshah Zafar Marg, New Delhi
104. Shri. Vivek Goenka,
Partner, 'Indian Express'
Express Towers, Nariman Point, Bombay
105. Vice-Admiral (Retd.), R.K.S. Gandhi PVSM, Vr.C.
6A, Dolphin Apartments,
Pilot Bunder Road,
Bombay 40 400005

106. Justice K. Ramaswamy,
Chairperson, Prevention of Atrocities &
Legislation committee,
7, Tughlaq lane, new Delhi ..
107. Shri. Surendra Mohan,
Chairperson, land Reforms committee
115 Vitthal Bhai Patel House
New Delhi. ..
108. Smt. R.M. Bathew,
Chair Person Reservation Implementation committee
Member, Union Public Service commission,
Dholpur House, Shajhan Road, New Delhi v
109. Shri. Kanshi Ram .
President Bahujan Samaj party,
No. 5323, Hardhian Singh Road,
Rehgarpura, Karol Bag, New Delhi-110005 ..
110. Shri. Surji Singh Barnala,
No. 1, C.M. Residence, Sector-1,
Chandigarh ..
111. Shri. Syed Mir kasim,
No. 6, Lodi Estate, new Delhi ..
112. Chairman
National Commission for SCs & STs,
5th Floor, Lok Nayak Bhavan, Khan Market
New Delhi ..
113. Begum Abida Ahmed,
No. 19, Akbar Road, New Delhi ..
114. Shri R.S. Gaval,
former Chairman,
Maharashtra Legislative Council
Room No. 152, MLA's Hostel,
Near Chowk Gali, Railway Station,
Bombay ..
115. Dr. Farooq Abdulla,
Former Chief Minister of J&K
No. 9, Safdarjung Lane, New Delhi ..
116. Shri Madhu Limaye
B-11, Pandra Road, New Delhi ..

117. Shri. S.R. Bommali,
President Janta Dal,
No. 7, Janta mantar Road, New Delhi ..
118. Shri Jagannath Pahadia,
Former Governor of Bihar,
Bikaner House, Pandara Road, New Delhi ..
119. Shri Amar Singh Chudhri,
Former Chief Minister of Gujarat,
Magal Teerath Apartents,
Shreyash Croessing Ahmedabad
Gujarat ..
120. Justice V.R. Krishana Iyer,
Rtd, Judge Supreme Court,
'Sat Gamaya' M.O. Road Ernakulam,
Chin- 682011. ..
121. Shri. M.L. Sahare,
Former Chariman UPSC &
Director General, Baba Saheb Dr. Ambedkar
National Institute,
54, Anand Nagar, Chitawad Road,
Indore - 452001 ..
122. Dr. Sohan pal Sumnakastar
Dalit Sahitya Akademy
No. 232 Tagore Park, Model Town ,New Delhi. ..
123. Dr. (MS.) Selvie Das
Vice- Chancellor, Mysore University, Karnatak ..
124. Prof. M.S. Agwani,
Vice-Chancellor,
Jawaharlal Nehru University
New Mehrauli Road, New Delhi ..
125. Prof. Upendra Baxi,
Vice Chancellor,
Delhi University,
Sham Nath Marg, Delhi ..
126. Prof m ujeed Rizal,
Acting Vice-chancellor
Jamia Milla Islamia
Jamia Nagar, New Delhi ..

127. Dr. D.R. Jatav,
Principal Govt. College
Jodhpur, Rajasthan ..
28. Shri. S.R. Katoch,
All India SC/ST Officers Association
68/245 Panchkuin Road,
New Delhi 110001 ..
129. Shri. P.S. Krishnan, IAS (Retd.)
E4/2, Sector XIII,
R.K. Puram, New Delhi ..
130. Ven. Lama Lobzang,
C-1/33, Pandara Road, New Delhi ..
131. Shri. B.P. Sinha
Former Ambassador of India,
83/C, Himgiri Apartments, Pocket 14,
Kalkaji Extension, New Delhi ..
132. Shri. Dau Dayal Gupta
Mayor, Lucknow ..
133. Shri. Srinivas Sahu,
ex-Vice Chancellor, Utkal University
No. 1203 New Delhi
Bhubaneswar, Orissa ..
134. Shri. S.M.H. Burney,
Chairman, Minorities, Commission,
Loknayak Bhavan, New Delhi ..
135. Ms. Shabana Azmi,
No. 25, Janaki Kutir,
Juhu, Bombay - 400049. ..
136. Dr. Mulk Raj Anand,
Lokayata,
Hauz Khas Village, New Delhi - 110016 ..
137. Dr. Rafiq Zakaria,
Sea Land,
41, Cuffie Parade,
Bombay - 400005 ..

138. Shri. A Thankappan Advocate
Elunilvila Veede, Visujmjam
P.O. Triruvananthapuram
139. Dr. Madankar,
Bodh Bhoomi,
Khamte Road,
Nagpur
140. Dr. Dhammopal Mahasthivar,
President, West Bengal Buddhist Association,
Calcutta
141. Dr. Rashtrapal,
Buddhist Scholar,
International Buddhist Meditation,
Bodh Gaya
142. Shri. L. Aryavansha,
High Priest,
Bodh Vihar, Mandir Marg, New Delhi
143. Shri R. D. Sonkar, IAS (Retd),
Chief Executive Officer,
Ambedkar University,
Lucknow
144. Captain Kumar,
'The Statesman',
Barakhamba Road,
New Delhi
145. Shri. V.K. Narayanan
Editor, 'The Tribune', Chandigarh
146. Shri . Nikhil Chakravathy,
Editor, 'Mainstream',
D li - 35, Kaka Nagar,
New Delhi
147. Shri. Prabhu Chawla,
Journalist,
G-45, Vivek Vihar, Shahadra, Delhi-110032
- 148 Shri S.P. Singh,
Editor, Navbharat Times' Times House,
Bahadurshah zafar Mrg
New Delhi-110002.

149. Shri. Prabhash Joshi
Chairperson, publicity & Media Committee Editor, 'Jan Satta'
C/o Indian Express Building
Bahadurshah Zafar Marg, New Delhi ..
150. Shri. Syed Naqvi,
Journalist,
D-9, Gulmohar park,
New Delhi-110049.
151. Shri. Gopalan
'Onlooker'
40, Namak Mandi, Post Box No. 125,
Ujjain ..
152. Shri Dileep Padgaonkar
Editor, 'The Times of India'
Times House, Bahadurshah Zafar Marg New Delhi-2 ..
153. Shri. Prem Bhatia,
D-364, Defence Colony,
New Delhi ..
154. Shri. shyam Lal,
Ex-Editor,
Times of India,
A-28, Gulmohar Park,
New Delhi - 110049. ..
155. Shri Khushwant Singh,
49-E, Sujjan Singh Road,
New Delhi ..
156. Secretary,
Ministry of Welfare ..

Member Secretary

-
3. The National Committee will broadly discuss, identify and recommend programmes for implementation during Centenary Celebrations.
4. The recommendations of the Committee will be considered by the Government for implementation.
5. The Committee would have powers to co-opt Members and keeping in view the requirement may constitute Subject Committees and Sub-committee also.
6. The Committee may meet twice in a year not only to chalk out the programmes but also to take stock of the implementation of the various programmes and make appropriate recommendations to the Government.
7. The term of the Committee will expire on 14th April, 1992.

8. For T.A., etc., the non-official members of the Committee will be governed by the provisions contained in the Ministry of Finance O. M. No. F. 6 (26)-A/IV/59 dated 15th September, 1960 as amended from time to time. However, they will be entitled to travel by air at their discretion.
9. This issues with the concurrence of Financial advisor of the Ministry.

(GANGA DAS)

**JOINT SECRETARY TO THE
GOVERNMENT OF INDIA**

Ordered that a copy of the Resolution be communicated to the Ministries and Department of the Government of India and all States and Union Territories.

(GANGA DAS)

**JOINT SECRETARY TO THE
GOVERNMENT OF INDIA**

To,

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy to

1. All members of the National Committee for the Centenary Celebrations of Baba Saheb Dr. Bhim Rao Ambedkar.
2. All members of the Implementation Committee for the Centenary Celebrations of Baba Saheb Dr. B.R. Ambedkar.
3. President's Secretariat.
4. Prime Minister's Office.
5. Cabinet Secretariat.

6. All secretaries to the Government of India
7. All Chief secretaries to the State Governments and Union Territory Administrations.
8. Secretary, National Commission for Scheduled Castes and Scheduled Tribes, Lok Nayak Bhavan, New Delhi.
9. All Joint Secretaries, Ministry of Welfare.
10. PS to Union Minister of Welfare.
11. PS to Secretary, Ministry of Welfare.
12. PS to Deputy Minister of Welfare.
13. PS to Additional Secretary, Minister of Welfare.
14. PS to Joint Secretaries, Department of Welfare, Ministry of Welfare
15. All Convenors of the Sub-Committees.
16. All Sections of the Department of Welfare, Ministry of Welfare.
17. All Attached and Subordinate Offices of the Department of Welfare.
18. Information Officer, Ministry of Welfare, New Delhi (10 spare copies)-

(GANGA DAS)

**JOINT SECRETARY TO THE
GOVERNMENT OF INDIA**

[English]

Oilseed and Pulses production

2749. SHRI J. CHOKKA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of oilseeds and pulses falls short of its requirement;

(b) if so, the actual production and consumption of these crops at present; and

(c) the steps proposed to be taken to increase their production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) As per assessment made by the Working Group on Demand and Supply Projections for the 8th Five Year Plan, the demand for pulses during 1990-91 was estimated to be about 15 to 16 million tonnes against the likely production of about 14 million tonnes. The demand for edible oils for 1990-91 was estimated to be about 5.82 million tonnes against the production of 5.0. million tonnes for the year.

(c) The schemes to increase the production of oilseeds and pulses under implementation, at present, are as follows:-

- (i) Oilseeds Production Programme (OPP).
- (ii) National Pulses Development Programme (NPDP).
- (iii) Special foodgrain production Programme (SFPP) - Pulses.

Pak Links of Aslwatch Report

2750. SHRI R. SURENDER REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item regarding Pak Links of Aslwatch report

appearing in the Times of India dated January 29, 1992;

(b) if so, the facts of the case; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PARLAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) and (c). A criminal case on illegal activities of obtaining large amount from foreign countries through illegal means for use by the banned terrorist outfits of Jammu and Kashmir and for conveying terrorist and subversive plans to them was registered by Delhi Police at Chandni Mahal Police Station, Delhi vide FIR No. 53/91 dated 25/03/91.

The case has been entrusted to Central Bureau of Investigation (CBI). Some persons have been arrested by Delhi Police and CBI.

Drama Therapy for mentally Retarded and handicapped Persons

2751. DR. RAVI MALLU: Will the Minister of WELFARE be pleased to state:

(a) whether attention of the Union government has been drawn to the successful Drama therapy method used for handling and training of mentally retarded and handicapped persons recently organised in Delhi by the premier social institution 'SAMADHAN' in collaboration with British Institute of Drama Therapy and National School of Drama.

(b) whether the government have any plan to start similar Drama Therapy programmes for the mentally retarded and handicapped persons; and

(c) If so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) It has not been evaluated.

(b) There is no such scheme under the Ministry of Welfare.

(c) Does not arise.

Cotton Production in Madhya Pradesh

2752. KUMARI PUSHPADEVI SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Madhya Pradesh is one of the cotton growing State in the country;

(b) if so, the steps taken to increase the production of cotton in that State;

(c) the target fixed and achievement made in cotton production in the State during each of the last three years;

(d) whether the production has declined during the current financial year;

(e) if so, the reasons therefor; and

(f) the steps taken /proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) A Centrally Sponsored Scheme - Intensive Cotton Development Programme (ICDP) is under implementation for increasing the production and productivity of cotton in the major cotton growing States including Madhya Pradesh. Under the Scheme, financial assistance is being provided for Production and distribution of seeds, dem-

onstration, plant protection measures, irrigation and farmers training.

(c) The target fixed and achievement made in Cotton production in the State of Madhya Pradesh during each of the last three years are as follows:-

(In lakh bales of 170 Kgs. each)

<i>Year</i>	<i>Targets</i>	<i>Production of Cotton</i>
1988-90	2.94	3.54
1989-90	3.60	4.12
1990-91	4.50	3.80

(d) and (e). The final estimates of production of cotton have not yet become due from the States. However, as per current assessment, the production of cotton during the 1991-92 is expected to be around 96.14 lakh bales that is slightly lower than the production level of 97.59 lakh bales achieved during 1990-91. The main reason of decrease in production of cotton is attributed to unfavorable weather conditions at the growth period of the crop in Gujarat and Maharashtra among the major growing States.

(f) A Centrally Sponsored Scheme - Intensive Cotton Development programme (ICDP) is under implementation for increasing the production and productivity of cotton in the major cotton growing States. Under the Scheme, financial assistance is being provided for production and distribution of seeds, demonstration, plant protection measures, irrigation and farmers training.

Issue of Licences to Industrial and Commercial Units in Delhi

2753. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any decision has been taken regarding issue of licences to industrial and commercial units operating in non-conforming areas in Delhi

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) how the Government propose to deal with them especially with those which have come up in residential areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). Information is being collected and will be laid on the Table of the House.

Population of Anglo-Indians

2754. SHRI N. DENNIS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the population of Anglo-Indians in the country, State-wise/Union Territory-wise;

(b) the number of men and women among them; and

(c) the protection and safeguards being provided to the said community?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Since no information on Anglo-Indians as such is collected in the Census, the information required is not available.

(c) There are provisions (Articles 331 and 33 of the constitution) for nomination of Anglo-Indian community to the House of

the People and the Legislative Assemblies of certain States.

Facilities to Linguistic Minorities

2755. SHRI N. DENNIS: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have provided any facilities to the linguistic minorities to prosecute their studies in their mother tongue; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The details of provisions made by the State Government/UT administration in this regard are contained in the Annual Reports of the commissioner for Linguistic Minorities. 28 such reports have so far been laid on the Table of the House. These are accessible documents.

Dairy and Poultry Projects

2756. DR. ASIM BALA: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of poultry and dairy projects implemented by national Cooperative Development Corporation in West Bengal; and

(b) the dairy & poultry projects recommended by National cooperative Development corporation for implementation in West Bengal during Eighth Five year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) The Poultry and dairy projects are implanted by cooperatives in the States; and NCD provides financial assistance through the State Government. IN the absence of any such proposal from West Bengal, NCD could not sanction any project for finlc

assistance so far in the State of West Bengal.

During the 8th five Year Plan NCDC would consider proposals for dairy and popular projects in the State of West Bengal keeping in view the provisions made in the State budget and also the technoeconomic feasibility and viability of such projects. for dairy projects, however, such assistance would be considered by NCDC only in non-operation flood districts which are not covered by NDDB.

Fish Farms

2757. SHRI VIJAY NAVAL PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) the steps taken by the Government to increase the yield at fish farms:

(b) the total yield expected during 1991-92;

(c) whether the Government have introduced a new imported technology to boost fish production;

(d) if so, the details thereof; and

(e) the species of Indian fish most sought in export market?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE: (SHRI MULLAPPALLY RAMACHANDRAN): (a) 365 Fish Farmers Development Agencies (FFDAs) have been sanctioned for aquaculture development. The subsidy on input for fish culture and reclamation of ponds has been enhanced during 1991-92 under FFDA. the subsidy for construction of new ponds and running water fish culture is also now provided under FFDA to increase the yield from inland fishers resources.

(b) The total yield from inland fisheries resources during 1992-92 was 15.36 lakh tonnes. The expected yield during 1991-92 is about 15.90 lakh tonnes.

(c) No, Sir.

(d) Question does not arise.

(e) Prawn is most sought after fish in export market.

[English]

Increase of Police force in Madhya Pradesh

2758. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Madhya Pradesh had sent any proposal to the Union Government for increasing the police force in the state;

(b) whether the Union government have accorded the approval; and

(c) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLAIMANTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Police being State subject, the question of Union Government granting approval to the State Government for increasing the police force does not arise.

Indo-Kuwait Joint Commission

2759. SHRI SIMON MARANDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether an Indo-Kuwaiti joint Com-

mission is proposed to be set-up to strengthen bilateral cooperation;

(b) if so, the details thereof; and

(c) the time by which commission would start functioning?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVASINH SOLANKI): (a) to (c). India and Kuwait signed a cooperation agreement on February 16, 1992 during my official visit to Kuwait. The agreement provides for, inter alia, establishment of a Joint commission which would be set up as soon as the procedural formalities are completed by the two countries.

[English]

~~Damage Caused by Earthquake~~

2760. SHRI SRIBALLAV PANIGRAHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether several cracks have developed in the road between Uttarkashi-Gangotri and Techri-Buda Kedamath;

(b) if so, the details thereof;

(c) whether the Government have conducted any survey in this regard;

(d) if so, the details thereof; and

(e) the steps taken to prevent the landslides?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMCHANDRAN): (a) to (e). The Information is being collected and will be laid on the Table of the Sabha.

[Translation]

Applications for Registration of Voluntary Organisations

2761. SHRI NAWAL KISHORE RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the norms fixed for getting foreign contribution by the voluntary organisation;

(b) the number of applications of such organisations lying pending for registration in Bihar; and

(c) the steps taken to expedite the registration?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Sir, the receipt and utilisation of foreign contribution by certain categories of associations and persons is regulated under the provisions of the foreign contribution (Regulation) Act, 1976.

(b) Sixty nine applications were pending for registrations as on 31.12. 1991.

(c) Applications are dealt with expeditiously when the associations have furnished complete information.

Cooperative Storage Project

2762. SHRI LALIT ORAON: Will the Minister of AGRICULTURE be pleased to state:

(a) the assistance provided by National Cooperative Development Corporation under European Economic Community 'Funder Cooperative Storage project' during the last three years, State-wise;

(b) the number of godowns constructed during the above period, state-wise; and

(c) the number of godowns under this project proposed to be set-up during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The cooperative Storage project is being implemented with EEC assistance only in the State of Bihar. During the last three years ending on 31.3. 1991, an amount of Rs. 472.39 Lakhs has been provided to the State Government under the project.

(b) During the last 3 years ending on 31.3.191, 234 Godowns were taken up for construction in Bihar of which 27 were completed and 207 were at various stages of construction.

(c) During the current year, i.e. 1991-92, there is a programme for completion of 273 godowns.

Sufferings of Minorities in Pakistan

2763. SHRI RABIRAY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government are aware of the recent US State Department's Annual Human Rights Report regarding the sufferings of minorities in Pakistan;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes Sir.

(b) On January 31, 1992 the US States Department issued its Country Reports on

Human Rights practices for 1991. On minorities in Pakistan the report said "Religious minorities continued to face discrimination and harassment". The report highlighted the discrimination against the Ahmadis and also mentioned the problems faced by Christians and Hindus.

(c) While there is concern and distress over reports of discrimination of minorities in Pakistan, it is the Govt. S stand that this is an internal matter of Pakistan.

Alleged Violations of Evaluation Norms by Ongc

2764. SHRI M.V. CHANDRA-SHEKARA MURTHY:
SHRIMATI GIRIJA DEVI:
SHRI HARI KISHORE SINGH:
SHRI V. SREENIVASA PRASAD:
PROP. SUSANTA CHAKRABORTY:
DR. JAYANTA RONGPI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "ONGC violating evaluation norms; CII" appearing in the Economic Times dated January 20, 1992;

(b) whether any inquiry has been made into the matter; and

(c) if so, the outcome thereof and the action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). The matter is being looked into.

[Translation]

Special courts for Cases of Killings of Scheduled Castes in Bihar

2765. SHRI MRUTYUNJAYA NAYAK:
Will the Minister of WELFARE be pleased to state:

(a) Whether the Union government have directed the Government of Bihar to set-up Special Courts under the Scheduled Castes and Scheduled Tribes (prevention of Atrocities) Act, 1989 and to appoint Special Public Prosecutors in respect of cases of killings of Scheduled Casts in the villages Main and Barasingha math of Gaya District, Bihar; and

(b) If so, the reponse of the State government?

MINISTER OF WELFARE (SHRI STIARAM KESRI) : (a) Yes, Sir.

(b) Report from the State Government of Bihar is awaited.

[English]

Linking the Prices of agricultural products with Price Index of Agricultural Inputs

2766. SHRI J. CHOKKA RAO:
SHRI RAM NAIK:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to link the prices of agricultural products with the price index of agricultural inputs to offset the effects of reduction of subsidies on fertilizers etc;

(b) If so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). While formulating its recommendations on price policy for agricultural commodities the Commission of important factors such as cost of production, changes in input prices, input/output price parity, trend in market prices, etc. The cost of cultivation/production taken into account includes each and kind expenses on use of material inputs like seeds, fertilizers, manures, etc.

2. The Government suitably fixed the minimum support prices for Kharif crops of 1991-92 duly compensating the farmers for the 30 percent rise in fertilizer prices.

Import of Cotton and Wheat

2767. SHRI GEORGE FERNANDES:
SHRI RAM NAIK:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that agriculturists are opposed to the import of Cotton and Wheat at a time when the market arrivals are about to come in;

(b) whether the import is likely to bring down the prices of these commodities in the market, thereby adversely affecting the farmers; and

(c) If so, the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) and (c). The impact of contemplated import of these commodities on market prices is not likely to affect the farmers adversely as these commodities are procured from the

farmers at remunerative prices under the price Support System.

[*Translation*]

Temporary Camps for Migrants from Punjab and Jammu and Kashmir

2768. SHRI NITISH KUMAR:
SHRI AVIAR SINGH BHADANA:
SHRI S.N. VEKARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have set-up temporary camps at various places for migrants from Punjab and Jammu and Kashmir;

(b) if so, the details thereof ; and

(c) the expenditure incurred on such arrangements as well as on provision of other facilities to those migrants during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLAIMENTARY AFFIARS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : SHRI M.M. JACOB): (a) Yes, Sir.

(b) and (c). The Delhi administration has set up six camps for Punjab migrants and 14 camps for Jammu & Kashmir migrants in vaious parts of Delhi. the details as well as the expendiiture I to IV.

Information in respect of State and other Union Territories is being collected.

List of Camps of Punjab Migrants

<i>Sr. No.</i>	<i>Name of the Camp</i>	<i>Population</i>
1.	Peeragarhi Relief Camp.	2026 Families (B100 Persons)
2.	Mangolpuri Camp.	281 families (1130 persons)
3.	Jewalapiri Camp.	77 families (310 persons)
4.	Youth Hostel , mori Gate.	133 families (35 persons)
5.	Palika Dham. Bapu Dham	58 families (240 persons)
6.	Gpovindpuri Camp.	310 families (1250 persons)
7.	Jahangirpuri Camp (Unauthirsedly occupied)	600 faimilies (2400 persons).

STATEMENT-II

Position of Inmates in J & K Migrants camps as on 10.3.1992

S.No.	Name of Camp	Date of Opening	Accommodation allotted to the		Residing at Present	
			Families	Persons	Families	Persons
1	2	3	4	5	6	7
1.	Krishna Market Camp (MCD)	End of March '90'	30	112	25	104
2.	South Extension Camp (MCD)	- do -	29	110	21	81
3.	Kailash Colony Camp (MCD)	April, 90	11+40 Singles	80	7	28
4.	Aliganj Camp (MCD)	- do -	31	136	17	62
5.	Begum Pur Camp (MCD)	- do -	21	74	14	55
6.	Hauz Rani Camp (MCD)	May, '90'	24+67 Singles	150	18	74
7.	Bhapu dham Camp	March, '90'	41	168	26	101
8.	New Moti Ngr. Camp	May, '90	35	130	33	125
9.	Mangolpuri D-block Camp (DDA SLUM)	May, 90	62	238	55	208
10.	Mangolpuri N-block Camp (MCD)	May '90	17	70	15	64
11.	Sultan Puri Camp (DDA SLUM)	May, '90'	35	130	25	92

S.No.	Name of Camp	Date of Opening	Accommodation allotted to the		Residing at Present	
			Families	Persons	Families	Persons
1	2	3	4	5	6	7
12.	Baljeet Ngr. Camp-I) SIGGANJ (DDA Nov, '90		120	442	60	162
	Baljeet Ngr. Camp-I) GURDWARA SLUM)	May, '90'	29	114	12	46
I.	Palika Dham Camp (NDMC)	May, '90	30	126	16	59
II.	Nand Nagari Camp (DDA-SLUM)	May, '90'	22	86	20	78
Total			694	2166	364	1375

Remarks: All these Camps have been setup in Community Centres/Baraigher allotted by MCD/NDMC/DDA (Slum & JJ)

STATEMENT -III

Details of Expenditure of Maintenance of Camps and provision of Cash Assistance to Punjab Migrants

Sr.No.	Year	Expenditure on Maintenance of Camps	Expenditure on Cash Assistance
1	2	3	4
1.	1989-90	Rs. 32,50,150-00	Rs. 6,57,00,000-00
2.	1990-91	Rs. 3,31,44,642-00	Rs. 6,57,00,000-00
3.	1991-92	Rs. 77,90,165-00	Rs. 6,95,00,000-00
(upto Feb. '1992)			
Total		Rs. 4,52,84,957-00	Rs. 19,72,00,000-00

STATEMENT -IV

Details of Expenditure of Maintenance of Camps and provision of Cash Assistance to Kashmir Migrants

Sr.No.	Year	Expenditure on Maintenance of Camps	Expenditure on Cash Assistance
1	2	3	4
1.	1990-91	Rs. 26,33,191-00	Rs. 2,65,97,742-00
2.	1991-92	Rs. 41,61,135-00	Rs. 4,48,26,622-00
	(upto Feb. '1992)	.	
	Total	Rs. 67,94,326-00	Rs. 7,14,24,436-00

[English]

Cases Registered by Women Cell of Delhi Police

2769. SHRI NARAIN SINGH CHAUDHARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered by the Women Cell of the Delhi Police during the last six months;

(b) the persons arrested in this regard; and

(c) the steps taken to make it more efficient?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) 191 cases have been registered on the recommendation of the Crime (W) Cell, in various Police Stations of Delhi during the last six months i.e. from 11.9.91 to 29.2.92.

(b) 339 persons have been arrested in 191 cases.

9c) Amongst the steps taken to make it more efficient are enlisting the help of counselors/psychiatrists, involvement of voluntary organisations in the working of the Cell and proper training of the staff in gender sensitization, transactional analysis and in investigation of cases.

[Translation]

Use of Modern Weapons to Check Infiltration

2770. SHRI YASHWANTRAO PATIL:

SHRI PRITHVIRAJ D. CHANVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to use modern weapons like helicopter gunships, anti-personnel mines, radars, deep intruder systems etc. to check the large-scale infiltration along borders; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) There is no such proposal for the present.

(b) In view of the above, the question does not arise.

[English]

Attempt to Plant Bomb at IGI Airport

2771. DR. C. SILVERA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an attempt to plant a bomb at the Delhi Airport was foiled in February, 1992;

(b) if so, the number of arrests made in this connection;

(c) the extremist group to which the arrested persons belong to; and

(d) the precautionary measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No such attempt was made in February, 1992.

(b) to (d). Do not arise.

[Translation]

Soil Testing laboratories

2772. SHRI SRIKANTA JENA: Will the Minister of AGRICULTURE be pleased to state:

(a) the places in Orissa where soil testing laboratories are located ; and

(b) the notable achievements made by these Laboratories in Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MILLAPPALITY RAMACHANDRAN): (a) A statement is enclosed.

(b) Approximate number of soil samples analysed in the State are 1.54 lakhs.

Based on analysis of soil samples as above, farmers are advised on the optimum doses and combination of fertiliser nutrients required for different crops.

STATEMENT

Number of Soil Testing Laboratories in Orissa

S.No.	Location
1.	Balasore
2.	Bolangir
3.	Cuttack
4.	Dhenkanal
5.	Ganjam
6.	Keonjhar

S.No.	Location
7.	Kalahandi
8.	Koraput
9.	Mayurbhanj
10.	Phulbani
11.	Puri
12.	Sambalpur
13.	Sundergarh

Incidents of Infiltration in Jammu and Kashmir

2773. SHRI RATILAL VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of infiltration which occurred in Jammu and Kashmir during the last three months, month-wise; and

(b) the details of the soldiers and citizens killed in the process, separately?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) In December, 1991, six incidents of infiltration have been reported. In January and February, 1992, only one incident of infiltration of terrorist group on the line of control came to notice.

(b) No Security force personnel was killed in the incidents involving infiltration of the terrorist groups. A total of 15 terrorists were killed and two arrested near the line of control in December, 1991. In January, and February 1992, four terrorists were killed and one arrested near the line of control.

[English]

Import of Kerosene and Petrol From Myanmar

2774. SHRI R. JEEVARATHINAM: Will the Minister of PETROL AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to import Petroleum products and Kerosene from Myanmar; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) At present there is no such proposal.

(b) Does not arise.

[Translation]

Supply of Suphala and KRIBHCO Urea to Bihar

2775. SHRI CHHEDI PASWAN: Will the Minister of AGRICULTURE be pleased to state;

(a) whether the Government propose to allocate 'Suphala' fertilizer manufactured by Rashtriya Cehmicals and Fertilizers and 'Kribhco urea' manufactured by Krishak Bharti Co-operative Limited to Bihar also;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). The requirement of Bihar for Urea and complexes is currently being met from IFFCO and other fertilizer plants located

closer to Bihar than the production units of R.C. F. and KRIBHCO.

Rateable Value of House

2776. SHRI ROSHAN LAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the MCD has effected increase in Rateable Value (R.V.) upto thirty to forty per cent and carried out periodical revisions of R.V. in contravention of the judgments of the Supreme Court and Delhi High Court;

(b) if so, whether Government contemplate to issue instructions to MCD to abide by the judgments of the above Courts; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Municipal Corporation of Delhi has reported that in respect of properties subject to Rent Control Act, the determination of rateable value was linked by the Supreme Court with the Delhi Rent Control Act. After the amendment in the Delhi Rent Control Act from 1st December 1988, consequential changes in the rateable values have been proposed upon the facts and circumstances of each case.

[English]

Recommendations of Kelkar Committee

2777. SHRI HARIN PATHAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the recommendations of

the Kelkar Committee have since been accepted by the Government;

(b) when the Kelkar Committee was constituted and the date when the Committee submitted its report to Government;

(c) whether the Committee has recommended subsidy to the Fertiliser Industry; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir, with some modifications.

(b) The Committee was constituted on 27th March, 1989 and submitted its report on 18th May, 1990.

(c) No, Sir.

(d) Does not arise.

Setting up of Indian Culture Centre

2778. DR. C. SILVERA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether an Indian Culture centre has been opened in the capital of Mongolia;

(b) if so, the details along with the reasons therefor;

(c) whether the Government propose to set up such centres in other countries also;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADAVSINGH SOLANKI):

(a) and (b). Yes, Sir. the government of Mongolia has opened an Indian cultural Centre in the capital city of Ulan Bator. The proposal for establishing an Indian cultural Centre in Ulan Bator was mooted by the Chairman of the Mongolian Committee for Development of Culture and Art, in view of the enormous goodwill, enthusiasm and interest among Mongolians to know more about India and Indian people, its traditions and culture. The Govt. of India through the Indian Council for Cultural Relations, has assured assistance to this Centre through presentation of books and audio visual materials.

(c) and (e). The Government of India would examine on merits any proposals received for setting up such Indian Cultural Centres in other countries.

RE. KILLING OF NON-PUNJABIS IN PUNJAB

12.00 hrs.

[English]

SHRI SUNIL DUTT (Bombay North West): Mr. Speaker, Sir, I would like to draw the attention of the House to the killings of non-Punjabis in Punjab. In a factory over there, the militants have killed non-Punjabis to create unrest in the entire country. This is a matter of very great concern and I felt that this should be brought to the attention of the House. The non-Punjabi engineers were segregated from Punjabis and this is another form of creating unrest in other States. I feel that we should be vigilant and we should be very careful and we must see to it that such unrest does not spread from one State to another.

Secondly, the company, Indian Acrylic Limited is in collaboration with an American company and they refused the armed security which was offered to them. We want to know as to why the American company dictates terms in Punjab. This is also a

matter of concern. The American company Du Pont refused the armed security knowing it very well that there is terrible unrest in Punjab.

Sir, picking up non-Punjabis and killing them is a matter of great concern and the House should have tremendous concern on this matter. We should see that every State is united. They have killed non-Punjabis not only that they want a separate Punjab, but they want to create unrest in the entire country. We should be vigilant and we must also find out from Du Pont company as to why they have refused armed security over there.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, this is the issue I wanted to raise. I am happy the hon. Member has raised this issue. I am sure that all the sections of this House will condemn this dastardly and ghastly incident that has taken place. I think all sections of the House must express unanimously that, whatever may be the provocation, whatever may be the ghastly incident, there can be no compromise with the unity and integrity of the country and the message should be given to the so-called militants that, whatever may be their endeavor, they will never succeed in separating a part of the country from the rest. This is essential. I am happy that the hon. Home Minister is here. We expect that he will make the position absolutely clear as to how could such incidents happen: What steps were taken for the purpose of preventing such incidents. It is a very very serious incident.

It is deliberately done to create division amongst the people of Punjab. We should condemn such incident unreservedly. They should see that such incident does not recur in future. Therefore, it is the duty of the Government to make it clear absolutely.

There is the State Government. It will be the duty of the State Government to do. But in a matter like this, the Centre has to come to the assistance of State Government also.

On the last occasion, I said, I wish well of that Government. But in a matter like this, it cannot be treated as mere law and order situation prevailing in a particular area. This is a matter with which the whole country is concerned. The Government of India must make it clear and must give all assistance to the State Government not only to contain but eliminate terrorism and this kind of unfortunate and serious incidents that are happening.

We wish to express our sincere condolence to the members of the innocent people. Those engineers who have been there have done no crime but they have been taking all risks for the purpose of helping and setting up industry in that part of the country. They have been butchered like this. I cannot adequately express my sense of shock and grief in sending our condolences to the members of the family. This is shocking. I do not know what the Government is thinking of taking steps. At least, those families should be rehabilitated. I saw one photograph in one newspaper—a little child is crying who has lost her father in that killing. The loss is unbearable but something must be done in giving assistance to those families.

I want the Government must categorically state and also respond to what Mr. Sunil Dutt has said. It is said that the owners of the factory, which is a very well-known U.S. concern, have refused to take any security measures or refused to take security that has been given by the Government. What alternative arrangements they have made. It seems four persons could get into the factory premises and carry out this butchering. These are very serious incidents.

I expect that the Government must forthwith respond to it.

[Translation]

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, I would like to extend my support to the issue. I knew the engineer, B.K. Tripathi, who was killed. I want to personally express grief and condolences

on this incident. It is a matter of regret that according to the statement of the Chief Minister, the engineers of that company who had arrived from America were saying that they did not require any security. What was the result? The extremists spat the engineers who had come from America, and killed the remaining engineers in a brutal and inhuman manner. Some lower level employees from Uttar Pradesh also work in that company. They are facing a threat to their lives these days. Is the any such danger to any agency of the State Government, they can make an assessment through their intelligence agency because they were not able to make security arrangements themselves. The hon. Home Minister is present, all of us severely condemn such an incident. Among the killed there were some experts and good engineers who could contribute a lot with their talent and capacity to the research work and technology in this country. They were brutally killed. This House is expressing sorrow for the same and pray that such incidents may not be repeated in future. The Central Government should take initiative in this and special arrangements should be made to prevent recurrence of such incidents. With these suggestions I express my sympathies and condolences to the bereaved families.

[English]

SHRI AJOY MUKHOPADHAYAY (Krishnagar): To what our leader Shri Sornath Chatterjee has said, I would like to add that this brutal incident has once again proved that Punjab situation cannot be solved in the way the Government is trying to solve it. It requires political solution. So, it is high time that the Government should start political process in Punjab.

They have raised the question of unemployment to the Punjabis. This was a plea. But the other people may be confused by this slogan.

So, it is high time that political process must be started and the Rajiv-Longowal

accord must be implemented without any delay whatsoever.

SHRI RAMESH CHENNITHALA (Kottayam): From yesterday 9 O'Clock in the evening, we were receiving lot of telephone calls from Punjab as well as from outside, especially from Kerala and other Southern States. As the other hon. Members have described, it is a brutal and heinous crime. Punjabis and non-Punjabis are segregated.

According to the information we got, eight people from Kerala also died in this brutal massacre.

The Minister is here.

Lot of people from other States are working in different factories in the State of Punjab.

We request the Home Minister to give adequate security to the people who are working there.

Unfortunately, as Mr. Sunil Dutt has mentioned here, the American company has refused to take security from the Government. Certain other companies are also like that. We received information that certain other companies also refused to take proper security.

We have an apprehension that this will be repeated in other factories and other public undertakings.

I request the Home Minister to take adequate steps so that this type of brutal massacre should not be repeated.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I have also given a notice in this connection. The way terrorists forcibly entered the weaving mill and brutally killed 15 people there and the photographs of this incident published in the newspapers are heart-rending. The engineers killed include one Srikrishna, the son

of a former General Secretary of Tamil Nadu. It is a tragic incident, and while we condemn this incident, we also condemn strongly the line of discrimination drawn by these terrorists between Punjabis and non-Punjabis and their efforts to divide the country on the basis of regionalism and communalism. We want to inform the countrymen that we won't allow the terrorists to succeed in their plans of dividing the country on the basis of region and community. Let them know it clearly.

My another submission is that the security arrangements there raise some doubts. They say that the Executive of the Mill had refused an offer of security made to him; it may be the case, but it ought to have been taken into consideration that such a big mill can be target of terrorist attack, because it was not a small factory or any house. Security could have been provided outside it. If four people go and ask the people to stand in a single row and kill them it is a sure evidence of a security lapse.

I have come to know and I would like that the Home Minister too should know it that when the dead bodies arrived at the airport, arrangements were made to send them to their native places in the South and the officers in Delhi demanded the papers and they insisted on the formalities to be completed. Therefore they could not send the dead bodies. Some dead bodies have been sent to Madras and some are still left here. The bereaved families will definitely think that those dead bodies have remained here due to non-fulfilling of formalities and this will hurt them. They already stricken with grief. Therefore my submission to the Home Minister is that such an incident should not be repeated, because recently a new Government has been formed in Punjab and this incident is a blot on the Government there. Some stern steps should be taken there in order to prevent the recurrence of such incidents. All the same the Home Minister should intervene in making arrangements for sending the remaining dead bodies, if any, to their family members.

SHRI YASHPAL (Jalandhar): Mr.

Speaker, Sir, it is not for the first time that there have been killings in Punjab by creating distinction between one community and other, but it is only for the first time that differences have been made between Punjabis and non-Punjabis. Usually it has been happening. People were asked to alight from train and asked to stand in a queue, one community on one side and the other community on the other side, and the people of one community were shot dead. Almost the same thing happened in Sangrur village where Punjabis and non-Punjabis were separated, especially the foreigners were left out and non-Punjabis were killed. Such an incident may have its repercussions. There is no part in the country where Punjabis are not working. At present there are twenty lakhs non-Punjabis working in Punjab. They are working in the fields, in the factories, in building construction work and road constructions. If the present situation continues, it will adversely affect the economy of Punjab. The future of Punjabis can become uncertain, wherever they are living. Therefore, it is very important that such an incident should not be taken lightly, and we should try to go into the depth of the incident and if possible the Punjabis living in other parts may be assured of their safety, and the non-Punjabis living in Punjab whose number exceeds 20 lakh may be assured of security of their lives. Every year some of them settle there permanently and some live there for some time and leave. If an assurance of their security is not given to them it may have a bad effect on the country.

Mr. Speaker, Sir, as far as the question of providing security is concerned, I would say that it is not an ordinary thing. I agree that some officials demand security and some do not, but there are security arrangements everywhere in Punjab. There are para-military forces. So there should be no insecurity to anyone working anywhere. It is a very important issue and a big challenge before the new Government of Punjab.

[English]

MR. SPEAKER: Is the Government interested in any way responding to this?

THE MINISTER OF HOME AFFAIRS (SHRIS.B. CHAVAN): Sir, normally I would have left this matter to the Government of Punjab. But looking to the seriousness of the problem, I fully appreciate the sentiments expressed by hon. Members on the floor of the House that we cannot allow anyone to create conditions wherein differences are being made between either Punjabis or non-Punjabis. I can assure the House that every effort will be made and strict instructions will be issued to all the State Governments to see that this kind of a distinction is not being made by anyone. In fact, it is not the Punjabi who is making this distinction. It is the terrorists who are trying to create this kind of a distinction. We have to appreciate this fact. It is not the Punjabi who is making this distinction. It is the terrorists who are deliberately trying to make this kind of a distinction so that they may succeed in creating some kind of a dissension among the society at large. I can assure the House that we will not allow this kind of a condition to be created. Punjabis employed outside or non-Punjabis employed in Punjab, there will be no distinction made. Any attempt to create this kind of a separation, we will try to tackle this problem in a very firm manner. I will issue instructions to Government of Punjab.

So far as the dead bodies which are still lying in Punjab, which have not been still transported is concerned, I can assure the hon. Members that we have given instructions to the Chief Secretary to see that the dead bodies are also being sent to the respective places. I will get the information about the rest of the matter.

So far as the rehabilitation part is concerned since both the compensation and rehabilitation parts are there, the Companies which had employed these people will have to accept the full responsibility of paying the compensation as well as rehabilitation. It is because they were responsible for refusing the security first. *(Interruptions)*

SHRI C.K. KUPPUSWAMY (Coimbatore): Special arrangements should

be made for this. *(Interruptions)*

SHRI S.B. CHAVAN: I am not in a position to give more details. I will have to collect the material and thereafter if the hon. Members are interested, I will make a statement on the floor of the House. *(Interruptions)*

SHRI LAL K. ADVANI (Gandhi Nagar): Perhaps, the Home Minister did not quite follow what my colleague was saying. I have been in touch with this matter since the last night because of the death of Shri Krishna who was the son of Shri Shankar, our colleague in Tamil Nadu. And I was told that even after the bodies arrived here around 3.30 or 4 o'clock in the morning today, the Indian Airlines plane for Madras refused to take them because there were no papers. Their objection was that the papers of his death have not been sent from Madras. *(Interruptions)* Secondly, the body was not embalmed as is necessary for taking on the plane. We tried to see that it was done. In spite of that, somehow they were not agreeable. I would request you to see that in a crisis situation of this kind, the Government itself takes action. The Government should come and intervene and not merely the relatives of those are concerned with the death of the person. For example, the Punjab Government should have considered it necessary to do the embalming and also send the necessary papers. But they have failed to do it. If that was done, at least the parents in Madras should not have been kept in this kind of situation for the whole day. Now the bodies will go in the evening. Bodies have arrived here.

[Translation]

SHRI BHOGENDRAJHA (Madhubani): Mr. Speaker, Sir, the statement of the hon. Minister of Home Affairs has created a new complication. He has stated that in case people are killed, only those companies who employ them will have to pay compensation. In that case people will stop setting up industries in Punjab because if any untoward incident takes place in the initial stage, the business establishments would not be in a position to pay compensation. It won't act

as a dampner and threat and the terrorists would succeed in their motive of creating a situation in which industrialisation does not take place in Punjab. It is a matter of concern for the entire country and we do not want that they should succeed in their motive. The hon. Minister may give clarification in this regard.

Secondly, I would like to know as to what our intelligence department is doing? It is not a battle of armed forces. The intelligence department should take on this task.

MR. SPEAKER: It is not a detailed discussion. It is only for short discussion.

(Interruptions)

[English]

SHRI SUNIL DUTT: Sir, this is very important to know why the Du Pont Company refused the arms security. This is a very important matter and it should be enquired into. *(Interruptions)*

MR. SPEAKER: I think, necessary help can be given by the Civil Aviation Ministry, the Home Ministry and, if necessary, by the Health Ministry's officials.

SHRI S.B. CHAVAN: All the necessary formalities will be completed. If the bodies are not embalmed, certainly the Government will take the responsibility for that.

12.24 hrs.

RE. IMPORT/EXPORT OF WHEAT

[Translation]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I would like to draw your attention to an important issue. Mr. Speaker, Sir, we had raised here in the House a question in regard to wheat and a statement was made by the Government—*(Interruptions)*—The matter pertains to the Ministry of Food.—*(Interruptions)*—Hon.

Minister of Agriculture, you are concerned with it.

Mr. Speaker, Sir, it is good that the Government made statement before the discussion started and the Government also gave protest letter to the secretary to the Ministry of Agriculture in United States. The Government also assured that they would remain firm on their decision to export rice to Cuba. However, Mr. Speaker, Sir, my question relates to another significant matter which was raised only by hon. Member Shri Madan Lal Khurana in just one sentence in the House. The Government had stated that about 80 thousand tonnes of wheat was exported during the month of January. After that a delegation on behalf of the Ministry of Food was sent to United States to discuss the issue of import. As per the information available to us, the farmers do not get remunerative prices for their foodgrains. On one hand agreements are entered into to import wheat from America at the rate of 180 dollars per tonne while on the other wheat produced by our farmers is exported at the rate of 95 dollars per tonne. We are unable to understand why the Government has adopted this policy. I think it may be the first occasion in the entire history of the House that the Government have not given any clarification to such a grave contradiction. The Government must inform the House clearly as to in what circumstances such decision was taken, was it under the pressure of the American Government that the import of wheat was made. Since the Government has failed to provide any clarification in this regard, it appears that all this was a result of a conspiracy. Why the Government have, so far been, unable to give any clarification? I would like them to provide detailed information in this regard.

In this context, I would like to submit that as per the information available to us, we have to pay 145 dollars per tonne for the wheat we import from European countries but the same is provided to the farmers at the price of 180 dollars per tonne. Why there is so much difference and why we had to import wheat at such a high price and that too in this hour of economic crisis. At the same time

wheat has been exported, about 80,000 tonnes of it was exported in the month of January. On one side we import wheat, on the other side we export the same at lower rate and in this connection officials are sent to discuss the import of wheat to foreign countries and statements are made that the Government expenditure will be curtailed by 10 per cent because of the current shortage of foreign exchange in the country. Then why officials are being sent to foreign countries without any motive? What did they do there? Did they do something in the interest of the country?

One of my most important points is that the Government supplies wheat to the mill owners at the rate of Rs. 370/- per quintal and they in turn are selling wheat flour at the rate of Rs. 600/- per quintal to the masses whereas the Government through Public Distribution System sells wheat at the rate of Rs. 280/- per quintal. As per the information available with us our wheat production during the year 1990-91 was 545.22 lakh tonnes. But the Food Corporation of India purchased merely 77.52 lakh tonnes of wheat. What I mean to say is that the farmers do not get remunerative prices for the foodgrains they produce and they suffer the most. I would like to submit that a conspiracy is being hatched against the interests of the country, the farmers and the consumers. A detailed discussion should be made in this regard in the House and the Government should produce a clean record of it before the House. The Parliament and the country want to know what decision is taken in this respect. This is an issue of utmost public importance, that is why I want to raise it in the House. *(Interruptions)*

[English]

SHRI SRIKANTA JENA (Cuttack): On this point let the Minister reply as to why the Government is imposing at a higher price and exporting at a cheaper price. *(Interruptions)*

[Translation]

MR. SPEAKER: Look, I gave you an

opportunity to speak during Zero Hour, now let others also get the chance to speak on any one subject.

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, it is not a simple matter only to be raised during Zero Hour. Rather the matter should be discussed extensively. *(Interruptions)*

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I am telling you that I have given it in writing. *(Interruptions)*

MR. SPEAKER: Khurana ji, it is true that you have given in writing. But if only you go on speaking on the subject, others will complain. When you gave in writing then why did you give chance to others to speak. *(Interruptions)*

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, the hon. Minister is present here. I want to seek a clarification on one point. *(Interruptions)*

MR. SPEAKER: See, there is a question of time. I try my best to give maximum time. We expect the Members not to raise a question under Rule 377 or during Zero Hour, so that all may get opportunity. Of course there are certain exceptions as those of leaders. But it is improper on the part of Members to speak twice or thrice on one single day. *(Interruptions)*.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, that day also, I had raised this matter pertaining to wheat.

MR. SPEAKER: That day, when you had raised that issue, then why did you speak on Punjab?

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I need only a couple of minutes.

MR. SPEAKER: Okay, this time I will allow, but don't do this in future.

(Interruptions)

SHRI GEORGE FERNANDES: Mr.

Speaker, Sir, one can raise any issue during the Zero hour. This is not any ordinary matter, but a very important one. We need either the details or some assurance from the Government in this regard.

MR. SPEAKER: You see, during the Zero hour, the hon. Members raise many issues even without giving a proper notice and there is very little time. There are umpteen number of subjects to be taken up within one hour and no one gets more than a minute.

(Interruptions)

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, I agree with all that. Yet, it is my earnest plea that this is a very contentious issue and we would like to get the details from the hon. Minister. *(Interruptions)*

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, there should be a short duration discussion on it.

SHRI GEORGE FERNANDES: It is acceptable to us. We would like to know whether the Government proposes to stall this move to import wheat? We are anxious to know that, because the Rabi Crops, including 5 crore 44 lakh tonnes of wheat are expected to arrive in the market by next week and importing of grain at this stage would lead to heavy losses. Secondly, if today there is a shortage of wheat for the Public Distribution System, and the farmer is not prepared to sell his produce to the Government agencies, it is because he is getting a higher price in the open market. Is the Government prepared to increase the procurement price from Rs. 225/- per quintal and make it at with the open market rates to facilitate the purchase of wheat from farmers? If the Government doesn't procure wheat for the Public Distribution System, at open market rates, then it will be perpetually confronted with this problem of wheat shortage. Therefore, Mr. Speaker, Sir, the hon. Minister is requested to give details pertaining to these two matters. Another aspect of this is that the manner in which wheat is being exported and also being imported, the

country stands to lose foreign exchange worth a whopping Rs. 250 crores. Therefore, we would requested you to hold a separate discussion on this matter, but for this time being, we would like the hon. Minister to give an assurance that further transactions won't take place and the agreement would be terminated.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, when this matter was raised on 5th, I could say only a few words. There was no time on 6th, therefore I wrote a letter to the hon. Prime Minister in which I mentioned that wheat from our country is being exported at the rate of US \$ 95 and already 6.5 tonnes have been shipped, but we are importing wheat at the rate of \$ 160 per tonne. Mr. Speaker, Sir, I have with me these two statements made by the hon. Minister. On January 1, the hon. Minister mentioned at a press conference at Hotel Kanishka that the country has surplus foodgrains and 8 lakhs tonnes of wheat is being exported. On 15th, we read in the newspapers that there is a wheat shortage in the country and the Government is going in for imports. How can the situation change so dramatically in fifteen days that the country which was exporting wheat at the rate of US \$ 95 is forced to import the same item at a higher rate? A delegation led by the Food Secretary visited the U.S.A. and signed an agreement.

He has quoted a higher price. When they were importing wheat, the big roller mills were supplied with six tonnes of wheat, at the rate of Rs. 310/- per quintal and within two months. The open market rate of wheat went up from Rs. 300/- to Rs. 500/- per quintal.

I want a committee to be constituted to probe the matter. I am prepared to place all the facts before it. The country's poor farmers are not provided remunerative prices. Wheat is exported at a throwaway price of Rs. 200/- per quintal and a fortnight later imported at a premium price of Rs. 400/- per quintal. I would like a Parliamentary Committee to be constituted to probe into it. *(Interruptions)*

SHRI BASU DEB ACHARIA: Massive bungling has taken place in this case. *(Interruptions)*

[English]

MR. SPEAKER. Mr. Chidambaram, are you interested in saying something?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, all that I wish to say is, the hon. Member Shri Rabi Ray usually does his homework very thoroughly and makes his point very precisely. Unfortunately, he has not apparently read the two statements made in this House on Monday, the 9th of March 1992. The two statements are complete and comprehensive in the subject. The two statements bring out two vital points namely, 2.01 lakh tonnes exported in 1990-91; and 5.04 lakh tonnes pending contracts on 1.4.1991 exported during this year, totaling 7.05 lakh tonnes are attributable to a decision taken by the previous Government on the 17th of August 1990. The second point is, between April and June 1991, the previous Government did not procure adequately and there was decline in procurement of 35 lakh tonnes, bringing pressure on wheat stocks. Therefore, we have categorically stated that all the facts.... *(Interruptions)* I did not interrupt you. You are such a senior Member, why do you interrupt me? *(Interruptions)* we have made the point that 7.05 lakh tonnes which were exported - 2.01 in 1990-91 and 5.04 in 1991-92 - are attributable to decision taken on the 17th August 1990 and the 11th of April 1991.

After our Government came into Office, the contracts were scaled down - scaled down from ten lakhs to eight lakhs, eight lakhs to actual quantity contracted by MMTC and STC, which is 6.72 lakhs. We have put a complete ban on further exports. The need to import has arisen because of poor management of stock, of poor decision to export, unwise decision to export and incompetent procurement. We have also said that we have not concluded any contract importing wheat; but, are looking

into the international prices. It is a crucial factor: We will import wheat if it is necessary to augment supply for the Public Distribution System and in the open market to relieve the pressure on prices. We have not concluded any contract. If a contract is concluded, we will report to the House. All this was brought out in the two statements. I would most humbly urge Shri Ray to read the two statements and then ask any question. *(Interruptions)*

MR. SPEAKER: Shrimati Savithri Lakshmanan.

(Interruptions)

SHRI RABI RAY: He has confirmed what I have said. *(Interruptions)*

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, you should not allow this statement of the Minister to go unchallenged. Here, I have the records of procurement with me. *(Interruptions)* I have with me the record of procurement.

(Interruptions)

MR. SPEAKER: This is not a full scale debate, Mr. Fernandes. The Agriculture Department will come out...

(Interruptions)

SHRI GEORGE FERNANDES: I am not saying this is a full scale debate. I want to correct the Minister's statement. *(Interruptions)*.

MR. SPEAKER: No, no. We should not.

(Interruptions)

SHRI GEORGE FERNANDES: Sir, you must tell us, how can the Minister go on with this statement? *(Interruptions)* How can you allow this statement? *(Interruptions)* Mr. Chidambaram, you have accused him of not doing his homework. You have not done your homework. *(Interruptions)* I beg your pardon. *(Interruptions)* Please listen to me, Sir.

MR. SPEAKER: This cannot be allowed.

(Interruptions)

SHRI GEORGE FERNANDES: The Minister is making untrue statement. From April to November, 1990, procurement was 17 million 357,000 tonnes.

MR. SPEAKER: This is fair, Mr. Fernandes.

(Interruptions)

SHRI GEORGE FERNANDES: During April to November, 1991, the procurement was only 13 million 595 tonnes. *(Interruptions)*

MR. SPEAKER: No, no.

SHRI GEORGE FERNANDES: Here are the statistics. *(Interruptions)* How can you make such a statement? *(Interruptions)*

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, It is clear from the Minister's statement that the country has ample stocks.

[English]

SHRI GEORGE FERNANDES: He is misleading the House.

MR. SPEAKER: I do not know whether your statement is correct or his statement is correct. You cannot go on alleging like this.

(Interruptions)

SHRI SRIKANTA JENA (Cuttack): How can he mislead the House?

MR. SPEAKER: Who knows who is misleading the House?

(Interruptions)

SHRI SRIKANTA JENA: Here is the Government statement.

MR. SPEAKER: Who has studied it? How can we come to a conclusion?

(Interruptions)

SHRI GEORGE FERNANDES: I am laying this document on the Table of the House.

MR. SPEAKER: Mr. Fernandes, this does not help. *(Interruptions)* No, no. *(Interruptions)* You please sit down.

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): He is a senior Member. *(Interruptions)* How can he throw a paper like this? *(Interruptions)*

MR. SPEAKER: I will admonish him first, if I have to admonish.

(Interruptions)

MR. SPEAKER: Do allow me to admonish.

(Interruptions)

MR. SPEAKER: Now allow me to control the House.

(Interruptions)

MR. SPEAKER: You please sit down.

(Interruptions)

MR. SPEAKER: You do not advise me from there. It is not necessary.

(Interruptions)

MR. SPEAKER: This is not allowed.

(Interruptions)

MR. SPEAKER: You alleged certain things against him. You have replied very ably. You should not feel stung.

(Interruptions)

MR. SPEAKER: You please leave it there. We do not expect it from a senior Member like this.

(Interruptions)

SHRI RAMESH CHENNITHALA (Kottayam). Sir, he is a very senior Member. This is not the way. (*Interruptions*) What is this? (*Interruptions*)

MR. SPEAKER: Please allow the lady Member to speak.

(*Interruptions*)

MR. SPEAKER: Mr. Jena, Please take your seat.

(*Interruptions*)

SHRI RAMESH CHENNITHALA: He is a very senior Member. (*Interruptions*) There is limit for everything.

MR. SPEAKER: Mr. Chennithala, Please take your seat.

(*Interruptions*)

MR. SPEAKER: The only fact which is coming out of this discussion is that you are very much interested in making your points. Both the sides have made the point very ably.

SHRI RAM VILAS PASWAN (Rosera): Sir, Mr. George Fernandes' point has not been cleared. (*Interruptions*)

SHRI SRIKANTA JENA: He is trying to mislead the House.

MR. SPEAKER: You cannot say that.

(*Interruptions*)

MR. SPEAKER: Please take your seat now.

(*Interruptions*)

MR. SPEAKER: Unless I raise my voice, are you not going to cooperate with me? I am speaking.

(*Interruptions*)

MR. SPEAKER: Now this is Zero Hour

or whatever you call it. Now you cannot have a regular discussion here. Only because some senior Members raised a point, I allowed it. Can you turn it into a regular discussion, not only regular discussion but hurling abuses and allegations against each other? You cannot do that and there are other Members also who want to make their points. This is not the only point which has to be made. The Lady Member is already standing.

(*Interruptions*)

SHRI BASU DEB ACHARIA: You allowed him to mislead the House also.

MR. SPEAKER: Mr. Acharia, you are in the habit of getting up all the time like this. I do not appreciate this. Please understand. Let us do it in a fashion which is really pleasant to each other. Now, you said something and the reply is given. If you are not satisfied, well, you can find out how to do it. You just cannot carry on a discussion like this. You say that he is not correct and he says that you are not correct. Then, who should decide?

(*Interruptions*)

SHRI BASU DEB ACHARIA: Who should decide on the report of the Government? (*Interruptions*)

MR. SPEAKER: Mr. Acharia, you are correct. Please keep quiet now.

(*Interruptions*)

SHRI P.C. THOMAS (Muvallupuzha): The hon. Lady Member is already on her legs to make her point, Sir. (*Interruptions*)

[*Translation*]

SHRI LAL K. ADVANI: Mr. Speaker, Sir, you have correctly observed that it is not possible to have a full fledged discussion during the Zero hour, but I would like to say with deep regret that, on three occasions when important matters were being discussed, some or the other Minister put the

blame on the previous Government, with the sole motive of deflecting the discussion and twice, it has been proved that the statements made by the Ministers were incorrect. As the hon. Minister himself said, the Government made a comprehensive statement in the form of two statements by Shri Chidambaram, I regret to say that there are so many contradictions in them and so many questions arise from them for which the House expects answers from the Government but over and above that, the Government is putting all the blame on the previous Government, that it had a poor procurement policy, so on and so forth. I think that this is the cause of this much excitement in the House.

I would like to submit to you that the House is not satisfied. There has been some bungling or some wrong decision in the Government action. This will become clear from the discussion. It is my humble submission that it would be appropriate, if you allow a full-fledged discussion on these two statements, keeping in mind, the general dissatisfaction in the House. *(Interruptions)*

MR. SPEAKER: By a full fledged discussion, do you mean to say a two-hour debate? If you want to discuss it for more than two hours, then we shall be soon taking up the Demand for Grants for the Ministry of Agriculture. If you want a half-an-hour discussion, then you may give notice for it, I shall consider it by a full-fledged discussion would mean.... You see, I would like to tell you that you should consider yourselves fortunate, if we are able to discuss the Demand for Grants of even four or five ministries, in this session. The question before us is that instead of discussing the Budget presented before the House, if we go on discussing some points during the discussions on the Demands for Grant of the various Ministries, how we would be able to complete the business of the House.

On the one hand, I respect your sentiments and feelings, but on the other is the fact, that certain matters are being repeatedly raised during the Zero Hour. If the hon. Members are excited over something, we

can discuss the matter, but I cannot pronounce a decision immediately. If I allow it, then the Demand for Grants for various Ministries involving expenditure worth Rs. 4,000 Rs. 5,000 crores, would be passed without even a minute's discussion. Will that be proper? So, under the circumstances, I would request you that if there is anything serious in it, you can give it to me in writing and I shall take a decision on it after consulting all of you.

SHRI RAM VILAS PASWAN: Just a minute, I will take very little time. Mr. Speaker, Sir, the significance of the Budget session—*(Interruptions)*—I have kept quiet for two days, nor do I want to speak, but—*(Interruptions)*—We shall attentively listen to them, but now please give me a patient hearing. *(Interruptions)*

[English]

SHRI SRIKANTA JENA: Sir, Zero Hour is the monopoly of the opposition. *(Interruptions)*

[Translation]

MR. SPEAKER: No, there is nothing like that. They too have a right, it may be less, but they too have a right, it may be less, but they too have right. Paswanji, please say it within a minute. I am listening.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: Please be quiet.

MR. SPEAKER: You kindly speak.

SHRI RAM VILAS PASWAN: Please allow those lady members to speak first and thereafter give me time. First allow them to speak.... *(Interruptions)*

MR. SPEAKER: Give your comment one by one. I will listen to each member.

[English]

PROF. SAVITHRI LAKSHMANAN (Mudndapuram): Sir, during the last week, the dead body of one Mr. K. P. Noble was despatched by the Indian Embassy in Saudi Arabia to his relatives in my constituency in Kerala. Late K.P. Noble aged about 25 years, was residing at Al Ahasa and he was missing from his residence since last July 1991. After four months, his dead body was found in a totally deserted and isolated place...

MR. SPEAKER: Madam, I thought you would raise an issue concerning all those living in Gulf Countries and not one particular incident.

PROF. SAVITHRI LAKSHMANAN: I am coming to the point and it is very important. On investigation, it was found that his kidneys and eyes were missing. This is the most unfortunate part of that murder. Sir, the number of missing Indian citizens in foreign countries is increasing and I urge upon the Government to look into the matter and give protection to our citizens working abroad.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the business of the House is conducted as per the decision of the Business Advisory Committee. In accordance with the same no other matter can be taken up this month except the Budget and ordinances which are in hand. In spite of that important issues are taken up in the House. No issue is less important than the other. Such an important issue has been raised by Shri Rabi Ray in this august House today and Shri George Fernandes has drawn the attention of the august House towards it. I was present on the day the hon. Minister made this statement. Both the hon. Ministers made the statement. We read the statement very carefully. Since there is no provision to put questions on the statement of the hon. Ministers, we could neither ask a supplementary nor could we ask you to hold a discussion on it. Please allow a

discussion on it within next ten or fifteen days.

MR. SPEAKER: Please come to my chamber. I shall explain you all that you can do. (Interruptions)

SHRI RAM VILAS PASWAN: That is why I would like to tell you that it was allowed by you and after having been allowed by you, the hon. Minister repeated the old thing.

MR. SPEAKER: I am not allowing thereafter. (Interruptions)

SHRI RAM VILAS PASWAN: Many new facts have come to light Shri George Fernandes has challenged it. I want to submit only this much that either the hon. Minister should rise and say that whatever Shri George Fernandes said was wrong or you should give a ruling in this regard. Meanwhile, if you see that there is time you could allow a discussion on it.

MR. SPEAKER: In this regard my ruling is that since it is the Budget Session, it will be proper if we take up Budget provisions for discussion. If we do not hold a discussion we will pass grants worth crores of rupees to the Government without discussion on them. It is true that the other issue is no less important. Even then if this august House is not willing to hold a discussion on the Budget and is asking time, I have no objection. The House is yours and the time is also yours. You can sanction as much funds as you want to the Government. I have no objection. Even after this if you feel that how there can be a discussion on it, you may please come to my chamber, I will tell you the way.

[English]

SHRI SOMNATH CHATTERJEE: Can it be assured that the Commerce Ministry's Grants will be discussed? That is the difficulty. (Interruptions)

[Translation]

MR. SPEAKER: Please take your seat. Now I am calling Shri Agnihotriji. If you act

like this, how can the business of the House be conducted. You may please take your seat.

SHRI RAJANDRA AGNIHOTRI (Jhansi): Mr. Speaker, Sir, the hon. Minister of Railways is present here and I want to draw his attention towards the Clerks Grade Examination held by the Railway Recruitment Board, Bhopal on 23rd February, 1992. The question papers of the aforesaid examination were sold on 19th and 20 March in the open market but despite this the examination was held. The police apprehended some officers, employees and students in this connection and later remanded them to police custody. The examination was not cancelled. Due to this there is widespread resentment among the candidates and the reliability of the Board has also become doubtful.

As such I requested that this matter should be investigated and action should be taken against the erring people.

[English]

SHRI M.R. KADAMBUR JANARTHANAN (Tirunelveli): Mr. Speaker, Sir, there is an important newsitem in today's Times of India, "Lanka willing to help India-Prabhakaran to be extradited." Sir, the Sri Lankan Government has noted in the Press that the extradition process could be stepped up if India passes enabling legislation in its Parliament on the Regional Convention on Suppression of Terrorism which all SAARC countries signed in Kathmandu in 1987.

So, I requested the Government to make a statement in the Parliament or come forward to accept the willingness of the Sri Lanka Government in extradition of Prabhakaran, who is the chief offender in Shri Rajiv Gandhi's assassination case.

[Translation]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, I would like to draw your attention as well as that of the hon. Environment and Forest Minister, Shri Kamal Nath

towards a very serious but interesting incident. The Sanjay Gandhi National Park is located in my constituency, North Bombay. A national park in the city is something very unusual as they do not exist in cities. The number of panthers in the park has increased. (Interruptions)

13.00 hrs

Since they do not get rabbits, deer etc. to eat they are moving out of the national park and entering the city. Mr. Speaker, Sir, in the last two years the panthers have lifted six children from the slum areas. The children became preys of panthers. Two months back a panther entered a factory. When the guard opened the factory, the panther pounced upon him. You can well imagine what would have been the situation. Day before yesterday the photograph of this panther had been published in the Times of India in which it was reported that a panther had entered the city and was sitting under a bus. When the people saw it they were panic stricken. People called the fire brigade and police but the panther did not budge. Thereafter, the General Manager of the national Park and the veterinary doctor were called. They sprayed tranquilizer on the panther to make him unconscious and thereafter took it to the national park. (Interruptions)

Mr. Speaker, Sir, due to this, people of the slum areas and areas around the national park live under fear. Six children have been killed. In order to check recurrence of such incidents in the future the manager of the National Park has sent a proposal to fence these areas in order to protect these vulnerable areas. Three to four similar proposals have already been sent but they have not been given clearance till date.

I urge the hon. Forest Minister to pay attention towards this aspect and take measures to fence the vulnerable areas for people's protection.

[English]

MR. SPEAKER: It is certainly interesting.

PROF. K.V. THOMAS (Ernakulam): Sir, it is a very important matter. Eight years back, a Housing Society called Dakshin Housing Society was formed. There were two hundred Members, including a number of Members of Parliament, Journalists and senior Government officials. From each Member Rs. 80,000 to Rs. 85,000 were collected. There were Rs. 2.7 crore and after eight years, nobody knows what has happened to this amount: There is not even a single plot of land.

SHRIBASUDEB ACHARIA (Bankura): Are you also a Member of that Society?

PROF. K.V. THOMAS: I have also applied. More than that...*... (*Interruptions*)

MR. SPEAKER: Anything like this can also be alleged against you.

(*Interruptions*)

PROF. K.V. THOMAS: I have given a notice.

MR. SPEAKER: I will look into it. You give me in writing and then I will allow you tomorrow and not today.

PROF. K.V. THOMAS: Sir, I am not making any allegation against any individual (*Interruptions*)

MR. SPEAKER: I will not allow like this. Anybody can make allegation against you also. You give me in writing.

I will examine it. I am not going to allow you like this. This is not going to be a part of the record. You give me in writing, I will examine it and if necessary, I will allow you tomorrow.

PROF. K. V. THOMAS: You examine this. That is enough. I will give it in writing.

[*Translation*]

SHRI DILEEP SINGH BHURIA (Jhabua): Mr. Speaker, Sir, I would like to

draw the attention of the House as well as yours towards the tribal districts of Madhya Pradesh..... (*Interruptions*)..... Mr. Speaker, Sir, many districts of Madhya Pradesh, specially the tribal districts, are in the grip of severe drought. The news, to this effect have also appeared in many newspapers. Five to Six people have died of starvation in Sarguja district and a tribal died in Neemuch tehsil of Mandsour district. The State Government is neglecting these tribal districts and is unable to provide employment to the people. The people are dying of hunger. There is a provision in the Constitution that the President shall protect the tribal areas. I would like to request you and the House that it is the responsibility of the Government to provide employment to the people for their welfare. For this purpose, a committee of the House should be sent there to assess the situation and arrangements should be made to provide employment to the people so that no starvation death may occur there in future. In the Madhya Pradesh Legislative Assembly, the whole of the opposition has been boycotting the House and the Bhartiya Janta Party alone is sitting there.

MR. SPEAKER: Mr. hon. Member whatever happens there should not be discussed here.

SHRI DILEEP SINGH BHURIA: Mr. Speaker, Sir, this House is Supreme. It is our responsibility to look into such atrocities and injustice wherever they occur.

MR. SPEAKER: That House should not be discussed here.

SHRI SUKDEO PASWAN (Araria): Mr. Speaker, Sir, more than two dozen harijan and advasi students of Maharani Laxmibai (Malwa) Medical College, Jhansi are being led to commit suicide as they are fed up with the exploitation by some senior professors and heads of department. The students had written a letter three months ago to the Governor for dispensing justice to them and to save them from the exploitation by the professors and heads of the departments.

On the directive of the Governor, the Vice-Chancellor wrote a letter to the Principal and asked him to furnish the details of the complaint. But, till today the Principal has neither given reply to the letter of the Vice-Chancellor nor he has given the details of the complaint regarding the harassment of students. Instead of taking action to meet the justified demand of the students, they are being detained in the same class for four times and sometimes even for six times. More than one dozen senior professors and heads of the departments of Malwa College have opened nursing homes in front of the Malwa College and Jhansi City in the name of their wives, sons and daughters. The harijan professor is also being ill-treated like the students and junior doctors in Malwa College.

I urge upon the Government to order an enquiry into all these things immediately so that the students, who are thinking of committing suicide, after being fed up with the behaviour of the professors and the Principal, are dissuaded from doing so.

SHRIB.L. SHARMAPREM (East Delhi):

Mr. Speaker, Sir, a senior engineer of the corporation was killed in Delhi day before yesterday. If the killings of senior officers or any officer will go on like this, then it will have demoralising effect on officials. Land grabbing, encroachment and unauthorised constructions are done in East Delhi. I have referred as many as 175 matters to the L.G. Sahib during the last eight months. I accept that all the officers are not honest, but solution does not lie in killing in an officer. Compensation should be paid to the family of the person killed. The officers of the corporation say that the local police does not help the M.C.D. employees in any way.

I want to submit only this much that when the corporation employees go to remove the encroachment, the police should give them maximum protection.

SHRI MOHAMMAD ALI ASHRAF-FATMI (Dorbhanga): Mr. Speaker, Sir, I want to draw the attention of the Government through you to a significant matter.

Recently, when the Prime Minister of Nepal visited India, some agreements were signed between the two countries. People of Bihar saw a ray of hope in these agreements. There was a proposal to construct dams and barrages on the rivers which originate from Nepal. But there was a report in the newspapers some days back that some obstacle has come in its way. The problem is that Nepal is asking for access to the sea through the river Kosi.

[MR. DEPUTY SPEAKER *in the Chair*]

13.09 hrs.

This has become an obstacle. Bihar will also be benefited by their demand. It would be easy for the people of Bihar to transport goods through water route. It will also prove beneficial to the people of Nepal. It will also cover some areas of Bengal.

Therefore, I request that the Government should take immediate steps in this regard and the project which they have been asking for should be accepted.

[*English*]

SHRI B.N. REDDY (Miryalguda): The clearance of the irrigation projects of Andhra Pradesh has made a very sad saga. They are always pending from the beginning to the end. I am a Member of Parliament for the third time. Whenever I go and enquire I am told that they are pending. That is why there is no commitment either by the Centre or the State Government to pursue the matter and get the projects completed. My only request to the Centre is that there is a big variation between the statements being made by the Centre and also the State about the proposals pending. The State Government says that there are 22 project proposals pending whereas the Centre says that there are only three pending. That is why my request to the State and the Centre is that they should pursue with responsibility and commitment and get them cleared at least in the Eighth or the Ninth Five Year Plans.

The projects which are pending are,

Polavaram, Telugu-Ganga, Tungabhadra High Level Canal, Galeru-Nagari, Sri Ram Sahar - II Stage, Srisaillam Left Bank Canal, Jaruala (to be completed) and Bheema (to be undertaken). All these projects should be undertaken and should be completed by the end or the Eighth of the Ninth Five Year Plan.

SHRIBASUDEB ACHARIA (Bankura): The Secretary of the Railway Protection Force has been on hunger strike.

MR. DEPUTY-SPEAKER: Shri Basu Deb Acharia, my personal request to all the hon. Members is that those who get a chance earlier should not stretch it to a very great extent. You should also remember that there are other members who have never spoken in the House.

SHRI BASU DEB ACHARIA: I will not take much time.

MR. DEPUTY-SPEAKER: Please think of the weaker sections. Weaker section are there everywhere. It is unfortunate that some members do not get a chance in the House at all. Injustice should not be done to them.

SHRI BASU DEB ACHARIA: I will take very little time. (*Interruptions*)

MR. DEPUTY-SPEAKER: I have asked Shri Basu Deb Acharia to ventilate his grievance.

SHRI BASU DEB ACHARIA: I will be very brief.

The Genral Secretary of the Railway protection Force Association has been on hunger strike. This RPF Association was recognised by the Railway Ministry. This recognition was withdrawn by an Act of parliament in 1987. From 1987 we have been demanding the repealing of this Act and restoration of recognition of the RPF Associan because it is a Fundamental Right to form an association.

This will have the support of all sections

of this House. The entire House demanded that the recognition of the RPF Association should be restored.

The Committee on Subordinate Legislation of Lok Sabha had also recommended it. (*Interruptions*) Shri George Fernandes, the former Railway Minister had also issued an order and then Shri Jhaneshwar Mishra made a very categorical statement that a decision had been taken to restore the recognition of the RPF Association. Shri Farnandes is here. He can support us.

The Railway Minister is here. I demand that he should give an assurance to the House and make a categorical statement that the recognition which was withdrawn in 1987 would be restored to the RPF Association. He is here. He can given an assurance.

MR. DEPUTY-SPEAKER: Shri Acharia, please hear me.

SHRIBASUDEB ACHARIA: This is the demand of the entire House and I want to mention it once again. Shri Kumaramangalam is also here.

MR. DEPUTY-SPEAKER: This is Zero Hour. This matter is being repeatedly pressed here.

SHRI BASU DEB ACHARIA: The Secretary of the RPF Association is on hunger strike in front of the house of Shri Kumarmangalam. To save the life of Shri Jha, the Railway Minister should make a statement here.... (*Interruptions*)

SHRI MANORANJAN BHAKTA (Andman & Nicobar Islands): Sir, I endorse what Mr. Acharia has said. In the past, our party has also agitated over this issue. In the past, we also said that this recognition should be done immediately. The General Secretary of the RPF Association is on hunger stride. The Government should make a statement on this immediately. The Government should not take it as a prestige issue. The Railway Minister is here. Sir, you can give a direction to the Minister.... (*Interruptions*)

MR. DEPUTY-SPEAKER: I do not issue any direction.

SHRI MANORANJAN BHAKTA: Sir, this is a very serious matter....(*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES: This is the question of life (*Interruptions*)

[*English*] —

MR. DEPUTY-SPEAKER: This is a matter which is being pressed over and over again. This is not the latest one. This is a continuous process.

SHRI BASU DEB ACHARIA: But the Minister is not responding.

MR. DEPUTY SPEAKER: Mr. Acharia, why do you not restrain yourself in your own humble seat?

I do not like to say any thing more than this. 'Zero Hour' is an extraordinary weapon vested in your hands. Any important matter which comes to your notice before 10 A.M. can be raised at this time to bring to the notice of the Government. The Government is a vigilant Government and it takes proper action at the appropriate time. I think, the honourable former Speaker will agree with me 100 per cent. This is the purpose for which 'Zero Hour' is meant. Though it is not recognised in our Rules of Procedure, somehow it is being practised. You are expecting the Government to answer on the spot to the issues raised at this time. It is impossible for any Minister to answer on the spot. There is a procedure.

SHRI BASU DEB ACHARIA: Sir, in order to save the life of a person, the Minister should respond....(*Interruptions*)

MR. DEPUTY SPEAKER: You can make use of the rules available and bring the matter on the floor of the House at the appropriate time and discuss it. In this way, nothing will happen and you cannot get proper answer also.

SHRI BASU DEB ACHARIA: Sir, the decisions of the earlier Governments have not been implemented....(*Interruptions*) In order to save the life of Mr. Jha, he should respond and say that he is going to consider the restoration of its recognition. Why is he not responding?....(*Interruptions*)

MR. DEPUTY SPEAKER: Shri Kapse.

SHRI RAM KAPSE (Thane): Sir, I would like to draw the attention of this House to the tragic medical deaths of 17 Adivasi Children, which occurred in Thane District of Maharashtra recently.

The deaths took place when viral pneumonia epidemic spread in Mokhada Tehsil of Thane District. 101 Scheduled Tribe children of the village Vavar were seriously affected and 17 out of them expired as on medical treatment was offered to them. These were medical murders in a way.

101 children were reported to be ill for a week. But nobody from the Health Department of Thane Zilla Parishad visited the place. No medicines were available in the Dispensary. The Health Officer of Zilla Parishad has admitted that this tragedy took place because of carelessness on the part of the Health Department.

I ask the Government to make a statement in the House about the deaths of 17 Adivasi children and also as to what steps are being taken to avoid such medical murders.

[*Translation*]

PROF. PREM DHUMAL (Hamirpur): Mr. Deputy Speaker, Sir, there is one more issue related to it. Election was held in the House on 9th. I will sum up within a minute....

[*English*]

MR. DEPUTY SPEAKER: Everybody wants to speak only for one minute. Is there any member who wants to speak for half-an-hour during the Zero Hour?..

(*Interruptions*)

MR. DEPUTY SPEAKER: We should have some system...

(Interruptions)

[Translation]

PROF. PREM DHUMAL: It is related to that issue. An M.P. was admitted in the hospital for heart ailment. He could not attend the House on that day. There was voting in the House on 9th of March and he could not come to the House to cast his vote, so some arrangements should have been made for him.....

[English]

SHRI S.B. SIDANAL (Belgaum): Sir, I would like to draw the attention of this august House on a very important issue that is disturbing the minds of drug industry in the country.

During the Winter Session of the Parliament, when the question on formulating the Drug Policy was asked, the Minister had assured the House that it will be announced very soon. Till date this Drug Policy has not been announced.

According to Press Reports, the Ministry had prepared a note and formulated a policy which was submitted to the Cabinet. After the Cabinet had approved it, the Ministry had raised certain objections.

There are about 467 drug manufacturers who have been affected because of the delay in announcing the policy. Therefore, I do not find any reason why drug policy is not being announced.

I urge the hon. Minister to come forward and give specific date by which the drug policy is likely to be announced to mitigate the hardships of drug manufacturers in the country. Thank you very much.

SHRI ANNA JOSHI (Pune): Sir, the Supreme Court, for the first time in its history, quashed the appointment of a High Court Judge yesterday. The Judges

quashed the appointment by the President to the Guwahati High Court, of the erstwhile Law and Judicial Secretary of Mizoram, Shri K.N. Srivastava, on the ground that he did not fulfil the minimum qualification laid down in the Constitution for such an office...*(Interruptions)*.

MR. DEPUTY SPEAKER: Mr. Anna Joshi, is it a rule that anything which appears in the Papers shall have to be ventilated on the floor of the House? It is pertaining to the appointment of a Judge. It is let to them. Why should you raise it? If at all you want to raise it, give it in writing and bring it under the relevant provision of the Act. Do not reduce the Zero Hour to zero. There is no relevance in it.

SHRI ANNA JOSHI: No, Sir, it has got relevance.

MR. DEPUTY SPEAKER: It is something like appointment of a particular officer who is not qualified. Is this the forum where we shall have to discuss it?

SHRI ANNA JOSHI: No, Sir, it is a lapse on the part of the duty of the Government, right from the Prime Minister to the Chief Secretaries of the two States. I am not criticising the decision of the Supreme Court.

MR. DEPUTY SPEAKER: Mr. Anna Joshi, there is a rule. Certain things are barred from being discussed on the floor of the House. This comes under that category. This matter cannot be allowed on the floor of the House for discussion. It is pertaining to an appointment. Therefore, it does not come under the scope of the discussion here....

(Interruptions)

SHRI ANNA JOSHI: Sir, I am not criticising the appointment....*(Interruptions)*

MR. DEPUTY SPEAKER: Whether regular or irregular or legal or illegal, appointment cannot be discussed here. This is not the proper forum...

(Interruptions)

MR. DEPUTY SPEAKER: You may feel it is very important but it should fit within the framework of the rules of the House.

[*Translation*]

SHRI MANGAL RAM PREMI (Bijnor): Through you, I would like to draw the attention of the hon. Minister of Communications to the poor communication network in my constituency Bijnor.

Sir, the population of my constituency is nearly 14 lakh and in the Chandpur Assembly segment there is a huge industry of Khandsari, in Kiratpur segment there is a huge market of gur, in Najibabad copper and brass utensils are made and in Nagina there is a huge industry of wood from where these goods are exported to foreign countries. Sir, I would like to submit that the telephone system is so poor that what to say of ringing up at a distance, it is not possible even to ring up within one's own district and it is not possible to talk at ease. If I myself wish to speak to anybody in Delhi, it is not possible to get through. This is the reason the merchant in Delhi is very harassed and it is difficult to run the business smoothly.

Sir, the Government has sanctioned the establishment of an electronic exchange there and a building is ready for the electronic exchange and the material has also been purchased, but no electronic exchange has been established here so far. Therefore, it is my request to the Government that they should immediately take the trouble to issue directives for the establishment of an electronic telephone exchange there. (*Interruptions*).

[*English*]

MR. DEPUTY SPEAKER: I have got to make a request. There is a provision to raise matters under Rule 377. It comes under special category. Zero hour should not be converted into an occasion where you can raise various matters which could be raised under Rule 377. These are the matters which virtually come under that category. We are dragging the zero hour to a very

great extent. It does not fit in. I request you to kindly go through the Rules of Procedure book for a short period.

(*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, already one-and-a-half hours are over.

(*Interruptions*)

MR. DEPUTY SPEAKER: I need not tell you what are the matters to be raised in zero hour. It is unnecessary. You are all experienced Members of this House. You have also got a lot of experience serving in various Houses. I have also hinted what are the matters to be raised on the floor of the House during zero hour. We are converting this into an occasion to raise small matters and in having debates. It is not correct.

(*Interruptions*)

MR. DEPUTY SPEAKER: No, let us take up the next item. Now Papers to be laid on the table of the House.

(*Interruptions*)

13.26 hrs.

PAPERS LAID ON THE TABLE

Memorandum of understanding between Engineers India Ltd. and the Minister of Petroleum and Natural Gas etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): Sir, on behalf of Shri B. Shankaranand, I beg to lay on the Table—

(1) A copy of Memorandum of Under-

standing for the year 1991-92 between the Engineers India Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions). [Placed in Library See No. LT-1527/92]

- (2) A copy of Memorandum of Understanding for the year 1991-92 between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions). [Placed in Library See No. LT-1528/92]
- (3) A copy of Memorandum of Understanding for the year 1991-92 between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions). [Placed in Library See No. LT-1529/92]
- (4) A copy of Memorandum of Understanding for the year 1991-92 between the IBP Company Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions). [Placed in Library See No. LT-1530/92]
- (5) A copy of Memorandum of Understanding for the year 1991-92 between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas (Hindi and English versions). [Placed in Library See No. LT-1531/92]

Annual Report and Review on the working of Repatriates Co-operative Finance and Development Bank Ltd., Madras

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): Sir, on behalf of Shri M.M. Jacob, I beg to lay on Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions)

of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1990-91.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1532/92]

Memorandum of understanding between Lubrizol India Limited and the Ministry of Petroleum and Chemicals.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): Sir, on behalf of Shri S. Krishna Kumar, I beg to lay on the Table a copy of the Memorandum of Understanding for the year 1991-92 between Lubrizol India Limited and the Ministry of Petroleum and Chemicals (Hindi and English versions). [Placed in Library See No. LT-1533/92]

Annual Report and Review on the working of the Punjab Agro Industries Corporation Ltd. Chandigarh, etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): Sir, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
 - (a) (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1990-91.
 - (ii) Annual Report of the Punjab Agro

Industries Corporation Limited, Chandigarh, for the year 1990-91 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-1534/92]

- (b) (i) Review by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1990-91.
- (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-1535/92]
- (c) (i) Review by the Government on the working of the Madhya Pradesh Agro Industries Development Corporation Limited, Bhopal, for the year 1983-84.
- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1536/92]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development

Corporation, New Delhi, for the year 1990-91 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See No. LT-1537/92]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in the papers mentioned at (5) above. [Placed in Library See No. LT-1538/92]

13.27 hrs.

ESTIMATES COMMITTEE

STATEMENT

[English]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands) : Sir, I beg to lay on the Table statement (Hindi and English versions) showing action taken by Government on the recommendations contained in chapter I of Tenth Report of Esti-

& Minutes

mates Committee is (Ninth Lok Sabha) on Action taken by Government on the recommendations contained in the Eighty-Third Report of the Committee (Eighth Lok Sabha) on Ministry of Information and Broadcasting - Films Division.

13.28 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS**Third, Fourth and Fifth Reports and minutes***[English]*

SHRIBASUDEBACHARIA (Bankura): Sir, I beg to present the following Report and Minutes (Hindi and English versions) of the Committee on Public Undertakings:-

(1) Third Report on Tea Trading Corporation of India Limited Setting up of a Joint Venture Company, Export Contracts and Irregular Payment of Advances and Minutes of the sittings of the Committee relating thereto.

(2) Fourth Report on National Textile Corporation Limited-(a) Avoidable payment of commission of Rs. 148.80 lakhs due to appointment of agents for supplies to defence and other Government Departments; and (b) Avoidable unproductive expenditure of Rs. 1.41 crores due to shut down of boilers in Ajudhia Textile Mills of N.T.C. (DP&R) Limited and Minutes of the sittings of the Committee relating thereto.

(3) Fifth Report on Hindustan Fertilizer Corporation Limited and Minutes of the sittings of the Committee relating thereto.

13.29 hrs.

COMMITTEE ON OFFICIAL LANGUAGE*[Translation]*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI): On behalf of Shri S.B. Chavan

I beg to move:

"That in pursuance of sub-section (2) of section 4 of the Official Language Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Sriballav Panigrahi resigned from the Committee.

[English]

MR. DEPUTY SPEAKER: The question is:

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Sriballav Panigrahi resigned from the Committee."

The motion was adopted.

13.30 hrs.

BUSINESS ADVISORY COMMITTEE**Twelfth Report**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I beg to move:

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 11th March, 1992."

SHRI GEORGE FERNANDES

(Muzaffarpur): Mr. Deputy Speaker, Sir, I had raised a point of order in this House yesterday evening on which I seek your ruling so that this question should not come up before the House again in this shape. The yesterday's order paper included last two items firstly, discussion on the Budget (Railways) and Secondly, discussion on the Resolution moved by the hon. Minister of Railways. Here, on the basis of this report of the Business Advisory Committee, yesterday the hon. Chairman, who was presiding at that time, had elicited opinion to have a 10 hour discussion in the House on the two items out of three items placed against serial Nos. 1, 2 and 3 in today's report of the Business Advisory Committee. The House had given this opinion that all these four items could be taken up together but there was a controversy over 10 hours. When the matter for discussion came up here and it was said that discussion should start on it, then I raised my point of order and said that the issue which was not on that day's order paper could not be taken up for discussion in the House unless a supplementary List of Business was issued or any decision was assigned at after taking the opinion of the House.

Mr. Deputy Speaker, Sir, the ruling I am seeking from you is related to Rule 31 and Rule 31 reads:-

[English]

(1) A list of business for the day shall be prepared by the Secretary-General and a copy thereof shall be made available for the use of every Member.

(2) Save as otherwise provided in these rules, no business not included in the list of business for the day shall be transacted at any sitting without the permission of the Speaker."

[Translation]

I would like to draw your attention to the decisions taken prior to this point of order and I would like to bring it to your notice that:-

[English]

'Arrangement of Business and List of Business'— page 383 "Practice and Procedure of Parliament" by Kaul and Shukder says: "The following items of business may, however, be taken up in the House without any entry in the List of Business;"

[Translation]

It has been clearly spelt out as to what issues can be taken up for discussion:

[English]

"Oath or affirmation by a Member returned in a bye-election; obituary reference on the demise of a sitting Member or a former Member or other leading personality; adjournment motion; communication of a message from the President; announcement or ruling by the Speaker, question of privilege; announcement of a communication regarding arrest etc. of a Member; announcement regarding resignation of a Member; and motion regarding the suspension of a rule."

[Translation]

Any issue which has not been included in the List of Business cannot possibly be discussed in the House. I remember this issue has been raised many times in the House in some shape or the other. Since 1976 it has been my experience that it has always been decided that any matter which has not been included in the List of Business cannot be taken up for discussion here.

I seek your ruling on this matter because the dignity of this House, the rules of this House, have been violated by the Government and this should not be done.

The House should not be taken for granted; no matter whosever has to conduct the sitting of the House, that we can raise any issue at any time for discussion. The question of zero hour is some what different, as you have just now mentioned, or there may be some vital issue which may be

raised by agitated Members in the House. But there was nothing like zero hour discussion, nor was there any such subject or issue as required a discussion wherein the hon. Minister would express some anger or agitation. Had this issue been included in yesterday's List of Business, I could have brought all the relevant documents in the House yesterday itself. This item was not included in yesterday's List of Business, so I did not bring my documents. Yesterday, I had to speak on the Railway Budget. Now, had the discussion on Rail Budget started well in time and I would have been called to speak, I would have expressed myself whatever I had in my mind about the Rail Budget, as any member could do. But it was not mentioned in the List of Business that there would be a discussion on this subject. And now you are saying that it is the decision of the Business Advisory Committee. But the decision of the Business Advisory Committee can't be thrust upon us as you are doing now. List of Business includes those items which are to be discussed, so that we may come prepared. Mr. Speaker, Sir, it is not possible to discuss any matter without prior information. Since 1967, as far as I remember that whenever any such occasion arose that the items not mentioned in the List of Business, were to be discussed, the House had always refused to discuss such topics. In this case, I am on a Point of Order. The Government, especially our Parliamentary Affairs Minister who took up this issue very strongly here yesterday, told us that whatever they were saying was completely true. So, there should be no such problem for us in future, and the House should never face such a situation in future. I request that the House should not be put in such a situation when it would have to find time for the issues not mentioned in the List. I want your ruling on this issue.

[English]

SHRIE. AHMED (Manjeri): Mr. Deputy Speaker, Sir, in the 12th Report of the Business Advisory Committee, on page 3, it is mentioned as follows:

"The Committee also recommend that

discussion on item nos. (4) to (19) may be taken up 17th March, 1992 and continue on 18th and 20th March, 1992. The House may sit late on 17th and 18th March, 1992, if necessary."

This is the month of Ramzan, month of fasting and the Muslim Members will find it very difficult to sit late. So, in utter disregard to the sentiments of the other Members, the Committee has taken this decision. I just want this to go on record as my dissatisfaction.

SHRI BASUDEB ACHARIA (Bankura): Sir, 10 hours have been allotted for discussion on all these items. This is not sufficient and at least 15 hours should be allotted.

SHRI GEORGE FERNANDES: They have said 10 hours for all these four items, but we want 15 hours.

SHRI RANGARAJAN KUMARA-MANGALAM: Mr. Deputy Speaker, Sir, the hon. Member has quoted Rule 31 and also the List of Business. It is true that when it is not in the List of Business, it would not be transacted unless the Speaker has given permission. But in this instant case, what happened yesterday was that the BAC had met before and had taken the decision. The report that is before the House today was laid on the Table of the House and thereafter the Chairman had actually read out his decision. There was some controversy over the time allotted for discussion. But on the rest everybody said 'Yes'. The Chairman had specifically read out these four items and said that these would be taken up together if the House agrees. The House agreed. After the House agreed, if I may kindly submit, this issue was raised again. At that stage, we said that you should have objected at the time when the Chair was pointing out the BAC's decision. The Members still insisted and thereafter it was very close to six o'clock and we adjourned. Of course, today it is in the List of Business. I think the question is a little academic, but at the same time, it is important for us all to realise that the BAC must have some meaning.

In the Business Advisory Committee where almost all the Parties are represented, we come to a decision among all of us and give a report. It is expected that that would be adopted by the House except of course where certain Members really feel very strongly.

Let me inform the hon. Members that with regard to 10 hours or 15 hours, there is nothing called cardinal inflexible rule that 10 hours shall be only 10 hours and not one minute or one second more like that. The number of hours is only for time. We have a problem which the BAC has addressed in full. We have the problem of finishing seven ordinances as well the General Budget and the Vote of Accounts by the 27th of this month. So we tried our best to adjust the time.

I am sure, the Chair will and so the House will appreciate that with regard to Railway Budget, all Members want a little more time. I think, there should be no problem in our trying to adjust that. I would request that the timing is not really very relevant if they really wish to have a little some more time, as we move along, we can find the time. There is nothing hard and fast about it. With regard to the question whether four items should have been taken up yesterday or not, it is academic. But still it is necessary to say, if the Chair's proposal was not accepted by the House, then what my hon. Members say that all the four should be taken up together.

SHRI HARIN PATHAK (Ahmedabad): When the four items would be discussed together, there were those four items. In the list, there were only two items.

SHRI P.R. KUMARAMANGALAM: I have the proceedings with me. (*Interruptions*)

SHRI V. DHANAJAYA KUMAR (Mangalore): Could the Business Advisory Committee take a decision inadvertent to the rules? It is said that this House cannot transact any other business which is not included in the agenda. Can the BAC take a

decision inadvertent to the rules?

MR. P.R. KUMARAMANGALAM: We are getting into the technicality. But it is necessary that we understand first that the Speaker is the Chairman of the BAC. The Speaker does have the power to permit other business to be transacted. Here, we have gone even further not just the Speaker in his individual capacity as the Speaker of the House, but the House itself accepts specifically that these four items—(i) General Discussion on the Railway Budget for 1992-93; (ii) Discussion on the Resolution regarding recommendations of the RCC; (iii) Discussion and Voting on Demands for Grants for Railways. 1992-93; and (iv) Discussion and Voting for Supplementary Demands for Grants for Railways, 1991-92. The Chair has been very categorical, naming all the four items of business and said:

"The BAC has recommended that these four items be taken together and I hope the House agrees." The House has agreed. The only disagreement was on the time. After the House agrees, I think, the House is supreme. When the Speaker as Chairman of BAC is part of the BAC decision. The House had accepted the decision of the BAC. To raise a hue and cry now, I think, is little unfair.

However, I think, it is necessary in future, when the Chair does give proposal before the House, all of us should pay careful attention. If the hon. Member at that time directly raises and says, "Because these two items are not listed that should not be taken up, we could have at that time taken it seriously. But once you have said "Yes", it is not fair at this stage to say, "No, it is not in the list of business." It does not need to be in the list of business when the House itself accepts that we are willing to take all the four items together. (*Interruptions*) You say, No. In fact, that has been very specifically brought up.

It was brought up. It is there in the proceeding. And that is the only matter. However, I do think that we should take note of it in future in the BAC. It is my personal

feeling that when it is not in the List of Business, it is better for us to avoid trying to bring it to the House. As a matter of practice, the Chair would also take note of this.

MR. DEPUTY SPEAKER: Are you agreed?

Several hon. Members: Yes.

MR. DEPUTY SPEAKER: You are really gracious to agree to the proposal of Mr. Kumaramangalam.

SHRI P.M. SAYEED (Lakshadweep): I think that from tomorrow onwards, we are going to sit late every day.

SHRI RANGARAJAN KUMARAMANGALAM: Let me make it clear that with regard to sitting late, we had decided in the BAC that we would leave it to the hon. Speaker and see if it is necessary. It may not be necessary because many of the Ordinances are very simple.

SHRI RAMESH CHENNITHALA (Kottayam): Why do you put "if it is necessary"?

SHRI RANGARAJAN KUMARAMANGALAM: If it is not there, the Hon. Speaker would have no authority!

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 11th March, 1992."

The motion was adopted.

13.47 hrs.

RUBBER (AMENDMENT) BILL*

[English]

MR. DEPUTY SPEAKER: Shri P. Chidambaram may now introduce the Bill.

MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P.CHIDAMBARAM): Sir, I beg to move for leave to introduce a Bill further to amend the Rubber Act, 1947.

SHRI P.C. THOMAS (Muvattupuzha): Sir, I have an objection.

MR. DEPUTY SPEAKER: Mr. Thomas, if you are inclined to raise some objection. The rules permit it if you had given a note in the Office before 10 o'clock. Then you would have the chance of raising the objection at the time of introducing the Bill. Now you have foregone that right virtually. You have forfeited that right. (*Interruptions*)

Any body who wants to raise any preliminary objection, should give a note before 10 O'Clock. Your right to raise objection is lost by virtue of loss of time. You ought to have raised it in the proper manner.

SHRI P.C. THOMAS: Copies of the Bill were circulated only yesterday. According to the practice, we get two days time.

(*Interruptions*)

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

The motion was adopted.

SHRI P.C. CHIDAMBARAM: Sir, I introduce* the Bill.

MR. DEPUTY SPEAKER: The House is now adjourned for lunch to meet again at 14.45 hrs.

The Lok Sabha then adjourned for Lunch till Forty Five Minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at forty-eight minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

[English]

MR. DEPUTY SPEAKER: The House shall now take up Matters under Rule 377. Shri Sharat Chandra Pattanyak.

MATTERS UNDER RULE 377

- (I) **Need to formulate special schemes to provide drinking water and irrigation facilities in Bolangir district, Orissa.**

[English]

SHRI SARAT CHANDRA PATTANAYAK (Bolangir): Sir, the people of Bolangir Parliamentary Constituency in Orissa depend on the river Mahanadi and village ponds for drinking-water and irrigation facilities. Due to erratic rainfall, the streams dry up and people as well as animals are left on nature's mercy for survival. Though the ground water level in this region is inaccessible due to lack of any initiatives, the area is the worst sufferer in respect of drinking-water and irrigation facilities. Therefore, Accelerated Rural Water Supply Scheme (ARWSS) should be initiated phase-wise in the blocks of Bolangir district and Urban Water Supply and Management Scheme should be implemented in Bolangir, Titlagarh, Sonepur and Kantabanji areas.

- (II) **Need to enlist 'Voddar' community as Scheduled Caste/Scheduled Tribe.**

SHRI ANANTHA VENKATA REDDY (Anantpur): Mr. Deputy Speaker, Sir, Vodde, Voddera, Vaddila are the different names of Voddar Community whose main occupation, from time immemorial, had been digging wells, excavating canals, digging earth, cutting stones and construction works ranging from houses to dams. Poverty had been alling this community, educationally, culturally and financially. This community is very poor and its position is not better than the present Scheduled Castes people.

It is learnt that Central Government intends to introduce the Scheduled Castes and the Scheduled Tribes (Amendment) Bill to have a real look into the fate of various communities and in fitting cases, to include them in the SC or the ST List.

These communities have already been listed as the Scheduled Castes in six States, that is, Karnataka, Kerala, Madhya Pradesh, West Bengal, Bihar and Gujarat. The same status may be extended to them in Andhra Pradesh also.

I, therefore, request the Central Government to include the above said communities in the List of the Scheduled Castes or the Scheduled Tribes.

- (III) **Need to take steps for checking infant mortality rate in the country, particularly, in Orissa.**

SHRI GOPI NATH GAJAPATHI (Berhampur): Mr. Deputy Speaker, Sir, I wish to bring in the following matter of urgent public importance, under Rule 377.

It is a matter of great concern that the infant mortality rate has been increasing in the country. It is the highest in Orissa—one infant dies every three minutes. According to an estimate infant mortality rate in Orissa was 177 per thousand in urban areas and 126 in rural areas.

* Introduced with the recommendation of the President.

There are many reasons for the increasing rate of infant mortality, such as teenage marriages, frequent child births, infrequent ante-natal checks and anaemia. Besides 70 per cent of the child birth takes place in a very unhygienic conditions, particularly in rural areas. Asphyxia in babies has been a major killer leading to life-long morbidity.

While the infant mortality rate has registered a fall in the past three decades in most of the developing countries including India, it is unfortunate that Orissa has lagged behind other States. Unless immediate steps are taken by the Paediatricians to check the infant mortality rate, the objective of the "Child Survival and Safe Motherhood Programme" cannot be achieved. they should be engaged in the rural areas to work relentlessly for the eradication and control of childhood diseases.

As such, I urge upon the Central Government to pay special attention for checking the infant mortality rate particularly in Orissa.

- (iv) **Need to set up a power sub-Station at Padrauna in Deoria district, U.P.**

[Translation]

SHRI RAM NAGINA MISHRA (Padrauna): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Central government towards Uttaranchal of Deoria District of Uttar Pradesh. Narayani river flows into Uttar Pradesh via Nepal and Bihar. This area is affected badly by floods every year. There is acute scarcity of roads. The area has faced terror of the Jungle party for long. Every now and then there are incidents of dacoity, murder and kidnapping. The villages of Uttar Pradesh located on Nepal and Bihar border are facing acute shortage of electricity. The villagers are undergoing great hardship due to power shortage. The absence of electricity and roads, the jungle Party has got an easy access to the villages and as a result of it, incidents of kidnappings and dacoities have

become a common thing. It is impossible to provide electricity to the inhabitants of the villages without assistance from the Centre. There is not a single power sub-station in the north of Kushi city for a distance of upto hundred kms.

Prior to this, our hon. Energy Minister got an electricity sub-station set up at Salempur, Sikanderpur, Rajapaked. Keeping in view the conditions prevailing in Padrauna, I urge upon the Central Government to set up a big power sub-station at Padrauna also. All the same, arrangements to provide grants may be made to provide electricity connections to the villages situated on Bihar and Nepal border.

- (v) **Need to drop the proposal for establishing a Medical and Health Education Commission.**

[English]

DR. GUNVANT RAMBHAU SARODE(Jaigaon): Mr. Deputy Speaker, Sir, I wish to raise the following matter under Rule 377;

There is a growing concern in the field of medical education in the country while there is growing unemployment and under-employment among doctors. The Government of India has been repeatedly assuring that no more medical colleges would be opened in the country. But in many states especially in Maharashtra and Karnataka, a number of medical colleges charging high capitation fees have been opened with the approval of the State Government. The I.M.C. (Amendment) Bill, 1988 is awaiting consideration of the Parliament for giving more powers to Indian Medical Council. It is learnt that the Government of India is planning to establish a medical and health education commission to deal with functioning of medical institutions which would seriously erode the power and function of Indian Medical Council. The Indian Medical Association has strongly opposed the above move.

The matter may be looked into.

Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem. for Grants (Rlys.), 1992-93; and Suppl. Dem. for grants (Rlys.), 1991-92

- (vi) **Need to formulate an Integrated National Education Policy to check the deteriorating standard of higher education.**

[*Translation*]

SHRI RAM BADAN (Lalganj): Mr. Deputy Speaker, Sir, even after 42 years of independence, our present education system is still based on the colonial approach of the British Raj. For bringing about improvements in our education system Radhakrishnan Commission was appointed in 1949, Secondary Education Commission was appointed in 1958, Mudaliar Commission in 1960 and Sampoomanda Education Committee was appointed in 1962. Thereafter, All India Council of Secondary Education and Kothari Commission were constituted. All the Commissions submitted their reports but these were not implemented even after their consideration. There is a continuous deterioration in the standard of education in nearly 150 universities and 5500 colleges in the country.

Due to infiltration of politics in villages etc. 50% of the Students of higher classes have started active participation in politics. I would like to draw the attention of the Government towards the future of the students and would also like to emphasise that a comprehensive education policy be framed in the Country to enable our nation to acquire respectable and prestigious place in the world, as was announced by Late Prime Minister Shri Rajiv Gandhi while announcing the new Education Policy during his term of office. But the Government did not take proper steps to implement that policy.

- (vii) **Need for more Central funds to the State Government of Bihar for proper development of Buxar and Bhojpur districts**

SHRI TEJ NARAYAN SINGH (Buxar): Sir, Buxar and Arrah are very important places of Bihar State. Buxar is a district now and Arrah is famous as Bhojpur district. There are so many villages in both these districts, where the people have to cover a distance of 10 kms. on foot to reach a pucca road. If the District Planning Committee

formulates some scheme for constructing pucca roads, the scheme is left half way due to paucity of funds with the Government of Bihar. The youths of both the districts are preparing themselves for taking to extremism.

Therefore, I urge upon the Central Government to sanction an amount of Rs. 10 crore for providing roads and a building for primary school and irrigation facilities in Buxar and Bhojpur districts so that both these districts may get an opportunity for their development.

- (viii) **Need to give clearance to the proposal to State Government of Kerala regarding Patta rights to the farmers of that State.**

[*English*]

SHRI P.C. THOMAS (Muvattupuzha): Mr. Deputy Speaker, Sir, I wish to raise the following matter under Rule 377:

The issue of Patta to Kerala farmers is pending approval from Centre. I, therefore, request the Central Government to give final sanction to it immediately. This will save thousands of small farmers.

14.59 hrs.

RAILWAY BUDGET 1992-93-GENERAL DISCUSSION-RESOLUTION-RE-RECOMMENDATION RAILWAY CONVENTION COMMITTEE DEMAND FOR GRANTS-RAILWAY 1992-93; AND SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1991-92-CONTD.

[*English*]

MR. DEPUTY SPEAKER: Before we take up Item Nos. 12 to 15 in today's order paper I have to inform the House that some Members have desired that they may be allowed to move their cut motions to the Demands for Grants (Railways). Their request has been acceded to. Therefore, hon. Members present in the House, whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the table within 15

minutes indicating the Serial Nos. of the cut motions they would like to move. Those cut motions only will be treated as moved. A list showing the Serial Nos. of cut motions will be put on the Notice Board.

Hon. Members who are not present today or whose cut motions already received today and circulated tomorrow morning, may move their cut motions tomorrow, i.e. 13 March, 1992 when the discussion on these items is resumed.

15.00 hrs.

SHRI RAM NAIK (Bombay North): For the information of the House, I have now given my Cut Motion No. 229. It is about the failure of the Government with regard to season tickets—monthly and quarterly. I would request my National Front friends and others to take an early decision, so that there would not be any chaos next time at the time of voting and that would appear first. So I would request them to consider it right from now, so that there would not be any chaos at that time.

SHRI RAM KAPSE (Thane): There is a hike of unprecedented nature in the season tickets.

SHRI SOMNATH CHATTERJEE (Bolpur): He is a good friend; but he need not advise us. We can look after ourselves.

SHRI RAM KAPSE: We are moving those amendments because the hike is unprecedented and very high.

SHRI SOMNATH CHATTERJEE: You are moving only those amendments which they have permitted you to move!

[Translation]

SHRI KASHIRAM RANA (Surat): Mr. Deputy Speaker, Sir, I would like to thank you for giving me the opportunity to initiate discussion on the 'Railway Budget' about which I would like to say a few things.

It seems that the 'Railway Budget' for the year 1992-93 presented in this august

House by the hon. Minister of Railways will put undue burden on the common man and the weaker sections living in both rural and urban areas. In addition, excessive increase in freight charges has taken place, which is unprecedented, and no Railway Minister has done it during the last so many years. All my calculations that before the initiation of discussion on the 'Railway Budget', the hon. Minister of Railways will make an announcement about cut in the proposed freight hike, have proved wrong. In all shrewdness in his Budget speech the hon. Minister of Railways stated that the maximum incidence of hike would fall on the sections travelling in higher classes in trains. Mr. Deputy Speaker, Sir, I had heard his whole speech. He has put a burden of Rs. 1366 crores through the Budget. In the outset of his speech, he has stated that there is 20 percent hike in the first class and airconditioned class to meet out this burden. In the speech, it was also contained that fares of second class and season tickets will also be increased in the range of 50 p and Rs. 5.25. I would like to submit that the additional mobilisation of Rs. 1366 crore through the 'Railway Budget' will have an inflationary effect. The prices are bound to increase and in addition to that the common man and the people of rural and remote areas travelling by trains will face extreme hardships and especially their economic problems will get further compounded. How shrewdly the hon. Minister of Railways has hiked the fares of first class and Airconditioned classes by 20% it seems that the hon. Minister of Finance had drawn inspiration from the hon. Minister of Railways while finalising his 'Budget' proposals. Now gradually the people are realising the ramifications and adverse effects of the General Budget.

Mr. Deputy Speaker, Sir, in the beginning, it was felt that the fares of higher class of rail travel have only been hiked, but now it is becoming clear that the hike in the case of second class rail fares is also not less. Even in the case of second class fare, the increase is to the tune of 20 percent. I would like to cite an example. Fare from New Delhi to Bombay Central by second class Mail travel was Rs. 147, but now it has been hiked

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to Rs. 172. Sir, the hike from Rs. 147 to Rs. 172 amounts to 18 percent hike in fare. Similarly, the hike in fares of suburban trains is even more than this. Everyday lowpaid employees and workers travel by suburban trains. They travel by these trains not for fun, but to reach their places of work to earn their livelihood. Mr. Deputy Speaker, Sir, fares of suburban trains to have been hiked. People travelling between 35 to 40 kms will have to pay Rs. 105 instead of Rs. 70 at present i.e. Rs. 35 more which comes to approximately 50 percent increase. During the Budget speech, the hon. Minister of Railways stated that he had kept in mind the interests of common man, low paid people and people of rural areas while formulating the Budget proposals. But it seems that contrary to his stand, he has over looked the interests of the common man while formulating the Budget proposals and has devoted himself to the cause of the affluent class at the cost of poor people. Sir, fares of suburban trains have been increased, as I have stated earlier, from Rs. 70 to Rs. 105 for the journey of 35 to 40 kms and from Rs. 113 to Rs. 163 for journey of 100 kms i.e. by 45 percent fares have been hiked. Sir, I would like to submit that the passengers travelling in second class and suburban trains are unable to bear such a heavy burden of increased fares. Therefore, these proposed hikes should not only be reduced but it should also be withdrawn altogether. Similarly, 7.5 percent hike in freight charges is also not less. The hon. Minister of Railways and the Chairman of Railway Board gave their opinion that this would not have any bearing on the prices. I would also like to submit that freight charges are proposed to be hiked by 7.5 percent and in case of coal by 4 percent.

Earlier when the freight charges for coal were hiked, power tariff rates of State Electricity Boards also accordingly went up. I would like to cite the example of Gujarat. Immediately after the announcement of enhancement of coal freight charges by 4 percent, power and electricity tariff rates in the State were hiked. Therefore, I would like

to submit that their contention that the Budget hikes will not prove inflationary, is totally wrong. This Budget does not only misguide the august House but the people of India also. The hon. Minister of Railways stated in the House that 8 months ago Rs. 900 crore additional burden was thrust on the country. Freight charges are proposed to be hiked by 7.5 percent and last year 10 percent hike in freight was announced in the Railway Budget. Rs. 1366 crore additional burden is impossible for the country to bear upon. I would like to submit that it is not proper that burden on the people is being proposed to be increased by 20 percent on one side while relief has been extended to first class and Airconditioned class passengers on the other side. Maximum burden has been put on the people travelling by second class and suburban trains (*Interruptions*) I would like to urge upon the hon. Minister of Railways to withdraw the proposed hike and give concessions to the poor people of India. Whenever there is any deficit and loss in the revenue, the Government always hike the fares. It is not a good practice. I would like to ask the hon. Minister whether he is prepared to resort to some other alternatives instead of hiking fares; a mention of which has been made in the Budget i.e. privatisation. The Budget mentions some alternatives to augment the resources such as leasing out the railway land and procurement of coaches from private firms. If imports are involved in manufacturing high quality axle wheels, then the workshop and its running may be handed over to the private sector. If Railways are to function smoothly, resources are must. It must be pondered over from where to mobilise the resources. Is it possible to mobilise the required resources just only by leasing out the railways lands? Will it be possible to redeem these lands after 50-100 years? In addition, it is also planned to privatise the catering services of railways. Every year, Rs. 2200 crore social liabilities are to be honoured to by the Government but these steps will further raise these social liabilities.

Privatisation will result in deterioration in standard of catering services. The deterioration in catering services has already

started and it will further deteriorate in the days to come. So some other alternatives need to be resorted to instead of resorting to hiking passenger and freight fares to make up deficits. There are other methods to strengthen the revenue position of the Railways. I would like to cite only one example. All the extravagance should be done away with and I would like to urge the hon. Minister of Railways to take the lead in this matter. Many a person and luggage travel with the hon. Minister (*Interruptions*). This way no good ideal can be set up. Mahatma Gandhi used to travel in second class despite being affluent and having a large following. Since all of us proclaim to be followers of Mahatma Gandhi, the Railway Minister or our officers should stop the practice of using saloons. Lakhs of rupees are wasted due to use of saloons and if this practice is stopped, it will immensely benefit the railways.

SHRIBASUDEB ACHARIA (Bankura): It is a very good suggestion.

SHRI KASHI RAM RANA: I would like to say something beyond this. Our efficiency is on the decline. The use of our railways lines is going down gradually. If railway lines are not utilised fully, railways have to suffer a loss. That is why I would like to say that they should be utilised fully. I shall give only one example to show as to what extent our goods trains are being utilised. The goods train goes at the speed of 26 kilometres. In 24 hours, only 57 trains are passed. Thus the speed of our trains is very slow. The train which runs on a steam locomotive has a speed of 10.1 kms, the train which runs on a diesel locomotive has a speed of 22.6 kms and the train which runs on electronic locomotive has a speed of 23.1 kms. These are the figures for the year 1990-91. The trains which run on a metre gauge line have an average speed of 17.8 kms. That is why our railway lines are not utilised adequately. If our railway tracks are used to its full capacity, a lot of savings may be achieved. There is a lot of potentiality in it. If all our rail tracks are used properly, we shall be able to make a lot of profit out of it. I would like to tell the House as to how it is

possible. The speed at which trains move, only 57 trains could be cleared on particular track. If we increase speed of our trains, and if we run them at the speed of 80 kms per hour, we can carry four times the amount of goods which we carry at present. I know that the Railway Minister will say that this will cause accidents and our tracks are such that we cannot run our trains with high speed. He will definitely make such a response. However, I would like to say that our goods trains have a large number of wagons and compartments and these trains stop again and again and as a result their speed goes down. Therefore, if the speed of trains is increased, then 192 trains at the speed of 80 may run to and fro in 24 hours and after utilizing the tracks fully, we can generate income on a large scale.

Mr. Deputy Speaker, Sir, same is the position in regard to passenger trains. Their average speed is 36 kilometres. On broad gauge lines the average speed is 35.1 kilometres and on metre gauge lines the average speed is 18.2 kilometres. These are the figures for the year 1990-91. The passenger trains are also running at a very slow speed. This is done so that accidents are avoided. I shall come to this later on. First, I would like to tell you that we should make the maximum use of our potentiality and we have the potentiality to use them, but it is not being utilised, but our hon. Railway Minister has never said in his budget speech that he would use railway tracks to the fullest capacity and generate more income. He has not done so. If this is done even now, the Railways may march forward. In this way, instead of resorting to any increase in railway freight and fares, we can increase the income of railways.

Mr. Deputy Speaker, Sir, there is one more feature towards which we should pay our attention and that is that today in the entire country the number of passengers is continuously increasing. A large number of demands are received for the transportation of goods, but we say that we do not possess adequate number of wagons. This is reiterated time and again that due to non-availability of sufficient number of boxes and

[Sh. Kashi Ram Rana]

wagons, we are unable to transport sufficient quantity of goods. I would like to submit to the hon. Railway Minister that by accord- ing priority to the rolling stock and making more provision for it, he has done a good thing. Due to shortage of wagons and coaches, we are faced with difficulties in carrying luggage or passengers. That is the reason I have said that we are faced with a shortage of coaches for passengers. Out of 28,000 coaches, 5500 are such which should be discarded and there is still shortage of 1500 coaches.

Hon.ble Deputy Speaker, Sir, if we in- crease our track utilization as also our effi- ciency and avoid unnecessary expenditure, then there will not be any need to increase the freight or fares for passengers. It is claimed that our Railways are the first in Asia and in the world scenario it is the second largest organisation. This is abso- lutely true, but we still have to do a lot of things. We strive to compete with other nations, but we do not look at the shortcom- ings in our own country or at the facilities available in our country. Have you ever tried to look into these things. I would like to ask the hon. Railway Minister if he has seen the condition of those upon whom the burden of increased freight and fares has been placed? Has the Minister ever felt that the Railways which claim the first place in Asia has placed the heavy burden upon the passengers. By observing the passengers on the suburban trains an estimate can be made of how the passengers travel at the peril of their lives. What have you done for them? You keep on increasing the burden on them every year. You have done nothing except increasing burden on them. Today, when we are debat- ing the rail budget, we should think that if the fares are increased continuously, it is not a good thing.

Mr. Deputy Speaker, Sir, I would like to tell you few more facts about the rail budget. Very little provision has been made for the doubling of the railway lines and laying of new lines. Earlier the Railway Reforms Com- mittee was set up which had given a sugges-

tion to make up for the deficiency in the railways and it had also suggested that short distance lines and uneconomic should be closed down. I can well recollect that when the rail budget was presented before this House, one or two years back, it was stated that our development works would include the laying down of new lines in the hilly and tribal areas. Just day before yesterday, a question was asked in the Parliament re- garding uneconomic lines, short distance lines and meter gauge and narrow gauge lines.

There are many lines which have been declared uneconomic and many lines are inoperative. Therefore, the need of the hour today is to provide railway services to even people residing in far flung and Advasi areas. Train services on these lines should be resumed for the convenience of travel- ling public and for the development of those areas. We should also resolve to lay down new lines.

Mr. Deputy Speaker, Sir, I would like to point out that a provision has been made with regard to doubling of new lines in this Budget. We have dearth of resources and if we do not utilise them properly, next year or in the days to come we will have to face serious consequences on account of it. We make lot of provision for the rolling stock. But this year the provision with regard to gauge conversion has been reduced by Rs. 269 crores and is only Rs. 131 crores. In addition to this the provision of Rs. 241 crores made last year for laying down new railway lines has now been cut to Rs. 186 crores.

Mr. Deputy Speaker, Sir, the passen- ger and goods train are side-tracked on Surat-Jalgaon Section because South bound Superfast trains pass via this area. Owing to this the passenger trains run late and not much can be earned from freight charges from goods train. Therefore, I would like to point out that very little provision for doubling and laying down new lines will have serious consequences in future. Hence, I request you to raise the limit of provision for different heads in the Railway Budget.

[MR. SHARAD DIGHE *in the Chair*]

Mr. Chairman, Sir, in the context of the railway budget I would like to point out here that even today the passengers travelling in the trains and the industrialist or traders sending their goods from one place to another get very poor services. It is as if they are at the mercy of the railway authorities. Their pleas fall on deaf ears. Even in the budget speech there was no mention about the deteriorating railway services or about any step being taken or proposed to be taken for its improvement. I have a better experience of it. I am aware of the fact that instead of rendering service, the railway authorities harass the people. The strike launched by the people in Surat went on for months but the railway authorities have no time to discuss this matter and in the process railways had to bear a heavy loss of revenue. Therefore, I would like to request that this poor railway service should be improved. Attention should be paid towards this aspect and if we do not pay attention towards it, it will have an adverse effect on our revenue. I would like to urge that necessary instructions should be issued to the railway authorities to provide better services.

At the same time, I would like to say that provision made in the budget for passenger amenities is comparatively very less. For instance in 1990-91 Rs. 28 crore were allocated but only Rs. 20.32 crore were spent. Subsequently in 1991-92 Rs. 30 crore was earmarked and in 1992-93 the budget provision for amenities was Rs. 50 crore. I think that such a meagre amount cannot fetch any amenities for the passengers. If we earnestly want to provide amenities say for instance drinking water than Rs. 50 crore is also too little. I am aware of the fact that as compared to the Budget provision of Rs. 30 crores made last year the amount has been increased to Rs. 50 crores this year, but even, that is, very little. Secondly, I gave you the instance of 1990-91 where in only Rs. 20 crore were spent out of Rs. 28 crore. I urge that more ameni-

ties should be given to the passengers by providing more budgetary provision.

The hon. Railway Minister has announced the introduction of many new trains and I welcome it as additional railway services are very much required for the overall development of the country. However, I regret to point out that whenever a new Railway Minister assumes power he starts trains only in his own area but when other Members approach him or the D.R.M. and G.M. they are ignored on the pretext of tracks not being free, paucity of funds and non-availability of coaches. I have observed this during the last ten to fifteen years of my political career that in the constituency from where the Railway Minister hails there are no impediments like shortage of railway tracks, funds or coaches. The Railway Minister introduces as many new trains as he wishes.

I welcome the stand of introducing new trains but it should not be confined to the development of a specific area but towards the overall development of railway service in the country. Hence, I welcome the introduction of all the trains that have been announced in the Budget throughout the country.

It has often been observed that whenever a new train is introduced the service of an old train is cancelled. For instance, Madhya Pradesh is the most populated state of India. A unanimous decision to start a new train via Baster district was taken by the B.J.P. and the Congress. The proposal was sent to the Railway Ministry for seeking the approval of the hon. Railway Minister. However, it was not considered in the Budget. In addition to this the service of an intercity train running between Bhavnagar and Ahmedabad was stopped. Whenever we meet the authorities in this connection we are given false assurance to the effect that the service will be resumed in the coming month but three to four years have passed and the service of the said train has not resumed till date.

The hon. Railway Minister has made an

[Sh. Kashi Ram Rana]

announcement about the introduction of a new train viz., Vadodara-Valsad Inter-city Express. But the move to start it from Vadodara will not be useful. If it starts from Vadodra in the morning, it will be boycotted because the passengers travelling on this route hail from Valsad and Surat and not from Vadodara. Perhaps, the reason for starting it from Vadodara is that there is no yard in Surat and it lacks maintainence facilities. However, I would like to point out here that during the last fifty years Surat has only one platform and nothing else although the population of this area has increased from three lakhs to twenty lakhs. Only one platform could be constructed in Surat so far. Besides, there are no sheds or other amenities available. We are not in favour of such development which is only for name sake. Hence, I welcome the move of introducing new trains but at the same time, I request you to resume the services of those trains which are no longer in operation.

Apart from this our representation to start a couple of new trains should be considered. Here, I would also like to point out that almost everything was settled for starting Sardar Express between Ahmedabad and Bombay. The coaches had also come but the service has not started till date for reasons best known to the Government. I urge that the Sardar Express should be started without any further delay.

Mr. Chairman, Sir, I hail from Gujarat and for the last many years the people of Gujarat want the headquarters of Western Railways to be shifted from Bombay to Ahmedabad. In the event of delay at least a Division should be set up in Ahmedabad. If Division could be made in Bhopal and Ambala on the basis of a committee's report it will not be improper, if a Division is made in Ahmedabad on the same pattern. I would like to request the hon. Railway Minister to at least grant Ahmedabad status of a Railway Division without any delay.

Even today, many accidents occur. As per the hon. Railway Minister there is decline in the incidence of accidents. In 1985-

86, the accident figure was 717 where in 1991-92 is was only 532. However, have you even seen the number of the deceased? In 1985-86, 77 persons succumbed to their injuries in 717 accident cases. Why does such a thing happen? Sixty five percent of accident occur due to negligence on the part of the railway staff and 20 percent due to defective equipments. In 1990-91 the number of persons killed in 532 accidents was 220. Besides, there are 37039 level crossingss but only 15704 are manned and the rest are unmanned. All the level crossings should therefore be manned.

I hail from Surat. This area has always been neglected. Like me many members are perhaps sorry to see this. The G.M./D.R.M. visit at times and sometimes they do not come at all. They do not meet the people. I would like to point out that necessary instructions should be issued to them to listen to the Member of Parliament and redress the genuine grievances. The G.M. and D.R.M. consider themselves no less than the Ministers or Members of Parliament. This practice has been continuing for a long time. The D.R. M. pays a visit, enjoys and goes off but the plight of Surat remains unchanged.

In the last fifty years, development has taken place everywhere but the condition of Surat is same despite having a huge population. We demanded for a station on the Eastern side. Deliberations in this regard are going on for the last three to four years but no action has been taken so far. The Tapti Ganga express was proposed to be introduced from that place. Initially it was said that this train would start from Allahabad and will run four days in a week instead of two but till date no action or decision has been taken in this regard.

As a result of industrialisation and urbanisation the left over land at Naushari will also be taken over. Then how to extend railway facility to this place? As such a railway station should be provided on the western side.

Till date nothing has been done on the much publicised computerisation of railway

reservation facility announced in the last 'Budget'. It was assured that 77 per cent of railway reservation will be computerised, but till date nothing has been done. This work should be expedited. Surat-Jaigaon track should be doubled. Probably, proper attention has not been paid towards providing amenities to passengers in the Budget. An attempt has been made to put heavy burden on the passengers in the Budget. I would like to submit that undue burden has been put on the weaker sections, rural people, second class passengers and suburban passengers in the Budget. There was no objection, had the burden been put on rich people. As such burden put on the poor section should be immediately withdrawn.

With this I thank you and conclude.

SHRI CHANDULAL CHANDRAKAR (Durg): Mr. Chairman, Sir, Indian Railways are very vital for the economic, social, industrial and agricultural development of the country. It could be seen that wherever railways has reached, it has ensured economic, industrial, social and agricultural development of the area but where there are no railway lines, no development worth the name has taken place there.

Railways has not reached a major part of the country. Especially the railway network has not spread fully in the Central region i.e. Madhya Pradesh and owing to this Madhya Pradesh is not developing despite opulence of resources and availability of all facilities. There is no denying the fact that more than one crore people travel daily from one place to another by railways. Railways, thus has become a major means of communication in the country. I am happy to note that the hon. Minister of Railways has with drawn freight charges on 15 items and the hon. Minister deserves applauds for this.

The hon. Minister of Railways has given a major thrust to converting metre guage lines into broad guage lines in the Budget. In 40 years, it is for the first time that an attempt has been made in this Budget to convert a major portion of 23,000 kms long

metre guage line into broad guage ones. In the last Budget an allocation of Rs. 133 crore had been made to convert there guage into broad guage lines, but this year the allocation has been increased to Rs. 554 crore which is quite praiseworthy. In our country, there are 65,367 kms of broad guage; 23,419 kms of metre guage and 4068 kms of narrow guage lines. The hon. Minister of Railways has demanded huge funds for the proposed conversion of 6,000 kms of metre guage lines into broad guage during the eighth plan period and an allocation of Rs. 554 crore has been made for this purpose in the current Budget.

Conversion of one kilometre of metre guage line into broad gauge involves an expenditure of Rs. 50 lakh and one day's work by 10,000 workers. Therefore, in the days to come a lot of employment would be generated in the country for common people other than literates.

Allocation for doubling the tracks and construction of new railway lines has been reduced in the Budget. This has been, undoubtedly, done due to paucity of funds, but it must be realised that for speedy development of the country widening of rail network and doubling of single tracks are a must. Therefore, the Government should make greater allocations for railways and the Ministry of Railways should also put in greater funds specially for the purpose, by raising special loans.

Allocation for rolling stock has been increased from Rs. 724 crore in 1991-92 to Rs. 1180 crore in the current Budget. This will result in decline in the train accidents, major cause of which is lack of quality rolling stock with the railways. The hon. Minister of Railways has fixed a target with a view to augmenting freight traffic capacity. Earlier, each wagon, on an average, used to transport 1410 tonnes of freight, but now the target has been fixed at 1450 tonnes for a wagon. Next year, the passenger traffic is likely to go up by 5 per cent at the present rate of growth of passenger traffic. Though railways has remained quite important for passenger and freight movement, the road

[Sh. Chandulal Chandrakar]

transport viz buses and trucks are also being used in greater number day by day. Passengers in large number are making use of buses and trucks are also being used for freight movement in greater quality. We are still getting indications about it.

So, far as the question of expansion of rail network is concerned. India has the largest railway network after Russia. As I told just now, railway network is about 62,201 kms long. The railways has got 37,953 coaches; 8,590 rail engines; 5,58, 027 rail wagons. Depsite all this, railway facilities, are not adequate. Railways should especially enhance the number of rail wagons either by procuring them from abroad or by augmenting their production indigenously. On an average, 13,139 trains are run in the country and out of these, there are 7,428 passenger trains. There are approximately 7,000 railways stations. In India about Rs. 22,200 crore have so far been spent on the railways but its total assets are of Rs. 16,15 cores only. It is for the first time in history of railways that the Ministry of railways has contributed 10.9 percent of its earnings to 'General Budget' of the Union Government. Earlier, it used to contribute at the maximum 6.7,7.3 and 8.3 per cent only I would like to thank the hon. Minister of Railways for this achievement. Undoubtedly, as I stated just now, expansion of rail network has not been just and fair in the country. Till the regional imbalances are removed, development of the country is not possible. In Madhya Pradesh there is not a single railway line in a large areas. As the august House is aware, tribals live in quite large numbers in Madhya Pradesh and the Baster district which is a tribal district, is larger than the State of Haryana in area. You will be surprised to know that railway lines are rarely seen in this district. Yes, there is one railway line through which iron ore is transported to foreign countries like Japan. Except this, there is no railway line at all. In this connection all the hon. Members of Parliament from the State made request to the hon. Minister of Railways. There atleast one railway line should be sanctioned for the State this year. It is

because the Bhilai Steel Plant is likely to be closed down by the year 1993-94 as there would be shortage of iron ore. If a railway line is not laid from Daliroja to Veladeela in the district of Baster where iron ore is available, then the Bhilai Steel Plant would be closed down in the next 3-4 years for want of iron ore. The situation is so precarious. Even then the Ministry of Railways has not done anything. I am completely distressed for this state of affair especially because the region is predominately tribal inhabited. All the hon. Members of Parliament express their concern to do something for the Tribals and Harijans, but till date nothing has been done. (Interruptions)

What I want to submit is there is no railway line in such a large region. On going through the railway map of India, one can see that there are 32 circles in the railways out of these, maximum revenue is earned from Bilaspur circle in Madhya Pradesh, which is close to Baster. (Interruptions) Bilaspur will never be converted into a Zonal railway headquarters because Madhya Pradesh is a poor and backward state, and inhabited by Harijans and Tribals. It will not also be made a divisional headquarters, despite repeated requests and maximum revenue earnings from the region. Nothing is being done. Demand for opening of recruitment office there was also made. Though the foundation stone was laid, but nothing has been done in this regard. (Interruptions)

I would like to say that neither there is a divisional headquarters nor a Zonal headquarters at Bilaspur. We would like Bilaspur to be made the headquarters of the Zone and it has been stated by the Government time and again that a recruitment Centre has been opened there, but so far it has not been opened. (Interruptions) Why are you interrupting? Let me finish what I want to say. I have no objection, if there are six recruitment centres in Calcutta, but there should be one in Bilaspur, and I am not bothered as to how you are going to do it (Interruptions) So what I mean to say is that Bilaspur should be made the Headquarters of the Zone. Not only this, it has also been

observed in our area that there is a lot of bungling in the recruitment to the Railways. The question papers for the recently held examination for recruitment to the Railways at Bhopal were available for sale at prices ranging from Rs. 2,000/- to Rs. 8000/-. Thus, there was a lot of bungling in the recruitment. Mr. Minister, Sir, you may be busy chatting with someone, but it is my request that you should pay special attention towards this. Mr. Minister, Sir, kindly pay attention to this case of bungling. Similarly, there is large-scale bungling in the recruitment to the Railways, so much so that the Ministry of Railways inducted many people from Bhilai, but it has not provided employment to the wards of those farmers, whose lands were acquired there. It is a matter of deep regret that the Railways had no qualms about purchasing lands from the farmers at cheap rates, but it did not deem it fit to provide jobs to their children, who are educated and eligible. Therefore, I feel that grave injustice is being meted out in Madhya Pradesh. The hon. Minister doesn't visit Harijan and Adivasi areas. If he goes there, he will come to know about the difficulties being faced by the people there. Not a single person, who has been dispossessed of his land, has been provided with any gainful employment. The people are simple, they don't sit on the railway tracks and press for their demands, but if they do so, the Government would be left with no option but to succumb to their demand. Bhilai is such an important junction that training from North to South and vice-versa have to pass through it, but because the people of these areas don't resort to agitation, no attention is paid towards their problems. It is my humble request that the hon. Minister of Railways should pay attention towards this neglected area.

Mr. Chairman, Sir, there are three important factors so far as the Railways are concerned. It is true that the Government has made an allocation of Rupees 16,000 crores for the Railways. It means if the Government is able to curb unnecessary expenditure by even 2-4 percent, it won't be necessary for it to hike the passenger fares and freight rates every year. It won't do, if

the Government resorts to hike passenger fares and freight charges, to cover the deficit every year. The Government should give a serious thought in this regard. In order to curb unnecessary expenditure, the Railways should pay more attention towards maintenance which would contribute a lot towards preventing accidents which in turn would check the outflow of money in the form of compensation. Similarly, it is necessary to pay attention towards the recruitment and training of Railways employees. Until and unless Railways pays its attention towards these matters, it would continue to incur unnecessary expenditure. Similarly, the running time of many trains can be reduced and public money could be saved. The Chattisgarh Express takes 28 hours, it can be reduced to 23 hours. Similarly, there are many other trains. It won't be possible for the hon. Minister to study the running schedule of each and every train, but certainly, the officials of the Railway Ministry should make a detailed study of all the trains, and make improvements. The Government cannot escape its responsibility by saying that in the Shatabdi Express takes only very little time. I feel that the Ministry of Railways should pay special attention towards this matter, so that the passengers are able to reach their destination at the shortest possible time.

Mr. Chairman, Sir, our Railway employees are doing an excellent job, and they have their own Unions as well, but the Government should take stringent measures to check pilferage and theft. In this manner, wastage of resources can be checked to a great extent.

Mr. Chairman, Sir, it is matter of great pleasure that the Government has introduced 15 new trains, a Rajdhani Express between Secunderabad and Bangalore. Along with this, I would like to submit that the hike announced in second class rail fares is a bit on the higher side. I request the hon. Minister of railways to review this decision and reduce the fare hike. There cannot be two opinion about the fact that additional resources are required for electrification of railway lines, the existing electrified track

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length being 10,084 kilometers, and also for laying new railway lines and conversion of metre-gauge into broad gauge lines. I would like to submit that special attention should be paid to such areas and allocation should be made in this Budget or in the Supplementary Grants for Bhilai. If a railway line is not laid, the Steel Plant will face closure. Therefore, a railway line for Bhilai should be immediately sanctioned or else it will have serious repercussions in that area.

The Government has also taken a decision to privatise the catering arrangement. Just now my friend Shri Rana expressed apprehensions that inferior quality food will be served, if the catering system is privatised, but I sincerely hope that the Government will certainly pay its attention in this regard, now that it has taken a decision to this effect.

16.00 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Another excellent step taken by the Government is that it has given permission to a private sector company to indigenously manufacture wheel and axle in the country, which till now was being imported. This would save foreign exchange to the tune of Rs. 100 crores. Therefore, the Government has taken a wise decision to allow a private firm to do the job. Similar decisions should be taken for the manufacture of coaches and wagons. I hope that you will do it to increase the production of these items in the country.

Shri Ranaji in his speech made many laudatory references to Mahatma Gandhi. I am pleased to find that the B.J.P. too has finally accepted the greatness of Mahatma Gandhi. I am thankful to him for it.

The Government should also pay its immediate attention towards production of more coaches and wagons either in the public sector or in the private sector, to meet the current shortage. I would like to submit to the hon. Minister of Railways, that the

Adivasi areas are the most underdeveloped areas and absence of railway lines are proving to be impediment in their development. There are two or three Adivasi districts in Madhya Pradesh also, where there are no railway lines, they include Raigarh and Bastar districts. This is proving to be an obstacle in the path of the Country's all-round development and is responsible for regional imbalances. The hon. Minister of Railways is an experienced person and he has presented an excellent Railway Budget. I would like to make a special request to him that a decision to construct railway lines in these areas should be immediately taken and a token Grant announced. With these words, I conclude. Jai Hind.

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Deputy Speaker, Sir, I regret to say that I cannot support this Railway Budget. The most important reason is that the decision of hon. Minister for an additional buy of Rupees 1366 crores is excessive. My difficulty is that despite the availability of other remedial measures to meet the financial requirements of the Railways, the hon. Minister has made a Budget Speech, through which he has very successfully made a fool of the listeners, while coming out of the House, some hon. Members of the opposition were heard saying that .

[*English*]

He has shown a tremendous sleight of hand.

[*Translation*]

The hon. Members were taken for a ride to the extent that they were convinced that something positive is going to take place, but they realized the bitter truth only after they came out. In Bombay, the fares have been hiked from 37% to 65%. It was said that the Government was sympathetic towards the common folk, but no such sympathy is evident from this Budget. When the facts came to light, it became known that the Government has put as much burden on the poorest, as on the richest. But as I said, this

is the most important reason. However, my opposition to this Budget is rooted to a more fundamental issue.

First of all, I have come to realize that parties may come and go, but nobody has been able to confront, to challenge, to check the system. This system is inextricably linked to the I.M.F. and World Bank. Governments change from time to time, but the system remains intact. It is so powerful that its influence is not limited to the corridors of power, but the outside world as well. The powers that be, who are in control of the system have decided to weaken the infrastructure of the Railways to the maximum possible extent. It is beyond the realms of the hon. Minister to escape from the clutches of this system. I am saying this from my experiences.

I will not go into the details of this but I shall discuss in detail some of the issues. I want to place two proofs before this august House. The first proof is from the First Five Year Plan to the Eighth Five Year Plan. In these plans the priority given earlier to the Railways is now only for name sake. Now the Railways does not come under your planning set up. Earlier the development of Railways, building and expanding its infrastructure was sanctioned. It played an important role in the development of the country. No Railways is not important for them. If you analyse the funds that has been earmarked for Railways right from the First Five Year Plan till date, you will come to know that nothing is left for Railways. The second issue is related to it. This year you have received budgetary support of Rs. 1200 crore from Planning Commission. Your Plan is of Rs. 5500 crore but you have only been given Rs. 1200 crore. The allocations for Railways have gone down considerably. Before going to the next point I would like to put some information before you. You have given 34 per cent through budgetary support out of the total requirement for the development of Railways. 72 per cent was given for the Fourth Five Year Plan, it was 75 per cent for the Fifth Five Year Plan but today it is just 21 per cent. A sum of Rs. 1200 crore i.e. just 21 per cent. The hon. Minister

has tried to please the people of his Planning Commission through his speech. You will be despaired. They will not give you any chance to remain happy. You should thank your stars even if you get this amount of Rs. 1200 crore by the end of this year. Do not expect finances from them. Its other aspect is that the cost of running Railways is not borne by the Ministry of Railways at present. The way the Ministry of Railways or the Minister of Railways is used to handle the issues pertaining to the Railways inside and outside the House does not carry any weight. To what extent the price of oil will go up is not foreseen by the Ministry of Railways. The employees of Railway Ministry have direct link with dearness allowance but neither the employee nor the Railway Ministry decides the dearness allowance. The Railways Ministry does not decide the hike in the price of iron. Also, the Railway Ministry does not decide the cost of necessary items ranning from railway tracks to compartments. The burden borne by the Railway Ministry about which we have been harping on since long and which we call social cost has not been mentioned by the hon. Minister in the course of his speech. Last year Railway Ministry spent Rs. 2225 crore to meet the social costs and you may see the items on which it was spent. A sum of Rs. 1808 crore.

[English]

Loss of coaching services, sub-urban and urban passenger, parcel, luggage etc.

[Translation]

It means that passengers and non-passengers in the country are paying this amount by way of tickets, luggage, parcel etc. The people who have till date not seen trains are paying this amount of Rs. 1808 crore to meet the social cost. It means that the citizens of India are paying this amount as passenger fare and freight on parcels, luggage etc. A sum of Rs. 210 crore is being paid as freight on food-grains. As per my knowledge the export of iron is done by Government. Perhaps even some private companies might be also doing so. Apart from S.T.C. and M.M.T.C. there are other

[Sh. George Fernandes]

companies too. Now the process of liberalisation has begun. You will encourage export of iron whose transport is handled by Railways and give money to those who export it and now you have made law in the House for conversion into white not once but twice. You will collect money from the poor people of the country, you will collect Rs. 62 crore 99 lakh from them, there was reverse flow last year for which a subsidy will be given by Railways on salt, sugarcane and other items. Last year a sum of Rs. 227 crore was given to meet the social costs. You also give it the Government. How much is to be given this year. You have said that you will be giving Rs. 1200 crore as dividend. In the course of his speech on the current year's Budget the Finance Minister pointed out that he would not only give Rs. 1200 crore as divided but also give the pending amount Rs. 460 crore. In all the Government will give Rs. 125 crore for the development of Railways and in turn the Railways would give to Government of India a total amount of four thousand crore as a social costs and dividend. It is a reverse flow. The Government is not helping the Railways but the Railways is helping the Governments to function. The people are not able to understand it. Whereas this is a fact. As such as are ventilating our grievances. There should be a decision on it. I am not saying this in the interest of Railways nor in the interest of the railway workers because I believe the Railways is the leading infrastructure of the country. Once in 1974 we had stopped it for the first time and consequently suffered a loss of Rs. 3500 crore.

[English]

That is the power of the Railways. That is the influence, significance of the Railways in so far as infrastructure development of this country is concerned.

[Translation]

Mr. Deputy Speaker, Sir, in the light of this, I urge the Planning Commission or in other words the Government to solve the

problem of the Railways immediately. I have said that I am opposing the Budget but if the Government wants our support, it should solve this problem. Today in the morning there arose a question regarding the German Prime Minister's visit to India and the discussion held with him. He should be asked as to how many crores of rupees were given by the Government to meet the loss of Railways last year which is a Government department. I would like to tell you it was Rs. 30 thousand crore. Your total income is Rs. 15 thousand crore. The German Government has allocated Rs. 30 thousand crore for the Railways.

[English]

This is to meet the social costs and to see that people get proper service.

[Translation]

This is not the case of Germany alone. All that we are doing here is done at the dictates of the countries and the I.M.F. who have even compelled us to withdraw subsidy on fertilizers. The level of poverty in the countries dominating the I.M.F. is equal to the level of poverty of the Members of our Railway Board and Ministers. This is the level of poverty of common man. If in those countries, namely Britain, America, Japan, France and many other developed countries, the railways are provided subsidy worth crores of rupees and the railways is utilized for the service of the nation and for building up the country, then why do you not want to agree to what we say while you agree with those at whose instance you frame the Budget. We would like the hon. Minister to agree with us to bring about improvement in case he wants our support on this Budget.

Mr. Deputy Speaker, Sir, there is yet another reason for which this Budget is being opposed tooth and nail and that a mention of the I.M.F. has been made. You are aware that the Railways is the biggest Ministry of this country and a decision to ruin it in a slow and steady manner seems to have been taken. For that, I would not spare the Minister even since he has made a

beginning to dismantle it, though it will take some time. I do not want to say that from next year, onwards the work of removing tracks may be taken up but the move that has been initiated for privatisation, and the move for conservancy and sanitation started from the previous year's Budget, and in this year's Budget you have gone a step ahead towards catering. I am aware that the work of construction has shifted from Railways to contractors.

Mr. Deputy Speaker, Sir, I had gone to Kota recently. When I got down from the train and asked the railway workers as to how things were going on there, I was told that 2000 workers have been retrenched. When I was in Mughalsaral, there too I was told that workers are being retrenched. P.T.I. report was published in the Economic Times of 9th March and other leading newspapers of the country. This news-item is fraught with so many past incidents.

[English]

Railways Recruitment to be cut by 20,000 each year—Press Trust of India.

[Translation]

There are many other things also but I would not discuss all of them. But if 2000 workers are retrenched each year, one lakh workers would be retrenched in five years. In this way, it is a strange thing.

[English]

"The move," they said.

They meaning official sources. This is not a source close to the Ministry or anybody. This is official source. This is a formal report.

[Translation]

There was a report that services of forty percent Railways employees would be terminated. It was published on 28th September, 1991. I called the journalists and told them that it was a RITES' report. The

hon. Minister of Railways issued a small statement that there was no such report. You may ask the public relations department of the Ministry. They must be having the newspaper clippings in this regard.

[English]

This is not RITES report. This is a World Bank Report in a Rites Wrapper.

Official Sources have now said that:-

"Last year a study conducted by Rail India Technical and Economic services, RITES, had recommended that the railways should stream line its manpower by reducing it by 40 per cent by the end of 2,000."

[Translation]

This report appeared in September, 1991. I took strong exception to this report. The Ministry of Railways denied that there was any such report. If this not RITES report, I demand that it should be laid on the Table of the House. I am giving the history of this report.

This is the incident of December, 1980.

[English]

David Hopper, then Vice-President, World Bank, who is later to become Executive Vice-President of the World Bank.

[Translation]

He came to Delhi and contacted me through an M.P. I visited this M.P.'s residence for dinner. We held talks for three hours. At the outset, he desired to know as to why the Coca Cola was banned in the country. I gave the reasons. He again wanted to know why the IBM was banned. I gave him the reasons. The talks were held in a very cordial atmosphere because he was not an officer of the IMF or the World Bank. Now, it has proved to be a joke. Then David Hopper said:

[Sh. George Fernandes]

[Translation]

[English]

David Hopper said that:-

"Mr. Fernandes, IBM is coming back into India."

I said: "No, as long as I am around here."

Then, he said: "Your Railways have asked for a loan of Rs. 800 crores. We have told that we will sanction their loan if they accept the gift of an IBM computer....."

[Translation]

He said one thing to me and then the talks began. The other thing he said was more interesting, and the connected documents are available with me. I wrote to unions at that time. Then he told me:

[Translation]

"The World Bank has prepared a Report on the operation of the Indian Railways. Your Railways can be operated with a staff strength of 950,000 as against the one million and six hundred thousand that you now have..."

This was said by David Hopper right here in Delhi at the home of Member of Parliament. The only other person being the then Editor of "The Hindustan Times" Shri George Verghese.

[Translation]

Then I asked as to when he prepared the report.

[English]

"We have a Report. We have produced a Report. You Railways can be run with 40 percent less staff than the present 950,000...."

And the same report is being produced today. I wonder why these people did not bring it forward and kept it pending for so many years. Today, the I.M.F. has tightened its grip on our economy so much so that the reports are placed as per its wishes and the hon. Minister does not have any knowledge of them. Though he might be knowing, he will not say anything in this regard, as it is the duty of the Ministers to save the Government. Even, they maintain clam on the wrong deeds of the Government. When our Government invited the Pepsi Cola, there was verbal duel among the Council of Ministers, both inside and outside. I did not support it. I opposed it tooth and nail. I banned its entry in the Railway. Then a stage came when the matter was about to be taken to Court. I have just made a mention as to what predicaments the Ministers go through. I can understand their predicament. That is why they nod their heads. But it is the report of the World Bank. I am surprised when they say-

[English]

"The move, they said, 'they' meaning the Railway officials sources in the Railway Board.. "Is initiated to bring down the working expenses of the Railways as nearly 52 percent of the annual expenditure is incurred on payment of salary to staff and administrative heads.

[Translation]

It is wrong. Hon. Minister, it is a Budget document. As such, I would like to request you to ask your sources in the Ministry that before giving final touch to the reply at night they should first read the.

[English]

Explanatory Memorandum on the Railway Budget 1992-93: Table VII is a chart showing where the rupee came from and where the Rupee went. Further mention has been made of staff wages and other Allowances.

[Translation]

It has been shown in the chart that 33 paise will be spent on wages of staff and on other allowances. So it is not 52 paise. These people can go to any extent to harass and defame the employees. They think as if we will not read anything or say anything suppose that an officer may say tomorrow that 8 paise out of one rupee would be spent on payment of pension to retired personnel. That means the Government also wants to cause hardship to retired personnel. They will also be covered under Railway Expenditure. Even if these 8 paise are also included, the total will come to 41 paise only. So there is nothing to surprise that 41 to 42 paise out of the total one rupee of the budget allocation, will be spent on salary and allowances of staff members. Railway is not a machine for further processing of raw material.

[English]

This is a service organisation.

[Translation]

The same is said about the municipalities. The high ups generally say that 80 percent of the Budget of a Municipality is spent on salary and allowances of its employees. The who else would be paid? Should the funds be spent on officers or deposited with the Government or given to money lenders or contractors? It is the earnings of workers who toil hard. If 80 percent of resources is not spent on them, Then to whom should these be paid. It is said that:

[English]

80 percent goes on staff charges.

[Translation]

The Government finds the employees an easy target to defame them.

[Translation]

Therefore, the way you are conducting, regarding that it is said,

[English]

The recommendations of the RITES Report had been accepted in principle by the Railway Ministry.

[Translation]

Hon. Minister, I, therefore, request that this report...(Interruptions)....Mr. Deputy Speaker, I have just begun. I urge upon you to lay that report on the Table of the House. I would like to state this also and it is my opinion that there will be retrenchment of Railway employee on large scale and the number of Railway employees will be reduced to 10 lakh only in next 5 or 7 years. The speech of the Minister of Railways proves it and I do not want to read it out again because you all have already heard it and I have read it twice. I have the Delhi newspaper of the 29th February. Moreover, you may consult any newspaper of the 29th February of the country. A beautiful advertisement issued by the Indian Railways has been published in almost all the newspapers. The title of the advertisement is:

[English]

"Indian Railways: Develop a mutually beneficial association with the Indian Railways."

[Translation]

I read this newspaper in Bombay also. When I was in Goa, I saw that advertisement there also. All the newspapers in Delhi have also published this advertisement. You look at its wordings:

[English]

A task force has been set up by the Government of India, Ministry of Railways (Railway Board) to identify and examine the private ownership of wagons as an area of mutually beneficial association between the Railways and the rail users.

[Translation]

The matter does not end here, rather the real fact is given in its later part. Since

you have already stated in your speech that the Government is going to launch a scheme named——'Own your own wagon, own your own container.' That very day I wrote an article because one of the big newspapers of this city requested me to write an article immediately on the Railway Budget. I assured him to do so. I had said at that time also:

[English]

Own you own wagon, own your own container proposal is a precursor to handing over the entire rake.

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I have conceded to your art of presentation.

[Translation]

SHRI GEORGE FERNANDES: At that time also I had pointed out that this scheme will not be restricted to container and wagon only, rather it will be extended to entire train and entire rake. The Railway Budget was presented by you on the 24th or 25th February, what states the advertisement? Why are those efforts being made. My article was published after the presentation of the Budget.

[English]

It further says: that this effort has been undertaken in the context of major initiatives taken by the Government of India to refashion the economic and trade policies under conditions of severe resource constraints. It means the World Bank and the IMF conditionalities.

They further say that one could procure general service wagons to form a minimum unit of operation, that is, a train load for use by the Indian Railways as a part of their fleet. They will buy, they will own. But it will be used by the Indian Railways as a part of their fleet and the existing men will go. Ultimately, all that the Railways will be left with is the track. Even the stations could be privatised. Why not?

SHRIBASU DEB ACHARIA (Bankura): They are being privatised.

SHRI GEORGE FERNANDES: Everything could be taken over by the private sector and the only thing they will be left with is the track.

Sir, mark the words: "We ensure of a guaranteed supply of wagons. Here it says that the private ownership of wagons through leasing companies could also be visualised by rail users who could then enter into bilateral agreements with the railways either on a lumpsum or on freight rebate basis.

In this case, the party concerned could then have to go into a back to back arrangement with the leasing companies. And then, the real punchline is this:

"The Railways would undertake to maintain the wagons and cover the cost incurred, by reflecting it in the tariff."

[Translation]

The Railway is becoming the contractor. Mr. Speaker, Sir,

[English]

The Railway will become the contractor.

[Translation]

Therefore, Mr. Speaker, Sir, we are very much perturbed over it. I do not want to take much of your time. I want to give proofs on the basis of "The payments for Grants for expenditure of the Central Government on Railways. Part II. "This is continuous process.

[English]

The Payments for Grants for expenditure of the Central Government on Railways, Part-II: We were asked now to pass your Budget proposals. But please understand when I say that I am not prepared to support your Budget. Please understand.

This is your proposal. The Demands for Grants Staff Statement (5.306), Demand No. 05-Repairs and Maintenance of Motor Power. Earlier, the staff was 1,22,209. This was for the last year. This year, you have brought down the staff strength only in this one category to 1,16,352.

[Translation]

In his speech, he has pointed out that he is reducing the number of officers. Here the number of officers has reached 10883 from 10805 and that of staffs has reached 1 lakh 16 thousand 322 from 1 lakh 22 thousand 209. I will not take much time. This is apparent from the number of Group "D" officers in Operating Expenses Traffic Department. The number of officers has reached 21935 from 21321 and that of staffs has reached 1 lakh 13 thousand 682 from 1 lakh 19 thousand 388. Now I can cite many such examples from the book. But I would not like to take too much of your time. Whenever you want, I quote many more such examples from this book. In this way, the number of staff is decreasing and that of officers is increasing. In order to make my arguments understand to the people, I would like to point out that—

[English]

The Demands for Grants in terms of Salaries, Part I; Demand No.1 Railway Board: Pay Group A & B Establishment, 1990-91: Rs. 1,89,21,000. The Budget estimates for 1992-93: Rs. 1,95,04,000.

[Translation]

It means that the number of lower grade employees has been reduced to 3 crore 71 thousand from 3 crore 6 lakh.

[English]

This proves that you, in fact, are killing the fellow at the bottom. In the General Superintendence and Services of the Railways, the Budget estimate for the last year was Rs. 251,12,11,000. It was brought down in the revised estimates to Rs. 245 crores from Rs. 251 crores. And in the current Budget, you are proposing Rs. 252,64,00,000.

[Translation]

Moreover, they are trying to reduce the number of casual employees. Rs. 54 crore were to be paid to casual workers in Permanent Wage and Works in 1990-91 but only Rs. 46 crore will be paid this year, i.e. Rs. 8 crore less than the previous year. I have cited many such examples, but I shall not take too much of your time. Here you are decreasing their salaries, you have reduced the number of employees but while reducing the number of staff you have done nothing to reduce the number of top staff. I request the hon. Minister to pay special attention to this because the nodding of your head indicates that you have not been informed regarding these matters.

Mr. Deputy Speaker, Sir, it is very interesting thing which needs to be pointed out. In every grant and demand, there is a demand for 35 per cent increase in the dearness allowance this year. Here, we may make out that the Chairman of the Railway Board thinks that there will be no rise in prices due to the Railway Budget this year. This is far from truth. It has been stated on behalf of the Ministry of Finance in and outside the House that prices will not increase. It also bears no truth because the 35 percent additional grant has been demanded in the budget for payment of dearness allowance to railway employees.

[English]

You are accepting that prices are going completely beyond your control because of which there is a demand for 35 percent increase in the dearness allowance.

[Translation]

This time the hon. Minister has made an important announcement that a new scheme is going to be implemented. The new scheme is about a unique conversion. I do not know whether Shri Oscar Fernandes is present in the House or not. In the presence of the hon. Minister, he delivered a speech in the presence of the Chief Minister, he delivered a speech in Bangalore on 5th in which he praised the Minister of Railways and said that the hon. Minister is going to materialise the dreams of Lord Dalhousie.

[English]

Because Lord Dalhousie, it seems, wanted a uni-guage of the railways. I never read it anywhere while reading the history of the Indian Railways. But obviously Mr. Oscar Fernandes is a much better read person than I am. He must have, in the course of reading the history of the Indian Railways, discovered somewhere that Lord Dalhousie wanted a uni-guage and he says that the Railways Minister is fulfilling the dream of Lord Dalhousie.

[Translation]

And I take exception to it because....

[English]

Lord Dalhousie was not building the Indian Railways for the benefit of India.

[Translation]

He is not thinking at all as to what sort of our rail tracks should be. They are thinking only to exploit the country. How will the hon. Minister materialise the dreams of Lord Dalhousie.

[Translation]

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I would like to pay him some compliments. He has outclassed even film heroes and heroines. He is a wonderful artist.

SHRI GEORGE FERNANDES: It is injustice to me.

I am going to make a Significant request before the House. I have thought minutely over the scheme presented by the hon. Minister. We have come to the conclusion that it is not in the interest of the Indian Railways. I would like to point out two or three points. The provision of capital under other heads has been reduced too much this year Rs. 285 crore have been allocated for the construction of new Railway lines against Rs. 186 crore allocated two years ago for the

same. It means that keeping in view the value of rupee prevailing at that time the amount has been reduced by more than 25 to 30 per cent because some articles for the Railways have to be imported by spending some foreign exchange also. By devaluating the rupee to such an extent it has become impossible to save money. In your arguments about gauge conversion you have stated that it helps in economic development. Rail is Rail whether it is narrow gauge or broad gauge, the Hon. Prime Minister has also supported it in his speech. I know it, and you have also praised the Hon. Prime Minister in your speech. We have seen that you have praised the Prime Minister and the Prime Minister have praised you. But I won't speak on it now. I won't speak here. I will speak on it later. The hon. Minister is our friend also.

Then Mr. Deputy Speaker, Sir, regarding his argument that on it depends the progress of the country. I would like to ask the hon. Minister and he should think over it seriously and answer within 5 to 7 days, whether those who had been responsible for running the railways in India in the past had never thought in this direction. Is it true that a committee...

[English]

by name Committee on Expansion of the Railways Network?

[Translation]

Was appointed regarding this. A former Chairman of the Railway Board Shri Minesa was its Head. Did this Committee give its complete report? All the members of the Committee were expert and there was no such a person who had any link with politics or any other field. They were the persons for whom the interest of the country and the Railways has always been the supreme. It is not that this idea never came into their mind. Today, all of a sudden this idea has come into the mind of some officers as you are stating. You said in your speech that it is the biggest measure which will help the country to make progress and it will be implemented

with full responsibility. Therefore, in the light of argument given by Hon. Minister that Railways help in development of the area, I would like to ask him whether he will give priority to the expansion of railways in those areas which are not developed at all or to those areas where already meter gauge line exists and there is proposal to convert it into broad gauge. It was my first point. The second one is that you too gave this argument in your speech and the Prime Minister also elaborated it.

[English]

how many man-years of employment

[Translation]

would be created for the people. Now you may allege that I catch the words to point out the mistakes. But you see what the Hon. Prime Minister said on that day?

[English]

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): Man-days.

SHRI GEORGE FERNANDES: Man-Days? It makes it worse.

[Translation]

Because you talk in terms of crores of man-days? But when you talk in terms of persons, 5 crores persons will get employment.

[English]

man-days per kilometer. Now, you work out in terms of number of people, work out in terms of number of human beings. What is this 'man-days'?

[Translation]

This is a way to mislead.

[English]

SHRI C.K. JAFFER SHARIEF: You

(Interruptions)

SHRI GEORGE FERNANDES: My speech spoke about and I still speak about new lines, not conversion. (Interruptions)

SHRI C.K. JAFFER SHARIEF: You compare his own speech-what he spoke as Railway Minister and what he is speaking now.

[Translation]

SHRIGEORGE FERNANDES: I would like to say that you talk of gauge conversion but the English expanded railway network 1000 KM. every year and we have been expanding the railway network by only 200 kilometers every year for last 40 or 45 years. Therefore, in my opinion new railway line should be laid there instead of spending money on gauge conversion so I oppose your decision of allocating funds for this gauge conversion. I oppose it. It is my well considered opinion. Will it help in creating employment opportunities? The amount being spent on laying new lines comes to about 80 per cent of the amount being spent on gauge conversion. Ten thousand long old railway lines require replacement and 2 to 2 1/2 thousand kilometers lines are being replaced every year. The trains are not running at the prescribed speed. I was distressed to go through the allocation which you may not have seen it till now, but your Department might have discussed it.

[English]

Now I come to Central Railway's Thana-Kalyan section. Track renewal, sleeper renewal, is very necessary. On certain sections, the anticipated cost is rupees two crore and sixty lakh were as the provision for 1991-93 is rupees two lakh.

[Translation]

If you go through pages No. 138, 139, 140, 141 you will find that only Rs. two lakh

have been provided for the whole line whereas its requirement is Rs. 3.5 crore, four crore or five crore. The provision of Rs. two lakh will not be sufficient. If the work costs Rs. 5 crores and only Rs. 2 lakh are provided for track renewal, what sort of track renewal can be done with this meagre amount? In my opinion it will prove only a wastage. The allocation of Rs. 2 lakh will be sufficient only to meet the over head expenses to be spent on engineers, supervisory staff and a jeep. Thus the amount of Rs. 2 lakh would be spent on officials only.

[English]

There are at least hundred such jobs where the need is anywhere Rs. 1 1/2 crore to 5 1/2 crore. but the allocation is only Rs. 2 to 5 lakh.

[Translation]

SHRI RAM KAPSE: It mean only Rs. 2 lakh will be provided for any job.

SHRI GEORGE FERNANDES: Mr. Deputy Speaker Sir, you are ringing the bell. I am going to conclude my speech within ten minutes. I would like to urge the Minister of Railways to allocate some more money for track renewal. Though Rs. 1249 crore have been provided for track renewal, yet ten thousand kilometer track is still there for renewal and every year two or two and half thousand kilometers track is added to it. So unless it is done the problem will not be solved. Just now Shri Ranaji was stating that the number of accidents has increased these days and many persons are being killed in accidents. The reason is that tracks are old and broken. We should pay attention to it. So far the generation of employment is concerned, the Government should lay lines as many as possible. If it lays 1000 kilometer lines a year, seven lakh persons in India will get employment. The schemes are launched in the names of the great leaders Government can launch it in the name of Shri Jaffer Sharief as Jaffer Sharief Rojgar Yojana and can start implementing it. (*Interruptions*) Laying 1,000 kilometer tracks is not an ordinary work. Rs. 1000 to 1200 crore are

likely to be spent on it, but employment to seven or eight lakh persons will be provided.

SHRI C.K. JAFFER SHARIEF: Would you like to speak on Konkan-Railway line?

SHRI GEORGE FERNANDES: I am coming to that very point. The issue of electrification of Bundel-Katwa line has been lying pending for a long time. Electrification can be done only after doubling the line. Doubling makes the process of electrification easy. The scheme undertaken by you by effecting cut in the provisions made for doubling of lines, laying of new lines or track renewal will create more problems for us. Development work will be stopped and every programme of work will be disturbed. Therefore, I request the hon. Minister of Railways to pay special attention to this.

The last issue which I wish to raise is linked with two or three things. It is linked with the economy of the Railways and the Railway employees. One of the issues has been raised today in the morning only. The issue is about the recognition of the R.P.F. There are only two recognised railway organisation. Rest of the organisations in railways are not recognized. Some of the cases of granting recognition have been taken to Supreme Court even. Keeping all these things in view we took a decision in this regard. I would like to request the hon. Minister to call all the concerned Members of the House and discuss this issue or call the trade union people and discuss it. If the management continues to have its upper hand, the problems of the labourers cannot be solved. If the Railway Board insists on only two unions which it had done in writing then there would be two unions which will compete with one and another to secure more and more facilities for the employees then every thing will be set right.

I request the Government not to agree with the persons associated with the system, on this issue of granting recognition. Government is not associated with the system. So it should not agree to their plea. They should not go by our decision and take decision on your own but the constitution

has given us right to form unions on democratic lines. Why you people are determined to abolish the unions? Who has empowered to abolish the unions? Attempt is being made to abolish such organisations.

(Interruptions)

Sir, the people retrenched under 14-2 *(Interruptions)*. The Government has kept in dark for long time and now it took a decision and said that nothing could be done in this regard. But the Government must do something in this regard. It must do for the cause of the employees. If we wish to run the Railway trade unions and the Railway management properly, I request the Government to come forward to settle this issue.

The third issue is about corruption. You too have spoken on it, all will speak on it in their own way. I would like to cite an example of corruption experienced by my own family member just 15 days ago. My wife was going to Calcutta from Delhi by the Rajdhani A.C. Chair Car. She was going to Gopalpur for 5 or 7 days. She was taking a box with her according to carrying capacity. It contained money, documents, etc. all the important things. She kept the box in the upper berth, the box was missing after some time. The behaviour of the Railway employee was also very improper. I will not go into their behaviour in the House. Such cases of thefts in air conditioned sleepers, chair cars cannot take place without the collusion of the employees. This issue did not end here. She telephoned me from Calcutta. I talked here with the persons with whom I could do so. But nothing was recovered. After seven days of the incident, they returned some goods through post. Since mail reaches our home. *(Interruptions)* It means those who committed theft were not ordinary thieves. They were generous, because they took away their useful things and displayed their generosity by returning the remaining things. *(Interruptions)*. They were not along other persons were also involved in it.

Therefore, I state that all these things happen with the help of some corrupt employees. It is not a secret. *(Interruptions)* Therefore, in my capacity of Minister of Railways, for the first time in history, I had convened the meeting of officers of Railway and other Department of the Government of India and taken step to eradicate corruption. *(Interruptions)*

Mr. Deputy Speaker, I request the hon. Minister to take certain concrete steps in this connection.

I would like to say one thing more which I have raised in this House earlier also. In Moradabad casual labourers were removed from service and 1100 persons were recruited in place of them after taking bribes from them. After this, there started a tussel. Shri Shyam Bihari Lal was the Union Leader. I became the Minister of Railway in December, 1989. He staged Dharna in front of my house along with 500 persons. I appointed an Enquiry Committee of the Ministry of Railway which did not comprise of Union Leaders and politicians. The officers reported that money had been taken for the recruitment and all proofs were available so they suggested to remove those recruited person from service and reinstate the casual labourers on seniority basis. The whole process had been started but in the meantime the Government changed and the work came to stand still. Shri Shyam Bihari Lal was removed from his service, he was beaten severely and now his life is in danger. This is the power of corruption. I request you to find some way out and eradicate corruption from the Railways. I would like to state that if corruption from the Railways is eradicated, you will be having surplus money even after meeting the expenditure on conversion etc., and the Government will not be compelled to increase freight and fares. Therefore, we should eradicate corruption at every level from the Railways. I hope my colleagues will definitely take concrete steps in this direction.

With it, I conclude.

SHRI C.K. JAFFER SHARIEF: I am with you in this work.

[English]

SHRI JITENDRA NATH DAS (Jalpaiguri): I beg to move:-

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to implement the assurance given by the Government to reinstate the dismissed railway employees. (1)

"That the demand under the Head Miscellaneous Expenditure (General) be reduced by Rs. 100."

/Need for early sanction and construction of railway line from Eklakshi to Balurghat, West Bengal./ (2)

"That the demand under the Head Miscellaneous Expenditure (General) be reduced by Rs. 100."

/Need for extension of broad gauge line from Alipurduar Road-station to Alipurduar junction./ (3)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to run trains on time./ (4)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to provide adequate security to passengers./ (5)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to maintain the lavatories in

the railway compartments in useable condition./ (6)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need To Check wid spread malpractices in He Railways./ (7)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to take up the functioning of Railways./ (8)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to effectively check the travelling of unauthorised persons in the reserved railway compartment./ (9)

"That the demand under the Head Repairs and maintenance of Permanent Way and Works be reduced by Rs. 100."

/Need to repair the approach road to Jalpaiguri Road Station and also to repair waiting room there./ (10)

"That the demand under the Head Repairs and Maintenance of Permanent Way and Works be reduced by Rs. 100."

/Need to repair the approach road to Jalpaiguri town station./ (11)

"That the demand under the Head Repairs and maintenance of Permanent Way and Works be reduced by Rs. 100."

/Need to build a flyover on levelcrossing at Siliguri town in Darjeeling, West Bengal./ (12)

"That the demand under the Head Repairs and maintenance of Permanent Way and Works be reduced by Rs. 100."

/Need to build an over-bridge at the Jalpaiguri town railway station./ (13)

"That the demand under the Head Miscellaneous Working Expenses be reduced by Rs. 100."

/Need to improve catering and sanitation services in the railway restaurants./ (14)

"That the demand under the Head Miscellaneous Working Expenses be reduced by Rs. 100."

/Need to provide at least minimum facilities and amenities to the railway passengers travelling by 2nd class./ (15)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to operate the proposed tri weekly train from Haldibari to Sehaldah daily./ (550)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to make the proposed tri weekly train from Cooch Behar to Sehaldah daily./ (551)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to effectively check ticketless travelling./ (552)

"That the demand under the Head General Superintendence and Ser-

for Grants Rlys), 510
1992-93; and Supply.
Dem. for grants (Rlys.), 1991-92
nces on Railways be reduced by Rs.
100."

/Need to effectively check the incidence of theft of railway property./ (553)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to ensure a clean and efficient rail service to the public./ (554)

SHRI SUDARASAN RAYCHUDHURI
(Serampore): I beg to move:-

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to avoid privatisation of the different sectors of the Railways./ (16)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide more passenger amenities to the Second Class railway passengers./ (17)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to ensure punctuality of the passenger trains on Howrah-Bandel section of the Eastern Railway./ (18)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to stop retrenchment of the railway employees in the name of modernisation./ (19)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to construct a flyover at Dankuni Railway Station of Eastern Railway for facilitating traffic./ (20)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to introduce a Shatabdi Express between Howrah and New Delhi./ (21)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to provide a computerised reservation facility at Dankuni Railway station of Eastern Railway." (22)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to construct B.G. line in the Howrah Amta-Champa-Danga section of the S.E. Railway./ (23)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to provide more passenger trains on Howrah-Bargachia line of the S.E. Railway./ (24)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to have a computerised reservation facility at Serampore station of Eastern Railway./ (25)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to increase the number of passenger trains at Howrah-Bandel section of Eastern Railway./ (26)

"That the demand under the Head

Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to construct new lines and provide new passenger trains for West Bengal./ (27)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to have double-track facilities at Sheorafull-Tarakeswar section of Eastern Railway./ (28)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to run Rajdhani Express daily between Howrah and New Delhi./ (29)

SHRI PURNA CHANDRA MALIK (Durgapur): I beg to move:-

"That the demand under the Head Railway Board be reduced by Rs. 100/"

/Need to reinstate immediately the dismissed railway Employees./ (30)

"That the demand under the Head Railway Board be reduced by Rs. 100/"

/Need to grant license to Railway hawkers./ (31)

"That the demand under the Head Miscellaneous Expenditure be reduced by Rs. 100."

/Need for extending E.M.U. services from Burdwan to Asansol./ (32)

"That the demand under the Head Miscellaneous Expenditure be reduced by Rs. 100."

/Need to introduce more passenger trains between Burdwan and Asansol./ (35)

Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.

"That the demand under the Head Miscellaneous Expenditure be reduced by Rs. 100."

/Need to provide more train services on the Bankura-Damodar railway lines./ (38)

"That the demand under the Head Assets Acquisition, Construction and Replacement."

/Need to provide improve train services on Burdwan Katwa section of Eastern Railway./ (41)

"That the demand under the Head Assets Acquisition, construction and Replacement."

/Need to develop Durgapur railway station as a model station./ (42)

SHRI KAMLA MISHRA MADHUKAR (Motihari): I beg to move:-

"That the demand under the Head Railway Board be reduced to Re.1."

/Failure to reduce the Government expenditure by reducing the number of high officials in the Railways./ (60)

"That the demand under the Head Railway Board be reduced to Re.1."

/Failure to put forward any proposal of austerity in the expenditure of Railway Board./ (61)

"That the demand under the Head Railway Board be reduced to Re.1."

/Failure to make any concrete provision for providing basic public amenities by the Railways./ (62)

"That the demand under the Head Repairs and Maintenance of Permanent way and Works be reduced to Re. 1."

/Failure to safeguard the interest of

Dem. for grants (Rlys.), 1991-92

Bihar, particularly in the North Bihar in matters of providing railway network./ (63)

"That the demand under the Head Repairs and Maintenance of Permanent way and Works be reduced to Re. 1."

/Failure to construct broad gauge rail line from Muzaffarpur to Narkatiaganj./ (64)

"That the demand under the Head Repairs and Maintenance of Permanent way and Works be reduced to Re. 1."

/Failure to make any provision for the construction of Chhitol Bridge connecting Uttar Pradesh and Bihar./ (65)

"That the demand under the Head Repairs and Maintenance of Permanent way and Works be reduced to Rs. 100."

/Need to open a branch rail line on North-East Railway from Hajipur to Sangli or Betia via Hajipur Vaishali, Sahabganj, Kesaria, Sangrampur, Auraj and Paharpur./ (66)

"That the demand under the Head Repairs and Maintenance of Motive Power be reduced to Rs. 100."

/Need to replace the rail engines of passengers and goods trains running between Muzaffarpur and Narkatiaganj by diesel engines./ (67)

"That the demand under the Head Repairs and Maintenance of Plant and Equipment be reduced by Rs. 100."

/Need to provide public amenities like electricity, fan, lavatory facility and proper cleanliness in the trains running between Muzaffarpur and Narkatiaganj on North-Eastern Railway./ (68)

- 515 *Rly. Budget, 1991-93-PHALGUNA 22, 1913 (SAKA) for Grants Rlys), 516
Gen-Discuss; Res re. recommendations 1992-93; and Supply.
of Rly. Con. Comm.; Dem. Dem. for grants (Rlys.), 1991-92*
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."
- Need to review the working of railway school at Motihari, N. E. Railway./ (69)*
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."
- Need to repair staff quarters and ensure electricity and water facilities at Motihari railway station of North-Eastern Railway./ (70)*
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."
- Need to open a railway hospital at Motihari station of N.E. railways./ (71)*
- SHRI HANNAN MOLLAH(Uluberia): I beg to move:-**
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- Need to introduce identity cards to unlicensed railway hawkers to enable them to hawk in local and mail trains, in Eastern, S.E. and other Railway./ (72)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- Need to stop harassment of railway hawkers by RPF on South Eastern and Eastern Railways./ (73)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- Need to absorb commission vendors in South Eastern Railway and Eastern Railway as regular employees of Railways./ (74)*
- Need to entrust railway catering service to the cooperative or commission vendors on Eastern and South Eastern Railways./ (75)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- Need to provide licence to unlicensed vendors and hawkers at Howrah Station and other stations of South Eastern and Eastern Railways./ (76)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- Need to increase EMU local trains between Howrah and Kharagpur./ (77)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- Need to increase number of coaches in EMU local train on Kharagpur Division on South Eastern Railway./ (78)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- Need to increase the number of EMU local trains between Howrah and Bargachia on Eastern Railway./ (79)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- Need to run EMU local trains on time in Kharagpur Division on South Eastern Railway./ (80)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."

517	Rly. Budget, 1991-93 <i>Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.</i>	MARCH 12, 1992	<i>for Grants Rlys), 1992-93; and Supply Dem. for grants (Rlys.), 1991-92</i>	518
	/Need to introduce more local trains from Bagnan Station on South Eastern Railway./ (81)		Assets-Acquisition and Replacement be reduced by Rs. 100."	
	"That the demand under the Head Railway Board be reduced by Rs. 100."		/Need to construct a wide-bridge on Gauri Ganga Canal on S.E. Railway/ (88)	
	/Need to stop one Orissa-bound Mail/ Express train at Bauria Station on South Eastern Railway./ (82)		"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."	
	"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."		/Need to complete the broad gauge line between Howrah and Amta./ (89)	
	/Need to construct a fly-over at the Eastern side of Bagnan station on S.E. Railway./ (83)		"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."	
	"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."		/Need to complete Howrah-Champadanga-Shiakhala BG line./ (90)	
	/Need to construct a fly-over at the western side of Maurigram station on S.E. Railway./ (84)		"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."	
	"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."		/Need to construct a flag station at Chackasi on S.E. Railway./ (91)	
	/Need to construct platform sheds at Ghoraghata station on South Eastern Railway./ (85)		"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."	
	"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."		/Need to construct a second over-bridge at Chengail station at the eastern end of the platform on S.E. Railway./ (92)	
	/Need to construct a link-road between Uluberia and Bauris on South Eastern Railway./ (86)		"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."	
	"That the demand under the Head Assets-Acquisition and Replacement be reduced by Rs. 100."		/Need to extend the over-bridge at Bauria station on S.E. Railway./ (93)	
	/Need to construct fourth line between Howrah and Kharagpur on S.E. Railway./ (87)		"That the demand under the Head Railway Board be reduced by Rs. 100."	
	"That the demand under the Head		/Need to reduce season ticket fares for the benefit of the urban and sub-urban commuters./ (679)	

- 519 *Rly. Budget, 1991-93-PHALGUNA 22, 1913 (SAKA)* *for Grants Rlys), 520*
Gen-Discuss; Res re. recommendations *1992-93; and Supply.*
of Rly. Con. Comm.; Dem. *Dem. for grants (Rlys.), 1991-92*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to continue and strengthen railway catering under the Indian Railway Authority./ (680)
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to reduce railway 2nd class fare for all distances by Mail/Express trains./ (681)
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to improve in passengers, amenities./ (682)
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to reinstate all the retrenched railway employees./ (683)
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to complete railway projects in West Bengal on time./ (684)
- SHRI SUDHIR GIRI (Contai): I beg to move:-
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need for early completion of construction of Digha Tamuluk rail line./ (103)
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to provide more funds for the
- construction of Digha Tamuluk rail line./ (104)
- "That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."
- /Need to check malpractices prevailing in the Railways resulting in losses./ (105)
- "That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."
- /Need to pay attention to the complaints of passengers relating to non-availability of amenities./ (106)
- "That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."
- /Need to check the increase in rail accidents./ (107)
- "That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."
- /Need to maintain punctuality of trains./ (108)
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."
- /Need to stick to the scheduled time for running of the prestigious trains like Rajdhani Express./ (109)
- "That the demand under the Head Railway Board be reduced to Re. 1."
- /Failure to abandon the policy of privatisation of the catering service in the Railways./ (380)
- "That the demand under the Head

Railway Board be reduced to Re. 1."

/Failure to provide sufficient funds for uneven regional Railway line construction and services./ (381)

"That the demand under the Head Railway Board be reduced to Re.1."

/Increase in freight and fare leading to inflation./ (382)

SHRIMATI KRISHNANDRA KAUR (DEEPA) (Bharatpur): I beg to move:-

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to immediately provide reservation facilities at Bharatpur Railway Station./ (110)

"That the demand under the Head Gneral Superintendence and Services on Railways be reduced by Rs. 100."

/Need to provide dormitory accommodation for passengers at Bharatpur Railway Station./ (111)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to attach air-conditioned coaches in Jaipur-Agra super fast train./ (112)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to instal generators for providing electricity at Bharatpur Railway Station./ (113)

"That the demand under the Head General Superintendence and Ser-

vices on Railways be reduced by Rs. 100."

/Need to provide emergency light at Stations./ (114)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to construct rest house for porters at Gangapur Railway Station./ (115)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to remove unauthorised shops built on the Railway Platform./ (116)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to construct one more over bridge at the Gangapur Railway Station./ (117)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to construct an additional platform at Bharatpur Railway Station in view of incresead numbers of trains./ (118)

"That the demand under the Head Repairs and Maintenance of Permanent Way and Works be reduced by Rs. 100."

/Need for immediate repairs of Bharatpur Railway yard./ (119)

"That the demand under the Head Repairs and Maintenance of Permanent Way and Works be reduced by Rs. 100."

523	<p><i>Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)</i> <i>Gen-Discuss; Res re. recommendations</i> <i>of Rly. Con. Comm.; Dem.</i> <i>/Need for early completion of railway</i> <i>line from Mathura to Alwar./ (120)</i></p>	<p><i>for Grants Rlys), 524</i> <i>1992-93; and Supply.</i> <i>Dem. for grants (Rlys.), 1991-92</i> <i>lege for the wards of Railway employ-</i> <i>ees of Bharatpur./ (127)</i></p>
	<p>"That the demand under the Head Repairs and Maintenance of Permanent Way and Works be reduced by Rs. 100."</p>	<p>"That the demand under the Head Assets Acquisitions, Construction and Replacement be reduced by Rs. 100."</p>
	<p><i>/Need for electrification of Jaipur Agra railway line./ (121)</i></p>	<p><i>/Need to manufacture more wagons in the Simco Wagon Factory./ (128)</i></p>
	<p>"That the demand under the Head Operating Expenses Traffic be reduced by Rs. 100."</p>	<p>"That the demand under the Head Assets Acquisitions, Construction and Replacement be reduced by Rs. 100."</p>
	<p><i>/Need to speedy renovation of platforms at Bharatpur station./ (122)</i></p>	<p><i>/Need to introduce new trains from Agra-Mathura-Jaipur in view of the increasing number of passengers./ (129)</i></p>
	<p>"That the demand under the Head Operating Expenses Traffic be reduced by Rs. 100."</p>	<p>"That the demand under the Head Assets Acquisitions, Construction and Replacement be reduced by Rs. 100."</p>
	<p><i>/Need to improve the quality of food being served in trains./ (123)</i></p>	<p><i>/Need to construct an overbridge at Sewar near Bharatpur Railway station of Northern Railway./ (130)</i></p>
	<p>"That the demand under the Head Operating Expenses Traffic be reduced by Rs. 100."</p>	<p>"That the demand under the Head Assets Acquisitions, Construction and Replacement be reduced by Rs. 100."</p>
	<p><i>/Need to improve the catering service and to maintain proper cleanliness at Railway restaurants./ (124)</i></p>	<p><i>/Need to construct an overbridge at Bharatpur-Alwar Railway line./ (131)</i></p>
	<p>"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."</p>	<p>"That the demand under the Head Assets Acquisitions, Construction and Replacement be reduced by Rs. 100."</p>
	<p><i>/Need to provide first-aid facilities at Bharatpur Railway Station./ (125)</i></p>	<p><i>/Need to convert the Jaipur-Agra railway line into broad-gauge line./ (132)</i></p>
	<p>"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."</p>	<p>"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."</p>
	<p><i>/Need to improve the overall standard of Bharatpur Railway School./ (126)</i></p>	<p><i>/Need to construct a waiting hall for porters at Gangapur railway station./ (318)</i></p>
	<p>"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."</p>	<p>"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."</p>
	<p><i>/Need to open a Railway Inter Col-</i></p>	

525	<i>Rly. Budget, 1991-93- Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.</i>	MARCH 12, 1992	<i>for Grants Rlys), 526 1992-93; and Supply. Dem. for grants (Rlys.), 1991-92</i>
	/Need to remove unauthorised shops constructed at the railway platforms./ (319)		"That the demand under the Head Railway Board be reduced by Rs. 100."
	"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."		/Need to provide ralling around Gangapur city railway station./ (449)
	/Need to construct one more over-bridge at Gangapur City railway station./ (320)		"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."
	"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."		/Need to attach an A.C. Sleeper Coach in Marudhar Express running between Lucknow and Jodhpur./ (450)
	/Need to construct an additional platform at Bharatpur railway station./ (321)		"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."
	"That the demand under the Head Repairs and Maintenance of Permanent Way and Works be reduced by Rs. 100."		/Need to increase sitting capacity at platform and waiting hall at Bharatpur railway station./ (451)
	/Need to convert Ahmedabad-Delhi metre gauge line into broad gauge line./ (322)		"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."
	"That the demand under the Head Railway Board be reduced by Rs. 100."		/Need to check frequent incidents of robberies, thefts and dacoities in the trains running between Mathura and Kasganj./ (452)
	/Need to provide ralling around Bharatpur railway station./ (446)		"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."
	"That the demand under the Head Railway Board be reduced by Rs. 100."		/Need to check frequent railway accidents between Mathura and Kasganj./ (453)
	/Need to provide halt of Paschim Express at Shri Mahabirji Railway Station./ (447)		"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
	"That the demand under the Head Railway Board be reduced by Rs. 100."		/Need to introduce an Express train from Agra to Jaipur for promoting tourism./ (454)
	/Need to enhance reservation quota from Sawal Madhopur to Bombay in all trains./ (448)		"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

- 527 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)* *for Grants Rlys), 528*
Gen-Discuss; Res re. recommendations *1992-93; and Supply.*
of Rly. Con. Comm.; Dem. *Dem. for grants (Rlys.), 1991-92*
- /Need to provide double railway line between Jaipur and Sawai Madhopur./ (455)**
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."**
- /Need to introduce a direct train between Jaipur and Bombay./ (456)**
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."**
- /Need to introduce a new train between Agra and Kota./ (457)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to check unauthorised entry in the reserved bogies./ (466)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to build a new residential colony for railway employee in Bharatpur./ (467)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to ensure safety of passengers at Bharatpur railway station./ (468)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to provide television at Bharatpur railway station./ (469)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to stop chainpulling in trains**
- running between Mathura and Agra./ (470)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to increase reservation quota from Bharatpur railway station in Marudhar Express./ (471)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to provide better sanitary services at Bharatpur railway station./ (472)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to provide stoppage of Rajdhani Express at Bharatpur to promote tourism./ (473)**
- "That the demand under the Head Repairs and Maintenance of Carriages and Wagons be reduced by Rs. 100."**
- /Need to supply comfortable mattresses in the trains running on Jodhpur-Agra line./ (474)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to provide cold drinking water at Bharatpur railway station./ (548)**
- "That the demand under the Head Railway Board be reduced by Rs. 100"**
- /Need to develop Sawai Madhopur railway station as a model railway station./ (549)**

SHRI HARIN PATHAK (Ahmedabad): I beg to move:-

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to shift headquarters of Western Railway from Bombay to Ahmedabad or Gandhinagar./ (160)

"That the demand under the Head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to start a new railway division at Ahmedabad/Gandhinagar./ (161)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to computerise reservation facility at Maninagar railway station./ (162)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to construct high level platform at Charodiya station (Western Railway)./ (163)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to start suburban train from Ahmedabad to Mehsana and Ahmedabad to Rajkot./ (164)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to provide facility to the Season ticket holders to travel in Karnavati Express upto Baroda./ (165)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to extend the broad gauge line upto Kodinar./ (166)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to electricity Ahmedabad-Bombay broad gauge line./ (167)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to construct an over-bridge at Sabarmati railway crossing near Ahmedabad./ (168)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to provide broad gauge line from Rajkot to Verawal/ (169)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to provide sufficient funds for broad gauge line from Nadiad to Kapadvaj./ (170)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to provide sufficient funds for extension of broad gauge line upto Madasa./ (171)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to provide more EMU suburban trains on Ahmedabad-Baroda-Surat Broad gauge section./ (172)

SHRI SUBRATA MUKHERJEE
 (Rajganj): I beg to move:-

"That the demand under the Head

531	<p><i>Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA) Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.</i></p> <p>General Superintendence and services on Railways be reduced by Rs. 100."</p> <p>/Need to reinstate the dismissed railway employees./ (196)</p> <p>"That the demand under the Head General Superintendence and services on Railways be reduced by Rs. 100."</p> <p>/Need to ensure punctuality in train services./ (197)</p> <p>"That the demand under the Head General Superintendence and services on Railways be reduced by Rs. 100."</p> <p>/Need to stop malpractices in railway booking offices./ (198)</p> <p>"That the demand under the Head General Superintendence and services on Railways be reduced by Rs. 100."</p> <p>/Need to ensure punctuality of Darjeeling Mail./ (199)</p> <p>"That the demand under the Head General Superintendence and services on Railways be reduced by Rs. 100."</p> <p>/Need to provide stoppage of North-East Express at Dalkolha and Alubari Road./ (200)</p> <p>"That the demand under the Head General Superintendence and services on Railways be reduced by Rs. 100."</p> <p>/Need to provide stoppage of Kanchanjungha Express at Dalkolha, Alubari and Harishchandrapur./ (201)</p> <p>"That the demand under the Head General Superintendence and services on Railways be reduced by Rs. 100."</p>	<p><i>for Grants Rlys), 1992-93; and Supply. Dem. for grants (Rlys.), 1991-92</i></p> <p>/Need to provide stoppage of Awadh Assam express at Dalkolha and Alubari Road./ (202)</p> <p>"That the demand under the Head Operating Expenses Fuel be reduced by Rs. 100."</p> <p>/Need to make the proposed Haldibari-Sealdah Express daily instead of tri-weekly./ (203)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to construct fly-over at Dalkolha and Kishanaganj over the railway tracks./ (204)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to convert metre-gauge railway line into broad gauge from Barsoi to Radhikapur./ (205)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to extend the Metro railway system from Tollygunj to Garia./ (206)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to make adequate funds available for completion of Baraset-Bongaon railway double line./ (207)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need for conversion of Burdwan-Katwa railway line into a broad gauge line./ (208)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p>	532
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533	<p><i>Rly. Budget, 1991-93- Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.</i></p> <p>/Need to undertake Dankuni-Siakhala project immediately. (209)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to complete the work on Howrah-Amra railway line./ (210)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to have a rail link upto Balurghat./ (211)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to connect west Dinajpur district with other parts of the State of West Bengal by rail./ (212)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to construct Bulurghat-Eklaksi railway line immediately./ (213)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to construct the railway line from Budge Budge to Namkhana./ (214)</p> <p>"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."</p> <p>/Need to construct Tamluk-Digha broad gauge railway line within the specified period./ (215)</p>	<p><i>MARCH 12, 1992</i></p> <p><i>for Grants Rlys). 1992-93; and Supply. Dem. for grants (Rlys.), 1991-92</i></p> <p>/Need to provide 5 per cent quota of jobs for sportsmen and handicapped./ (216)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to lay new railway line between Lalitpur and Singrauli./ (217)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need for electrification and doubling of railway track from Jhansi to Kanpur and Manikpur on the Central Railway./ (218)</p> <p>"That the demand under the Head Operating Expenses Traffic be reduced by Rs. 100."</p> <p>/Need to withdraw disproportionate, unbearable and illogical hike in the fares of season tickets./ (227)</p> <p>"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."</p> <p>/Need to provide accommodation facilities for all railway employees./ (228)</p>	534
	<p>SHRI M. RAMANNA RAI (Kasaragod):</p> <p>I beg to move:-</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to provide one more line and platform to the west end of platform No. 1 at Kasaragod station./ (219)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need for improvement of sanitation of Kasaragood railway station./ (220)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p>		
	<p>SHRI RAJENDRA AGNIHOTRI</p> <p>Jhansi): I beg to move:-</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p>		

535	<i>Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA) Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.</i>	<i>for Grants Rlys., 1992-93; and Supply, Dem. for grants (Rlys.), 1991-92</i>	536
	/Need to construct an over-bridge at Neeleshwar railway gate./ (221)	/Need to introduce trains from Trivandrum, Mangalore and Bangalore like Rajdhani Express./ (688)	
	"That the demand under the Head Railway Board be reduced by Rs.100."	"That the demand under the Head Railway Board be reduced by Rs.100."	
	/Need to construct a railway gate at Berke to the south of uppala station in Southern Railway./ (222)	/Need to run inter city express trains in Kerala./ (689)	
	"That the demand under the Head Railway Board be reduced by Rs.100."	"That the demand under the Head Railway Board be reduced by Rs.100."	
	/Need to widen the tunnel at Bekal for laying double line./ (223)	/Need to give concession to passengers-going to Kerala during Onam period from all parts of India and to run special trains./ (690)	
	"That the demand under the Head Railway Board be reduced by Rs.100."	"That the demand under the Head Railway Board be reduced by Rs.100."	
	/Need to construct latrines and bath rooms at Kasaragod railway station./ (224)	/Need to give concession to passengers travelling to Bangalore from all over India during Dussehara and to run special trains from all over India./ (691)	
	"That the demand under the Head Railway Board be reduced by Rs.100."	"That the demand under the Head Railway Board be reduced by Rs.100."	
	/Need to for doubling the line from Sharanoor to Mangalore immediately./ (225)	"That the demand under the Head Railway Board be reduced by Rs.100."	
	"That the demand under the Head Railway Board be reduced by Rs.100."	/Need to increase reserved berths quota at Kasaragod, Kanhangad, and Payyanur railway stations in Malabar Express, West East Express and Madras Mail./ (692)	
	/Need to construct bridge between Mangalore and Sharanoor as part of Konkan railway./ (226)	"That the demand under the Head Railway Board be reduced by Rs.100."	
	"That the demand under the Head Railway Board be reduced by re.1."	/Need to replace old and wornout railway coaches in all the trains running to Managalore side of Southern Railway./ (693)	
	/Failure to reinstate all the retrenched employees./ (686)	"That the demand under the Head Railway Board be reduced by Rs.100."	
	"That the demand under the Head Railway Board be reduced by re.1."	/Need to construct more level crossing without-demanding their construction from Panchayats and State Governments in Malabar and Kasaragod areas./ (694)	
	/Failure to withdraw railway fare hike in respect of 2nd class passengers./ (687)		
	"That the demand under the Head Railway Board be reduced by Rs.100."		

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need to start construction of new bridges between Shornur and Managlore immediately as part of Kohkan railway./ (695)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need to introduce new trians from Ahmedabad to Trivandrum and Mangalore./ (696)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need for providing more second class berths in the trains running between Ahmedabad and Cochin./ (697)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need to run more inter city trains to reduce traffic congestions in small towns of Kerala./ (698)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need for providing electrification in Kerala to provide speedy movements of trains./ (699)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need for reducing 2nd class fares./ (700)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need for providing drinking water to, all railway stations./ (701)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need to provide vegetarian food packet in 2nd class compartments in long distance trains at the rate of Rs. 5/- per packet./ (702)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need to increase the ceiling luggage from 35 Kgs. to 50 Kgs. per passenger in long distance trains./ (703)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need to start construction of Mysore-Tellichery railway line./ (704)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need to rescind the enhancement of season ticket fares to students./ (705)

"That the demand under the Head Railway Board be reduced by Rs.100."

/Need to construct more level crossings in Kasaragad district./ (706)

"That the demand under the Head repairs and maintenance of permanent way and works be reduced by Rs.100."

/Need to construct over-bridges in Mangalore Cannanore section of Southern Railway./ (707)

"That the demand under the Head repairs and maintenance of permanent way and works be reduced by Rs.100."

/Need to convert Mangalore-Hasan Metre-guage line to broad gauge immediately./ (708)

- 539 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA) for Grants Rlys), 540*
Gen-Discuss; Res re. recommendations 1992-93; and Supply.
of Rly. Con. Comm.; Dem. Dem. for grants (Rlys.), 1991-92
- "That the demand under the Head repairs and maintenance of Motive Power be reduced by Rs.100."
- /Need to establish repairs sheds for diesel locomotives in Malabar region./ (709)
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs.100."
- /Need to provide adequate security to passengers in long, distance trains./ (710)
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs.100."
- /Need to stop Parasuram express at Manjeshwar Kumbia, Kotikulam and Charvattur./ (711)
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs.100."
- /Need to provide drinking water in long distance trains during summer./ (712)
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs.100."
- /Need to provide adequate number of bed rolls in second class sleeper compartments in long distance trains./ (713)
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs.100."
- /Need to provide insurance coverage to the property of train passengers against theft and damages of their personal belongings./ (714)
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs.100."
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs.100."
- /Need to construct retiring rooms and other passenger amenities at Kasaragod railway station./ (715)
- "That the demand under the Head Staff Welfare and Amenities be reduced by Rs.100."
- /Need to arrange vegetarian canteen to serve meals at Kasaragod railway station./ (716)
- "That the demand under the Head Miscellaneous Working Expenses be reduced by Rs.100."
- /Need to stop the supply of standard food in long distance trains./ (717)
- "That the demand under the Head Miscellaneous working Expenses be reduced by Rs.100."
- /Need to supplying south Indian food in South bound trains./ (718)
- SHRI RAM NAIK (Bombay North): I beg to move:-
- "That the demand under the Head Operating Expenses Traffic be reduced by Re.1."
- /Disproportionate, unjustified and unbearable increase in monthly and quarterly season ticket fares. (229)
- "That the demand under the Head General superintendence and Services on Railways be reduced to Re. 1."
- /Refusal of Mumbai commuters' demand to form a separate zone for suburban railway./ (615)
- "That the demand under the Head General Superintendence and Services on Railways be reduced to Re. 1."
- /Commercial exploitation of surplus railway land in Mumbai./ (616)

Rly. Budget, 1991-93- MARCH 12, 1992
Gen-Discuss; Res re. recommendations
of Rly. Con. Comm.; Dem.

"That the demand under the Head General superintendence and Services on Railways be reduced to Re. 1."

/Failure to constitute zonal and Divisional Railway Consultative Committees./ (617)

"That the demand under the Head repairs and maintenance of permanent way and work be reduced to Re. 1."

/Failure for non-inclusion of project for quadruplicating rail track from Borivli to Virar on western Railway in suburban section./ (618)

"That the demand under the Head repairs and maintenance of permanent way and work be reduced to Re. 1."

/Failure to construct foot over bridge in Mumbai suburban section to ensure smooth and uninterrupted flow of commuters./ (619)

"That the demand under the Head repairs and maintenance of Motive Power be reduced to Re. 1."

/Failure for no making optimum utilisation of diesel in running the locomotives./ (620)

"That the demand under the Head Operating Expenses-Rolling Stock and Equipment be reduced to Re. 1."

/Non-provision of 12 car-rakes instead of 9 in Mumbai suburban section./ (621)

"That the demand under the Head Operating Expenses-Traffic be reduced to Re. 1."

/Failure to extend Western Railway suburban service from Virar to Dahanu road in Mumbai./ (622)

for Grants Rlys), 542
1992-93; and Supply.
Dem. for grants (Rlys.), 1991-92

"That the demand under the Head Operating Expenses-Traffic be reduced to Re. 1."

/Failure to provide adequate station amenities to Mumbai suburban railway./ (623)

"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."

/Need to Maintain clean and hygienic various railway colonies in Mumbai./ (624)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced to Re. 1."

/Non-purchasing of EMU coaches for Mumbai suburban section./ (625)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced to Re. 1."

/Continuous neglect of Mumbai suburban railway system and failure to sanction adequate funds for the projects./ (626)

"That the demand under the Head Assets-Acquisition, Construction and Replacement be reduced to Rs. 100."

/Need to complete construction of Bandra railway terminus of Western Railway in Mumbai./ (627)

SHRI KASHI RAM RANA: (Surat): I beg to move:-

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to shift headquarter of Western Railway from Bombay to Ahmedabad./ (234)

"That the demand under the Head Railway Board be reduced by Rs. 100."

- 543 *Rly. Budget, 1991-93 PHALGUNA 22, 1313 (SAKA)* *for Grants Rlys), 544*
Gen-Discuss; Res re. recommendations *1992-93; and Supply.*
of Rly. Con. Comm.; Dem. *Dem. for grants (Rlys.), 1991-92*
- /Need to create separate Surat Division by including Vapi, Vazara and Vadodara areas for bringing efficiency./ (235)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to constitute Zonal form Railway Advisory Committee under the chairmanship of concerned M.P./ (236)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to appoint ten service booking agent to meet the needs of the passengers at Surat./ (237)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to construct spacious building urgently for computerised Reservation at Surat./ (238)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to join two A.C. sleeper coaches with pantry car in A.C. Express./ (239)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to shift existing small booking office to well equipped spacious building at Surat./ (240)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to raise the level of platforms at Uran, Gothan, Kosad and Bhestan stations./ (241)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to replace steam engine by diesel engine on Surat-Bhusaval line./ (243)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to provide tea stall, book stall, fruit and milk stall on platform No. 4 at Surat, Marolli and Navasari station./ (243)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to construct two more platforms and A.C. maintenance yard at Surat./ (244)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to start new fast train between Surat and Ahmedabad./ (245)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to increase the reservation quota (berth and sitting) in A.C. Express, Rajdhani Express, Paschim Express, Frontier Mail, Kutch Express for Surat station./ (246)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**
- /Need to run Tapti-Ganga Express four days a week via Allahabad./ (247)**
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."**

Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.

Need to provide stopage of Gujarat Queen at Sayan (Western Railway) Station immediately./ (248)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/need to provide stopage of Kutch Express at Navsari./ (249)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to extend the existing platforms at Marolli station./ (250)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to construct and extend the yard at Surat immediately./ (251)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to construct a new full-fledged station on eastern side at Surat./ (252)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to convert meter gauge line from Rajkot to Veraval and Rajkot to Bhavnagar into broad gauge./ (255)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to widen the existing garmala on Dindoli-Navagam near Surat station./ (256)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

1992-93; and Supply.

Dem. for grants (Rlys.), 1991-92

/Need to double the broad gauge line from Udhanaas to Jalgaon immediately./ (257)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to construct an over-bridge near Navsari and Maroli stations to remove hardships of people./ (258)

"That the demand under the Head Assets-Acquisition, construction and replacement be reduced by Rs. 100."

/Need to construct over-bridge on Surmul Dairy road near Surat station./ (259)

DR. LAXMINARAIN PANDEY
(Mandsour): I beg to move:-

"That the demand under the Head railway Board be reduced by Rs. 100."

/Need to create the post of a Member (stores) while reorganising railway board./ (260)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to reorganise existing Zones and Divisions in view of expansion of Railways./ (261)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to establish headquarters of Western Railway at Ratlam so as to make railway administration more effective./ (262)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to extend railway facilities to all areas for removing regional imbalances./ (265)

547	<p><i>Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)</i> <i>Gen-Discuss; Res re. recommendations</i> <i>of Rly. Con. Comm.; Dem.</i></p> <p>"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."</p> <p>/Need to extend Kota-Neemuch broad gauge rail line on Western Railway upto Ratlam with a view to providing transportation of goods and passengers./ (266)</p> <p>"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."</p> <p>/Need to lay Daili-Rajhara-Jagdaipur rail line for the development of tribal area./ (267)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to extend Chetalk Express running on Ajmer-Khandwa Section upto Ratlam./ (431)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to provide halt for Superfast trains (Jammu-Tawi-Bombay, Jammu-Tawi-Ahmedabad and Jammu-Tawi-Hapa) at Shamgarh./ (432)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to restore train No. 111-112 running between Ratlam-Bhopal./ (433)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to post gatemen round the clock at various railway crossings between Chittaur and Ratlam such as Daru-Dudarsi near Neemach railway track and at Sindpan near Mandsour./ (434)</p>	<p><i>for Grants Rlys), 548</i> <i>1992-93; and Supply.</i> <i>Dem. for grants (Rlys.), 1991-92</i></p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to provide halt for A.C. Superfast train at Ratlam for providing facilities to the passengers./ (435)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to extend Kachiguda-Jaipur train upto Delhi./ (436)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to construct over-bridges on Ratlam, Jaora and Mandsour railway stations keeping in view the heavy rush of passengers and traffic./ (437)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to allocate AC II Sleeper's quota from Ratlam in Rajdhani Express (Delhi-Bombay)./ (438)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to restore the departure time of Awadh Express running from Ratlam on Western Railway./ (439)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to construct platform sheds at Mandsour, Jaura and Neemach Railway stations for providing facilities to the passengers./ (440)</p> <p>"That the demand under the Head Railway Board be reduced by Rs. 100."</p> <p>/Need to run a superfast train between Khandwa and Ajmer./ (441)</p>
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- 549 *Rly. Budget, 1991-93- Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.* MARCH 12, 1992 *for Grants Rlys), 1992-93; and Supply. Dem. for grants (Rlys.), 1991-92* 550
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to connect Guna-Etawah rail line with Malanpur./ (442)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to provide new passenger coaches in Kachguda-Jaipur Express running on Ajmer-Khandwa Section./ (433)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to provide more facilities to passengers at Neemach, Mandsour, Jaura, Shamgarh and Suwasara Stations of Western Railway./ (444)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to constitute the Advisory Committees at all stations to consider the grievances of passengers under Western Railway./ (445)*
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."
- /Need to provide one coach from Bombay to Jabalpur in Dehradun Express having 50 per cent seats for 1st Class and 50 per cent in 11nd Class equally which may be detached at Nagda and attached to Narmada Express at Ujjain./ (886)*
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."
- /Need to introduce more trains between Ratlam and Ujjain keeping in view the Singhusht./ (887)*
- That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100.*
- /Need for posting a gateman for 24 hours at railway crossing near Sindpan railway station, between Ratlam, Neemach ahead of Mandsaur./ (888)*
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."*
- /Need to extend Mathura-Baroda local trains upto Ahmedabad./ (889)*
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."*
- /Need to extend Agra-Kota passenger train upto Ratlam via Shamgarh-Nadga./ (890)*
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."*
- /Need to provide stoppage of Holiday Express running between Bombay-Delhi via Kota at Shamgarh and Suwasra under Western Railway./ (891)*
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."*
- /Need to change the arrival timings of Raidhani Express Bombay-New Delhi reaching New Delhi either at 8.30 A.M. or 9.30 A.M. for the convenience of passengers. (892)*
- "That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."*
- /Need to utilize the modern base kitchen set up at Shamgarh to provide food for the passengers./ (893)*

SHRI RATILAL VARMA (Dhanduka): I beg to move:-

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to increase reservation quota at Dhaulka, Dhanduka, Botad, Viramgam and Bavala./ (268)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to restart Ahmedabad-Boted local train./ (269)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to restart Ahmedabad Bhavnagar Interstate train./ (270)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to appoint full time employees at every railway crossing of Bhavnagar and Baroda divisions./ (271)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to construct over-bridge or subway at Bavala-Dhaulaka line./ (272)

PROF. SUSANTA CHAKRABORTY (Howra): I beg to move:-

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Failure to abandon privatisation of railway catering services./ (277)

"That the demand under the Head

Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to complete the work of the Shallmar Coaching Complex, Howarah./ (279)

"That the demand under the Head Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to make adequate provision for the construction of the Howrah-Armta railway line./ (280)

"That the demand under the Head Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to provide an overbridge at Liluah, Howarah./ (281)

"That the demand under the Head Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to construct an overbridge at Mourigram railway station, Howrah./ (282)

"That the demand under the Head Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to construct an overbridge between plat form No. 6 and 19 at Howrah station./ (283)

"That the demand under the Head Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to introduce a passenger train service between Kharagpur and sealdah via Dankuni./ (284)

"That the demand under the Head Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to operate more trains in the Howrah Belyachia section of South Eastern Railway./ (285)

"That the demand under the Head Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to arrange for proper drainage to prevent water-logging at Belur Station, Howrah./ (286)

"That the demand under the Head Assets-Acquisition construction and replacement be reduced by Rs. 100."

/Need to reduce the hike in IInd Class passenger fares and seasonal tickets./ (287)

SHRI SOMNATH CHATTERJEE

(Bolpur): I beg to move:-

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to reinstate the dismissed railway employees./ (278)

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to provide stoppage of Darjeeling Mail at Guskara Both ways./ (349)

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to provide passenger amenities in the trains in Sahebganj loop on Eastern Railway./ (350)

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to construct double line from Andal to Sainthia on Eastern Railway./ (351)

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to electrify from Khana to Sainthia on Eastern Railway./ (352)

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to electrify Andal-Sainthia section of Eastern Railway./ (353)

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to provide a super fast train from Howrah to New Delhi to ease the overcrowding in trains./ (354)

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to introduce a new train between Bolpur and Howrah on Eastern Railway./ (355)

"That the demand under the Head Railway Board be reduced by Re. 1."

/Failure to introduce a new train between Howrah and Suri, district head-quarter of Birbhum district./ (356)

"That the demand under the head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to complete double line between Khana and Sainthia within 1992-93./ (378)

"That the demand under the head Assets-Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to provide passenger facilities in the trains in Sahebganj loop on Eastern Railway./ (379)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce more trains in Andal-Ajimganj section./ (759)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for every dieselisation of

- 555 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)* *for Grants Rlys), 556*
Gen-Discuss; Res re. recommendations *1992-93; and Supply.*
of Rly. Con. Comm.; Dem. *Dem. for grants (Rlys.), 1991-92*
- Mayurakshi Fast Passenger train./ (760)
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to introduce a daily super fast express train from Sealdah/Howrah to New Delhi/Delhi via Sahebganj loop section./ (761)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- /Need to extend railway line from Sainthia to Panchmi-Hatgacha via Mohammad Bazar./ (762)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- /Need to modernise the Railway Institute at Rampur-hat./ (763)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- /Need to introduce more passenger trains in Sahebganj loop section during day time./ (764)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- /Need to construct fly-over at railway crossing of Mallapur, Nalhati, Murari stations of Sahebganj loop section./ (765)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- /Need to declare Muri and Bolpur as Model stations./ (766)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- for Grants Rlys), 556*
1992-93; and Supply.
Dem. for grants (Rlys.), 1991-92
- /Need for conversion of Katwa-Ahmedpur line with extension upto Suri./ (767)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- /Need for doubling and electrification of Andal-Ajimganj section of Eastern Railway./ (768)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- /Need for upgradation of Muri station which is the district headquarter of Birbhum district./ (769)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."
- /Need to upgrade Ahmedpur station and to provide drinking water there at Sahebganj loop section./ (770)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to abandon the policy of privatisation of Railway catering service./ (805)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to withdraw the proposed hike in 2nd class fare./ (806)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to withdraw the proposed hike in season tickets./ (807)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to construct double line between Bandel and Katwa and electrify the section./ (808)

SHRI RUPCHAND PAL (Hooghly): I beg to move:

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to construct wider shed in the eastern side of the platform at Hooghly railway station in Howrah Division./ (288)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to introduce computerised reservation facilities at Bandel railway station./ (289)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to convert Bandel-Katwa railway line (Eastern Railway-Howrah Division) into double line./ (290)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to electrify the railway line between Bandel and Katwa./ (291)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to construct a foot overbridge from the eastern side to the western side of Bandel Junction./ (292)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to stop water logging in Bandel subway near Bandel Bazar./ (293)

"That the demand under the head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to reinstate all the railway employees whose services were termi-

Dem. for grants (Rlys.), 1991-92
nated under Rule 14(ii) of the Railway Servants (Discipline and Appeal) Rules./ (512)

"That the demand under the head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to crecruit more people in different categories to improve the railway services./ (513)

"That the demand under the head Repairs and Maintenance of permanent way and works be reduced by Rs. 100."

/Need for proper maintenance of Bandel Subway (near Bandel Bazar) and to stop water logging there./ (514)

"That the demand under the head Repairs and Maintenance of Motive Power be reduced by Rs. 100."

/Need to regularise the services of workers who have been working in Bandel Railway Loco Shed for ten to twenty years./ (515)

"That the demand under the head Repairs and Maintenance of Motive Power be reduced by Rs. 100."

/Need to provide alternative permanent jobs to workers of Bandel Loco Shed who may become surplus after introduction of diesel engines in place of steam engines./ (516)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to run more trains between Bandel and Howrah./ (517)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to run more trains between Bandel and Naihati./ (518)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

- 559 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)* *for Grants Rlys), 560*
Gen-Discuss; Res re. recommendations *1992-93; and Supply.*
of Rly. Con. Comm.; Dem. *Dem. for grants (Rlys.), 1991-92*
Need to run Rajdhani Express daily
between New Delhi and Howrah. (519)
ordinary and second class Mail/Ex-
press./ (295)
- "That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."
- /Need to run more trains between Naihati and Sealdah./ (520)*
- "That the demand under the head Staff Welfare and Amenities be reduced by Rs. 100."
- /Need to upgrade the railway hospital at Bandel by providing modern medical facilities./ (521)*
- "That the demand under the head Staff Welfare and Amenities be reduced by Rs. 100."
- /Need to provide better accommodation facilities at Bandel railway station./ (522)*
- "That the demand under the head Miscellaneous working expenses be reduced by Rs. 100."
- /Need to expand and strengthen the railway catering service./ (523)*
- "That the demand under the head Miscellaneous working expenses be reduced by Rs. 100."
- /Need to continue departmental catering services./ (524)*
- SHRI ANIL BASU (Arambagh): I beg to move:
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Proposal to increase freight rates for all commodities by 7.. pre cent./ (294)*
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Increase in the fares of second class*
- for Grants Rlys), 560*
1992-93; and Supply.
Dem. for grants (Rlys.), 1991-92
ordinary and second class Mail/Ex-
press./ (295)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Privatisation of catering services./ (296)*
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Retrenchment of work force in the name of management of change./ (297)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to construct railway line from Tarakeswar to Arambagh Town in Howrah Division of Eastern Railway/ (304)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to construct double line between Sheorafuly and Tarakeswar Station in Howrah Division of Eastern Railway/ (305)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to construct double line between Bandel and Katwa station in Howrah Division of Eastern Railway/ (306)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to carry out electrification in Bandel - Katwa section of Eastern Railway/ (307)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."
- /Need to construct flyover bridge at Kamarkundu in Howrah Division of Eastern Railway/ (308)*
- "That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to construct a foot bridge connecting platform No. 3 Tarakeswar station with bus stand./ (309)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce more local trains in Howrah - Bandel suburban section./ (310)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce more local trains in Howrah-Bardhaman chord section./ (311)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to complete construction of Howrah-Amta-Champadanga Broad gauge line./ (312)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to complete construction of Digha-Tamluk railway line./ (313)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to improve passenger amenities./ (314)

"That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Rs. 100."

/Need to improve safety measures./ (315)

SHRI BHUWAN CHANDRA KHANDURI (Garhwal): I beg to move:

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to set up a computerised railway reservation office at Dehradun./ (298)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to Construct new rail line from Rishkesh to Karan prayag./ (299)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce direct rail service from Kotdear to Delhi./ (300)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide various facilities to the passengers at Kotdwar railway station./ (301)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to regularise the trains running twice a week via Haridwar and Dehradun keeping in view the demand of tourists./ (302)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to open railway out-agencies at Pauri, Gopeshwar Srinagar, Dugadda Deval in Garhwal./ (303)

SHRI BASUDEB ACHARIA (Bankura): I beg to move:

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to replace foot over-bridge near Purulia station./ (335)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to declare Purulia station as model station on South Eastern Railway./ (336)

- 563 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)* *for Grants Rlys.* 564
Gen-Discuss; Res re. recommendations 1992-93; *and Supply.*
of Rly. Con. Comm.; Dem. *Dem. for grants (Rlys.), 1991-92*
- "That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."
- /Need to provide a road over-bridge near Adra station on South-Eastern Railway./ (337)
- "That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."
- /Need to covert Purulia Kotshila narrow gauge line into broad gauge in South-Eastern Railway./ (338)
- "That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."
- /Need to take up electrification, programme in Adra Midnapur section under South-Eastern Railway./ (339)
- "That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."
- /Need to construct an additional line between Burnpur station and Asansol station to make it a double line section./ (340)
- "That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."
- /Need to provide a halt station between Kushtnar and Bagalia station on South-Eastern Railway./ (341)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to provide basic amenities to passengers travelling in 2nd class 3 tier./ (580)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to ensure safety of Passengers. (581)
- Dem. for grants (Rlys.), 1991-92*
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to reinstate the dismissed railway employees./ (582)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to recognise All India Railway Employees' Confederation./ (583)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to accord recognition to RPF association./ (584)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to provide jobs on compassionate grounds./ (585)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to declare Asansol-Bardhaman section of Eastern Railway as suburban section./ (586)
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to drop the proposal of running of station by Contractors./ (589)
- "That the demand under the Head Assets Acquisition Construction and Replacement be reduced by Re. 1."
- /Failure to drop the proposal of handing over Nashibpur Road flag station on Sealdah-Lalgola section to contractor./ (590)
- SHRIMATI MALINI BHATTACHARYA
(Jadavpur): I beg to move:
- "That the demand under the head Railway Board be Reduced to Re. 1."
- /Failure to clear platforms of unauthorised shacks at suburban stations in Sealdah South Section./ (342)

"That the demand under the head Rail-
way Board be Reduced to Re. 1."

/Failure to reinstate all dismissed
locomen./ (343)

"That the demand under the head Rail-
way Board be Reduced to Re. 1."

/Failure to abolish freight equalisation
on coal./ (344)

"That the demand under the head Rail-
way Board be Reduced to Re. 1."

/Failure to give up privatisation move to
Railways./ (345)

"That the demand under the head Rail-
way Board be Reduced to Re. 1."

/Failure to abandon the privatisation of
Railway catering service./ (346)

"That the demand under the head Rail-
way Board be Reduced to Re. 1."

/Failure to withdraw fare-hike in 2nd
class passenger train./ (347)

"That the demand under the head Rail-
way Board be Reduced to Re. 1."

/Failure to withdraw fare-hike for seas
on tickets./ (348)

"That the demand under the Head
Railway Board be reduced by Rs. 100."

/Need to check effectively ticketless
traveling in Sealdah South Section./
(357)

"That the demand under the Head
Operating Expenses-Rolling stock and
equipment be reduced by Rs. 100."

/Need to replace work-out coaches
and seats, in Sealdah South Section./
(362)

"That the demand under the Head
Assets Acquisition, Construction and
Replacement be reduced by Rs. 100."

Replacement be reduced by Re. 1."

/Failure to increase the number of sub-
urban trains in Sealdah-South Section./
(363)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to extend metro rail from Tollygung
to Garia./ (366)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to complete Circular Rail from
Princp's Ghat to Majherhat./ (367)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need for provision of 2 pairs shuttle
trains between Sonarpur-Sealdah at
peak hours./ (368)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to construct a fly-over at Sonarpur
Station in Sealdah South Section./ (369)

SHRI SHIVAJI PATNAIK
(Bhukaneshwar): I be to move:

"That the demand under the head Oper-
ating Expenses-Rolling Stock and Equip-
ment be reduced by Rs. 100."

/Need to introduce the second Dhaul
Express train starting from Bhukaneshwar
in the working for Howrah and return in
the night to Bhukaneshwar./ (358)

"That the demand under the head Oper-
ating Expenses-Rolling Stock and Equip-
ment be reduced by Rs. 100."

/Need for introduction of a local train to
continuously shuttle between the twin

cities of Bhubneshwar and Cuttack from 5 A.M. to 11 P.M./ (359)

"That the demand under the head Operating Expenses-Rolling Stock and Equipment be reduced by Rs. 100."

/Need for introduction of a Super fast train between Puri and Madras./ (360)

"That the demand under the head Operating Expenses-Rolling Stock and Equipment be reduced by Rs. 100."

/Need to attach another A.C. Sleeper Coach in Konark Express for the passengers from Bhubneshwar to Bombay and Back./ (361)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to construct a new railway line from Bolangir to Khunda Road./ (370)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to construct a fly-over at Khunda Road from D.R.M. office to Khdiari./ (371)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to convert the Rupsa metre gauge line into broad gauge./ (372)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to convert the Nuapada Panlakhnawudi-Guruspur metre gauge line into broad gauge Railway line./ (373)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to develop Sambalpur city Station as a Model Station with proper coaching terminal./ (374)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to construct the Daitary-Banspani railway line./ (375)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need for setting up a wheel and Axle factory and a coach factory in Rourkela./ (376)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to open an office of Chief Administrative Officer (Survey and Construction) at Bhubneshwar./ (377)

SHRI HARADHAN ROY (Asonol): I beg to move:

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Re. 1."
 /Failure to recognise CLW Labour Union./ (364)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Re. 1."

/Failure to abandon the policy of privatisation of railway catering service./ (503)

"That the demand under the head General Superintendence and Services on Railways be reduced by Re. 1."
 /Failure to reinstate the dismissed railway employees./ (504)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to introduce more trains between Dhanbad and Bardhaman on Eastern Railway./ (525)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to introduce a super faste express train between Howrah and New Delhi via Grand Chord line immediately./ (526)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to run Howrah-New Delhi Rajdhani Express daily./ (527)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to run 2381 Up and 2382 Dn. daily./ (528)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to introduce EMU coaches between Bardhaman and Asansol on Eastern Railway./ (529)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to run 2815/2816 between New Delhi and Puri daily./ (530)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to introduce a passenger train between Asansol and Puri, South Eastern Railway./ (531)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to connect Santiniketan (Bolpur) with the national capital by rail./ (532)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to connect all state capitals with National Capital by Rajdhani Express./ (533)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to run more trains on BDR section./ (534)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to run more trains between Asansol and Khargapur via Adra on South Eastern Railway./ (535)

"That the demand under the head Operating Expenses-Fuel be reduced by Rs. 100."

/Need to run 2381 up and 2382 Dn on Howrah-Kalka Mail route to save fuel.? (536)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to complete the electrification programme from Jhansi to Moghal Sarai (Main Line) on Eastern Railway./ (537)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to construct double line at Bumpur station on South Eastern Railway./ (538)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to renovate BNR Bridge over G.T. Road near Garden, Asansol./ (539)

**"That the demand under the Head Assets Acquisition, Construction and Re-
 placement be reduced by Rs. 100."**

/Need to construct a railway station at Asansol Court under South Eastern Railway./ (540)

**"That the demand under the Head Assets Acquisition, Construction and Re-
 placement be reduced by Rs. 100."**

/Need to extend suburban area upto Asansol on Eastern Railway./ (541)

**"That the demand under the Head Assets Acquisition, Construction and Re-
 placement be reduced by Rs. 100."**

/Need to construct Raniganj-Majia line via Bankura to provide an alternate link./ (542)

**"That the demand under the Head Assets Acquisition, Construction and Re-
 placement be reduced by Rs. 100."**

/Need to extend computer reservation facilities at Raniganj, Durgapur, Bardhaman, Bankura, Adra and Bolpur./ (543)

**"That the demand under the Head Assets Acquisition, Construction and Re-
 placement be reduced by Rs. 100."**

/Need to connect West Dinajpur district with other parts of West Bengal by rail./ (544)

**"That the demand under the Head Assets Acquisition, Construction and Re-
 placement be reduced by Rs. 100."**

/Need for constructing double line from Andal to Sainthia, Eastern Railway./ (545)

"That the demand under the Head Assets Acquisition, Construction and Re-

placement be reduced by Rs. 100."

/Need for conversion of Burdwan-Katwa railway line into broad gauge line./ (546)

**"That the demand under the Head Assets Acquisition, Construction and Re-
 placement be reduced by Rs. 100."**

/Need for doubling the Bandel-Katwa line on Eastern Railway./ (547)

**"That the demand under the head Rail-
 way Board be Reduced to Re. 1."**

/Failure to declare Asansol as a Model Station./ (587)

**"That the demand under the head Rail-
 way Board be Reduced to Re. 1."**

**/Failure to establish a Coach Manufac-
 turing Factory at Durgapur./ (588)**

SHRI ARJUN CHARAN SETHI (Bhadrak): I beg to move:

**"That the demand under the Head Rail-
 way Board be reduced by Rs. 100."**

/Need to increase the reservation quota at Bhadrakh Railway Station on South Eastern Railway./ (383)

**"That the demand under the Head Rail-
 way Board be reduced by Rs. 100."**

**/Need to provide a computerised reser-
 vation facilities at Balasore Station on South Eastern Railway./ (384)**

**"That the demand under the Head Rail-
 way Board be reduced by Rs. 100."**

**/Need to provide stoppage for Vivekananda Express at Bhadrakh Rail-
 way Station./ (385)**

**"That the demand under the Head Rail-
 way Board be reduced by Rs. 100."**

**/Need to raise the height of the platform No. 1 and 2 at Bhadrakh Railway Sta-
 tion./ (386)**

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to renovate the station buildings of Bhadrakh Railway Station on South Eastern Railway./ (387)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide barbed fencing at Manjuri Road Markon Ranital, Kendrapada, Kapali Road, Baudpur Railway Stations on South Eastern Railway./ (388)

"That the demand under the head repairs and maintenance of permanent way and works be reduced by Rs. 100."

/Need to construct a flyover at Randia Railway gate on Bhadrakh-Badapada, PWD road on South Eastern Railway./ (389)

"That the demand under the head repairs and maintenance of permanent way and works be reduced by Rs. 100."

/Need to construct an overbridge at Ranital Railway Station on South Eastern Railway./ (390)

"That the demand under the head repairs and maintenance of permanent way and works be reduced by Rs. 100."

/Need to construct a Railway gate at Manjuri Road Station north side of Manjuri Road Ranipada road crossing./ (391)

"That the demand under the head repairs and maintenance of permanent way and works be reduced by Rs. 100."

/Need to construct the link road at Kendrapada Railway Station on its north and the south side./ (392)

"That the demand under the Head Assets Acquisition, Construction and

Replacement be reduced by Rs. 100."/

/Need for taking immediate steps for construction of the Banspani-Daitari portion of the rail line on S.E. Railway./ (398)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need for immediate conversion of Rupsa-Talabandha rail line into broad gauge line./ (399)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need for immediate completion of the doubling of Cuttack-Paradeep and Sambalpur rail line./ (400)

"That the demand under the head Railway Board be Reduced to Re. 1."

/Failure to appoint the candidates selected by the Railway Services Commission, Bhubaneswar in the year 1989-90 and 1990-91./ (823)

"That the demand under the head Railway Board be Reduced to Re. 1."

/Failure to construct the station building at Bhadrak Railway Station of South Eastern Railway./ (824)

"That the demand under the head Railway Board be Reduced to Re. 1."

/Failure to shift the South Eastern Railway Headquarter to Bhubaneswar to meet the demands of the people of Orissa./ (825)

"That the demand under the head Railway Board be Reduced to Re. 1."

/Failure to provide funds for construction of Banspani-Daitari Malkangiri-Jaypore new rail lines for the development of tribal areas of Orissa. (826)

"That the demand under the Head Rail-
way Board be reduced by Rs. 100."

/Need to create the post of Chief Ad-
ministrative Officer (Survey and con-
structions) of the rank of Additional
General Manager at Bhubaneshwar./
(832)

"That the demand under the Head Rail-
way Board be reduced by Rs. 100."

/Need to sanction immediate construc-
tion of Talcher-Gopalpur Port line in
Orissa./ (833)

"That the demand under the Head Rail-
way Board be reduced by Rs. 100."

/Need for immediate construction of
Rayagada Gopalpur Port rail link in
Orissa./ (834)

"That the demand under the Head Rail-
way Board be reduced by Rs. 100."

/Need to set up a wheel Axle factory and
a Coach building factory at Rourkela./
(835)

"That the demand under the Head Rail-
way Board be reduced by Rs. 100."

/Need to provide an additional 2 tier
A.C. Coach in Bombay bound Konark
Express./ (836)

"That the demand under the Head Rail-
way Board be reduced by Rs. 100."

/Need to introduce an Express Train
from Bhadrakh railway station to
Bhubaneshwar by extension of the
Bagha Jatini express./ (837)

SHRI SAIFUDDIN CHOUDHUROY
(Katwa): I beg to move:

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to electrify the Bandel-Katwa
Section of Eastern Railway./ (401)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to introduce double line in the
Bandel-katwa section of Eastern Rail-
ways./ (402)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to convert the Burdwan-Katwa
line into broad gauge line./ (403)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to convert the Ahmedpur-Katwa
line into broad gauge line./ (404)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to introduce more local trains in
the Burdwan-Howrah-Mandech and
Saburban sections./ (405)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to introduce suburban service
upto Asansol from Howrah on the East-
ern Railway./ (406)

SHRI AJOY MUKHOPADHYAY
(Krishnagar): Sir, I beg to move:

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to construct double lines from
Ranaghat to Lalgaola in Sealdah Divi-
sion, Eastern Railway./ (493)

"That the demand under the Head As-
sets Acquisition, Construction and Re-
placement be reduced by Rs. 100."

/Need to construct one over-bridge at Devagram Station in Sealdah Division, Eastern Railway./ (494)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to replace the outmoded coaches of the trains in Ranaghat-Gede Section in Sealdah Division, Eastern Railway./ (495)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to electrify the Railway line in Ranaghat Section in Sealdah Division, Eastern Railway./ (496)

"That the demand under the Head Assets Acquisition, Construction, and Replacement be reduced by Rs. 100."

/Need to construct a foot-way by the side of railway line on the bridge over river Pagla Chandi in Sealdah Division, Eastern Railway./ (497)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need for early completion of all the on going railway projects in West Bengal./ (498)

"That the demand under the Head Assets Acquisition, Construction and Replacement be reduced by Rs. 100."

/Need to raise the platforms of various stations in Ranaghat-Gede Section in Sealdah Division, Eastern Railway./ (499)

"That the demand under the head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to withdraw the hike in railway passenger fares of the second class./ (509)

"That the demand under the head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to withdraw the proposed increase in fares of season tickets./ (510)

"That the demand under the head General Superintendence and Services on Railways be reduced by Rs. 100."

/Need to withdraw the proposal for increase freight charges./ (511)

"That the demand under the head repairs and maintenance of carriages and wagons works be reduced by Rs. 100."

/Need to have proper maintenance and regular repairs of coaches of all the trains./ (564)

"That the demand under the head Miscellaneous working expenses be reduced by Rs. 100."

/Need to abandon the scheme to privatise railway catering services./ (566)

"That the demand under the head Miscellaneous working expenses be reduced by Rs. 100."

/Need to improve the quality of food in the railway caterings./ (567)

SHRI SYED MASUDAL HOSSAIN (Murshidabad): I beg to move:

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide adequate drinking water facilities in 2nd class coaches./ (591)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to withdraw the proposed higher charges on monthly tickets./ (592)

"That the demand under the Head Railway Board be reduced by Rs. 100."

- 579 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA) for Grants Rlys), 580*
Gen-Discuss; Res re. recommendations 1992-93; and Supply.
of Rly. Con. Comm.; Dem. Dem. for grants (Rlys.), 1991-92
to year basis / (601)
- /Need for early completion of metro rail in Calcutta./ (593)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to increase the number of coaches in all passenger trains./ (594)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to introduce one super fast train from Howrah to Bombay / (595)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to provide new 1st class coaches in Sealdah-Lalgola section./ (596)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to reinstate railway workers re-trenched in 1981./ (597)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to check carrying of excessive baggage in A.C. Coaches especially in super fast train like Rajdhani Express/ (598)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to remove all types of illegal construction and obstruction from railway platform forthwith./ (599)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to provide railway hospital for railway employee in every district head quarter./ (600)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to allot excess railway land to the landless agricultural labourers on year**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to issue license to railway hawkers for platforms as well as specific trains with a view to increasing revenue and to avoid harassment of hawkers and passengers./ (602)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to check unauthorised travelling of R.P.f. and G.R.P.F. in 1st class specially during night in Sealdah section./ (603)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to construct railway line from Berhampur Court Station to F.C.I. godown (500 yards) with a view to checking pilferage of essential commodities./ (604)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to protect all railway lands from the hands of trespassers./ (605)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to convert Jibanti halt into flag station in Howrah-Azimganj section./ (606)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to lay a new railway line from Krishnagar to Sainthia via Karimpur, Berhampur in Sealdah Division./ (607)**
- "That the demand under the Head Railway Board be reduced by Rs. 100."**
- /Need to provide electric generator at all important stations to meet load shedding problem./ (608)**

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce a new train a day time from Howrah to New Jalpaiguri via Katwa and Azimganj in Howrah Division./ (609)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce a new train from Howrah to Danapore via Katwa in Howrah Division./ (610)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to lay double line between Ranaghat and Lalgaola in Sealdah Section./ (611)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to check ticketless travel in Sealdah-Lalgola Sector specially in 369 and 370 Lalgola passenger train./ (612)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to electrify railway lines from Lalgola to Krishnagar in Sealdah Section./ (613)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Failure to provide halt at Balarampore between Berhampore Court Station and Sargachi in Sealdah Section./ (614)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce shuttle train between Lalgola and Ranighat in Sealdah Section./ (935)

"That the demand under the Head

Railway Board be reduced by Rs. 100."

/Need to reduce the number of R.A.C. and waiting list passengers in Howrah-New Delhi Rajdhani Express./ (936)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to improve quality as well as quantity of food being served in trains./ (937)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide dormitory accommodation for tourist at Murshidabad Station in Sealdah Section as Murshidabad is a historical place./ (938)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce computerised reservation system at Berhampore Court Station in Lalgola Sealdah Section./ (939)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide one railway gate just by the side of Nializpara Halt Station in Howrah-Azimganj Section./ (940)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to re-introduce the cancelled Howrah-Bongaigaon Janata Express in Howrah Division./ (941)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to construct an over-bridge on 34 National High way near Berhampore Court Station in Sealdah Lalgola Section. (942)

"That the demand under the Head Railway Board be reduced by Rs. 100."

- 583 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)* *for Grants Rlys.* 584
Gen-Discuss; Res re. recommendations
of Rly. Con. Comm.; Dem.
 /Need to appoint doctor for every super
 fast train./ (943)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to refund at least 50 per cent fare
 to the passengers for late running of
 trains specially super fast train./ (944)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to check malpractices in
 reservation of seats and booking of
 goods./ (1227)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to stop pilferage of goods, espe-
 cially essential commodities meant for
 public distribution./ (1228)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to give priority for transportation
 of essential goods meant for public
 distribution./ (1229)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to replace worn out railway
 tracks./ (1230)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to complete circular rail in
 Calcutta./ (1231)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to prepare reservation chart of
 the passengers in the official languages
 of the States from where train start/
 (1232)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- 1992-93; and Supply.*
Dem. for grants (Rlys.), 1991-92
 /Need to print slip for reservation in the
 official languages of the State where the
 station is situated./ (1233)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to introduce Palace on Wheels
 for the tourists visiting the historical
 places./ (1234)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to introduce new train from
 Howrah to New Jalpaiguri via Katwa
 and Azimganj in Howrah division./
 (1235)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to divert the route of at least one
 train via Katwa Azimganj which runs
 between Howrah to Delhi./ (1236)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to increase the speed of Bhadrachal
 Express or to treat the same as a mail
 train in Sealdah-Lalgola Section./ (1237)
- SHRI SRIKANTA JENA (Cuttack): I
 beg to move:
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to start new trains between
 Bhubaneswar and Delhi./ (628)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need for new railway line between
 Talchar and Bimlagarh./ (629)
- "That the demand under the Head Rail-
 way Board be reduced by Rs. 100."
- /Need to lay new railway line between
 Paradip and Daktari./ (630)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to lay new railway line between Khurda road and Bulangir./ (631)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide special allocation for the development of railways in the backward regions in Orissa./ (632)

SHRI GIRDHARI LAL BHARGAVA:

(Jaipur): I beg to move:

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide adequate funds for Jodhpur-Veeramgaon Gauge conversion project./ (657)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide automatic signal systems on broad-gauge lines in Rajasthan./ (658)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for electrification of trunk routes keeping in view the shortage of diesel/ (659)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide AC Chair Car in Pink City Express and other trains running on meter-gauge lines in Rajasthan./ (660)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for providing more coaches for trains on metre-gauge lines./ (661)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for construction of four lanes on Bals Godam railway over bridge at Jaipur./ (662)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to have at least two minutes halt of super fast trains at Gandhi Nagar (Jaipur) station./ (663)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for the halt for Murudhar Express train at Bassi railway station./ (664)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for additional quota of seats and berths in trains for Bombay at Jaipur railway station./ (665)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to treat ticket collecting staff as running staff and to provide them all other facilities./ (666)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for early electrification of Delhi-Sonepat-Panipat section in Northern Railway./ (667)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for more trains on Delhi-Sonepat-Panipat section./ (668)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for more bogies in trains running on Delhi-Sonepat-Panipat section./ (669)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need for early completion of bridge between Badli and Naya Azadpur stations a Northern Railway./ (670)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce D.M.U. in Delhi-Sonepat-Panipat section in Northern Railway./ (671)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to check the carrying of luggage without payment of charges in trains running between Delhi-Sonepat-Panipat section./ (672)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce DMU on Delhi-Shamli-Saharanpur and Delhi-Meerut section./ (673)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to construct an over-bridge near West signal of Sahibabad railway station on Delhi Ghaziabad section./ (674)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to attach more bogies in trains on Delhi-Shamli-Saharanpur section./ (675)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to make provision for stoppage of alltrains at Vivek Vihar by diverting their route from Gazibad to Delhi./ (676)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to introduce Ring Railway service in Jaipur./ (677)

"That the demand under the Head Rail-

way Board be reduced by Rs. 100."

/Ned to provide basic amenities in all trains running between Delhi-Sonepat-Panipat on Northern Railway./ (678)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to electrify the broad gauge railway line being constructed between Sawai Madhopur and Jaipur./ (991)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to electrify the broad gauge railway line between Delhi and Jaipur railway station./ (992)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to re-instate those railway employees who were dismissed due to strike./ (993)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to check incidence of railway accidents./ (994)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide facilities for more passengers at the Jaipur Railway Station./ (995)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to double the Jaipur Agra railway line./ (996)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide 10 per cent quota for sportsmen and disabled persons in Railways./ (997)

"That the demand under the Head Rail-

way Board be reduced by Rs. 100."

/Need to construct an over-bridge at Eastern Railway crossing, Jhotawara, via Godown and Malviya Nagar railway crossing in Jaipur./ (998)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to withdraw the improper increase in the Railway season tickets./ (999)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide housing facilities to railway employees./ (1000)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to construct a broad gauge railway line from Rewari junction to Jaipur railway station./ (1001)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to link computer system installed at Jaipur Railway station with Bombay./ (1002)

SHRI RAM KAPSE (Thane): I beg to move;

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to make provision of funds for providing terminal facility at Dombivli railway station on Central Railway./ (685)

PROF. PREM DHUMAL (Hamirpur): I beg to move:

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to provide passenger amenities in the railway coaches./ (719)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to keep toilets clean and provide soaps in them in upper class compartments./ (720)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to impart training to the railway employees to be courteous towards passenger./ (721)

"That the demand under the Head Railway Board be reduced by Rs. 100."

/Need to improve sanitary conditions at railway stations and platforms./ (722)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to undertake further work on Nangal-Tahwada rail line in Himachal Pradesh./ (730)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to provide broad gauge line from Kalka (Haryana) to Parvanoo (Himachal Pradesh). (731)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to provide better facilities in trains./ (732)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

/Need to convert narrow gauge line from Pathankot to Baijnath (Himachal Pradesh) into metre gauge line./ (733)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

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erating Expenses-Traffic be reduced
by Rs. 100."
Need to extend goods trains upto Una/
(734)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

Need to attach bogies for other places in Himachal Express starting from Una (Himachal Pradesh)/ (735)

DR. RAMESH CHAND TOMAR (Hapur): I beg to move:

"That the demand under the head Operating Expenses-Rolling Stock and Equipment be reduced by Rs. 100."

Need to replace old rolling stock with new in shuttle trains./ (723)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

Need to provide essential amenities at Ghaziabad railway station and also in trains./ (724)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

Need to provide halt at Galanad village between Ghaziabad and Pilkhuwa./ (725)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

Need to withdraw increase in the railway fare from Delhi to Ghaziabad./ (726)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

Need to reduce running time of trains between Delhi and Ghaziabad./ (727)

"That the demand under the head Op-

Need to restore Katihar and Unchahar express trains./ (728)

"That the demand under the head Operating Expenses-Traffic be reduced by Rs. 100."

Need to restore departure time of Muri Express./ (729)

DR. ASIM BALA (Nabadwip): I beg to move:

"That the demand under the Head Railway Board be reduced by Rs. 100."

Need to construct a railway line from Krishnagar to Karimpur./ (736)

"That the demand under the Head Railway Board be reduced by Rs. 100."

Need for electrification of Ranaghat - Gede and Ranaghat - Bongaon lines./ (737)

"That the demand under the Head Railway Board be reduced by Rs. 100."

Need to construct new lines from Kanchapara station to Bongaon under Sealdah Division./ (738)

"That the demand under the Head Railway Board be reduced by Rs. 100."

Need to expand railway network of Eastern Railway./ (739)

"That the demand under the head miscellaneous expenditure (General) be reduced by Rs. 100."

Need to have a proper survey for laying new lines on the Eastern Railways./ (740)

"That the demand under the head miscellaneous expenditure (General) be reduced by Rs. 100."

593	<i>Rly. Budget, 1991-93- Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.</i>	MARCH 12, 1992	<i>for Grants Rlys), 594 1992-93; and Supply. Dem. for grants (Rlys.), 1991-92</i>
	/Need to control wasteful expenditure on establishment./ (741)		"That the demand under the Head As- sets, Acquisition, Construction and Re- placement be reduced by Rs. 100."
	"That the demand under the head ap- propriation to funds be reduced by Rs. 100."		/Need to raise the level of platform in Ranaghat-Gede line./ (749)
	/Need to provide sufficient funds for maintaining Sehaldah Division./ (742)		"That the demand under the Head As- sets, Acquisition, Construction and Re- placement be reduced by Rs. 100."
	"That the demand under the Head Assets, Acquisition, Construction and Replacement be reduced by Rs. 100."		/Need to construct the double line from Ranaghat-Lalgola line./ (750)
	/Need to provide additional rakes on Ranaghat-Gede line./ (743)		"That the demand under the head as- sets, acquisition, construction and re- placement be reduced by Rs. 100."
	"That the demand under the Head Assets, Acquisition, Construction and Replacement be reduced by Rs. 100."		/Need to provide proper amenities at Ranaghat Station./ (751)
	/Need to improve signalling system at Aranghota station./ (744)		"That the demand under the head as- sets, acquisition, construction and re- placement be reduced by Rs. 100."
	" That the demand under the Head Assets, Acquisition, Construction and Replacement be reduced by Rs. 100."		/Need to provide electrification on elec- trification on Ranaghat-Bongaon line./ (752)
	/Need to upgrade Aranghota and Majchia stations./ (745)		"That the demand under the head as- sets, acquisition, construction and re- placement be reduced by Rs. 100."
	"That the demand under the Head Assets, Acquisition, Construction and Replacement be reduced by Rs. 100."		/Need to provide additional rakes on Ranaghat-Bongaon line./ (753)
	/Need to start new electrification projects on Eastern Railway./ (746)		"That the demand under the head as- sets, acquisition, construction and re- placement be reduced by Rs. 100."
	"That the demand under the Head Assets, Acquisition, Construction and Replacement be reduced by Rs. 100."		/Need to use computer in proper sec- tor./ (754)
	/Need to convert Santipur-Nabadwip Dham line into broad gauge./ (747)		"That the demand under the head as- sets, acquisition, construction and re- placement be reduced by Rs. 100."
	"That the demand under the Head Assets, Acquisition, Construction and Replacement be reduced by Rs. 100."		/Need to have timely track Renewals./ (755)
	/Need for early completion electrifica- tion works on Ranaghat-Gede line./ (748)		"That the demand under the head as- sets, acquisition, construction and re- placement be reduced by Rs. 100."

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Gen-Discuss; Res re. recommendations *1992-93; and Supply.*
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ger waiting room at Dhampur Railway
Station, Northern Railway./ (786)

/Need to provide proper passenger amenities./ (756)

*"That the demand under the head as-
 sets, acquisition, construction and re-
 placement be reduced by Rs. 100."*

*/Need to stop irregular leakage of Rail-
 way fund./ (757)*

*"That the demand under the head as-
 sets, acquisition, construction and re-
 placement be reduced by Rs. 100."*

*/Need for restoration of dismantled rail-
 way lines./ (758)*

SHRI LAL BAHADUR RAWAL
(Hathras): I beg to move:

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to provide adequate security ar-
 rangements in trains./ (782)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to provide additional bogies in
 trains keeping in view the increasing
 number of passengers./ (783)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to provide adequate funds for
 conversion of narrow gauge lines into
 broad gauge lines./ (784)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to extend A.G.N. passenger trains
 upto Hathras Fort in Aligarh district for
 the convenience of passengers./ (785)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

/Need to provide second class passen-

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to increase exemption limit in rail
 fares for journey upto 30 KM./ (787)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to give more financial help and
 suitable jobs in Railways to the kins of
 persons killed in rail accidents./ (788)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to increase amenities in A/C
 sleeper coach commensurate with the
 increase of its fare./ (789)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to increase passenger amenities
 at small Railway Stations./ (790)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to run additional passenger trains
 (Express/Mail) at day time on narrow
 gauge line from Mathura to Lucknow./
 (791)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need to increase reservation quota in
 Marudhar Express from Hathras Fort
 Railway Station also from Dhampur
 Railway Station in Dehradun-Aliahabad
 link express trains./ (792)*

*"That the demand under the head rail-
 way board be reduced by Rs. 100."*

*/Need for proper utilisation surplus land
 lying vacant by the side of railway lines./
 (793)*

SHRI UDDHAS BARMAN (Barketa): I beg to move:

"That the demand under the head railway board be reduced to Rs. 1"

/Failure to reinstate the railway employees retrenched in 1981./ (827)

"That the demand under the head railway board be reduced to Rs. 1"

/Failure to introduce more new train between Guwahati and Howrah./ (828)

"That the demand under the head railway board be reduced to Rs. 1"

/Failure to provide more facilities to passengers and to increase the number of seats in trains./ (829)

"That the demand under the head railway board be reduced to Rs. 1"

/Failure to withdraw the hike in IInd class fares./ (831)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need for construction of broad-gauge lines from Guwahati to Dibrugarh./ (838)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to strengthen the Railway tracks from Lumding to Silchar and from Badarpur to Dharmanagar./ (839)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to construct a pool for prevention water logging at Deohati on New Bongaigaon-Jogighopa line on North Frontier Railway./ (840)

"That the demand under the head as-

sets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to construct double lines (broad gauge) from New Jalpaipur to Guwahati on North Frontier Railway./ (841)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to construct flyover at New Paglaistan (Bongaigaon) and at Pathasala on North Frontier Railway./ (842)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to construct a flyover at Sila near Amingaon on North Frontier Railway./ (843)

SHRI ZAINAL ABEDIN (Jangipur): I beg to move:

"That the demand under the head repairs and maintenance of carriages and wagons be reduced by Rs. 100"

/Need for proper maintenance of the coaches of the trains running between Sealdah and Lalgaia./ (844)

"That the demand under the head repairs and maintenance of carriages and wagons be reduced by Rs. 100"

/Need for proper maintenance of coaches of the trains running to and from Howrah via Jangipur Road station./ (845)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to undertake the work of tracks renewal early both in Howrah Farakka and Sealdah-Lalgaia sections./ (846)

"That the demand under the head as-

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- sets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to construct a bridge over the river Bhagirathi near Azimganj junction to connect Sealdah-Lalgola sections with Howrah-Azimganj sections./ (847)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need for improvement in passenger amenities in trains running on Sealdah-Lalgola sections on the Eastern Railway./ (848)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to pay attention to the passengers amenities in the trains running to and from Howrah via Jangipur Road Station./ (849)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to introduce a direct train from Howrah to Naihati via Sagardighi on the Eastern Railway./ (850)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to readjust the timings of the trains running from Howrah via Jangipur road for the benefit of passengers availing trains at Jangipur, Ahiran, Sujnipara and Dhulia Ganga stations./ (851)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to electrify the track between Katwa and New Farakka via Jangipur Road on the Eastern Railways./ (852)
- "That the demand under the head as-
- sets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to lay double track between Katwa and New Farakka via Jangipur Road./ (853)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to ensure regularity and punctuality of trains like Kamrup Express and others running on the Howrah-Farakka route via Jangipur Road station./ (854)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to enhance the number of coaches in the trains running to and from Howrah via Jangipur Road station./ (855)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to construct a waiting room for the common passengers at Sagardighi railway station on the Eastern Railway./ (856)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to construct a waiting room for the common passengers both at Lalgola and Jaganj stations./ (857)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."
- /Need to introduce an express/Super-fast train between Howrah and Malda via Jangipur road station./ (858)
- "That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to introduce a local (passenger) train between Katwa and New Farakka via Jangipur road station./ (859)

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

/Need to construct one side platform at Mahipal Road station in the Howrah-New Farakka section on the Eastern Railway./ (860)

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

/Need to construct a shed over the platform at Sagardighi station in the Azimganj-Naihati-section on Eastern Railway./ (861)

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

**/Need for doubling the track between Krishnagar and Lalgola in the Sealdah-Lalgola, sections on the Eastern Rail-
way./ (862)**

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

**/Need to introduce a shuttle train be-
tween Krishnagar and Lalgola on East-
ern Railway./ (863)**

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

/Need to convert the Pirtal half station into a flag station in the Sealdah-Lalgola section of the Eastern Railway./ (864)

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

/Need to provide a generator set to mitigate the inconvenience of the wait-

ing passengers during load shedding, at Berhampore Court Station./ (865)

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

**/Need to electrify the track between Krishnagar and Lalgola on Eastern Rail-
way./ (866)**

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

/Need to construct a road over-bridge to replace the existing level crossing at the point where the rail track is crossing the national highway No. 34 near Berhampore court station on Eastern Railway./ (867)

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

/Need to construct an over-bridge at the Bhagwangola Station in the Sealdah-Lalgola section on Eastern Railway./ (868)

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

/Need to construct an over-bridge at Lalgola station on Eastern Railway./ (869)

**"That the demand under the head as
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

**/Need to construct shed over the plat-
form of Lalgola Railway Station on East-
ern Railway./ (870)**

**"That the demand under the head as-
sets, acquisition, construction and re-
placement be reduced by Rs. 100."**

/Need to provide adequate drinking water on Lalgola Station on Eastern Railway

for passengers as well as staff quarters./ (871)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to replace worn out coaches in Trains running between Sealdah and Lalgaol./ (872)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to increase the number of bogies in trains running on Sealdah-Lalgaol line./ (873)

SHRI RAJVEE SINGH (Anla): I beg to move:-

"That the demand under the Head Repairs and maintenance of permanent way and works be reduced by Rs. 100."

/Need to convert Kathgodam-Agra metre-gauge line into broad-gauge line./ (874)

"That the demand under the Head Repairs and maintenance of permanent way and works be reduced by Rs. 100."

/Need to construct an over-bridge on Bareilly-Badaun road./ (875)

"That the demand under the Head Repairs and maintenance of permanent way and works be reduced by Rs. 100."

/Need to develop New Modely Rly. Colony at Izzat Nagar (Bareilly)./ (876)

"That the demand under the Head Repairs and maintenance of permanent way and works be reduced by Rs. 100."

/Need to construct an over-bridge on Ushat Road in Badaun./ (877)

"That the demand under the Head Repairs and maintenance of permanent

way and works be reduced by Rs. 100."

/Need to make arrangements for manufacturing, repairing and maintenance of diesel engines in Bareilly./ (878)

"That the demand under the Head Repairs and maintenance of Motive Power be reduced by Rs. 100."

/Need to set up a coach factory at Izzat Nagar. Bareilly./ (879)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs.100."

/Need to provide computerised system of reservation facility at Bareilly station./ (882)

"That the demand under the Head Operating Express-Traffic be reduced by Rs.100."

/Need to erect a tin shed on platform No. 1 at Bilpur station./ (883)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs.100."

/Need to start a shuttle train between Bareilly and Delhi./ (884)

"That the demand under the Head Operating Expenses-Traffic be reduced by Rs.100."

/Need to start an Express train from Bareilly to Agra via Aligarh./ (885)

SHRI SATYAGOPAL MISHRA (Tamluk): I beg to move:

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide more EMU local trains in Howrah-Midnapore section on S.E. Railway./ (917)

"That the demand under the head rail-

way board be reduced by Rs. 100."

/Need to allocate sufficient funds to complete the construction of Tamluk-Digha Railway line in time./ (918)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct 4th Railway line from Santraghi to Panskura on S.E. Railway./ (919)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct 3rd Railway line from Panskura to Kharagpur on S.E. Railway./ (920)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct 2nd Railway line from Panskura to Haldia on S.E. Railway./ (921)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide more local trains in the Panskura-Haldia section on S. E. Railway./ (922)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to introduce Satabdi Express from Howrah to Rourkela on S.E. Railway./ (923)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide a passenger Halt Station at Ranichak in the Panskura-Haldia Section of S.E. Railway./ (924)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide a passenger Halt Station at Mahisadal Bazar in Panskura-

Haldia section of S.E. Railway./ (925)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide more facilities for the booking of betel Leaves Baskets at Macheda, Panskura, Bagnan and Howrah Railway Station./ (926)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to replace the old EMU coaches in the Calcutta Suburban area./ (927)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to introduce one fast passenger train from Midnapore to Howrah on S.E. Railway./ (928)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to have stoppage of some important trains Steel Express, Ispat Express, Purulla Express, Puri Express etc. at Macheda Station to link Haldia and Digha with other parts of the country./ (929)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide sufficient passenger amenities such as catering, urinals and light at Mecheda Station./ (930)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide shed and drinking water in Kalakunda Station of S.E. Railway to facilitate cement unloading./ (931)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to upgrade Karagpur Railway workshop./ (932)

"That the demand under the head rail-

- 607 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)* *for Grants Rlys), 608*
Gen-Discuss; Res re. recommendations
of Rly. Con. Comm.; Dem.
 way board be reduced by Rs. 100."
- /Need to upgrade the bus stand at Mecheda Railway Station on S.R. Railway./ (933)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to activate the Railway Users Committee in the Kharagpur Railway Division./ (934)
- PROF RASA SINGH RAWAT (Ajmer):
 I beg to move:-
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to start a super fast train during day time between Delhi and Ahmedabad via Ajmer./ (961)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to restart the trains going to Ajmer-Marwad Junction./ (962)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to run the trains on Ajmer-vijaynagar, Ajmer-Biawar, Ajmer-Kishangarh routes punctually./ (963)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to introduce computerised reservation at Ajmer station./ (964)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to construct new platforms and waiting rooms at Ajmer railway station in view of Dargah and Pushkar Fair./ (965)
- "That the demand under the head railway board be reduced by Rs. 100."
- 1992-93; and Supply.*
Dem. for grants (Rlys.), 1991-92
 /Need to increase the reservation quota for Ajmer, Biawar and Kishangarh in Delhi-Ahmedabad Mail./ (966)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to modernise the loco and carriage workshops at Ajmer and to start development work to accommodate the workers./ (967)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to complete the work of Sawal Madhopur-Jaipur-Jodhpur-Barmer broad gauge lines immediately./ (968)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to lay new lines in Rajasthan./ (969)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to make a survey and to construct new Lines in Ajmer-Kishangarh, Makrana and Ajmer-Pushkar sections./ (970)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to establish a new zone of metre gauge line in Ajmer./ (971)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need to provide funds for laying new rail lines in Rajasthan./ (972)
- "That the demand under the head railway board be reduced by Rs. 100."
- /Need for early reinstatement of dismissed railway employees./ (1136)
- "That the demand under the head railway board be reduced by Rs. 100."

/Need to effectively check malpractices in Railway Booking Offices./ (1137)

"That the demand under the head railway board be reduced by Rs. 100."

/Need for ensuring in the punctuality, protection and safety in the rail services./ (1138)

"That the demand under the head railway board be reduced by Rs. 100."

/Need for improvement in sanitation and other facilities at Ajmer, Byawar, Kishangarh, Vijayanagar and Nasirabad railway stations./ (1139)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to remove prevalent red tapism and improve the working of bureaucracy/ (1140)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need for early construction of bridges over railway line near Jonaganj in Ajmer and over Milroad in Byawar./ (1141)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to early doubling of railway line and converting meter gauge line into broad gauge line between Delhi and Ahmedabad via Jaipur, Ajmer, Abu Road and Mehsana./ (1142)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to convert meter-gauge line into broad-Gauge from Fulera junction to Ajmer and from Chittorio Ajmer./ (1143)

"That the demand under the head assets, acquisition, construction and re-

/Need to construct railway crossings on all railway routes in Ajmer district./ (1144)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need for early survey of railway line between Ajmer-Pushkar-Medta in order to connect the famous pilgrim place like Pushkar by railway line./ (1145)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to improve the condition of railway lines between Delhi-Ahmedabad and Ajmer division./ (1146)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to make halt of superfast express (Ashram Express) at Byawar./ (1147)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to provide halt of 71-Up-72 Dn. train at Bandanwara station under Ratlam division./ (1148)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to convert metre-gauge line of Delhi-Ahmedabad via Jaipur-Amer-Abu Road into broad gauge line./ (1192)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to extend super fast train (Agra Fort) from Jaipur to Ajmer./ (1193)

"That the demand under the head railway board be reduced by Rs. 100."

- 611 *Rly. Budget, 1991-93 PHALGUNA 22, 1913 (SAKA)* *for Grants Rlys, 1992-93; and Supply.* 612
Gen-Discuss; Res re. recommendations
of Rly. Con. Comm.; Dem.
Dem. for grants (Rlys.), 1991-92
/Need to lay a new railway line of Ajmer-Pushkar Merata./ (1194)
"That the demand under the head railway board be reduced by Rs. 100."
/Need to lay a railway line named Byavar-Bhim-Kamlighat./ (1195)
"That the demand under the head railway board be reduced by Rs. 100."
/Need to have stoppage of super fast Assam Express at Byawar and stoppage of Pink City at Kshangarh and Nasirabad./ (1196)
"That the demand under the Head Operating Expenses-Fuel be reduced by Rs. 100."
/Need to check pilferage of coal and diesel in the Railways./ (1201)
"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."
/Need to make improvement and extension of the facilities of education, medical and welfare services and accomodation for railway employees./ (1202)
"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."
/Need to make proper improvement in Railway Hospital and Railway Schools at Ajmer./ (1203)
"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."
/Need to stop retrenching railway employees./ (1204)
"That the demand under the Head Staff Welfare and Amenities be reduced by Rs. 100."
- SHRIDAU DAYAL JOSHI (Kota): I beg to move:-**
"That the demand under the head railway board be reduced by Rs. 100."
/Need to check widespread malpractices in the Railways./ (1008)
"That the demand under the head railway board be reduced by Rs. 100."
/Need to run the proposed new Nizamuddin-Kota-Indore train from New Delhi./ (1009)
"That the demand under the head railway board be reduced by Rs. 100."
/Need to stop the increasing incidence of theft between Kota and Anup station./ (1010)
"That the demand under the head railway board be reduced by Rs. 100."
/Need to check the harassment of the traders travelling between Kota and Bombay by the Railway Protection Force personnel./ (1011)
"That the demand under the head railway board be reduced by Rs. 100."
/Need to extend the Neemuch-Kota train upto Delhi./ (1012)
"That the demand under the head railway board be reduced by Rs. 100."
/Need to electrify Kota-Bina and Kota-Neemuch railway lines./ (1013)
"That the demand under the head railway board be reduced by Rs. 100."
/Need to provide computerised reservation facilities at Kota Railway Station./ (1014)

Gen-Discuss; Res re. recommendations of Rly. Con. Comm.; Dem.

"That the demand under the head railway board be reduced by Rs. 100."

/Need to develop Kota Railway station as a Model Railway Station./ (1015)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide sheds at Indragarh railway station to protect the passengers from the rains and the sun./ (1016)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to stop the New A.C. Express bound for Bombay at Kota./ (1017)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to attach one more coach in Frontier Mail from Kota./ (1018)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide a regular IInd Class A.C. sleeper Coach in the Dehradun Express./ (1019)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to introduced a new train between Kota and New Delhi./ (1020)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to attach coaches for south bound train in Kota-Bina passengers train./ (1021)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide adequate funds for an effective scheme to expand the railway wagon Workshop at Kota./ (1022)

"That the demand under the head rail-

Dem. for grants (Rlys.), 1991-92
way board be reduced by Rs. 100."

/Need to stop Awadh Express at Keshoshyan and Dura./ (1023)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to stop Dehradun Express at Kauvrej railway station./ (1024)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide reservations in all the trains bound for Delhi and Bombay from Baran Railway Station./ (1025)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to extend the Kota-Damoh Express train under G.R. P. Railway upto Jabalpur./ (1026)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to introduced an Express train between Kota and Bombay./ (1027)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to stop all the local trains running between Kota and Madhopur at Ram Nagar Station for the convenience of the Pilgrims of Kamleshwar Mahadav, (1028)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to check the incidences of pilferage at Kota Railway Workshop./ (1029)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to improve the Railway Catering Service./ (1030)

"That the demand under the head rail-

way board be reduced by Rs. 100."

/Need to construct an overbridge for the railway employees of Kota city under Western Railway so as to provide them an easy passage to their colony./ (1031)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct an overbridge at Rangpur village, Kota under Western Railway./ (1032)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct a fly over for the industrial area of Kota city./ (1033)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to develop Kakaniya Talab railway station to ease rush of passengers at Kota Railway Station of Western Railway./ (1034)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to stop all passengers trains at Kakaniya Talab Railway Station of Western Railway for the convenience of passengers of Kota City./ (1035)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to run Kota to Bhopal via Bina trains as Express train./ (1036)

SHRI MOHAN SINGH (Deoria): I beg to move:-

"That the demand under the head railway board be reduced by Rs. 100."

/Need for effectively checking the rail accidents./ (1068)

"That the demand under the head railway board be reduced by Rs. 100."

/Need for effectively checking the incidence of theft, dacoity etc. in the trains./ (1069)

"That the demand under the head railway board be reduced by Rs. 100."

/Need for honouring the suggestions of the general consumers while fixing the rates of catering in the Railways./ (1070)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to convert Mau-Shahganj railway line into broad-Gauge line in North Eastern Railway./ (1071)

"That the demand under the head railway board be reduced by Rs. 100."

/Need for laying double railway line from Lucknow to Barauni and the electrification thereof./ (1072)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct a new platform and to open a booking office at northern border of Deoria Sadar Railway Station and to construct a concrete railway road connecting the city./ (1073)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to introduce direct trains between Bisharal Bazar and Varanasi and Lucknow./ (1074)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct goods transportation shed and platform at Bahraal Bazar./ (1075)

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move:-

"That the demand under the head railway board be reduced by Rs. 100."

617 <i>Rty. Budget, 1991-93- Gen-Discuss; Res re. recommendations of Rty. Con. Comm.; Dem.</i>	MARCH 12, 1992	<i>for Grants Rlys), 618 1992-93; and Supply. Dem. for grants (Rlys.), 1991-92.</i>
/Need to introduce a direct super fast train from Agra to Eastern India./ (1112)		way board be reduced by Rs. 100."
"That the demand under the head railway board be reduced by Rs. 100."		/Need to develop Idgah Railway Station./ (1120)
/Need to introduce a super fast train between Agra and Bombay./ (1113)		"That the demand under the head railway board be reduced by Rs. 100."
"That the demand under the head railway board be reduced by Rs. 100."		/Need to provide adequate wagons for loading goods at different railway stations of Agra./ (1121)
/Need to develop New Rajamandi Railway Station in Agra./ (1114)		"That the demand under the head railway board be reduced by Rs. 100."
"That the demand under the head railway board be reduced by Rs. 100."		/Need to provide special facilities to the tourists at Agra Railway station./ (1122)
/Need to introduce a shuttle passenger train from Agra to Tundla station so that passengers travelling from Aligarh on Agra-Tundla route may be benefited./ (1115)		"That the demand under the head railway board be reduced by Rs. 100."
"That the demand under the head railway board be reduced by Rs. 100."		/Need to introduce a super fast train to connect Agra to other tourist places of the country./ (1123)
/Need to start daily Laskar Express train between Gwalior to Bombay from Agra./ (1116)		"That the demand under the head railway board be reduced by Rs. 100."
"That the demand under the head railway board be reduced by Rs. 100."		/Need to remove the shortage of cleanliness and civil amenities in different railway colonies of Agra./ (1197)
/Need to provide seasonal tickets to the daily passengers going to Delhi from Agra whereas this facility is available to Bombay Passengers./ (1117)		"That the demand under the head railway board be reduced by Rs. 100."
"That the demand under the head railway board be reduced by Rs. 100."		/Need to construct a stadium at railway maidan near Agra Cantt railway Station./ (1198)
/Need to develop Khedasadhan railway station of Western Railway in Agra district./ (1118)		"That the demand under the head railway board be reduced by Rs. 100."
"That the demand under the head railway board be reduced by Rs. 100."		/Need to provide computerised reservation at Agra Fort Station./ (1199)
/Need to develop Olenda Railway Station./ (1119)		"That the demand under the head railway board be reduced by Rs. 100."
"That the demand under the head rail-		/Need to provide computerised reservation at New Raja ki Mandi Railway Station./ (1200)
		"That the demand under the head rail-

way board be reduced by Rs. 100."

/Need to remove the shortage of accommodation and residential facilities in the different railway colonies of Agra./ (1206)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to provide educational facilities to railway employees at Agra./ (1207)

SHRI BIR SINGH MAHATO (Purila): I beg to move:-

"That the demand under the head railway board be reduced by Rs. 100."

/Need to attach 3 bogies from Hatia in Hatia-Ranchi Howrah Express./ (1219)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to run Neelachal Express via Adra daily on South Eastern Railway./ (1220)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to stop of Amritsar-Tata Nagar express at Suisa station and Tarangstation in South Eastern Railway./ (1221)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to extend Borka Khana Muri passenger train upto Tata Nagar./ (1222)

"That the demand under the head assets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to convert narrow gauge railway line into broad gauge from purulla to Kotshila in west Bengal./ (1225)

"That the demand under the head as-

sets, acquisition, construction and replacement be reduced by Rs. 100."

/Need to construct flyover at Suisa and Tarang stations of South Eastern Railway./ (1226)

SHRI SANTOSH KUMAR GANGWAR (Bareilly) I beg to move:-

"That the demand under the head railway board be reduced by Rs. 100."

/Need to open Railway Inter College in Bareilly keeping in view the demand of railway employees./ (1238)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to introduce a new Express train between Bareilly and Agra./ (1239)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to introduce train from Bareilly to South India./ (1240)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to introduce train connecting Bareilly with Bombay./ (1241)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to start catering service in trains passing through Moradabad division on Northern Railway./ (1242)

"That the demand under the head railway board be reduced by Rs. 100."

/Need for modernisation of Bareilly Junction railway station./ (1243)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to open computerised reservation office at Bareilly./ (1244)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to set up a railway coach factory at Bareilly (1245)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to run Link Express via Chandosi-Bareilly Moradabad/ (1246)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to double Moradabad-Delhi railway track./ (1247)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to electrify the railway track between Lucknow and Moradabad./ (1248)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct a commercial complex after demolishing Bareilly Shyam Ganj railway station./ (1249)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct an over-bridge on National Highway No. 24 between Miliak and Nagarla Sadat railway stations./ (1250)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct an over-bridge on the crossing of National Highway No. 24 near Mirora railway station./ (1251)

"That the demand under the head railway board be reduced by Rs. 100."

/Need to construct an over-bridge on the crossing of Bareilly Chopuila on Badaun railway track on North Eastern Railway./ (1252)

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Deputy speaker Sir, at the outset, I would seek your indulgence that at least half of the time given to Shri Fernandes may please be given to me. I request you not to ring the bell before that.

Sir, I rise to support wholeheartedly the Railway Budget for the year 1992-93 together with the demands as well as the supplementary budget.

Sir, I do not know whether it is a pleasure or a sad experience to speak after hon. Fernandesji. He himself was at the helm of the affairs of the Railways and that too not in the long past. Only two years back, he had the opportunity of presenting the Railway Budget in this august House. As we all know, this is the budget of the largest public undertaking of our country. Railways is the lifeline of this country and we know its relevance and immense importance for the overall development of our country.

17. 00 hrs

That is why because of its importance, not after the independence but right from the British time, as a unique gesture the Railway Budget is presented separately. It is not a part of the General Budget. The working of the railways is looked with such distinction and importance.

Railways, as I said earlier of the greater infrastructure and is the lifeline of the country. However rich an area may be in industrial national resource but if railways have no access to that area even the industrialists do not want to go there. Besides, in a country of our size, the railways symbolises the much needed national unity and integrity of our country.

Now, what is the economic background of our country against which this year's Railway Budget has been presented? Everybody knows that we are passing through a difficult economic crisis. Before the General Budget and the Railway Budget was presented the common man of our country was apprehensive that the budget that will be presented will be very harsh and will

contain drastic and stringent tax measures. Probably, our Opposition friends who were waiting for this opportunity were disappointed after seeing the Budget.

17.03 hrs.

[SHRI P.M. SAYEED *in the Chair*]

I will now restrict myself to the Railway Budget by and large, as presented by Shri Jaffer Sharief. The Railway Budget is being hailed by all the people. There has been a general appreciation of the Railway Budget. I am not surprised to see the sharp reaction that was there from the former Railway Minister, Shri George Fernandes. I am glad that he opposed the Budget. Had he supported it a different signal would have gone to the people of the country about the bonafides of this Budget. Shri Fernandes did something when he was the Minister and says something else when he is now sitting in the Opposition benches. I can come out with figures to substantiate my point.

I would have been happy had he mentioned about the punctuality or about the safety measures, the operating ratio and so on. How do you judge the efficiency of the railway system?

What amenities you are giving to the passengers? When hon. Shri Fernandes was the Railway Minister in the year 1990-91, the punctuality level was 84.4 per cent. In the year 1991- April - June a part of that year, it came down sharply to 84.4 per cent. This is the figure. Can you repudiate the figure? After the Congress Government was installed, the punctuality figure has increased. It is now 86.9% I have the documentary proof regarding this.

SHRI SRIKANTA JENA: We recommend Nobel Prize for this!

SHRI SRIBALLAV PANIGRAHI: You claim Nobel prize for derailing trains.

Sir, you were mentioning something about the art of presentation with particular reference to Shri Fernandes, our former

Railway Minister. I would say art of hijacking the House. I would say he is himself a derailed train all through. When he was the Railway Minister, he devoted more time to some other Department rather than his own. When he was the Railway Minister, the Railways suffered immensely.

SHRI SRIKANTA JENA: The only thing that I want to remind Shri Panigrahi is that, during his tenure as the Railway Minister, his constituency was given the maximum allocation.

SHRI SRIBALLAV PANIGRAHI: You have your own Government in Orissa. You have your own Chief Minister. Because of lack of interest to get some land, you have failed to acquire some land for the railways. Can you deny this? So, do not provoke me.

SHRI SRIKANTA JENA: Sir, the only point that I am making is that, during the tenure of Shri George Fernandes as the Railway Minister, Shri Panigrahi's constituency got the maximum amount.

SHRI SRIBALLAV PANIGRAHI: I am speaking with facts and figures. I have documents to support this. This has gone up very high. I would say that all the time the ghost of the World Bank and IMF is haunting them. I know that even some of the Members who are sitting on the other side, even during their sleeps, the ghost is haunting them. Even after such a beautiful and convincing clarification given by the hon. Prime Minister the other day, the ghost is still haunting them. What else they want? Their own Leader Shri Morarji Desai, who is in Bombay had welcomed our Economic Policy. He was our Prime Minister. At the age of 94, he is welcoming our policy. Is it wrong? So also Another Economist Shri Palkiwala, Another hon. Member of the other House belonging to Mr. Fernandes Party had gone to the extent of saying that he would go on welcoming all the measures of the Government and the economic policy let any disciplinary action be taken against him. Such type of contradictory things are coming up.

SHRI SRIKANTA JENA: Shri Deo is also supporting it.

SHRI SRIBALLAV PANIGRAHI: What is the attitude of your Chief Minister Shri Biju Patnaik towards our Economic Policy? He is supporting it wholeheartedly. They do not know what to do. They are all confused. Now, I am coming to the operating ratio.

What was the operating ratio in 1989-90 during the Rajiv Gandhi's Government? It was 91.5 percent in 1990-91, it was 92 per cent; this year, it is 90.3 per cent. The main thrust of the Railway Minister was to bring it down by 2 percent; and it has been achieved. Congratulations to him. In 1992-93, the target is 87.7. This is the way they are trying to bring down the working expenditure.

I congratulate the Railway Minister for one thing. The basic performance of the Railways in the current year, in this outgoing Financial year, is very impressive; as you know, in all sectors freight movement and passengers traffic. In the passengers traffic, there has been a 5 per cent growth. The target of freight movement has not only been achieved but exceeded by about 3 million tonnes.

There was a surplus projected of Rs. 235 crores in the last year's Budget. In the current year's Budget, it was Rs. 235 crores. But, actually, the surplus is more by another Rs. 200 crores; it is Rs. 435 crores; in the real terms, it should be Rs. 475 crores. An additional amount of Rs. 40 crores has been contributed to the pension fund besides paying dividend, etc.

Respectfully, I would refer to one thing. When Mr. George Fernandes was talking about it, he was thinking in terms of isolation of the working of the Railway Ministry. But as I began with the scenario of the economic situation, financial situation, the health of the economy and mentioned about them, we all know, how even then very dear gold of the country had to be parted with. In such a difficult situation, when the economic scenario was almost hopeless, Rs. 200 crores were added as an additional contribution to

the general fund. That has also helped to improve the overall economic situation of the country. Naturally, the Government is working as a whole and one cannot say that they have not done anything in the Railway Ministry.

I agree that there has been a drastic reduction in the budgetary support to some public sector units including the Railways. How can the budgetary support be there all the time? Wherefrom will it come? So also the coal sector to day. The economy is such that we cannot provide as before budgetary support for the working of these units. They have to be self-sufficient. They have to go in for self-generating finances etc.

That way, against heavy odds the Railway Ministry has presented this Budget. Of course, there has been an attempt to increase the revenue by Rs. 1363 crores by way of further taxation. But who is going to pay more? The burden is minimum on the poor commuters. All the essential commodities have been exempted from the purview of the increased freight charges.

Again, in respect of the second class journeys, as stated by the hon. Minister while presenting the Budget, it will cost Rs. 25 more for a passenger journey from Jammu to Kanya Kumari. In a difficult year like this, there has been no greater burden on the poor people and 50 per cent of the extra charges will be coming from the passengers who can afford to pay more, the higher class, 1 class and AC etc.

Of course, there has been an increase in the suburban passenger fares. A reference has been made to it. Should they not be increased? How long will we be subsidising those who can pay? When things become dearer costlier, there is an inflationary tendency and it is being made up by grant of additional dose of deadness allowance etc. We can also compare the regular commuter in the Metro cities with those travelling by bus. For the same journey, even after this increase, a bus passenger has to pay more than the railway passenger. Why shed tears for those who can pay and

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who are also getting additional; dearness allowance, etc.?

So, this is the position. Just for the sake of criticising the Budget if they criticise, who can help it?

Again, we know that we are suffering from inflationary pressures.

MR. CHAIRMAN: Please wind up now. You have taken 20 minutes now,

SHRI SRIBALLAV PANIGRAHI: That time can be adjusted against our party's time.

We are suffering from inflationary pressures. But the post-budgetary impact of inflation, has been well absorbed in the working of the Railway Ministry because of the personal attention paid by both the Railway Ministers. I know that they have gone round the country, talked to the Railway officers, managers, etc., expenditure has been carefully curtailed, economic has been observed and therefore the impact of the inflation is also minimum. It has been absorbed.

Besides operating ratio about which I have mentioned, the return on the net revenue to capital at large has also gone up. It was Rs. 6.91 in 1990-91 when Shri Fernandes was the Railway Minister. But the same was raised to 8.3 in 91-92 and expected to be 10.9 in 1992-93. Are these not commendable features and welcome features?

As has been stated earlier, this year's thrust is the conversion of narrow-gauge, metre-gauge into broad gauge. Again I congratulate the Railway Ministry for this decision. There is a complex, inferiority complex, working in the minds of the people of those areas where there is no broad-gauge line. Is it not so? Also, the industrialists are reluctant to go to those areas which remain thus they neglected them. If there is no railway line, that area is neglected. Also the

areas which do not have broad-gauge line and instead have only metre-gauge line, suffer from this type of difficulty. Therefore, their decision to convert the narrow-gauge, metre-gauge to broad-gauge is highly welcome. And that also provides a very big employment programme. I am not going into the details now. Earlier this has been dealt with by Shri Chandulal Chandrakar, who pointed out as to how many man days, etc. will be created and also the comparative allotments made on this.

Sir, the Railways has a very big social burden, social obligation. As has been said earlier, in 1980-81, the social cost was only Rs. 421 crores and it has risen to Rs. 2221 crores in 1991-92. But this is inclusive of the payment we are making under the productivity linked bonus, which accounts, I think, for quite a big sum out of it.

The rail transport is six times more energy efficient than the road transport. But I would request the hon. Minister to see that it becomes cost efficient and also made readily available. Unless it is readily available, easily available, for movement of goods, etc. naturally the road transport, which is not energy efficient, will have an edge over this.

In regard to electrification, I agree that we should have a bigger programme. Railways does play an important role in our economy; it is the main stay of our economy and it is the infrastructure of our developmental activities in the country and naturally members would like to have Railway lines in their areas. And, therefore, the task is quite challenging. We do not have money, etc. The Planning Commission should realise this and make more plan allocations, not only Annual Plan but also in terms of Five Year Plans. Also the external support by way of loan, etc. from world institutions and international institutions, should be arranged for drawing new lines, etc. It is quite challenging. Steam engine we can no longer depend upon. Therefore, for electrification programme, there should be more allocation.

As regards passenger amenities, I think, there is a very meagre provision of Rs.5 crores. This is not at all sufficient. If my figure is wrong, I stand to correct myself. This provision of Rs.5 crores for this nowhere near the requirement and this should be suitably enhanced.

I agree that punctuality has improved. But in certain areas, certain trains like Utkal Express are running chronically later. And more attention should be given to this aspect.

As regards security, there is a lurking fear, a suspicion, in the minds of even those who are in charge of security. Sometimes the situation is such that we are inclined to believe that they are hand in glove with the criminals some of the crimes that are taking place. Therefore, we have to see that punctuality is there. At the same time, security of passengers has to be ensured, cleanliness also has to be adhered to.

Railways have got to be more productive. It has got to be more efficient. I know the task is quite challenging but keeping in view the programme of spreading the network to all the areas and also the electrification programme, track renewal programme, etc., they need much more than what has been provided. Irrespective of party affiliations, we have to address ourselves to this problem, this gigantic task.

Chandrakarji has stated about local recruitment, etc. I also agree with him and I repeat that local employment has to be provided for at least in the matter of appointment of Class-III and Class-IV employees. In this account also there is lot of corruption.

I would now go over to my State, which is a neglected child of the Railways. Orissa continues to be a neglected child and continues to be receiving step-motherly treatment. About Orissa, as you know, Sir, Orissa's poverty does throw a challenge to the whole of the country, to the Government of India and also to the Railway Ministry. Today also there are news reports about hunger deaths in Kalahandi. Phulbani is a

district in Orissa where there is not an inch of railway line. In Kalahandi also, only a small section is covered by Railway line. So, naturally there are no industries. As stated earlier, during British days, because three metropolitan cities were required to be linked Calcutta on the one side and Madras on the other side, and Calcutta on the one side and Bombay on the other side and since in between Orissa was coming, so we had the benefit if getting some railwaylines. Otherwise, Orissa, which is the home of natural resources, mineral resources of our country, is rotting in poverty because of lack of infrastructural facilities, because of lack of adequate railway lines. Poverty has been entrenched in its soil.

MR. CHAIRMAN: Please conclude now.

SHRI SRIBALLAV PANIGRAHI: Sir, when you look at me, I become afraid. After the national scenario, I have already come to Orissa. so, please give me two-three minutes more.

As I was saying, Orissa is the heart of South-Eastern Railway. But again the irony is that two Railway Zonal headquarters are located in one metropolitan city, that is, Calcutta. Garden Reach happens to be the headquarters of the South-Eastern Railway whose heart is Orissa. Therefore, the whole of Orissa, part of Madhya Pradesh, part of Bihar and part of Andhra Pradesh should constitute a new Railway Zone, with headquarters at a suitable place in Orissa.

Coming to construction works in Orissa, I was referring to land acquisition a little earlier when Mr. Jena was interrupting me. I would request the hon. Railway Minister to kindly visit Orissa - not to have a short visit but to spend two-three days there. Let him spend one day at Bhubaneswar. Let him not come back from Bhubaneswar itself. Let him go to Sambalpur, the headquarters of a new Railway Division, with many problems. From there he can also proceed to Bilaspur in Madhya Pradesh and the Chhatisgarh area, which are all backward areas. Let him study the problem and find out some solution to that.

MR. CHAIRMAN: You mention only points.

SHRI SRIBALLAV PANIGRAHI: I am referring to points only. There is a new Division at Sambhalpur. I salute the memory of our late leader Rajivji. Late Shri Rajiv Ganhi laid the foundation stone for the Sambhalpur Division and the Talcher railway line. He laid the foundation stone for these projects. But I regret that these are progressing at a snail's pace without much budgetary provisions.

SHRI BASUDEB ACHARIA: Who sanctioned the Division? Was it not Shri George Fernandes? *(Interruptions)*.

SHRI SRIBALLAV PANIGRAHI: No he did not sanction. He was nowhere in the picture about Sambhalpur Division. I can emphatically say it. It was Shri A.B.A. Ghani Khan Choudhary, as Railway Minister, who sanctioned it. Shri George Fernandes cannot take credit for giving approval to this. He might have given one or two crores of rupees more. That is all. It has been done much earlier. The foundation stone...

SHRIGEORGE FERNANDES: All your foundation stones are there all over the country.

SHRI SRIBALLAV PANIGRAHI: You have the habit of taking away others' credit. You have that expertise. If you want to take credit in the present case, I think, you will be frustrated. The New Sambhalpur Division's work is to be taken up at the earliest.

About the Jurisdiction of the new Sambhalpur Division I may say that big and serious mistake has been committed. Even the area adjacent to Sambhalpur is coming under the old Chakradharpur division which is situated at a distance of about 300 kilometres. This is not a correct situation and this should be corrected; for example Jharsiguda is under old Chakradharpur division.

Then there is the demand for new railway lines. I may mention that Khurda-Bolangir

line and Raigada-Koraput railway line should be completed early. There is not an inch of railway line in Phulwani district. There is a need for conversion of Meter gauge into Broad gauge in Palasa Parlakimidi sector. The Rupsa-Bhadrak line should also be taken up.

MR. CHAIRMAN : Please wind up now.

SHRI SRIBALLAV PANIGRAHI: There is a demand of a new speedy super-fast express train. The General Manager of South Eastern Railway has made a commitment about running a new train from West Orissa to Delhi. I earnestly request the hon. Minister to kindly include this in the list of 15 new trains commencing from 1st July. Also the Neelachal Express should be restored to its former route as a super fast train.

With these words I give my whole-hearted support to the Budget which is very timely and balanced one. Only the detractors could take the liberty of criticising it from their own point of view. Judging the present difficult situation there could not have been a better Budget presented by the hon. Railway Minister. Thank you.

SHRI BASUDEB ACHARIA (Bankura): Mr. Chairman, Sir, I consider that this is the worst Budget which was presented by the Government, not only for the rise in fare and freight charges but for other factors also. It is unprecedented if you compare the fare and freight charges during the last ten years. I can say that the present Budget is an unprecedented one.

In every paragraph of Railway Minister's speech there is a reflection of instructions from I.M.F. and World Bank. I am surprised that how suddenly the Railway Minister has discovered that there are surplus staff from top to bottom who are redundant and he wants to reduce their number from 16 lakhs to 9 lakhs. When the world bank submitted this report ten years ago about the requirement of manpower in Indian Railways we pointed out about it then. This report is being gradually implemented. Now the present Railway Minister started implementing the

instructions of World bank and I.M.F. He has set up a Directorate. The name of the Directorate is 'Efficiency and Research Directorate. The purpose is not to determine the efficiency of the Railways, but the main purpose of this Directorate is to find out where there are surplus staff. Recently they have issued a very secret circular. The reference No. of that circular is E 310-21IPC-7/Meetings II, where it has been clearly stated to find out where there are surplus staff in different Railways and in order to implement the conditionalities they are now gradually reducing, and already and attack has been started in the Railways first. Recently, a former Member of Railway Board I am not mentioning his name, but only mention that a former Member of the Railway Board, Member (Traffic) has written an article. What he has said is that the exit policy can be successfully implemented in the Railway because the railwaymen will not resist. As on 29th November last, when about 1,50,00,000 workers struggled against the exit policy of the Government of India, the railwaymen did not respond, they only expressed their solidarity. So, this exit policy can be successfully implemented in the Railways. The former Member (Traffic) of the Railway Board has written a very elaborate article. There he clearly stated that and this is now being implemented

Sir, we discuss every year how the allocation in the Railways is being reduced gradually. In the Second Five Year Plan 15 per cent was allocated for the Railways and in the Seventh Five Year Plan only 7.06 per cent was allocated. And in the current plan the Eighth Plan will start now - this will be further reduced because this year the budgetary support has been reduced from Rs. 300 crores to Rs. 1200 crores and that allocation also, in real terms, has been reduced although last year, I mean, in the current year, it is Rs. 5400 crores and for the next year it is Rs. 5,700 crores and if you add the devaluation it is less than what was allocated last year, and after less allocation now the Railway Minister suddenly woke up and said that Indian Railways should have a narrow-gauge? We need conversion in certain strategic areas. Where there are broad gauge

lines, in order to connect those two broad gauge lines, the narrow gauge or the metre gauge is to be converted into broad gauge. But how suddenly the decision was taken to convert 6000 kilometres of metre gauge into broad gauge when we can make the metre gauge system more efficient? We can electrify the metre gauge traction. So, there are certain State capitals which are not connected by railway lines. We have demanded that Agartala, the capital of Tripura should be connected with a railway line. It is a small State in the North Eastern region and there is a lot of resentment. A number of capitals in the north eastern region are not connected with railway lines and they should be connected with railway lines. A project was sanctioned to connect one of our district headquarters where there is no railway line and that is the Balurghat project in West Dimapur district. But this year you have sanctioned only Rs. One lakh and the total cost of the project is Rs. 35 crores. Then, the project of Tamluk Digha is very important from the tourist point of view. This year, you have sanctioned only Rs. One crore for a project cost of Rs.45 crores. We have demanded railway connection between two important towns of Bihar, Dhanbad and Tata Nagar. The amount was reduced to Rs. 1.60 crores. Last year, you have sanctioned Rs. 75 lakh, but this year, you have given only Rs.31 lakhs. You are not able to sanction the entire amount to remodel one station at Pithardi and to construct one platform in South Eastern Railway at Shudambi

At present, there is no direct train from Dhanbad to Tata Nagar and if a train is introduced, then that train will pass through our district, Purulia which is one of the backward districts of our country. A project was recommended by the Railway Board in the year 1986 to the Planning Commission and the Planning Commission, at that time, rejected that project. Now, again an updated survey was made and still for the past six months the Railway Board is examining it to find out whether in this narrow gauge of 31 kms, there should be some change in the alignment for 11 kms. and in the remaining 20 kms. by replacing the narrow gauge line, a broad gauge line has to be laid. But you are

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unable to find money for this small project for one of the backward districts where the tribal and Scheduled Caste population is about 45 per cent. But, you have money to convert the entire metre gauge into broad gauge. In the same way, you are not finding money to connect Amta with Howrah. It is a prestigious project and it was sanctioned by late Shrimati Indira Gandhi and she had laid the foundation stone in 1972. It is in the constituency of my colleague Mr. Hannan Mollah and now you want to abandon that project. compny projects are pending with you.

The Railway Convention Committee of 1986 recommended that all the pending projects should be completed. When one project is sanctioned, it should be completed. So, sufficient funds should be arranged for that purpose. As my comrade Mr. George was referring to, every year you are allotting lesser and lesser amounts, you are giving only Rs. Two crores instead of Rs. Six per Seven crores. A token amount has been sanctioned. Then, Sir, about electrification, it has been said that electric traction is the cheapest means of transport. In 1973, the policy was adopted not to have steam engines and from 1973 onwards, not a single steam engine came out of Chittaranjan Locomotive Works. But how much you have sanctioned for electrification? It has been said that we have to phase out steam engines. I believe, still steam engines can be used in our country. China can use fuel-efficient steam engine. The former Railway Minister, Shri George Fernandes had brought out the Status Paper, White Paper on Indian Railways. There, the option was there whether we can still continue to use steam engine or not. We could have continued steam engines at least in coal belt areas of Orissa, Madhya Pradesh, Bihar and other areas. If China can continue with fuel-efficient steam engines, why have you stopped producing steam engines in 1973? Now we need electrification. We have to depend on import of petroleum products for diesel engines.

You have sanctioned only Rs. 235

crores for electrification. For gauge conversion, you have provided Rs. 554 crores. For electrification, it is only Rs. 235 crores. Last year, you have provided only Rs. 232 crores. In the year 1991, you had sanctioned only Rs. 234 crores. We need electrification but sufficient provsions have not been made.

Our hon. friend, Shri Saifuddin Choudhury along with a delegation met the hon. Railway Minister and the Prime Minister a number of times. The Minister assured that Baidal- Katwa railway line would be electrified. But I received a reply from you that this will would not be viable after electrification. I do not know, how viability is examined. There are 16 volumes of the report of Railway Reforms Committee. You will find in the report, they have mentioned, there is a need for changing the criteria of remunerative line which is about 10 per cent or 12 per cent of return. There is need for more allocation of funds for electrification and more allocation for new railway lines.

The Prime Minister while replying to the debate on the Motion of Thanks on the President's Address has stated that each km. of gauge conversion is calculated to provide employment potential of 18,000 to 22,000, mandays.

THE MINISTER OF STATE IN THE MINISTRY OF PARLAIMENTARY AFFIARS AND MINISTRY OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Since the Chairman, Shri P.M. Sayeed has to go, with the permission of the House, may I suggest the name of Shri Nirmal Kanti Chatterjee to take the chair?

SEVERAL HON. MEMBERS: Yes.

17.50 hrs.

[SHRI NIRMAL KANT CHATTARJEE *in the Chair*]

I do not understand how this calculation has been made and whether these con-

struction workers are permanent workers.

Another aspect is privatisation. Last year, when all the Members opposed the privatisation of safai work, conservancy work, he stopped that. This year, he has already started privatising the catering. Prior to 1955-56, this catering system was under the private management. Who nationalised it? Who made this departmental? The former Prime Minister and former Railway Minister, Shri Lal Bahadur Shastri took the decision. He took the decision to departmentalise this catering system. The percentage of departmental catering system. The percentage of departmental catering is only 50 to 55 per cent. When the food articles were bad, the service was worse and when there was much complaint, then this catering service was departmentalised. Now the Railway Ministry wants to reverse it and to start privatisation with catering service.

Then the privatisation of railway wagons. We have wagon building industry. Is the capacity of the wagon building industry fully utilised? I do not think so because there was a crisis three years back in wagon building industry. Unless the capacity is being fully utilised, there is a need for another coach factory. There is a proposal to have a coach factory at Durgapur. I have a letter from the former Railway Minister Shri George Fernandes. That proposal was still there to have a coach factory because the two factories, one at Perambur and the other at Kapurthala were not coping up with the demand requirement because from 1950-51, the passenger traffic has been increased to 175 per cent whereas passenger coaches increased only by 125 per cent and the over-aged coaches are being used and there is over-crowding and still you are increasing the fare of second class. It is not a joke to exempt the second-class passenger up to 10 KM. How much are you earning by increasing second class fare? you are earning Rs. 470 crores from the second class and from the higher class only Rs. 70 crores. From suburban traffic, you are earning Rs. 170 crores and by reclassification, you are increasing only 7 1/2 per cent of the freight rate. But you are just changing the classifi-

cation. By Changing classification of you are earning Rs. 230 crores-by just changing the classification of the goods. This was never done during the last ten years, if you compare the freight and fare hike. Before the Budget, you have increased the rate of food articles. You have increased the rate of reservation. You have increased the rate of bed-rolls, from Rs.6 to Rs.10/-.

SHRI SAIFUDDIN CHOUDHARY
(Katwa): What is the rate of bed-roll?

SHRI BASU DEB ACHARIA: I do not know. We have to calculate.

Government decided to import electric locos of 6,000 horse power. We have a locomotive factory at Chittaranjan. This Chittaranjan Locomotive Works surpassed the target. They are produced 120 locos this year, though they made no financial demand. They demanded only recognition to their labour union. This union represents 90 per cent of the work force and you are not considering it. The workers are very sincerely producing the locos more than your target. They can produce the locos that you are importing. But you have tied up with a firm. You are getting loan from the Asian Development Bank. You have already awarded a tender to a foreign Company. You are not giving orders to this Chittaranjan Locomotive Works. This Chittaranjan Locomotive Works can produce this type of locos of 6000 H.P. They have got their capacity. Only a little investment is required. With a little investment, with a little expansion, our Railways' own indigenous industry can produce this type of locos. You are now producing it. But the decision was delayed. The Finance Ministry are not willing to import. When there is so much of scarcity of our foreign exchange, you are importing the electric locos.

Sir, I have very little time. I have got four or five minutes only. So, within that 4-5 minutes, I will have to finish all the important points. The first important point is with regard to the reinstatement of the dismissed Railway workers. For the first time, I understand that the Cabinet took a decision not to

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reinstate the dismissed Railway workers although a number of times assurances were given. The decision was taken by the former Railway Minister and approved by the Cabinet. So much hallagulla was there in the House. Then, an announcement was made by the former Railway Minister Shri Janeshwar Mishra on the floor of the House and the present Railway Minister Shri C.K. Jaffer Sharief also, not once but a number of times, assured this House because this is the demand of the entire House that the workers, who were dismissed in 1981 for participating in a strike, should be reinstated. They were participating in a strike because the agreement which was signed with the Loco Running Staff Association was not implemented. It is was regarding 10 hours duty. The circular which was issued by the Railway Board was quashed by the Ernakulam Central Administrative Tribunal. Recently, that circular of exchanging the duty hours of Loco Running Staff was quashed. These workers have not yet been reinstated. What the Railway Minister stated in reply to our question was that the dismissed Railway employees in whose favour the Court has given the Judgement, have been taken back. But I can give the names of at least 50-55 such Railway employees in whose favour even the SLP was not allowed in the Supreme Court let alone the Central Administrative Tribunal and the High Court. Those employees have not yet been taken back. I can give the names of 50-55 such employees. Why are these employees not being reinstated? Why should there not be a change in the recognition policy in the Railways that we have two federations. Why should there be two Federations? Why should there not be one Federation? If there be two Federations, why not three? Why are you not recognising such Federation which is an umbrella organisation of all the categories of employees? Even the Railway officials have refused to meet the un-recognised unions. The decision was taken by the former Railway Minister Shri George Fernandes to recognise those Federations, to have one Federation and that should be decided through secret ballot. Why can there not be

a change in the recognition policy to have industrial peace in the Indian Railways?

Sir, the hike in the freight and fare has already shown a cascading effect in respect of all the commodities. Of course, the Chairman of the Railway Board may say that the impact will be minimal. But there is already a cascading effect. So, I demand that the fare which has been proposed to be increased in the case of Second-Class and Suburban passengers should be withdrawn.

18.00 hrs

Freight on all commodities should be reduced. Why should the Railways pay dividends to the General Revenues? Why is this system still continuing from pre-independence days? By paying the dividends to the General Revenues, the Budgetary allocations will be reduced. Why should the Railways carry the social burden? (Interruptions). Why should this continue when there is restructure of Railway Finance?

With these words, I oppose the Railway Budget and I conclude. Thank you.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMNANGALAM): May I make a request to you to extend the time of the House by Fifteen minutes or so? There are one or two Members who just want to make their demands to the Railway Minister and they have to go out of station today evening. (Interruptions).

SHRI SOMNATH CHATTERJEE (Bolpur): You must reciprocate later on.

SHRI RANGARAJAN KUMARAMANGALAM: Yes, we are always reciprocating. (Interruptions).

MR. CHAIRMAN: Is it the pleasure of the House to extend the time by ten or fifteen minutes to accommodate two Members?

SOME HON. MEMBERS: Yes.

MR. CHAIRMAN: Shri Vijayarahavan to speak

[Translation]

*SHRI V.S. VIJAYARAGHAVAN (Palakkad): Mr. Chairman, the Govt. under the leadership of the Prime Minister Shri Narasimha Rao has put an end to the political and economic uncertainty and has given a new direction to the Indian economy. The voting that took place in this House the other day is a proof of the fact that the people accept the new economic policies adopted and being implemented by this Govt. This year's general Budget as well as the Railway Budget are manifest examples of the fact that the country under the leadership of the Hon'ble Prime Minister is marching ahead along the path progress. The Railway Budget is an important element in the total developmental process. I support it wholeheartedly. I must say at the out set that contrary to the fear among the people, this year's Budget does not increase the fare and freight greatly. The Railway Minister has sought to raise an additional amount of Rs. 1366 Crores without resorting to any hof increase in the ordinary fire. Similarly, he has exempted essential commodities like rice, sugar, kerosene, vegetables etc. from the freight hike. We hope that this step will stabilise the prices of essential commodities. I congratulate him to this.

Sir, the buget problem the Indian Railway's are facing is lack of resources. How many thousand crores of rupees are required for renewal of very old tracks? There is no idea as to where we are going to get the money dream. If the tracks are not renewed these will be more accidents. There are thousands of kilmetres of track which should have been renewed long back. How to raise money for all that? If you look at the total allocation for the Railways since the fourth plan, you will find that the percentage of allocation for railways in relation to the total plan allocation has been coming down

. During the first plan the Expenditure on Railways in relation to the total plan goes was 11.07%. In the second Plan it went up to 15.48%. In the third plan it remained at 15.46%. But in the fourth plan it came down to 5.9%. In the 7th plan it went up slightly to 7.46%. But we must remember that it was 15.4% in the second plan. If it goes at this pace where are we going to get the money from on to under take the development of Railway? The surplus of Rs. 563 crores is too inadequate to meet the development needs of the Railways. Therefore, you have to find now sources of revenue.

Another problem is the imbalance in the Railway development. Railways are the most important factor in the process of development of the country. But, the development of Railways was not been uniform in all arts of the country. The Indian Railways have 62367 route kilometres of rail line. A small State like Haryana has 1500 route kilometres of railwayline, where as Kerala has only 984 Kms. The National average is 2398 Kms. That means the total length of railway lines in Kerala is far below national average. Take the case of our neighbouring States of Tamil nadu and Kamataka. They have 4012 and 3065 Kms. of lines respectively. So, there is something wrong with the whole system. The uneven development of Railways has adversely affected the economic development of Kerala. I would therefor request the Govt. to correct this imbalance by investing more money in undeveloped states like Kerala.

It is a perennial complaints that Kerala has always been neglected in the matter of Railway development. There is a large measure of truth in this complaints., When we examine this year's Railway Budget, we find that the Railway Minister has tried to redeas to some extent this complaint. Kerala is one of the new 15 trains. Similarly, the Borde Cochin Sector is going to be electrified. There is an indication that a Rajdhand type of train will be given to Kerala. It is also said that the Alleppy Kayam-Kulam line and Trichur- Guruvayoor line will be completed this year. These are all steps favourable to

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Kerala. But, if we look at the allocation for all this, it does not generate much optimism. Last year Kerala got Rs. 28 crores for Railway development. This year it has come down to Rs. 15.72 crores. The total cost of electrification of the Brode-cochin stretch is Rs. 161.30 crores, and the amount remarked this year is just Rs. 3.10 crores. At this rate it will take atleast 50 years to complete this project. Similarly, Rs. one crores each has been provided for the completion of the Alleppy Kayamkulam line and Trichur-Guruvayor line. But an amount of Rs. 5.26 crores is still required to complete these two lines. The question is whether he will be able to find the money.

I would now to come specific problem of Kerala. First the Erode-Trivandrum sector should be electrified. The Govt. of Kerala has been demanding it for a long time. There is a heavy traffic on this route and therefore electrification of this stretch should be taken up. Secondly, the sort-Mangalore line should be doubled. A survey as conducted, but nothing further has been done. With the coming of Konkan Railway, the importance of this line will increase, as the traffic will increase many times over. So this line should be doubled. (*Interruptions*).

MR. CHAIRMAN: Please conclude unless you try to conclude now, you will be depriving another member of your party, who is also leaving to-day.

SHRI V.S. VIJAYARAGHAVAN: Sir, I will take only two minutes. The northern part of Kerala which is called Malabar has always been neglected. No major trains which goes North starts from here. This has caused much resentment among the people. I am therefore making a suggestion. Any one of the trains which go to Howra or Rajkot could be started from Malabar. (*Interruptions*).

MR. CHAIRMAN: Please permit me to call the next person.

MR. V.S. VIJAYARAGHAVAN : Sir,

only one minute. Another point is that we need one more train to Tiruvannamalai from Delhi. There is a long waiting list for berths in the Kerala Express practically everyday. Earlier there used to be heavy rush during vacation. But now it has become a daily feature. Therefore there should be one more train introduced to Tiruvannamalai.

Sir, the Kerala Express at present takes around 56 hours to reach Tiruvannamalai. When it was introduced it used to cover this journey within 48 hours from a super fast Express it has become a super slow Express. This has happened because it has a large number of stops between New Delhi to Bhopal. This causes a lot of inconvenience to the long distance passengers. Therefore, Kerala Express should remain a superfast Express.

Similarly, the trains which run between Rajkot and Tiruvannamalai and Ahmedabad and Cochin are weekly trains. This frequency should be increased. (*Interruptions*).

MR. CHAIRMAN: Now, please conclude. I am calling the next member. I have granted you more than hundred percent time.

SHRI V.S. VIJAYARAGHAVAN: I am concluding Sir, lastly I will say a word about my constituency Palakkad. There was a proposal to set up coach factory, which was later set up in Kapurthala in Punjab. I would request the Minister to set up a coach factory in Palakkad. I would also request the Minister to reduce the hike in the seasonal ticket fare. I congratulate him for increasing the pension fund. Lastly, there is a demand for an over bridge near Palakkad junction. This should be constructed. With these words, I once again support the Budget.

[English]

MR. CHAIRMAN: Whatever you have to say in addition, please send a written memo to the Minister. I am calling Shri

Ramamurthee. He has also asked for five minutes. If you keep on speaking I will adjourn the House and you will be depriving him and he will not have a chance. Shri Ramamurthee to speak.

SHRI K. RAMAMURTHEE
TINDIVANAM (Tindivanam): Thank you Mr. chairman for calling me.

I stand to welcome the Railway Budget and congratulate the Railway Minister for having given a different orientation to his Budget. He has presented a Budget that is pro-poor and a soft Budget. His Budget gives the much needed encouragement to the small industrial sector. It is an impressive Budget which contributes to the country's economic progress.

The Railway Budget, it must be truly said, is a brave effort to deal with a difficult situation. This has been achieved mainly by the hike in passenger fares. This is one area which every Railway Minister and reservations to touch. But our Railway Minister has played the trick. His is a case of higher passenger fares and minimum harassment to the passenger concerned.

When I mention this, I must in fairness plead the case of the big traffic used by the suburban train passenger in metropolitan cities like Bombay, Madras, Calcutta etc. The ten kilometre exemption given to the II class passengers will not be of help to the middle income group, the fixed income group, the salaried section and the poor section of the society that use the suburban trains as their only available mode to transport. They travel to destinations for their workspots and trade centres. Their season tickets are not for any luxury or for any other purpose; but only for their earning of livelihood. I plead with the hon. Railway Minister for a review of the hike in the suburban train fares. At least the season ticket holders can be treated separately.

As for the passenger fares, even though the increase in rates are high, it must be confessed or made in such a way as to make

the victim, the passenger, feel less of the burden. In addition, the increase in rates also is graded.

As for the hike in the rates for the I Class passenger by 20%, the House, I am sure, will agree with the hon. Minister that those who require extra can afford to pay a little more..

The Railway Budget does make an increase in the freight rates. But the Minister must be complimented for the exercise he made in this sphere. He has not touched the rates for the essential commodities. By this, for his part he has seen to it that the common man does not suffer by the increase in the price of essential commodities. Even the freight increase announced is only to the extent of 7.5%. The inflationary pressures are well kept under check as far as the Railway Budget is concerned.

The announcements for the future, as announced by the Minister indicates sharp increase in the allocation for gauge conversion for metre gauge to broad gauge. The amount spent on this scheme jumps from Rs. 133 crores in 1991-92 to Rs. 555 crores in 1992-93. This is a major thrust to progress and the scope for employment opportunity will be high.

In the eighth plan period this conversion will be to the extent of 6000 kms. as against the total to 10000 kms. The hon. Prime Minister and the deputy Chairman of the Planning Commission are to be congratulated for the understanding they have shown in this matter. Of course, the Railway Minister deserves our praise for the persuasion he has made. Of course, the Railways Minister has incurred, at the same time, the displeasure of the former Railway Minister, Shri George Fernandes in this way. I can very well understand the prejudice he has towards Tamilnadu and other Southern States which suffer because of the metre Gauge lines. It is not only that the traffic suffers, but it is more felt on the economic side, because the industries do not come up: I can understand the prejudice which the

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former Railway Minister Shri George Fernandes, had for the State because it was under him, the karur-Dindugal scheme did not progress and it was under him the Madras metropolitan Railway scheme did not progress. Naturally, his aversion to Tamilnadu is well seen by them in which he has commented about the conversion of metre Gauge into Broad Gauge.

The conversion of Metre Gauge into broad Gauge is a strong and firm step towards national integration. For the first time, most parts of the Southern States are brought into the mainstream as far as the railways are concerned. Only hereafter, you can find the thrust in trade and industry in the States which were so far suffering for goods traffic because of the Metregauge. In this regard, I am to appeal to the Railway Minister that the Broad Gauge work under execution under the Dindugal-Madurai line of Karur-Dindugal - Tuticorin Project which is nearing completion suffers for want of some more funds, which is about Rs. 10 crores. Even less than Rs. 10 crores will hasten the work and the completion of the work will be over it may take Rs. 5 to Rs. 6 crores. I appeal to the Railway Minister for his large-heartedness to allow Rs. 5 to Rs. 6 crores to complete the project with big success.

As far as the Madras Rapid Transport System which is under progress is concerned, I am sure the Minister will agree that it is making a very slow progress. It has been announced that the electrification in this Section is over and that the trains are running between Madras beach to park Town and Chepauk will not serve the purpose. It must at least be extended upto Santhome or Mylapore.

So also is the case with Rajdhani Express. I am happy that Bangalore is getting it. But, I would like to remind the hon. Minister of the assurance that Madras also would get the next preference as it rightly deserves. Delhi-Bombay, Delhi-Calcutta are having the Rajdhani Expresses, but the

claim of Madras, though justified is yet to be taken up seriously. I plead for the same now.

Now that the conversion of metre Gauge into broad Gauge is taking place, I request the Railway Minister to think of doubling the line between Chingleput and Villupuram which means doubling a distance of about 160 Kms, which will cater to the needs of the travelling public.

As far as the privatisation in railway is concerned, the programme has been well-thought of and is gently brought out under the 'Own your wagon-own your container scheme'. It is an assurance to the industrial prosperity and progress. So also, is the case of privatisation in catering side. This is a much needed one, I am sure that the hon. Minister will ensure us of price control in this regard. I must say that in almost all the Railway Stations, in the metre Gauge, except of course the junctions, original beverages are not available and what ever is sold is only the poor imitations in the original bottles. I request that it may be looked into.

Sir, the speech of a Member on Railway Budget cannot be complete without the mention of the demands of his constituency. So, I may be permitted to do the same. Villupuram Railway junction in my Tindivanam Parliament constituency which handles the maximum number of passenger traffic and trains, does not have even the basic facilities. What for drinking sanitary and clearing purposes is not available. Just because a pumping station would cost a few lakhs of rupees, the authorities are depriving the traveling public and make them suffer.

The railway platforms No. 1 and 2 are short in length and do not cover the length of the train as a result sufferance to the people during rains and summer. Such a big railway junction does not have the cycle stand facility. The condition of the Railway Hospital has also to be improved.

Finally, I appeal to the Hon. Minister to help in redressing the grievances of the Station masters in the Tiruchirapalli Division in particular and in other Divisions in general. Their demands are: one, flush-out lavatory facilities in the wayside railway stations; two provision of a second fan in type-II quarters of the railway employees as directed by the Railway Board. This has been agreed to but it is not being implemented. Three, drinking water facility in the railway stations; and four, rest rooms for Station masters at railway stations. At some railway stations, the rest rooms have been provided.

MR. CHAIRMAN: You submit rest of the papers to the Minister.

SHRI K. RAMAMURTHEE
TINDIVANAM: I will just conclude. Sir, those were later withdrawn in some stations for

other purpose. This may please be looked into.

These are small demands and will go a long way in satisfying the people concerned.

I congratulate once again the Hon. Minister for his trust in the area of conversion into uni-gauge, electrification, technical upgradation, human resource development, inter-modal transport and development of terminal facilities.

MR. CHAIRMAN : Now the House stands adjourned to meet again tomorrow-Friday, the 13th March - at 11. a.m.

18. 23 hrs

*The Lok Sabha then adjourned till
eleven of the Clock on Friday March 13,
1992/Phalguna 23, 1913 (Saka).*